Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

  [Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases *where stay has been given*

Asabasti

South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

Asabcoty

	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

A.Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest-Survey of India, Dehradun.	9897297712. shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DoFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J.B. Kapil	SDM (Kalkaji)	98110 99544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Viswakannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Suneesh Bury	APCCF	9818948253	
8.	ANKIT CHAUHAN	DCP/South	9818019047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCP (N)	dcpinestn@gmail.com	
12.	Mandeep Mittal	DCP (S)	dcpsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

Annexure-956

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:**28.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir/Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

"38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2, **will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership**. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/I/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the* ***transitory period,*** *namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that* ***in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests****, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
>
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
>
> *(a) by any department of Government,* ***the head of the department****; or*
>
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
>
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi-110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

ITEM NO.2 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.

4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.

5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.

6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.

7. Four weeks' time is granted for filing reply.

8. Rejoinder affidavit, if any, be filed within two weeks thereafter.

9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3 1139-56 **Dated the 25 April, 2024**

Minutes of the 9th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi dated 15.01.2021, held in Krishna Conference Hall, Indira Paryawaran Bhawan, New Delhi on 13.03.2024 at 15:00 hrs.

In compliance with the order dated 15.01.2021 of the Hon'ble NGT, the Principal Bench, New Delhi in the matter O.A. No. 58/2013 titled *Sonya Ghosh Vs. GNCTD*; the 9th meeting of the Oversight Committee (hereafter mentioned as the Committee) was held on 13.03.2024 at 15:00 hrs. under the Chairmanship of the Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants in the meeting is enclosedin Annexure-**A**.

At the outset, the DGF&SS welcomed all the participants. Thereafter, the Conservator of Forests, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD) made a presentation on the current status of actions carried out by the DoFW under the agenda items considered in the meeting. After discussions and deliberations in the meeting, the following recommendations/directions were made by the Committee:

Agenda 1: Status of encroachment removal from the forest landin the NCT of Delhi.

a) The details of ridge forest land made free from encroachments as provided in **Annexure-B** were placed before the Committee. The Committee noted that encroachments from nearly 5.34 hectares of forest land in the Southern Ridge forests were removed by the DoFW, GNCTD since the last report submitted by it on 29.01.2024.

b) Suitable/efficient machinery may be arranged and sufficient labor force may be mobilized timely to achieve rapid progress on eviction of encroachments. **[Action: DoFW, GNCTD]**

c) The Committee was informed by the DoFW, GNCTD that i) weekly plans were already prepared by the DCF (West) for removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan), ii) The DCF (South) prepared Encroachment Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7- week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

d) The Committee recommended that the District Task Force (DTF)of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest. **[Action: Concerned DM, DoFW, GNCTD]**

e) In this regard, the Committee recommended that a high-level meeting between the MoEFCC, DDA and the Department of Forests and Wildlife, GNCTD be convened to discuss eco- restoration and way forward for ridge reserve forests. **[Action;DoFW, GNCTD and MoEF&CC,GoI]**

Agenda 2: Status of notification under section 20 of the IndianForest Act, 1927.

a) The Committee was informed as provided in Annexure **C** about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the Revenue Department, GNCTD should expedite the process of final notification of the forest land in the Southern Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also desired that the progress of notification of forest land under section 20 of the Indian Forest Act,1927 with their Khasra details may be apprised to the Committee in the next meeting.
[Action: Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b) It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (626 ha), which had been under the management control of the Delhi Development Authority (DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts is made/found,appropriate action should be initiated by the DoFW, GNCTD as per the extant relevant Acts and Rules. **[Action: All Ridge Management Agencies, DoFW, GNCTD]**

c) It was also recommended that the factual status of the forest encroachments in the NCT, Delhi be referred to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow along-with the details of violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 for examination and initiating/taking further necessary actions. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a) The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b) The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forestland)

c) The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.
[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notifiedforest lands.

a) The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in Annexure-**D.**

b) It was informed that the process has been completed in 17 khasras. Accordingly, the Committee advised the Revenue Department, GNCTD, that the process in respect of remaining khasras was to be completed in time bound manner in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a) The Committee was apprised that the work for the construction ofa 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also

prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.

b) The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of evicted areas are of utmost importance. Hence, it should be executed on priority.

c) The Committee was also apprised of the huge budgetaryconstraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco- restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a) The Department of Forest and Wildlife, GNCTD submitted thefollowing status in respect of litigation pending before various Hon'ble Courts;

Division	**No. of cases disposed of (since the last meeting)**	**No. of Cases where proceedings are still under stay**
South Forest Division, NCT, Delhi	10 cases	120 cases
West Forest Division, NCT Delhi	5 cases	9 cases

b) The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a) The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

A timeline as intimated by DoFW, GNCTD regarding preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b) However, the Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and all theparticipants.

5/4/24

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/ 139-56 **Dated:** 05 .04.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, IndiraParyavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054
6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, DelhiSecretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -11002

12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife,Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road,Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

(Mandeep Mittal IFS)
Dy. Conservator of Forests (P&M)/LO

Annexure-A

ATTENDANCE SHEET

Subject: 9th Meeting of Oversight Committee under chairmanship of DG&SS reg. section 20 on 13.03.2024 at 3:00PM

S.N	Name & Designation (Department)	Department	Email ID /Contact
1.	Suneesh Buxy APCCF/HoD	DoFW	9868948253
2.	P. Vishwa Kannan CCF	DoFW	9434285144
3.	Saurabh Sharma CF	DoFW	9311810076
4.	Jabestin A. DCF (P&M)	DoFW	9531937669
5.	S.K. Singh DD, FSI	FSI	98997897712
6.	Anoop Thakur Director LM DDA	DDA	9873634545
7.	Vipul Pandey DCF (South)	DoFW	9594272800
8.	Kuldeep Singh AE, I&FC	I&FC	9968617272
9.	Raveendra Kumar SE, I&FC	I&FC	9958865617
10.	Vivek Chauhan EE CD-V	I&FC	9958890105
11.	Atul Bhartoga NT, O/o SDM Vasant Vihar	Revenue Department	9650791838
12.	Ashok Vishnoi Addl. DCP(South)	Police	8750870803
13.	Radhey Sham Meena SDM, Saket	Revenue Department	9119111191
14.	Mandeep Mittal DCF (West)	DoFW	9891403625

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 29.01.2024(in ha) to till date	Division
1	Aaya Nagar	14.5	12.9	1.731	0.241	South
2	Chhattarpur	21.3	20.917	0.283	0	South
3	Nebsarai	22.29	14.28	8.2	0	South
4	Sahoorpur	20.07	15.41	4.51	0	South
5	Devli	38.16	37.866	0.004	0	South
6	Asola	56.91	38.17	18.74	4.45	South
7	Bhatti	40.27	38.19	1.77	0	South
8	Maidangarhi	6.67	3.77	2.85	0	South
9	Saidulajab	9.2	8.72	0.41	0	South
10	Satbari	15.3	10.19	5.02	0	South
11	Jaunapur	24.2	11.66	12.7	0	South
12	Deramandi	33.6	12.66	20.75	0	South
13	Tughlakabad	33.9	31.62	2.5	0.4	South
14	Pulpehladpur	20.7	20.17	0.42	0	South
15	Rajokri	18.05	14.04	3.87	0	West
16	Rangpuri	20.7	14.257	6.323	0. 253	West
17	Mahipalpur	1.4	1.43	0	0	West
18	Ghitorni	1.39	1.39	1.29	0	West
	Total	398.61	308.552	91.118	**5.34**	

ANNEXURE C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South**.
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared**.**
	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	Area proposed for notification	Status of Notification
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. File is being prepared for resubmission.

<table>
<tr><th>Name of Ridge</th><th>Total Area (Ha)</th><th>Status</th></tr>
<tr><td>Central Ridge</td><td>864</td><td>
1. Meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 1602.2024 & 23.02.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927.

2. DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. Out of 83 institutions, 53 institutions were found on ground and 30 were not found on ground.

<table>
<tr><th rowspan="2">Category</th><th rowspan="2">Total</th><th colspan="3">Status</th></tr>
<tr><th>Excluded from proposed RF by FSO/Hon'ble Supreme Court</th><th>Rights accepted by FSO/Hon'ble Supreme Court (allowed to be part of proposed RF)</th><th>Claims rejected by FSO/Hon'ble Supreme Court</th></tr>
<tr><td>Institutions found on ground</td><td>53</td><td>37</td><td>13</td><td>3</td></tr>
</table>

3. Further land records of allotted institutes on ground are being retrieved by L&DO for analysis in case of excess area occupied by each institution.
</td></tr>
</table>

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	**Asola**	15	4*	12
2	**Ayanagar**	35	0	20
3	**Bhatti**	41	12	31
4	**Chattarpur**	4	0	4
5	**Devli**	12	0	8
6	**Dera Mandi**	24	0	8
7	**Maidangarhi**	13	0	4
8	**Nebsarai**	3	0	2
9	**Jonapur**	25	0	6
10	**Rajpur Khurd**	3	0	0
11	**Saidulajaib**	3	0	0
12	**Sahoorpur**	2	0	2
13	**Satbari**	3	0	2
14	**Tughlakabad**	24	0	24
15	**Pul Pehladpur**	1	0	1
16	**Ghitorni**	1	1	0
17	**Rajokri**	5	0	5
18	**Rangpuri**	25	0	24

Annexure-E

Status of Working Plan

Date	**Status**
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. 1(2497)/Legal/HQ/20-21/Pt3/ dcfpm 13 **Dated the** 24th **May, 2024**

Minutes of the 10th meeting of the Oversight Committee constituted in compliance with the order of Hon'ble NGT (Principal Bench), New Delhi

In compliance with the order of Hon'ble NGT dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 10th meeting of the Oversight Committee was held on 01.05.2024 at 3:00 PM under the Chairmanship of Director General of Forests & Special Secretary, MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset, the DGF&SS welcomed all participants in the meeting and advised collective efforts for expeditious implementation of the planned work activities to comply with the order of the Hon'ble Court. Thereafter, a brief presentation on the present status of various agenda items was given by the Additional Principal Chief Conservator of Forests & HoD, Department of Forests and Wildlife (DoFW), Government of NCT of Delhi (GNCTD). After detailed deliberations, the following recommendations were made by the Committee: -

Agenda 1: Status of encroachment removal from the forest land in the NCT of Delhi.

a. The details of ridge forest land made free from encroachments as provided in Annexure-B were placed before the Committee. The committee noted that there has been no significant progress in the eviction of encroachments since the last report submitted on 13.03.2024.
b. The committee was informed by the Department of Forest and Wildlife, GNCTD, that due to the Model Code of Conduct enforced by the Election Commission of India, the department is currently unable to proceed with encroachment removal drives in the NCT of Delhi. The committee recommended expediting the process once the restrictions are lifted.
c. The committee also recommended that suitable/efficient machinery may be arranged and sufficient labour force may be mobilized timely to achieve rapid progress on the eviction of encroachments. **[Action: DoFW, GNCTD]**
d. The Committee was informed by the DoFW, GNCTD that weekly plans have been prepared by the DCF (West) for the removal of forest encroachments recorded in the villages of Ghitorni (50-day plan), Rangpuri (40-day plan), and Rajokari (6-day plan). The DCF (South) has prepared an Encroachment

Removal Plan (ERP) for the villages of Bhatti and Dera Mandi (7-week plan). The plans were conveyed to the DM (South) vide letters dated 16.02.2024 and 07.03.2024. The Committee however desired to know the status of implementation of the Encroachment Removal Plan for the remaining areas. **[Action: DoFW, GNCTD]**

e. The Committee recommended that the District Task Force (DTF) of the concerned District should hold fortnightly meetings to review and execute the encroachment removal plans in respect of the Ridge Reserve Forest.

[Action: Concerned DM, DoFW, GNCTD]

Agenda 2: Status of notification under section 20 of the Indian Forest Act, 1927.

a. The Committee was informed as provided in Annexure C about the current status of notification of forest land under Section 20 of the Indian Forest Act, 1927. The Committee however recommended that the DDA & Revenue Department, GNCTD should expedite the processing of files submitted for final notification of the forest land in the Southern Ridge, South Central Ridge & Nanakpura Ridge under Section 20 of the Indian Forest Act, 1927. The Committee also recommended that the progress of notification of forest land under section 20 of the Indian Forest Act, 1927 with their Khasra details may be apprised to the Committee in the next meeting.

[Action: FSO, Divisional Commissioner, Concerned DM, DoFW, GNCTD]

b. The committee was apprised of a court order dated 08.11.2023 of the Hon'ble High Court of Delhi in W.P.(C). No. 9965/2016 "Devinder Vs. LG & Ors." The relevant part of the order is reproduced below:

"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date, the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.

9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under the Contempt of Courts Act, 1971.

10. As a last and final opportunity a period of two weeks are granted to comply with the order dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing."

In W.P.(C) 9965/ 2026 titled as Devinder Singh Vs. Lt. Governor & Ors. the

Hon'ble High Court passed the directions vide order dated 15.12.2023 produced below:

"2. Admittedly, out of an area of about 7784 hectares of the Ridge land, Section 20 notification under the Indian Forest Act, 1927 has been moved only for an area of 96.16 hectares leaving an area of about 7688 hectares of Ridge land non-notified under section 20 of the Indian Forest Act, 1927.

6. Mr. Satyakam, learned ASC states that 2 weeks may be granted to the respondent to file a better affidavit and the respondent shall also ensure that substantial portion of 7688 hectares of Ridge land would be notified under Section 20 of the Indian Forest Act.

7. In addition, Mr. Satyakam, learned ASC also assures that the respondent shall take extra efforts and employ more people to ensure that not a single inch of the Ridge land is encroached.

8. At request of Mr. Satyakam, learned ASC, L&DO and DDA is impleaded as a necessary party. Mr. Kirtiman Singh, learned CGSC accepts notice for L&DO and Mr. Satyakam, learned ASC accepts notice for DDA. L&DO and DDA are impleaded only for the ensuring implementation of the notification dated 19.05.2004 and for handing over of forest land to the Department of Forest, GNCTD."

c. In compliance of the above mentioned order, 13 meetings have been conducted on the following dates: 23.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024, 23.02.2024, 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 under the Chairmanship of the Chief Secretary, GNCTD, regarding the Final Notification of Reserve Forests under Section-20, IFA, 1927. The committee was informed by APCCF/ HoD that the DPGS survey and demarcation of the central ridge has been completed by the DCF(W).

d. The committee re-iterated that in case of any rights/claims preferred by claimants, the same may be accepted or rejected by the Forest Settlement Officer/First Appellate Authority as per the IFA, 1927. Further, in the case of any non-forestry work in Forest Areas/Ridge/Morphological Ridge, prior permission of the competent authorities must be obtained under the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980.

e. It was noted by the Committee in its 7th meeting held on 14.11.2023 that violations of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, were recorded in the South Central Ridge (total ridge area - 626 ha), which had been under the management control of the Delhi Development Authority

(DDA). The Committee reiterated that the responsibility for the protection of the ridge reserve forest lies with the respective land-owning agencies under whose jurisdiction the ridge forest is situated. The concerned land- owning agency must ensure that there is no violation of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980. In case any violation of any provision of any of these two Acts or of other Acts related to forest and wildlife is made/ found, appropriate action should be initiated by the DoFW, GNCTD at the earliest as per the extant relevant Acts and Rules. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The extent of encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations should be included in the status report to be placed before the Oversight Committee in its next meeting.

[Action: All Land owning/Ridge Management Agencies, DoFW, GNCTD]

f. It was recommended in the meeting that the factual status on encroachment in the forests, violations of any provision of the Indian Forest Act, 1927 or Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 or any other Acts and Rules related to forest and wildlife; and actions taken on encroachments and violations be referred by the Department of Forest and Wildlife, Government of NCT of Delhi to the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow for examination and initiating/taking further necessary actions in the matter. **Status in this matter should be placed by the Department of Forest and Wildlife, Government of NCT of Delhi before the Oversight Committee in its next meeting.** The officer-in-charge of the Regional Office (RO), MoEF&CC, Govt. of India, Lucknow may also be requested to attend the next meeting of the Oversight Committee as a special Invitee. **[Action: DoFW, GNCTD and RO, Lucknow, MoEF&CC]**

g. It was recommended that a high-level meeting would be convened at the level of the Ministry of Environment, Forest and Climate Change (MoEFCC) with the DDA and the Department of Forests and Wildlife, Government of NCT of Delhi on formulation and implementation of suitable strategies to avoid violation of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980/ Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in the forest areas. The meeting would be in respect of the Ridge Reserve Forests

under the DDA. The agenda items of the meeting would be prepared and shared by the Department of Forests and Wildlife, Government of NCT of Delhi with the MoEF&CC within a week and thereafter, the meeting would be convened within another one week.

[Action by: Department of Forests and Wildlife, Government of NCT of Delhi]

Agenda 3: Status of cases pending before the Forest Settlement Officer (FSO) and the First Appellate Authority (Divisional Commissioner, GNCTD).

a. The Committee was informed about the current status of the cases pending with the FSO as below;

Division	Total no. of cases	No. of Cases Disposed	No. of cases pending
South Forest Division, NCT, Delhi	92	46	46
West Forest Division, NCT, Delhi	15	5	10

b. The Committee was also apprised of the current status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner, GNCTD as below;

Forest Division	Total number of appeals against FSO orders filed before the First Appellate Authority
South Forest Division, NCT Delhi	36 (covering approx. 113.36 ha of forest land)
West Forest Division, NCT Delhi	7(covering approx. 5.88 ha of forest land)

c. The Committee was apprised about a DO letter sent by the DGF & SS, MoEFCC to the Chief Secretary, GNCTD for timely disposal of appeals. The Committee further reiterated that the cases before the FSO and the First Appellate Authority (FAA) may be settled at the earliest.

[Action: Divisional Commissioner (FAA), FSO, DoFW, GNCTD]

Agenda 4: Status of *tattima* proceedings in respect of the notified forest lands.

a. The status of *tattima* proceedings as informed by the DoFW, GNCTD before the Committee is given in **Annexure-D.**
b. It was informed that the process has been completed in 17 khasras The Committee advised the Revenue Department, GNCTD to complete the process in respect of remaining khasras in a time-bound manner and in coordination with the DoFW, GNCTD. **[Action: Concerned DM, DoFW, GNCTD]**

Agenda 5: Status of boundary wall construction to protect ridge forest land.

a. The Committee was apprised that the work for the construction of a 20 km long boundary wall to protect the Southern Ridge has been initiated by the Irrigation and Flood Control Department (IFCD), GNCTD on 25.01.2024. A plan was also prepared to construct/repair a boundary wall of 3.54 km to protect the Central Ridge forest.
b. The Committee advised the DoFW, GNCTD that the construction of boundary walls and eco-restoration of the evicted areas are of utmost importance. Hence, it should be executed on priority.
c. The Committee was also apprised of the budgetary constraints /limitations faced by the DoFW, GNCTD in the BE 2024-25 of the Government of NCT of Delhi. Accordingly, the Committee recommended that the DoFW, GNCTD may take up the matter with the Chief Secretary, GNCTD to resolve the issue so that progress of the construction of boundary walls and eco-restoration of the evicted areas are not hampered. **[Action: DoFW, GNCTD]**

Agenda 6: Status of cases where stays of proceedings were awarded by various Hon'ble Courts.

a. The Department of Forest and Wildlife, GNCTD submitted the following status in respect of litigation pending before various Hon'ble Courts;

Division	**No. of cases disposed of (since the last meeting)**	**No. of Cases where proceedings are still under stay**
South Forest Division, NCT, Delhi	2 cases	118 cases
West Forest Division, NCT Delhi	-	9 cases

b. The Committee advised that the DoFW, GNCTD should pursue the cases diligently in different courts and put in efforts to get the stays of proceedings vacated expeditiously. **[Action by: DoFW, GNCTD]**

Agenda 7: Status of preparation of Working Plans for the Forest Divisions in NCT of Delhi.

a. The DoFW, GNCTD informed that the preparation of working plans for all the four Divisions of NCT Delhi by the FRI was initiated on 30th June 2021. As of now, Part I of the working plans was completed, and Part II would get completed in a month.

   A timeline as intimated by DoFW, GNCTD regarding the preparation of the working plans for the Forest Divisions in the NCT, Delhi is enclosed as **Annexure – E.**

b. The Committee advised that the FRI and the DoFW, GNCTD should complete the preparation of working plans for the Forest Divisions in NCT Delhi in a time-bound manner. The timeline prepared should be intimated to the Committee in the next meeting. **[Action: FRI & DoFW, GNCTD]**

The meeting ended with a vote of thanks to the Chair and the participants.

A Jabestin
24/05/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3 **Dated:** .05.2024

To,

1. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
3. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
4. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
5. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5-Sham Nath Marg, Prema Kunj, Civil Lines, Delhi, 110054

6. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
7. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. The Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. The Deputy Commissioner (New Delhi), New Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. The Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110002.
12. The Deputy Commissioner (South-West), 1286, Old Delhi Gurgaon Rd, Kapas Hera Extension, Kapas Hera Estate, New Delhi, Delhi 110037.
13. The DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM (South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabilitation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi- 110003.
2. PPS to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.

A Jabestin
24/05/2024

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

ANNEXURE 990

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWANI.P.ESTATE, NEW DELHI-110002

Time:03:00 PM **Date: 01. 05.2024**

10th MEETING OF OVERSIGHT COMMITTEE UNDER CHAIRMANSHIP OF DGF &SS, MOEFCC ON 01.05.2024 AT 3:00PM

ATTENDANCE SHEET

S. No.	Name	Department & Designation	Mobile No.
1.	S.K. Meena	DDA, Dy. Director (Horticulture)	9560449995
2.	Vijendra Kumar	ADM DDA	9718401305
3.	Suneesh Buxy	APCCF	9868948253
4.	Saurabh Sharma	CF, GNCTD	9311810076
5.	Jabestin A.	DCF(HQ), DoFW, GNCTD	9531937669
6.	Vipul Pandey	DCF(S)	9971566106
7.	Anoop Thakur	Director Land Management-I	9873634545
8.	Ashok Vishnoi	Addl. DCP South	8750870803
9.	Raveendra Kumar	SE(I&FC)	995886517
10.	Jitendra Kr.	SE(I&FC)	9958870957
11.	Vivek Chauhan	EE CD(V)	9958890105
12.	V.M. Pandey	AE	7007145862

Annexure-B

The details of ridge forest land made free from encroachment:

SL. No.	Village	Division	Total encroachment identified as of 05.04.2019 (ha)	Total encroachment removed from 2019 till date (in ha.)	Encroachment removed from forest area since 9th meeting of Oversight Committee held on 13.03.2024	Encroachment left
1	Aaya Nagar	South	14.5	1.731	0.241	12.9
2	Chhattarpur	South	21.3	0.283	0	20.917
3	Nebsarai	South	22.29	8.2	0	14.28
4	Sahoorpur	South	20.07	4.51	0	15.41
5	Devli	South	38.16	0.004	0	37.866
6	Asola	South	56.91	18.74	4.45	38.17
7	Bhatti	South	40.27	1.77	0	38.19
8	Maidangarhi	South	6.67	2.85	0	3.77
9	Saidulajab	South	9.2	0.41	0	8.72
10	Satbari	South	15.3	5.02	0	10.19
11	Jaunapur	South	24.2	12.7	0	11.66
12	Deramandi	South	33.6	20.75	0	12.66
13	Tughlakabad	South	33.9	2.5	0.4	31.62
14	Pulpehladpur	South	20.7	0.42	0	20.17
15	Rajokri	West	18.05	3.87	0	14.04
16	Rangpuri	West	20.7	6.323	0. 253	14.257

17	Mahipalpur	West	1.4	0	0	1.43
18	Ghitorni	West	1.39	1.29	0	1.39
	Total		398.61	91.118	**5.34**	308.552

Annexure-C

Status of notification under section 20

Southern Ridge	Phase 1	· All the khasras satisfying following conditions were identified in the first phase: · Free from encroachment; · No pending Tattima proceedings; and · No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority · **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** · Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha · **Current status:** . Additional area of **3526.98 ha in 13 villages** has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor on **12.12.2023.** The file is **currently with DC, South.**
	Phase 2	· Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. · Those khasras where Tattima proceedings are not required/pending. · Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. · Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** · **Current status:** File is being prepared.

	Phase 3	· All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority · Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Name of Ridge	**Area proposed for notification**	**Status of Notification**
Northern Ridge		
Phase I	123.57	Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e., **Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge. The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** File is being prepared for resubmission.
Phase II	----	**Phase II-** Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

Name of Ridge	Total Area (Ha)	Area Proposed for Notification (Ha)	Status
South Central Ridge	626	626	•File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. •File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. •File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge** i.e., Lado Sarai, Masoodpur, Mehrauli, Ladha Sarai, Katwaria Sarai, Ber Sarai and Adhchini **is pending** at the court of FSO/ADM(South). •Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** •Further Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. •In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994.** File is being prepared for resubmission.

Name of Ridge	Total Area (Ha)	Status
Central Ridge	864	1. In this regard, 13 meetings have been conducted till date on following dates 23.01.2024 29.01.2024, 02.02.2024 , 09.02.2024 , 16.02.2024 , 23.02.2024 , 01.03.2024, 07.03.2024, 18.03.2024, 20.03.2024, 01.04.2024, 05.04.2024 & 16.04.2024 were held under the chairmanship of Chief Secretary, GNCTD regarding Final Notification of Reserve Forests under Section-20,IFA, 1927. 2. **DGPS Survey of Central Ridge is completed** and **a list is prepared of 83 institutions** present in/on the periphery of Central Ridge. Out of 83 institutions, 52 institutions were found on ground and 30 were not found on ground. 3. Further **land records** of allotted institutes on ground are being retrieved by **L&DO** for analysis in case of excess area occupied by each institution. 4. Draft Notification for section 20 is under process.

Name of Ridge	Total Area	Area proposed for notification	Status of Notification
		Phase 1	
Nanak Pura Ridge	7 Ha	8.36 Ha	• File with draft notification submitted on **14.12.2023** for comments/ concurrence of DDA & Revenue Department. • File was returned **by DDA on 04.01.2024** mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned **by Revenue Department on 09.01.2024** informing a **meeting was conducted on 03.01.2024** with all concerned land owning agencies (DDA, Revenue & Cantonment Board, Defense State Office) including RO (West Forest Division). • It was decided that **DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no**. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, the proposal for notification has been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 19.03.1996**. • File is being prepared for resubmission.

ANNEXURE-D

Status of Tattima proceedings

SL. No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1	Asola	15	4*	12
2	Ayanagar	35	0	20
3	Bhatti	41	12	31
4	Chattarpur	4	0	4
5	Devli	12	0	8
6	Dera Mandi	24	0	8
7	Maidangarhi	13	0	4
8	Nebsarai	3	0	2
9	Jonapur	25	0	6
10	Rajpur Khurd	3	0	0
11	Saidulajaib	3	0	0
12	Sahoorpur	2	0	2
13	Satbari	3	0	2
14	Tughlakabad	24	0	24
15	Pul Pehladpur	1	0	1
16	Ghitorni	1	1	0
17	Rajokri	5	0	5
18	Rangpuri	25	0	24

ANNEXURE-E

Status of Working Plan

Date	Status
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2023	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	Part 1 of working plan is completed by FRI and part 2 is under process.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt3 / 2575-92 **Dated:** 19.07.2024

MINUTES OF THE 11TH MEETING OF OVERSIGHT COMMITTEE HELD ON 18.07.2024 AT 1200 HOURS CONSTITUTED IN COMPLIANCE WITH THE ORDER OF HON'BLE NGT (PRINCIPAL BENCH), NEW DELHI

The 11th Meeting of the Oversight Committee constituted by the Hon'ble NGT, New Delhi in the matter **OA No. 58 of 2013 (Sonya Ghosh vs. GNCTD)** was convened on 18.07.2024 at 1200 hours in the Krishna Conference Room, MoEFCC, New Delhi.

A meeting notice dated 15.07.2024 in this regard was issued by the Nodal Agency i.e., PCCF, Delhi for necessary coordination and compliance of the orders passed by the Hon'ble NGT, New Delhi.

However, it was found that the members of the Committee viz. Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi, Director General, Forest Survey of India, Dehradun, Deputy Commissioner (South), Delhi Deputy Commissioner (South-West), Delhi, Deputy Commissioner (New Delhi), Delhi, and the Deputy Commissioner (South East), Delhi were not present in the meeting. Also, their representatives were not present in the meeting. Further, no intimation on reasons for non-attending the meeting was placed in the meeting.

Accordingly, APCCF Delhi was requested to bring to the notice of the Chief Secretary, Govt. of NCT of Delhi about the facts stated above. Further, APCCF may request through the Chief Secretary for the presence of either the members or their representatives in the meeting in view of the importance of the subject.

As several members were not present in the meeting, it was decided that the meeting shall be held on 29.07.2024 at 10:00 AM in the Krishna Conference Room, MoEFCC, New Delhi.

The APCCF, Delhi Government is accordingly requested to issue the meeting notice and coordinate for the presence of all members in the meeting.

[Action : APCCF, GNCT Delhi]

This issues with the approval of the Competent Authority.

Asabestu
19/07/2024
(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

F.No. F1(2497)/Legal/HQ/20-21/ Pt3/2575-92 **Dated:** 19.07.2024

To,

1. Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
2. Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi 110001.
3. Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
4. Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
5. Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
6. APCCF & HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
7. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
8. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
9. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
10. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
11. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
12. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
13. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
14. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
15. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PS to Director General Forest, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests (FC), MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

(Jabestin A., IFS)
Dy. Conservator of Forests (P&M)

Annexure 6 Colly

IN THE HIGH COURT OF DELHI AT NEW DELHI

EXTRAORDINARY CIVIL WRIT JURISDICTION

W.P.(C) 9965/2016.

IN THE MATTER OF:

DEVINDER

... PETITIONER

VERSUS

THE LT. GOVERNOR & ORS.

... RESPONDENTS

CONT.CAS(C) 1065/2016.

SURJEET KUMAR

... PETITIONER

VERSUS

KEWAL KUMAR SHARMA & ORS

... RESPONDENTS

NEXT DATE OF HEARING: 08.01.2024

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3.	**ANNEXURE - B** WEEK WISE ENCROACHMENT REMOVAL PLAN.	23-26

809/c

4.	PROOF OF SERVICE.	27

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Court Clerk 96432-38429 Office 011-40041052
Email: satyakamassociate@gmail.com

DATE: 08.01.2024
NEW DELHI

IN THE HIGH COURT OF DELHI AT NEW DELHI
W.P.(C). No. 9965/2016

IN THE MATTER OF:-

Devinder .....**PETITIONER**

Vs.

Lt. Governor & Ors. .....**RESPONDENTS**

STATUS REPORT IN RESPECT OF SECTION- 20 of IFA, 1927 OF DELHI RIDGE

1. That through notification dated 24.05.1994 under section 4 of IFA, 1927 approximately 7777 hectares of Delhi Ridge land in four locations with specified boundaries was notified as Reserve Forest.
2. That additional 7 Ha of ridge land was notified as Reserve Forest vide notification dated 19.03.1996 under Section 4 of IFA 1927.
3. That the total notified Reserve Forest area in Delhi ridge is 7784 ha :-

Northern Ridge	87 ha.
Central Ridge	854 ha.
South Central Ridge (Mehrauli)	626 ha.
Southern Ridge	6200 ha.
Nanak pura Ridge	7 Ha.
Total	**7784 ha**

4. That Notified Ridge Land is managed by multiple agencies in Delhi as per the records of Department of Forest and Wildlife, GNCTD. The details regarding management with respect to each notified ridge, area wise are as below:

- **NORTHERN RIDGE:**

Ridge Managing Agency	Area (in Hectares)
DDA	73 Ha.
MCD	11 Ha.
Forest	3 Ha.
Total	87 Ha.

- **CENTRAL RIDGE**

Ridge Managing Agency	Area (in Hectares)
Forest Department	423 Ha.
Army (Signal Regiment)	202 Ha.
DDA	85 Ha.
CPWD (Budha Jyanti & Bhagwan Mahavir Vanasthali)	37 Ha.
NDMC (Talkatora Garden)	25 Ha.
MHA	6 Ha.
MCD	3 Ha.

Northern Railways	11 Ha.
Area allotted by L&DO	70 Ha.
Total	864 Ha.

- **SOUTH CENTRAL RIDGE**

Ridge Managing Agency	**Area (in Hectares)**
DDA	626 Ha.
Total	626 Ha.

- **SOUTHERN RIDGE**

Ridge Managing Agency	**Area (in Hectares)**
Forest Department	6200 Ha.
Total	6200 Ha.

- The entire 7 Ha of Nanankpura Ridge is under the management of DDA.

5. That in year 1994 in pursuance of Section-4 of the Indian Forest Act, 1927 the Lt. Governor, NCT of Delhi declared all forest land and wastelands over which government has the proprietary right as 'Reserve Forest'.

6. That in year 1996 in pursuance of the directions of the Hon'ble Supreme Court of India in WPC No. 4677/1985 "MC Mehta Vs. UoI & Ors.", and in pursuance of section 154 of Delhi Land Reforms Act, 1954 the Lt. Governor of NCT of Delhi declared the uncultivated land of Goan Sabha situated in Southern Ridge as surplus land and excluded to be vested in Goan Sabha and placed it at the disposal of Forest Department, GNCTD for the purpose of creation of 'Reserve Forest'.

7. That the Hon'ble National Green Tribunal, Principal Bench while disposing O.A. No. 58/2013 "Sonya Ghosh Vs. GNCTD & Ors.", gave the following directions through judgment dated 15.01.2021:

"16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board."

8. That the following steps have been taken by this department for final notification of Southern Ridge under section 20 of Indian Forest Act, 1927:

Status of Phase-I (3623.14 ha and 58.4% area of southern ridge):

- That in compliance of the directions of Hon'ble NGT, all the khasras satisfying following conditions were identified in the **first phase**:

a. Free from encroachment;

b. No pending Tattima proceedings; and

c. No pending litigation before Forest Settlement Officer (FSO) and Appellate Authority

- Out of 19 villages in southern ridge, final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha, with approval of the Hon'ble Lt. Governor, GNCTD before 08.11.2023:

Sl. no.	Village	Area notified in Phase-I	Details of Notification
1.	Chhattarpur	14.29 Ha	Notification No. **F. No. 34/DCF(S)/Notification/Chattarpur/2020-21/9682-91dated 20.01.2022.**
2.	Rangpuri	81.87 Ha	Notification No. **F. No. 2(309)/DCF(W)/Final Notification/Rangpuri/2020-21/9707-15 dated 20.01.2022.**

That the notification u/s 20 of Indian Forest Act, 1927 (IFA, 1927) of additional area of 3526.98 ha of 13 villages has been submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law and Revenue Department in compliance of directions of Hon'ble High court dated 08.11.2023. The details of villages with area in hectares is as follows:

SL.	Village		Phase 1

No.		Total Area (in Ha)	Area sent for phase 1 Notification (in Ha)	Status for phase 1 Notification
	Tughlakabad	544.84	401.78	File under Submission seeking approval of the Hon'ble Lt. Governor. File submitted by DoFW on 12.12.2023
	Rajpur khurd	5.61	4.84	
	Dera Mandi	1090.36	671.58	
	Satbari	143.15	54.70	
	Jaunapur	327.53	217.4	
	Maidangarhi	423.04	277.8	
	Nebsarai	49.36	9.26	
	Ayanagar	343.18	255.21	
	Asola	775.48	608.9	
	Bhatti	1119.67	798.92	
	Sahoorpur	276.66	2.80	
	Rajokari	277.67	220.47	
	Ghitorni	61.30	2.9	
TOTAL			**3526.98**	

Status of phase-II (1593.67 ha & 25.7% area of Southern ridge):

- That for **second phase**, those khasras have been identified where no litigations are pending before FSO and Appellate Authority & Tattima proceedings are not required/pending under Delhi Land Reforms Act, 1954(DLR Act, 1954).
- That a proposal is being prepared for notification of 1593.67 ha under phase- II for 18 villages in Southern Ridge for obtaining comments of Revenue Department, GNCTD. Details of villages with area in hectares is as follows:

Sl. no.	Name of village	Total Area in Hectares	Notified area (in hectares)	
			Area sent for phase 2 Notification (in Ha)	Status for phase 2 Notification
1	Asola	775.48	71.19	File is being prepared
2	Ayanagar	343.18	76.75	
3	Bhatti	1119.67	30.16	
4	Chattarpur	50.24	29.2	

5	Dera Mandi	1090.36	149.11	
6	Devli	480.07	450.26	
7	Jaunapur	327.53	90.6	
8	Maidangarhi	423.04	65.35	
9	Nebsarai	49.36	24.49	
10	Pul Pehladpur	59.96	20.9	
11	Sahoorpur	276.66	254.18	
12	Saidulajaib	34.89	18.8	
13	Satbari	143.15	79.33	
14	Tughlakabad	544.84	61.45	
15	Ghitorni	61.30	57.9	
16	Rajokri	150.08	46.18	

17	Rangpuri	277.67	64.15	
18	Mahipalpur	7.71	3.13	
Total			**1593.67**	

- **Status of Phase-III (983.19 & 15.8% area of Southern ridge)**- In **third phase (remaining 15.8% southern ridge),** all the khasras where rights and concessions are yet to be settled by FSO and Appellate authority & Tattima proceedings are yet to be completed by Revenue Department will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.

8. That the following steps has been taken by this department for final notification of Central Ridge under section 20 of Indian Forest Act, 1927:

- That, **in phase I,** proposal for notification of area which has already been demarcated on ground and handed over against approx 864 ha mentioned in notification of 1994 and is in possession of Department of Forest and Wildlife on ground, is being prepared after including all the rights accepted by FSO and Appellate Authority. The proposal will be submitted for concurrence of Law and Revenue departments before submission for approval of Hon'ble LG, NCT of Delhi.

- That the proposal for notification of rest of the area will be moved in **Phase- II** after incorporating all the comments of Ridge managing agencies & orders of Hon'ble Supreme Court and FSO/Appellate Authority and same shall be placed for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and Revenue Department.

9. That the following steps has been taken by this department for final notification of South Central Ridge under section 20 of Indian Forest Act, 1927:

Name of Ridge	Total Area	Area for Notification (in Ha)	Status of Notification
South Central Ridge	626 Ha	626 Ha	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023.

10. That the following steps has been taken by this department for final notification of Northern Ridge under section 20 of Indian Forest Act, 1927:

Name of Ridge	Total Area	Area proposed for phase 1 notification (in Ha.) (land with no encroachment/ litigation)	Status of Notification	Area for phase 2 Notification (in Ha)	Status of Notification
		Phase I		Phase II	

Northern Ridge	130.5 Ha	123.57	File submitted for seeking comments / concurrence of Revenue Department over draft notification on 14.12.2023.	7.049 Ha.	For phase II, proposal for notification is being prepared for remaining areas after including rights and concessions admitted in cases decided by FSO/Appellate authority and shall be submitted for approval of Hon'ble Lieutenant Governor after obtaining concurrence of Law and Revenue Departments.

11. That the following steps has been taken by this department for final notification of Nanak Pura Ridge under section 20 of Indian Forest Act, 1927:

Name of Ridge	**Total Area**	**Area proposed for notification**	**Status of Notification**
Nanak Pura Ridge	7 Ha	8.36 Ha	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing notification u/s 20 IFA, 1927.

12. That the following steps are being taken by the Department for Encroachment Removal from Southern Ridge:

a. That the total encroachment of 398.61 ha has been recorded in southern ridge as per affidavit dated 05.04.2019 of Government of NCT of Delhi in matter O.A. No. 58/2013 in the case Sonya Ghosh vs Govt. of NCT of Delhi in Hon'ble NGT.

b. That after the last hearing fresh encroachments have been cleared from Southern Ridge over land admeasuring 0.16 hectares in the Khasra number 134 of village Nebsarai. The report of DCF (South) giving details of encroachment removal with photographs is annexed as **Annexure – A.**

c. That the total encroachment of 85.60 Ha out of above mentioned total encroachment has been removed in Southern Ridge. The village wise detail of encroachments removed is as follows:

SL. No.	**Village**	**Total encroachment identified as on 05.04.2019 (ha)**	**Total encroachment removed from 2019 till date**	**Encroachment removed from 17.05.2023(in ha) to till date**	**Division**
1	Aaya Nagar	14.5	1.531	0.041	South
2	Chhattarpur	21.3	0.283	0	South
3	Nebsarai	22.29	8.04	0.36	South
4	Sahoorpur	20.07	4.51	0	South
5	Devli	38.16	0.004	0	South
6	Asola	56.91	12.37	0	South
7	Bhatti	40.27	1.77	0	South

8	Maidangarhi	6.67	2.85	0	South
9	Saidulajab	9.2	0.41	0	South
10	Satbari	15.3	5.02	0	South
11	Jaunapur	24.2	12.7	0.33	South
12	Deramandi	33.6	20.75	0	South
13	Tughlakabad	33.9	2.1	0	South
14	Pulpehladpur	20.7	0.42	0	South
15	Rajokri	18.05	3.87	0	West
16	Rangpuri	20.7	6.07	0	West
17	Mahipalpur	1.4	0	0	West
18	Ghitorni	1.39	1.29	0.89	West
	Total	398.61	83.988	1.62	

d. That the encroachment in more than 100 ha shall be removed after vacation of orders of various Hon'ble courts for maintaining status quo. The Hon'ble Courts' directions for demarcation/ground verification shall be expedited for taking up encroachment removal in those matters. The list of all cases with stay orders has been submitted before this Hon'ble through previous affidavit dated 14.12.2023.

e. Further Action Plan for removal of encroachment has been prepared and the encroachments have been categorized in the following three categories:

- Khasras with Heavily built structures
- Khasras with temporary structures (habitation and others)
- Khasras with farm house and other structures

f. That encroachments under category b and c with total area of 80.75 ha have been identified for early removal with required assistance of concerned DTFs (District Task Force headed by their respective District Magistrate) and afforestation/transplantation shall be undertaken by Department of Forest & Wildlife immediately after removal of encroachments.

g. That weekly plans for encroachment removal have been prepared by West Forest Division and South Forest Division which is annexed as **Annexure –B.**

h. Further, a meeting was held under the chairmanship of Director General & SS, GoI on 03.01.2024 to review the progress made in respect of directions of the oversight committee constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. "Sonya Ghosh vs. GNCTD & Ors.". In this meeting the DGF&SS has directed to expedite the encroachment removal to comply with directions of this Hon'ble Court.

i. Furthermore, the meeting of the oversight committee is scheduled to be held in the month of January, 2024.

j. It is submitted that since the Delhi Ridge Reserve Forest is under the management of different departments//agencies as mentioned above, and since the files for final notification have to be routed through multiple departments, such as, Revenue Department, Law Department, DDA etc., therefore, Hon'ble Court is requested to grant additional time of minimum four weeks for the preparation of rest of the draft notifications under section 20 of IFA, 1927 of Delhi Ridge Reserve Forest.

VIPUL PANDEY
DCF (P&M)

ANNEXURE – A 15.

Report on encroachment removal drive on khasra no. 134 in village Nebsarai

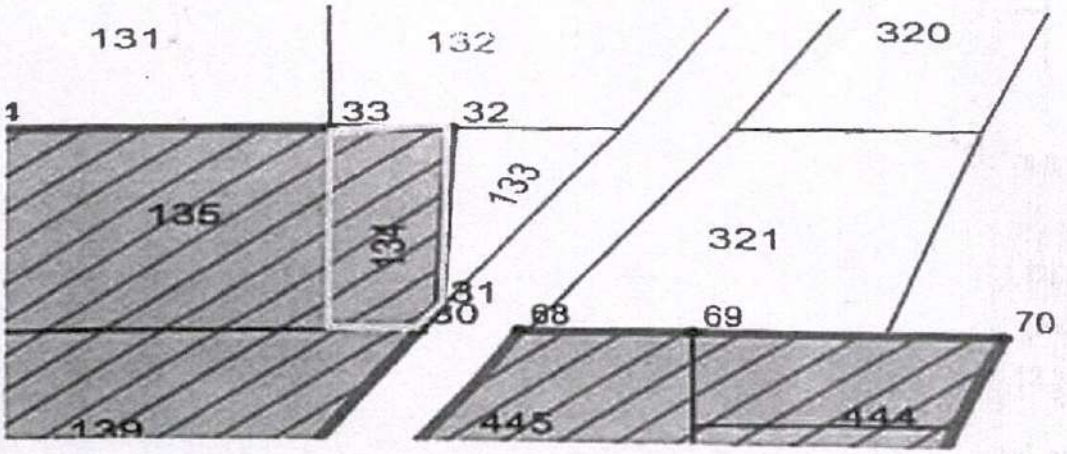
An encroachment removal drive has been conducted by Department on khasra no. 134 in village Nebsarai which is Notified Reserve forest land as per notification F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994, No. F.1 (29)PA/DCF/95 dated 04.04.1996 and order of 1988.

As per affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. Govt. NCT of Delhi and map supplied by Revenue, this land is shown as encroachment in the form of unauthorized colony.

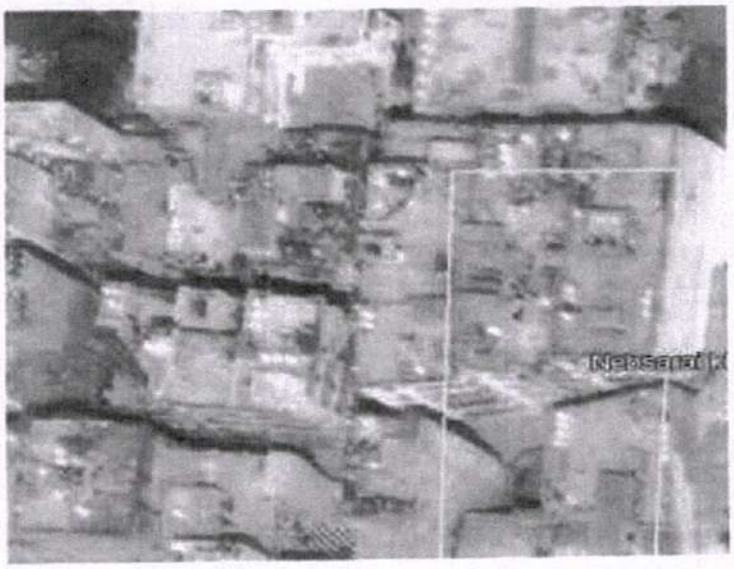
The area details of khasra is mentioned below-

SL. No.	Khasra no.	Village	Total Forest Area (Bigha- Biswa)	Area of Encroachment (Bigha- Biswa)	Encroachment removed (Bigha- Biswa)
1	134	Nebsarai	1-18	1-18	1-18 (0.16 ha)

Map supplied by Revenue Department of above khasra nos. is enclosed herewith.



DCF (South)



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New Delhi, Delhi, India
3B, IGNOU Main Rd, near Hanuman Mandir, Pocket E, Ne

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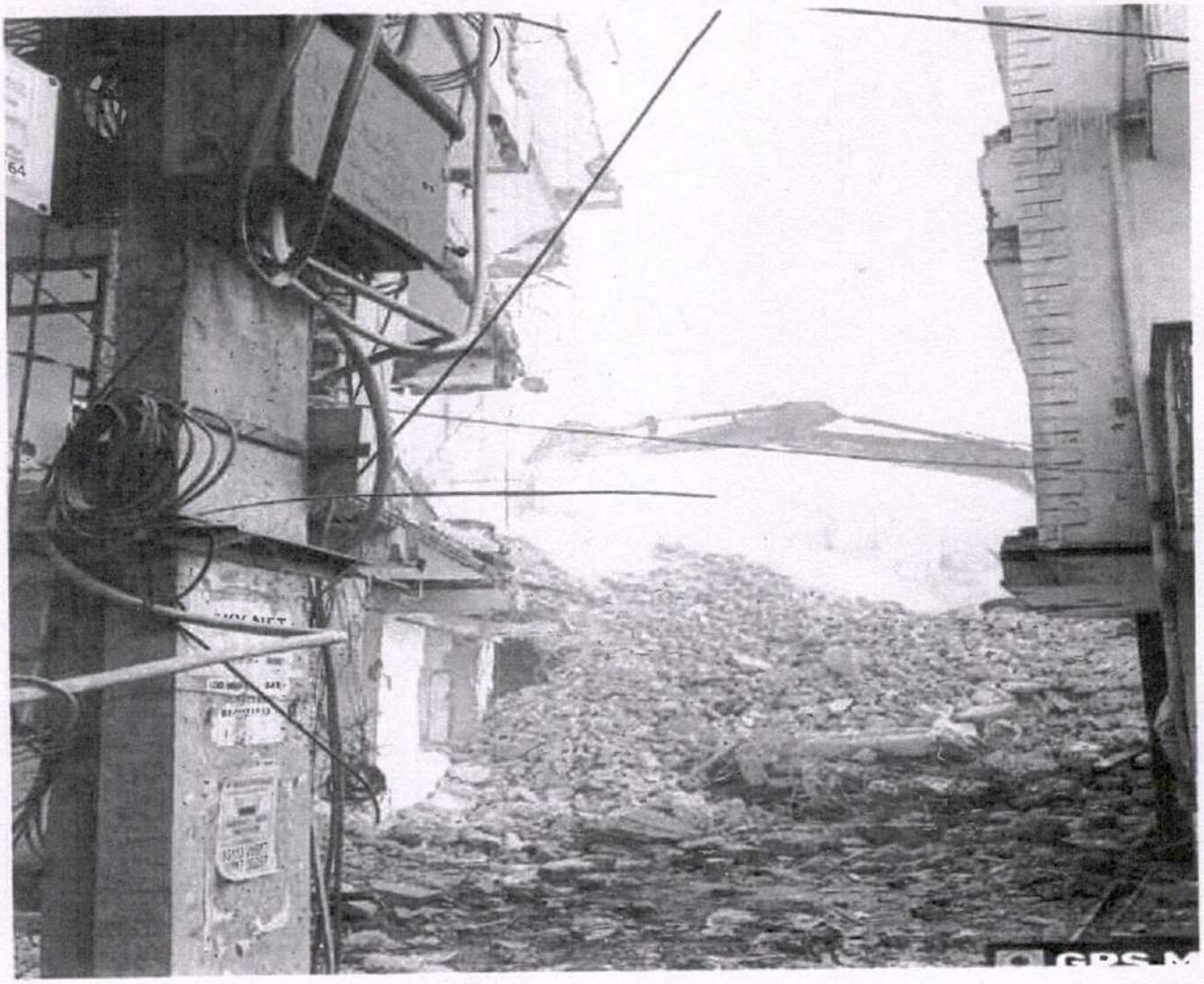

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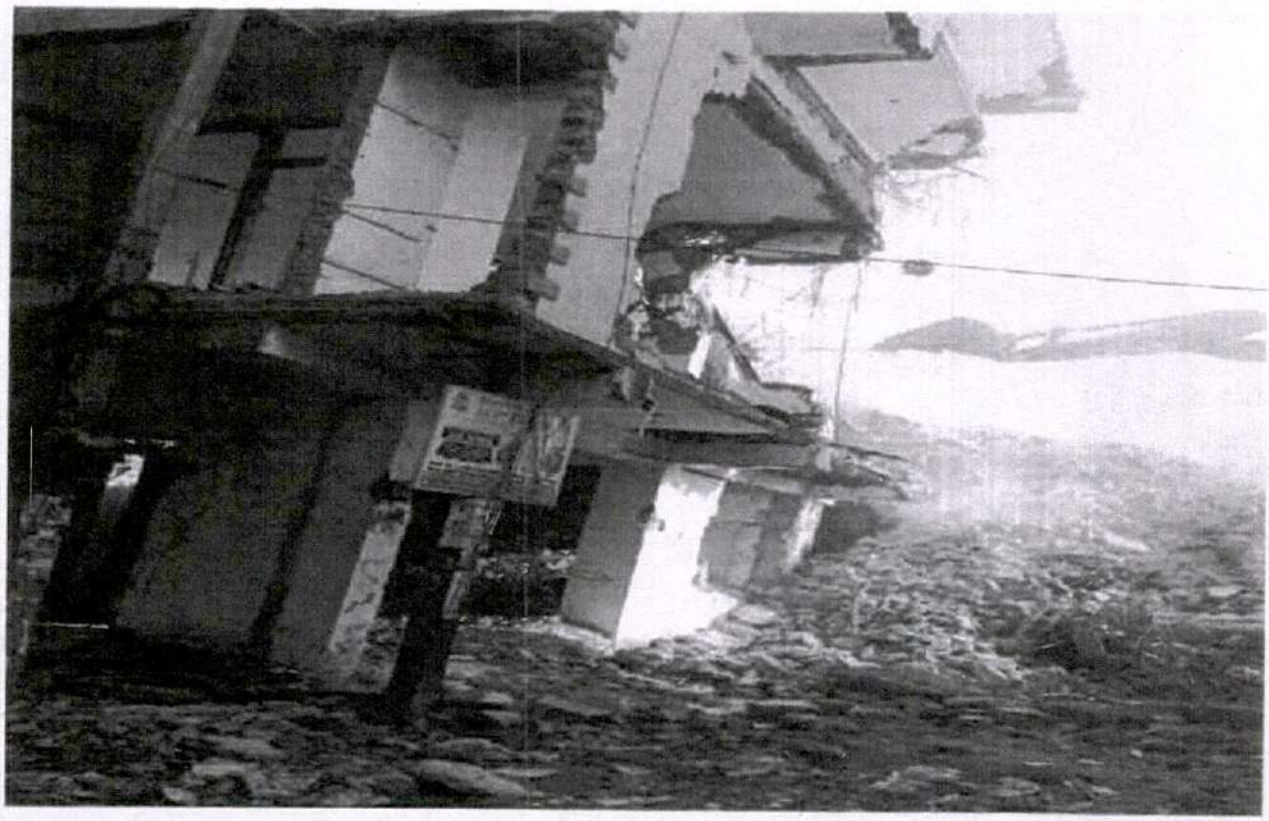

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New Delhi, Delhi, India
Makaam number 51, 1, Gali Number 2, Pocket E, Bees Sut

WEEK WISE ENCROACHMENT REMOVAL PLAN

Week 1 Plan

Khasra	Village	Date
1783	Rajokari	22.01.2024
1595	Rajokari	
1596	Rajokari	24.01.2024
1571	Rajokari	
1572	Rajokari	

Week 2 Plan

Khasra	Village	Date
1351	Rajokari	29.01.2024
1355	Rajokari	
1353	Rajokari	
1356	Rajokari	31.01.2024
1352	Rajokari	
1511	Rajokari	
1536	Rajokari	02.02.2024
1242	Rajokari	

Week 3 Plan

Khasra	Village	Date
1258	Rajokari	05.02.2024
1259	Rajokari	
1260	Rajokari	07.02.2024
1265	Rajokari	
1266	Rajokari	09.02.2024
1230	Rajokari	

Week 4 Plan

Khasra	Village	Date
1160	Rajokari	12.02.2024
1241	Rajokari	
1547/2	Rajokari	14.02.2024
1568	Rajokari	
2051	Rajokari	16.02.2024
2057	Rajokari	

Week 5 Plan

Khasra	Village	Date
1585	Rajokari	19.02.2024
1587	Rajokari	
1791	Rajokari	21.02.2024
1798	Rajokari	

Abhinav Kumar

WEEK WISE ENCROACHMENT REMOVAL PLAN

Week 1 Plan

Khasra	Village	Date
1825	Rangpuri	26.02.2024
1012/2	Rangpuri	
1797	Rangpuri	
1829	Rangpuri	28.02.2024
1827	Rangpuri	
1418	Rangpuri	
1468	Rangpuri	01.03.2024
1038	Rangpuri	

Week 2 Plan

Khasra	Village	Date
1469	Rangpuri	04.03.2024
1477	Rangpuri	
1063	Rangpuri	06.03.2024
1060	Rangpuri	
1053	Rangpuri	08.03.2024
1422	Rangpuri	

Week 3 Plan

Khasra	Village	Date
1259	Rangpuri	11.03.2024
899	Rangpuri	
1812	Rangpuri	
1814	Rangpuri	13.03.2024
1072	Rangpuri	

Ashwani Kumar

25.

284/C

WEEK WISE ENCROACHMENT REMOVAL PLAN

Week 1 Plan

Khasra	Village	Date
607	Ghitorni	15.03.2024
628	Ghitorni	
575	Ghitorni	18.03.2024
630	Ghitorni	

Encroachment Removal Fortnightly Plan - **Asola** Village									
Week No.	**Date of Encroachment Removal**	**Khasra No.**	**Total Area**		**Forest Area**		**Area to be freed from Encroachment**		Type of Encroachment
			Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
Week 1	12.01.24, 13.01.24, 15.01.24, 16.01.24	1513	8	6	8	6	8	6	Farmhouse and other small encroachments
		1515	1	15	1	15	1	15	Farmhouse and other small encroachments
Week 2	17.01.24, 18.01.24, 19.01.24, 20.01.24	733	8	16	8	16	8	16	Farmhouse and other small encroachments
		750	1	1	1	1	1	1	Farmhouse and other small encroachments
		752	2	18	2	18	2	18	Farmhouse and other small encroachments
Total Area			**22**	**16**	**22**	**16**	**22**	**16**	

Gmail satyakam associate <satyakamassociate@gmail.com>

Proof of Service: AFFIDAVIT being filed in the matter of W.P.(C) 9965/2016 - '' DEVINDER Vs. LT. GOVERNOR, GNCTD AND ORS

1 message

satyakam associate <satyakamassociate@gmail.com> Mon, Jan 8, 2024 at 12:27 PM
To: g.narayanoffice@gmail.com, adityanarayanprasad@gmail.com, Madan Lal Sharma <madanlal.ml@gmail.com>

Dear sir/ ma'am,

Please find attached documents being filed in the captioned matter.

Yours Sincerely,

Satyakam
Advocate
Additional Standing Counsel,
Government of National Capital Territory of Delhi.

Address:
90/77A, Second Floor, Right Side, Malviya Nagar, New Delhi-110017 (**Office**)
Mobile Phone Nos.: +919868219633 (Mobile); +919811429633 (Tablet); +919643238443 +919643238429;
Landline Phone No.:01140041052(**Office**)

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BEFORE THE HON'BLE HIGH COURT DELHI

W.P.(CIVIL). No. 9965/2016

IN THE MATTER OF:

DEVINDER .....**PETITIONER**

VERSUS

LT. GOVERNOR, GNCTD & Ors. ....**RESPONDENTS**

ADDITIONAL AFFIDAVIT IN COMPLIANCE OF HON'BLE HIGH COURT ORDER DATED 08.11.2023

ITS MOST RESPECTFULLY SHOWETH:

1. That I Amit Anand S/o Arun Kumar aged about 39 years, posted as the Deputy Conservator of Forests (P&M), Department of Forest & Wildlife, Govt. of NCT of Delhi, being well conversant with the facts and as such duly authorized in my official capacity to swear the present affidavit.

2. It is most respectfully and humbly stated that the deponent of the present affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in

the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

3. That the present affidavit is being filed in continuation of affidavit dated 14.12.2023 filed in compliance of this Hon'ble High Court order dated 08.11.2023.

4. It is humbly submitted that the paragraph no. 36 of initial affidavit may be read as follows:

"36. That the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.

1. *Khasras with Heavily built structures*
2. *Khasras with temporary structures(habitation and others)*
3. *Khasras with farm house and other structures*

A list of khasras with encroachments under category b and c with total area of 80.75 ha identified for early removal is annexed at ***Annexure- XIII****. Encroachments shall be removed with required assistance of concerned DTFs (District Task Force headed by their respective District Magistrate) and afforestation/transplantation shall be undertaken by Department of Forest & Wildlife immediately. These identified*

NOTARY
NELAM SHARMA
ADVOCATE
DELHI
REGD. No. 9227
EXPIRY DATE
01/09/2025
OF INDIA

encroachments shall be removed within 6 (Six) months and action taken report with respect to encroachment removal shall be submitted to the Hon'ble Court on fortnightly basis."

5. It is humbly submitted that the deponent has the highest respect and regard for the orders of this Hon'ble Court. The present affidavit is being placed before this Hon'ble Court for its consideration and further directions, if any.

I identified the deponent who has signed in my presence

DEPONENT

VERIFICATION: -

14 DEC 2023

Verified at New Delhi on this ___ day of December, 2023 that the contents of this affidavit are true and correct on the basis of the information derived from the records available with this Department and nothing has been concealed there from.

NOTARY GOVT. OF INDIA
NEELAM SHARMA
ADVOCATE
DELHI
REGD. No. 8227
EXPIRY DATE
01/09/2025

DEPONENT

NOTARY (Govt. of India)
Neelam Sharma
Advocate
Ch. No. 165A, Gate No. 11
Patiala House Courts,
New Delhi-110001
(M) 9899408301

14 DEC 2023

List of Annexures

Annexure-I	Order of Hon'ble High Court dated 08.11.2023
Annexure-II	Order of Hon'ble NGT dated 15.01.2023
Annexure-II A	notification dated 24.05.1994 and 19.03.1996
Annexure- III.	Notifications Chhattarpur & Rangpuri
Annexure – IV	Draft notification 13 villages of Southern Ridge
Annexure -V	List of villages with area for notification under phase- II
Annexure- VI	list of cases where claims are pending before the FSO
Annexure- VII.	List of cases pending before Appellate Authority
Annexure- VIII.	Khasras where Tattima proceedings
Annexure- IX	7th meeting of oversight committee
Annexure-X.	A summary of proceedings in Hon'ble Supreme Court reg. Central Ridge
Annexure- XI.	village wise detail of encroachment
Annexure-XII	The village wise detail of encroachments removed.
Annexure- XIII	List of khasras identified for early removal
ANNEXURE -XIV	The list of all cases where stay has been granted

BEFORE THE HON'BLE HIGH COURT DELHI

W.P.(CIVIL). No. 9965/2016

IN THE MATTER OF:

DEVINDER .....**PETITIONER**

VERSUS

LT. GOVERNOR, GNCTD & Ors. ....**RESPONDENTS**

AFFIDAVIT IN COMPLIANCE OF HON'BLE HIGH COURT ORDER DATED 08.11.2023

ITS MOST RESPECTFULLY SHOWETH:

1. That I Amit Anand S/o Arun Kumar aged about 39 years, posted as the Deputy Conservator of Forests (P&M), Department of Forest & Wildlife, Govt. of NCT of Delhi, being well conversant with the facts to the and as such duly authorized in my official capacity to swear the present affidavit.

NOTARY PUBLIC ★ GOVT OF INDIA
MANJU GUPTA
Regd. No. 2104
Valid Upto: 17.03.2027

AMIT ANAND, IFS
Dy. Conservator of Forest (P&M)
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

2. It is most respectfully and humbly stated that the deponent of the present affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

3. That the Hon'ble Court vide its order dated 08.11.2023 in this case has directed following:

> *"8. The NGT passed the order on 15.01.2021, since then more than 2 years and 10 months have elapsed and till date the concerned Chief Secretary has not taken any action, which shows complete disregard to the orders passed by the Court.*
>
> *9. Therefore, I am of the view that prima facie the Chief Secretary is in contempt of the order dated 15.01.2021 passed by the NGT and is liable to be prosecuted under Contempt of Courts Act, 1971.*
>
> ***10. As a last and final opportunity a period of two weeks are granted to comply with the order***

NOTARY PUBLIC ★ GOVT OF INDIA ★

ANIT ANAND, IFS
Dy. Conservator of Forest (P&M)
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

dated 15.01.2021. If the said notification is not issued within 2 weeks from today, the Chief Secretary shall appear through VC on the next date of hearing.

.....19. ***List on 15.12.2023 for filing up-to-date status report including concrete steps, removal of encroachment, the land reclaimed from the entire ridge, the afforestation action taken*** *in respect of the reclaimed land within 2 weeks from today with advance copies to the learned Amicus Curiae as well as Mr. Sharma, learned counsel for the petitioner."*

The order of Hon'ble High Court dated 08.11.2023 is annexed as **Annexure-I.**

4. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 15.01.2021 in O.A. No. 58/2013 "Sonya Ghosh Vs. GNCTD & Ors.", has directed the following:

NOTARY PUBLIC ★ GOVT OF INDIA ★ MANU GUPTA

AMIT ANAND, IFS
Dy. Conservator of Forest (P&M)
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
I.P. Estate, New Delhi-110002

" 16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board."

5. That in the above-mentioned order, an Oversight Committee has been constituted. The relevant part of order is as bclow:

"17. We direct constitution of ***an Oversight Committee (OC)*** *to be headed by* ***DG Forest, MoEF&CC, Government of India*** *with the Secretaries Revenue and*

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Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be ***to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution****. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed."*

Mandate of the Oversight Committee (OC)

- To oversee progress with regard to removal of encroachments from Ridge
- Its protection be way of fencing/ boundary wall and preparation of management plan for its restitution

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- The nodal agency will be the PCCF, Delhi for coordination and compliance.

Composition of Oversight Committee (OC)

1	Director General Forest, MoEF&CC	Chairman
2	Addl. Director General of Forests (FC) MoEF&CC, GoI	Co-opted Member (will act as chairman in absence of DGF and SS)
3	Principal Secretary/ Secretary (Revenue), Govt. of NCT of Delhi	Member
4	Principal Secretary/ Secretary (E&F), Govt. of NCT of Delhi	Member
5	Director General (Forest), Forest Survey of India, Dehradun	Member

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6	Principal Chief Conservator of Forests Govt. of NCT of Delhi	Member (Nodal Agency)
7	Special Commissioner of Police	Member
8	Deputy Commissioner (South)	Member
9	Deputy Commissioner (South-West)	Member
10	Deputy Commissioner (New Delhi)	Member
11	Deputy Commissioner (South East)	Member

The order of Hon'ble NGT dated 15.01.2023 is annexed as **Annexure-II.**

6. That a total of seven meetings have been held of the above constituted Oversight Committee.The last meeting of committee was held on 14.11.2023.

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7. That the total area of all the ridges as per notification dated 24.05.1994 and 19.03.1996 (**Annexure-II A)** is given below:

S.no.	Ridge	Approx. area (in Ha.) as per notification*	Date of notification
1	Southern	6200	24.05.1994
2	Central	864	24.05.1994
3	South Central	626	24.05.1994
4	Nanakpura	7	19.03.1996
5	Northern	87	24.05.1994
Total		**7784**	

***Actual area may change as per ground verification and completion of process of settlement of rights and concession under provisions of Indian Forest Act, 1927**

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Status of Final Notification U/S 20 of Indian Forest Act 1927:

i. **Southern ridge:**

a. **Status of Phase-I (3623.14 ha and 58.4% area of southern ridge):**

8. That in compliance of the directions of Hon'ble NGT, all the khasras satisfying following conditions were identified in the **first phase**:

   a. Free from encroachment;

   b. No pending Tattima proceedings; and

   c. No pending litigation before Forest Settlement Officer (FSO) and Appellate Authority

9. These khasras in **Phase-I** constitute approximately **3623.14 ha & 58.4%_ area of Southern Ridge**.

10. That out of 19 villages in southern ridge, final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha, with approval of the Hon'ble Lt. Governor, NCT of Delhi before 08.11.2023:

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Sl. no.	Village	Area notified in Phase-I	Details of Notification
1.	Chhattarpur	14.29 Ha	Notification No. **F. No. 34/DCF(S)/Notification/Chattarpur/2020-21/9682-91dated 20.01.2022.**
2.	Rangpuri	81.87 Ha	Notification No. **F. No. 2(309)/DCF(W)/Final Notification/Rangpuri/2020-21/9707-15 dated 20.01.2022.**

The notifications are annexed at **Annexure- III**.

11.That the notification u/s 20 of Indian Forest Act, 1927 (IFA, 1927) of additional area of 3526.98 ha in 13 villages has been concurred by Law and Revenue Departments and has been submitted for approval of the Hon'ble Lt. Governor in

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compliance of directions of Hon'ble High court dated 08.11.2023. The copy of draft notification submitted for approval is annexed as **Annexure – IV**.

12. That, upon final notification of areas mentioned in Annexure-IV, the Phase-I shall be completed.

b. <u>Status of phase-II (1,621 ha & 26% area of Southern ridge):</u>

13. That for **second phase**, those khasras have been identified where no litigations are pending before FSO and Appellate Authority & Tattima proceedings are not required/pending under Delhi Land Reforms Act, 1954(DLR Act, 1954). The **second phase** covers approximately **26 % of Southern Ridge (1,621 ha)**.

14. That proposal is being prepared for notification of 1,621 ha under phase- II for 18 villages in Southern Ridge and shall be sent for concurrence by the Law Department, GNCTD before submission for seeking approval of Hon'ble Lt. Governor. List of villages with area in hectares is enclosed as **Annexure -V.**

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c. <u>Status of Phase-III (955.86 ha & 15.4% area of Southern ridge)</u>

15. That in **third phase (remaining 955.86 ha & 15.4% southern ridge)**, all the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority & Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time.

16. That the list of cases where claims are pending before the FSO with village and khasra details is enclosed as **Annexure- VI**. The list of cases pending before Appellate Authority is enclosed as **Annexure- VII**.

17. That the list of khasras where Tattima proceedings (total area of 288 ha and approx 4% of Southern ridge) are pending has been annexed as **Annexure- VIII**.

18. That direction of Oversight committee in its 7th meeting held on 14.11.2023 for effective monitoring and time bound completion of actions required in areas falling in all the phases shall be complied with for early completion of all the three

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stages of notification under section 20 of IFA, 1927. The minutes of 7th meeting of oversight committee dated 17.11.2023 is annexed as **Annexure- IX.**

ii. Central Ridge:

19. That the proposal is being prepared for notification of Central Ridge as per the directions of 7th meeting of Oversight Committee. Ridge managing agencies and FSO for Central Ridge have been requested to provide their comments for inclusion of all rights and concession in the final notification.

20. That Hon'ble Supreme Court has passed various orders to expedite the process of settlement of rights in Central Ridge in respect of 63 institutions whose break up is as below:

Schools	14
Colleges	1
Play ground	7
Petrol Pumps	12
Govt. Agencies	19

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Institutions	5
Essential	6
Parks	5
Religious	3

A summary of proceedings in Hon'ble Supreme Court is placed at **Annexure-X**.

21. That, **in phase I,** proposal for notification of area which has already been demarcated on ground and handed over against approx 864 ha mentioned in notification of 1994 and is in possession of Department of Forest and Wildlife on ground, is being prepared after including all the rights accepted by FSO and Appellate Authority. The proposal will be submitted for concurrence of Law and Revenue departments before submission for approval of Hon'ble LG, NCT of Delhi.

22. That the proposal for notification of rest of the area will be moved in **Phase- II** after incorporating all the comments of Ridge managing agencies & orders of Hon'ble Supreme Court and FSO/Appellate Authority and same shall be placed for

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approval of Hon'ble Lieutenant Governor after concurrence of Law Department and Revenue Department.

iii. South Central Ridge:

23. That the proposal is being prepared for notification of South-Central Ridge as per the directions of 7th meeting of Oversight Committee. Delhi Development Agency (DDA) and FSO for South-Central Ridge have been requested to provide their comments for inclusion of all rights and concessions in the final notification.

24. That in phase-I, proposal shall be submitted for the notification of 626 ha, after inclusion of all the rights and concessions for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and DDA.

25. That, in phase-II, proposal shall be submitted for the notification of remaining area after inclusion of all the rights and concessions for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and DDA.

26. That, file for notification under Phase-I has been submitted to DDA for comments/concurrence.

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iv. Nanakpura:

27. That the proposal is being prepared for notification of 8.3 ha of Nanakpura Ridge as per the directions of 7th meeting of Oversight Committee. DDA and FSO for Nanakpura have been requested to provide their comments for inclusion of all rights and concessions in the final notification.

28. That the notification after inclusion of all the rights and concessions shall be submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law Department and DDA.

29. That, file for notification has been submitted to DDA for comments/concurrence.

v. Northern Ridge:

30. That the proposal is being prepared for notification of Northern Ridge as per the directions of 7th meeting of Oversight Committee after including comments received from Ridge managing agencies and details of settlement of rights and concessions received from FSO for Northern Ridge.

31. ***That in phase I, proposal for notification of all areas where there are no cases pending with FSO/Appellate***

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authority shall be submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law and Revenue Departments.

32. ***That in phase II, proposal for notification of remaining areas after including rights and concessions admitted in cases decided by FSO/Appellate authority*** shall be submitted for approval of Hon'ble Lieutenant Governor after concurrence of Law and Revenue Departments.

33. That, file for notification under Phase-I has been submitted to DDA for comments/concurrence.

Status of encroachment removal and afforestation in reclaimed ridge area:

34. That the total encroachment of 398.61 ha has been recorded in southern ridge as per affidavit dated 05.04.2019 of Government of NCT of Delhi in matter O.A. No. 58/2013 in the case Sonya Ghosh vs Govt. of NCT of Delhi in Hon'ble NGT. The village wise detail is annexed as **Annexure- XI**.

35. That the total encroachment of 83.8 Ha out of above mentioned encroachment has been removed in Southern

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Ridge. The village wise detail of encroachments removed is annexed as **Annexure-XII**. The ground condition in area where encroachment has been removed is being verified and a report will be submitted after completion of the exercise.

36. That the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.

1. Khasras with Heavily built structures
2. Khasras with temporary structures(habitation and others)
3. Khasras with farm house and other structures

A list of khasras with encroachments under category b and c with total area of 80.75 ha identified for early removal is annexed at **Annexure- XIII**. Encroachments shall be removed with required assistance of concerned DTFs (District Task Force headed by their respective District Magistrate) and afforestation/transplantation shall be undertaken by Department of Forest & Wildlife immediately.

37. That the encroachment in more than 100 ha shall be removed after vacation of orders of various Hon'ble courts for

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maintaining status quo. The Hon'ble Courts' directions for demarcation/ground verification shall be expedited for taking up encroachment removal in those matters. The list of all cases where stay has been granted by Hon'ble High Court of Delhi is annexed at **ANNEXURE -XIV.**

38. That the directions of Oversight Committee in 7th meeting and further meetings with respect to above shall be complied with and all efforts shall be made to remove the encroachments and reclaim the ridge with site specific afforestation initiatives.

39. That in view of above, Chief Secretary, GNCTD, may kindly be exempted from joining through Video Conference on next date of hearing.

40. It is humbly submitted that the deponent has the highest respect and regard for the orders of this Hon'ble Court. The present affidavit is being placed before this Hon'ble Court for its consideration and further directions, if any.

DEPONENT

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VERIFICATION: -

Verified at New Delhi on this 13th day of November, 2023 that the contents of this affidavit are true and correct on the basis of the information derived from the records available with this Department and nothing has been concealed there from.

DEPONENT

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ATTESTED
NOTARY PUBLIC
DELHI

14 DEC 2023

BEFORE THE HON'BLE HIGH COURT DELHI

W.P.(CIVIL). No. 9965/2016

IN THE MATTER OF:

DEVINDER .....**PETITIONER**

VERSUS

LT. GOVERNOR, GNCTD & Ors. ....**RESPONDENTS**

AFFIDAVIT IN COMPLIANCE OF HON'BLE HIGH COURT ORDER DATED 08.01.2024

ITS MOST RESPECTFULLY SHOWETH:

1. That I Suneesh Buxy S/o Late Sh. Sarveshwar Buxy aged about 50 years, posted as the Addl. Principal Chief Conservator of Forests/ HoD, Department of Forest and Wildlife, Govt. of NCT of Delhi, being well conversant with the facts related to the matter and as such duly authorized in my official capacity to swear the present affidavit.

2. It is most respectfully and humbly stated that the deponent of the present affidavit has the utmost regard and respect for the majesty of the Hon'ble Court and has in the past, as also in the present instance done and will continue to do everything in its power to ensure compliance of the directions issued by this Hon'ble Court.

3. That the Hon'ble High Court in the present matter vide order dated 08.01.2024 directed the following:

> *"3. On the other hand, Mr. Satyakam, learned ASC, GNCT of Delhi submits that the steps for such process of issuance of notification have already been initiated, however it is taking some time to complete the same.*
>
> *4. He seeks and is granted four weeks' time to ensure that the notification under Section 20 of IFA, 1947 is issued within the same frame of time.*
>
> *5. An affidavit in that respect shall also be filed within the same time with an advance copy to learned Amici and other counsels, who are appearing for the respondents - L&DO and DDA, who should*

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also be aware of such notification, which are brought on record by the GNCTD."

4. Further the present affidavit is being filed in continuation of affidavit dated 14.12.2023 and status report dated 08.01.2024 filed in the present matter regarding status of notification of Ridge Reserve Forest under section 20 of Indian Forest Act, 1927.

5. It is to submit that multiple departments/ agencies are being involved in the process of final notification under Section 20, of Indian Forest Act, 1927 of Ridge Reserve Forest in Delhi as ownership/ management of the ridge land lies with multiple departments/ agencies. This makes the process of final notification under section 20 of Indian Forest Act, 1927 elongated and complex.

6. That in compliance of the above directions it is to submit that a total of 06 review meetings dated 22.01.2024, 29.01.2024, 02.02.2024, 09.02.2024, 16.02.2024 and 23.02.2024 under the chairmanship of the Chief Secretary, GNCTD have been conducted specific to Central Ridge since last date of hearing, for assessing progress, addressing challenges, and charting the way forward in respect of final notification of Reserve Forest in Central Ridge.

7. That during these review meetings, key stakeholders, including officials from the Department of Forests & Wildlife, GNCTD; GSDL; Defence Estate Office (DEO); Indian Army; Land and Development Office (L&DO); and DDA were present to discuss the status and progress of the notification process of Central Ridge Reserve Forest.

8. That during the above mentioned meetings several issues related to the final notification of the Central Ridge Reserve Forest came to light. Such issues are being settled before issuance of final notification of Central Ridge under section 20 of IFA, 1927, details of which are as under:

a. That the DGPS (Differential Global Positioning System) survey of approximately 70 Kms of Central Ridge Boundary as per 1994 notification was undertaken by the office of the DCF, West Forest Division.

b. DGPS Survey of some portion of Central Ridge in the possession of offices of the Government of India is yet to be done. Such offices have

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been requested to provide all the available documents pertaining to allotment of land to them in Central Ridge for the purpose of verification and demarcation on the ground, as such lands are claimed to be under their occupation prior to independence in 1947.

c. Pursuant to issuance of notification dated 24.05.1994 in the matter of decalaration of Central Ridge Area as 'Reserved Forest', several institutions made representation before the then Forest Settlement Officer (**FSO**) and the Hon'ble Supreme Court in its order dated 22.02.1996 in IA No. 18 in Writ Petition (Civil) No. 4677/1985 titled 'M. C. Mehta vs. Union of India' recorded as under:

> *"Mr. Ramesh Tiwari, Forest Settlement Officer is personally present in Court. On our suggestion he states that he will make all efforts to finalise the hearing of the objection within the next two weeks. He further states that apart from 63 Institutions, there are about 20 objections filed by various Institutions/persons. Mr. Tiwari shall also in each case decide whether the construction etc./ encroachment on the Ridge area made by the objectors was prior to coming into force of the Forest Conservation Act, 1990 or thereafter. If it is after coming into force of the Act, whether necessary permission from the central Government was obtained or not.*
>
> *This matter be listed on March 13, 1996."*

d. That the decisions of the then FSO has attained finality with efflux of time.

e. That as per field survey by DCF West recenlty, out of these 83 institutions, 53 institutions were found on ground and 30 institutions were not found on ground, at least in the same name as per records, summary of which is as under:

Category	Total	Status

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		Excluded from proposed Ridge Forest by the then FSO/ Hon'ble Supreme Court	Rights accepted by the then FSO/ Hon'ble Supreme Court (for continuing the activity within reserve forest however it would be part of the Reserve Forest)	Claims rejected by FSO/ Hon'ble Supreme Court
Institutions found on ground	53	37	13	3
Institutions not found on ground	30	7	-	23

f. Details of such 83 institutions is annexed as **Annexure A.**

g. That the joint survey/ ground verification of these institutions with original records of allotment, which are being collected through concerned authorities, including L&DO, shall be done on ground by DCF, West Forest Division to identify the boundaries of such insitutions.

9. That similar exercise would be conducted for the notification of other ridge areas viz. South Central ridge, Nanak Pura Ridge, Northern Ridge and Southern Ridge, as Reserved Forests, status of which are as under:

a. With regard to final notification of South Central ridge and Nanak Pura Ridge, it is to submit that the comments from DDA on draft final notification are still awaited;

b. That draft final notification of Northern Ridge is being prepared in view of the observation/ comments of the Revenue Department, GNCTD on the same;

That Phase-I of final notification of Southern Ridge constitutes approximately 3630.04 ha (58.4% area of Southern Ridge), including those khasras that are free from encroachment, have no pending tattima proceedings, and in whose respect no litigation is pending before Forest Settlement Officer (FSO) and Appellate Authority. Under Phase-I, final notifications in respect of 2 villages in Southern

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Ridge have already been issued under section 20 of IFA, 1927 comprising a total area of 96.16 ha in village Chattarpur and Rangpuri;

i. That under Phase I final notification of Southern Ridge, a file for final notification of an additional area of 3526.98 ha in 13 villages is being processed.

ii. That under Phase-II final notification of Southern Ridge, a draft notification constitutes approximately 1594.52 ha (25.71% area of Southern Ridge) is being prepared.

iii. That draft notification for Phase-III covering approximately 982.34 ha (15.8% area of Southern Ridge) shall be prepared after completion of all required actions by the concerned authorities.

10. That a meeting of the Oversight Committee was held on 29.01.2024 under the Chairmanship of Director General of Forests & Special Secretary (DG&SS), Ministry of Environment, Forest & Climate Change, Government of India. Copy of the Minutes of 8th Meeting of the Oversight Committee is annexed as **Annexure – B**. The major decisions taken in the meeting are as follows:

- **Status of encroachment removal-** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting held on 14.11.2023. Though the weekly plans for encroachment removal were in place, it was directed by the Chairman of the Oversight Committee that a long term schedule for next 6 months should be prepared for encroachment removal from Ridge Reserve Forest.

- **Status of Final notification under section 20 of IFA, 1927** – It was decided to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.

Further, it was decided that a High Level meeting at the level of MOEF&CC may be called with DDA and Department of Forest and Wildlife to discuss the issues involved in respect of Nanakpura Ridge, Northern Ridge and South Central Ridge which is under the management of Delhi Development Authority (DDA).

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- **Status of cases pending before the FSO and First Appellate Authority** – It was informed in the meeting that 50 cases are pending before the FSO and 42 cases are pending before the First Appellate Authority. It has been decided in the meeting that the concerned officers will expedite the matters pending before them.

11. That an additional area of 3.72 Ha has been made encroachment free in Southern Ridge after the last status report dated 08.01.2024. The status of encroachment removal in southern ridge is annexed as **Annexure C**.

12. Further, in view of the above the Department of Forests & Wildlife, GNCTD will do everything in its power to ensure that the final notification under section 20, IFA, 1927 of the Ridge Reserve Forest is completed in a time bound manner.

13. It is humbly submitted that the deponent has the highest respect and regard for the orders of this Hon'ble Court. The present affidavit is being placed before this Hon'ble Court for its consideration and further directions, if any.

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14. It is humbly submitted that the deponent may kindly be allowed a further period of eight weeks time to complete the exercise of notification of reserved forest.

DEPONENT

VERIFICATION: -

Verified at New Delhi on this 27 day of February, 2024 that the contents of this affidavit are true and correct on the basis of the information derived from the records available with this Department and nothing has been concealed there from.

ATTESTED
27 FEB 2024
NOTARY PUBLIC DELHI

DEPONENT

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Annexure A

S. No.	Name of the institution in FSO Affidavit/FSO Order/Hon'ble Supreme Court of India's Order	Category	Excluded/Right Accepted/Claim Rejected	Pocket
1	Birla Mandir/ Shri Sanatan Dharam Sabha/Laxmi Narayan Temple Trust/Indra Prasth Vatika New Delhi	Religious Institute	Excluded as per FSO order	C
2	Nanaksar Gurudwara	Religious Institute	Excluded as per FSO order	D
3	Kali Bari Temple	Religious Institute	Excluded as per FSO order	C
4	Mahant Guru Gorakh Nath Gurudham Yoga Trust Temple	Religious Institute	Claim Rejected as per FSO order (Only Temple to be retained)	Not found on ground
5	Shri Manokamna Siddha Hanuman Mandir Trust	Religious Institute	Excluded (only Temple to be retained) along with path	C
6	Sir Gangaram Hospital	Hospital	Excluded as per FSO order	D

Annexure A

7	RML Hospital Annexe of Dr. RML Hospital (As per FSO Affidavit)	Hospital	Excluded as per FSO order	B

8	D.I. Khan (Play Ground)	School	Rights Accepted as per FSO order	E
9	Bal Bharti School (Play Field)	School	Rights Accepted as per FSO order	D
10	Madras School (Play Field)	School	Rights Accepted as per FSO order	D
11	N.P School (Play Field)	School	Rights Accepted as per FSO order	C
12	Butler School (Play Field)	School	Rights Accepted as per FSO order	C
13	Raiseena Bengali School (Play Filed)	School	Rights Accepted as per FSO order	C
14	JD Tyler School	School	Excluded as per FSO order	E
15	Manav Sthalli School	School	Excluded as per FSO order	E
16	Bapu Adarsh Vidhalaya	School	Excluded as per FSO order	E
17	D.I. Khan School	School	Excluded as per FSO order	E
18	Army Public School	School	Excluded as per FSO order	A
19	D.A.V. School Pusa Road	School	Excluded as per FSO order	D

Annexure A

20	Archdiocease School, Pusa Road	School	Excluded as per FSO order	D
21	Madras Edu Soc.	School	Excluded as per FSO order	C
22	Bal Bharti School Pusa Road	School	Excluded as per FSO order	D
23	Springdales School Pusa Road	School	Excluded as per FSO order	D
24	Ramjas College Society	School	Excluded as per FSO order	D
25	Bal Bharti School & Play Ground Poorvi Marg	School	Excluded as per FSO order	D
26	Janki Devi Mahavidalya	School	Excluded as per FSO order	D
27	Janki Devi Mahavidalya (Play Ground & Hostel)	School	Excluded as per FSO order	D
28	Lal Dwara Managing Committee	Social Institutions	Excluded as per FSO order	C
29	Bhartiya Adim Jati Sewak Sangh	Social Institutions	Excluded as per FSO order	C
30	Jagjivan Ram Ashram Trust	Social Institutions	Excluded as per FSO order	C
31	Asha Ram Ashram	Social Institutions	Excluded as per FSO order	D
32	Indian Oil Cor. Ltd. M/S Ridge View Service Station	Petrol Pump	Excluded as per FSO order	Not found on ground
33	Hindustan Petroleum Corporation M/s Kitchner Service Station	Petrol Pump	Excluded as per FSO order	Not found on ground

Annexure A

34	Hindustan Petroleum Corp. Pusa Service Station	Petrol Pump	Excluded as per FSO order	D
35	Indian Oil Co. Ltd M/s Sethi Auto Services Sethi Petrol Pump (as per FSO Affidavit)	Petrol Pump	Excluded as per FSO order	Not found on ground
36	Indian Oil Co. Ltd Delhi Auto Mobile	Petrol Pump	Excluded as per FSO order	Not found on ground
37	Indian Oil Co. Ltd. Chankya Service	Petrol Pump	Excluded as per FSO order	Not found on ground
38	Indian Oil Corporation Petrol Pump at Willingdon	Petrol Pump	Excluded as per FSO order	Not found on ground

39	Bharat Petrol Pump Shankar Marg Filing Station	Petrol Pump	Excluded as per FSO order	Not found on ground
40	Bharat Petrol Pump Puspanhalu K.C.S.C	Petrol Pump	Excluded as per FSO order	Not found on ground
41	Indian Oil Cor. Arora Service Station	Petrol Pump	Excluded as per FSO order	Not found on ground

Annexure A

42	Petrol Pump Link Road Filing Station M/S Link Road Petrol Filing Station (as per FSO Affidavit)	Petrol Pump	Excluded as per FSO order	C
43	M/s Sidhartha Enterprises Indian Oil Corporation (As per FSO Affidavit dated 11.03.1996)	Gas Godown	Claim Rejected as per FSO order	D
44	Bhagwan Mahavir Vanasthali	Government Institutions	Excluded as per FSO order	A
45	Budha Jayanti Park	Government Institutions	Excluded as per FSO order	B
46	MCD Nursery	Government Institutions	Excluded as per FSO order	D
47	Ravindra Ranghshala Open Air Theatre /Tagore Memorial Open Air Theatre	Government Institutions	Rights Accepted as per FSO order	C
48	Talkatora Park	Government Institutions	Excluded as per FSO order	B
49	Youth Welfare Center	Government Institutions	Excluded as per FSO order	Not found on ground

Annexure A

50	Talkatora Indoor Stadium	Government Institutions	Excluded as per FSO order	B
51	Restaurant Willingdon Crescent Road	Government Institutions	Excluded as per FSO order	Not found on ground
52	Talkatora Swimming Pool	Government Institutions	Excluded as per FSO order	B
53	Central Government Employee Club	Government Institutions	Excluded as per FSO order	B
54	Govt. Bungalows (Director's Staff Qtrs)	Government Institutions	Excluded as per FSO order	Not found on ground
55	Ridge Road Reservoir	Government Institutions	Excluded as per FSO order	D
56	Talkatora Reservoir	Government Institutions	Excluded as per FSO order	B
57	Palam Reservoir	Government Institutions	Excluded as per FSO order	F
58	Four Slow Sand Reservoirs	Government Institutions	Excluded as per FSO order	C
59	New Rajinder Nagar Reservoirs	Government Institutions	Excluded as per FSO order	F

60	Naraina Reservoir	Government Institutions	Excluded as per FSO order	Not found on ground

Annexure A

61	Wireless Centre	Government Institutions	Rights Accepted as per FSO order	C
62	Indian Space Center	Government Institutions	Rights Accepted as per FSO order	B
63	Sh. Narender Kumar	Private Person	Claim Rejected as per FSO order	Not found on ground
64	Smt. Satwant Kaur	Private Person	Claim Rejected as per FSO order	Not found on ground
65	Sh. M.L Gujral	Private Person	Claim Rejected as per FSO order	Not found on ground
66	Lt. Col. Sharma	Private Person	Claim Rejected as per FSO order	Not found on ground
67	Smt Prakash Kaur and Coal Depot (	Private Person	Claim Rejected as per FSO order	Not found on ground
68	Sh. Jaswant Singh Chabbra	Private Person	Claim Rejected as per FSO order	Not found on ground
69	Smt Basanti Devi	Private Person	Claim Rejected as per FSO order	Not found on ground
70	Vajinder Kumar	Private Person	Claim Rejected as per FSO order	Not found on ground
71	Raj Garg	Private Person	Claim Rejected as per FSO	Not found on

Annexure A

			order	ground
72	Indian Mountaineering Foundation	Private Person	Claim Rejected as per FSO order	Not found on ground
73	Sh Pandav Charan Jaina	Private Person	Claim Rejected as per FSO order	Not found on ground
74	President's Body Guard	Government Institutions	Rights Accepted as per FSO order	B
75	President's Estate Polo Club	Government Institutions	Claim Rejected as per FSO order	B
76	P & T Motor Mall Service	Government Institutions	Excluded as per FSO order	Not found on ground
77	Yoga Ashram	Government Institutions	Claim Rejected as per FSO order	Not found on ground
78	MCD Drainage Enquiry	Government Institutions	Claim Rejected as per FSO order	Not found on ground
79	President Estates Staff Qrts	Government Institutions	Excluded as per FSO order	B
80	Residents Staff Qrts	Government Institutions	Excluded as per FSO order	Not found on ground
81	MCD Staff Qrts	Government Institutions	Excluded as per FSO order	Not found on ground

Annexure A

82	Defence Officer Enclave	Government Institutions	Excluded as per FSO order	F
83	Sardar Patel Marg Railway Station.	Government Institutions	Rights Accepted as per FSO order	A

I/64354/2024

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 Dated: 8.02.2024

MINUTES OF THE 8TH MEETING OF the OVERSIGHT COMMITTEE HELD ON 29.01.2024 IN COMPLIANCE OF THE HON'BLE NGT ORDER DATED 15.01.2021 IN O.A. NO 58/2013 IN THE MATTER OF SONYA GHOSH VS GNCTD

In compliance of the Hon'ble NGT Order dated 15.01.2021 in O.A. No. 58/2013 in the matter of Sonya Ghosh Vs. GNCTD, the 8th meeting of the Oversight Committee was held on 29.01.2024 at 1:00 PM under the chairmanship of Director General of Forests & Special Secretary (DGF&SS), MoEF&CC, Govt. of India. The list of participants is attached as **Annexure-A.**

At the outset the DGF&SS welcomed all the participants and a brief presentation on the present status of the various agenda points was given by the CF. The following recommendations were made by the committee in respect of various agenda points:

Agenda 1: Status of encroachment removal from forest land

- The details of ridge forest land made free from encroachment were placed before the committee **(Annexure B).** The committee took a positive note of encroachments removed over 2.08 Ha since the last meeting of Oversight Committee held on 14.11.23
- The committee was apprised that the action plan for removal of encroachments in southern ridge has been divided into three categories for early and effective actions.
    a. Khasras with Heavily built structures
    b. Khasras with temporary structures (habitation and others)
    c. Khasras with farm house and other structures.

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- A list of khasras with encroachments under category b and c with total area of 80.75 ha has already been identified for early removal. The weekly plans for encroachment removal have been prepared for West Forest Division and South Forest Division by the concerned District Task Forces (DTFs) headed by the respective DMs.

- It was recommended in the meeting to prepare a schedule along with timelines for next 6 months in respect of encroachment removal in ridge reserve forest and place it before the committee in the next meeting. It was further recommended that a flowchart indicating steps of encroachment removal in respect of all categories of encroached areas be prepared so that specific issues pertaining to each area may be identified. **[Action by: DM (South, South East, South West, New Delhi) DCF (South, West)]**

Agenda 2: Status of notification under section 20 (Phase- I & II, Southern Ridge)

- The committee was informed about the progress of notification under Section - 20 of IFA 1927 in respect of Southern Ridge.

S.No.	Ridges	Phase 1	Status	Phase II	Status	Phase III
1.	Southern Ridge	3526.98 ha	File is submitted for approval of the Hon'ble Lt. Governor on 12.12.2023. The file is currently with DC, South.	1594.52 ha	File is being prepared.	982.34 ha- File is being prepared.
2.	Northern Ridge	123.57 Ha.	File submitted for seeking comments/ concurrence of Revenue	-----	For phase II, proposal for notification is being	NA

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			Department over draft notification for all areas where there are no cases pending with FSO/Appellate authority on 14.12.2023.		prepared for remaining areas.	
3.	South Central Ridge	626 Ha.	File has been submitted to DDA & Revenue Department for seeking comments/ concurrence over draft notification on 14.12.2023. File is being prepared.	NA	NA	NA
4.	Central Ridge	----Ha.	DGPS survey is being conducted & the draft notification is being prepared	------Ha.	The draft notification is being prepared.	NA
5.	Nanak Pura Ridge	8.3Ha.	File with draft notification has been submitted on 14.12.2023 for seeking comments/ concurrence DDA & Revenue Department before obtaining approval of the Hon'ble LG, GNCTD for issuing	NA	NA	NA

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			notification u/s 20 IFA, 1927. File is being prepared.			

- It was recommended in the meeting to expedite the process of notification by coordinating with all the concerned departments and ridge managing agencies.
- The committee was apprised about the fact that the ridge reserve forest is managed by multiple agencies **(details at Annexure- C)**
- Representatives of DDA raised a request for exclusion of area under their ownership from final notification of section-20, IFA. However, it was asserted that exclusion could only have been done by the FSO as per provisions of IFA 1927 after following the due process, had DDA approached the FSO. It was further re-iterated that notification under Section - 20 of IFA is to be done irrespective of the ownership of the land. It was also remarked by the committee that all areas where Section- 4 notification under IFA 1927 has been done, are governed by relevant provisions of IFA 1927 and Forest(Conservation) Act 1980, and no non-forestry activity can take place in these areas without due approval. In this regard, the committee was apprised about a self-explanatory letter written by the CF, Govt of NCT of Delhi to all ridge managing departments/agencies **(Annexure- D).**
- It was re-asserted that the responsibility of protection of the ridge reserve forest rests lies with the respective agencies under whose jurisdiction the ridge. Each such agency must ensure that no violation of IFA 1927 and FCA 1980 occurs within their jurisdiction. In case of any violation of FCA, 1980 appropriate actions need to be initiated, as per Acts and Rules.
- The participants were informed during the meeting that, the Supreme Court has given directions vide order dated 30.11.2023 in WPC no. 1164/2023 w.r.t the Van Sanrakshan Sanshodhan Adhiniyam, 2023(Forest (Conservation) Amendment Act, 2023). The directions is reproduced below:

  ".... no precipitative action will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense."

  (Annexure-D1)

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- It was noted the violations of FCA 1980 in South Central Ridge (626 Ha) as recorded in the minutes of the last meeting held on 14.11.2023, which is under the management of Delhi Development Authority (DDA). It was recommended that a High Level meeting at the level of MoEFCC may be called with DDA and DoFW, GNCTD with regard to South Central Ridge, Northern idle, Central Ridge and Nanakpura Ridge; as DDA is managing ridge reserve forests in all these areas. It was also recommended that the matter may be referred to REC and IRO for examination of the violations of FCA 1980 and for taking further necessary actions.

  [Action by: DM (South, South East, South West, New Delhi) DCF (South, West), Ridge Managing Agencies]

Agenda 3: Status of cases pending before FSO and First Appellate Authority (Divisional Commissioner)

- The committee was informed about the status of the cases pending with the FSO as below:

Division	Total no. of cases	No. of Cases Disposed	Status till date	No. of cases pending
South Forest Division	82	41	41	41(Hearing is under process for all 41 cases).
West Forest Division	14(1 new case have been admitted)	5(2 cases have been disposed)	5 (Hearing has been completed for 3 cases and orders have been kept reserved in them).	9 (Hearing is under process for all 9 cases).

- The committee was apprised of the status of the cases pending before the First Appellate Authority, i.e. the Divisional Commissioner as below:

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Division	Status till date	Total no. of appeals against FSO orders filed before First Appellate authority till date
South Forest Division	32 (Affecting approx 100 ha of Forest land)	35 (Affecting approx 113.36 ha of Forest land)
West Forest Division	-	7 (Affecting approx 5.88 ha of Forest Land)

- It was recommended that in light of the orders of the Hon'ble Delhi High Court, the pendency of cases before the FSO and First Appellate Authority (FAA) needs to be expedited.

[Action by: Divisional Commissioner (FAA) & FSO]

Agenda 4: Status of tattima proceedings

- The status of tatimma proceedings as informed to the committee is attached **(Annexure-E)**
- The committee was informed that out of a total of 239 khasras where tattima is to be done, the process has been completed in 17 khasras and is ongoing in 149 khasras. It was recommended that the process of issue of notices for all 239 khasras would be completed immediately. Further, the Revenue Department was requested to complete the tattima proceedings in association with Forest Department by holding regular hearings.

  [Action by: DM (South, South-East, South-West, New Delhi)], DCF (South, West)]

Agenda 5: Status of boundary wall construction

- The committee was informed that approval has been conveyed to IFCD for floating of tenders for construction of 20 km boundary wall in Southern Ridge.
- It was recommended that DCF (South)would expedite the construction of the boundary wall. **[Action by: DCF (South)]**

Agenda 6: Status of cases where stay has been given by various courts

Division	No. of Cases ***where stay has been given***

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South Forest Division	130 cases
West Forest Division	14 cases (Out of which 5 cases are disposed off & 9 cases are ongoing)

- It was recommended that the DoFW would pursue the cases diligently and put in all efforts for getting the stay vacated in a time bound manner.
- **[Action by: DCF(South & West)]**

Agenda 7: Status of Working Plan for Delhi

Date	**Status**
30.06.2021	FRI, Dehradun was intimated about acceptance of their proposal for preparation of Working Plan
09.08.2021	First instalment of 20% payment (15.6 Lakh) was released
04.04.2022	Team of FRI arrives in Delhi for first field survey
29.06.2022	FRI informs about completion of field survey and requested for supply of additional information. Information has been already provided to FRI as per their request.
29.09.2022	Second Installment of 39.00 lakh has been approved
17.11.2022	Draft Preliminary Working Plan Report (PWPR) has been received from FRI. After that a meeting to discuss the PWPR was held on 28.03.2023 at FRI with CWLW. A survey for collection of various data for preparation of the working plan is currently underway by the team of FRI, Dehradun.
Present status	A meeting was held by APCCF/HOD with FRI on 24.01.2024. As per the discussion, Vijay Ratre (IFS) informed that Part 1 of working plan is completed by FRI and part 2 will be completed in time frame of one month.

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	Further, FRI has also submitted additional data request to DoFW.

- It was recommended that FRI and DoFW would complete preparation of working plans at the earliest.
  [Action by: FRI & DoFW]

In compliance of the directions of Hon'ble NGT, the chairman directed to schedule next meeting within one month after this meeting. Meeting ended with vote of thanks to the Chair and the Participants.

This issues with the approval of the Competent Authority.

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(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

F.No. F1(2497)/Legal/HQ/20-21/Pt2/dcfpm2 **Dated:** 8.02.2024

To,

1. PS to Director General Forests, MoEF&CC, Jal Wing, 4th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
2. PS to Addl. Director General of Forests, MoEF&CC, GOI, Jal Wing, 5th Floor, MoEF&CC, Indira Paryavaran Bhawana, Jorbagh Road, New Delhi-110003.
3. PS to Director General, Forest Survey of India, Kaulagarh Road, P.O, IPE Dehradun-248195.
4. PS to Commissioner of Police, Office of the Commissioner of Police, Delhi, Police Headquarters, Jai Singh Road, New Delhi

I/64354/2024

110001.

5. PS to Vice Chairman DDA, B Block, 1St Floor, Vikas Sadan, New Delhi-110073.
6. PS to Additional Chief Secretary (Revenue) /Divisional Commissioner, 5- Sham Nath Marg, Prema Kunj, Civil Lines, Delhi , 110054
7. PS to Principal Secretary (E&F), Govt. of NCT of Delhi, C-Wing, Delhi Secretariat.
8. PS to APCCF/HoD, Department of Forests and Wildlife, Govt. of NCT of Delhi.
9. CCF (A), Department of Forests and Wildlife, Govt. of NCT of Delhi
10. The Head, Silviculture and Forest Management Division, Forest Research Institute, Dehradoon-248006.
11. Deputy Commissioner (South), South Delhi, M.B. Road, Saket, New Delhi-110068.
12. Deputy Commissioner (New Delhi), New-Delhi, District Magistrate Office New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi 110011.
13. Deputy Commissioner (South-East), Old Gargi College Building, Lajpat Nagar-IV New Delhi -110024.
14. Chief Engineer (I&FC), Zone-1 & Zone II, L.M. Bund Office Complex, Shastri Nagar, Delhi 110031.
15. Forest Settlement Officer/ ADM(South/South West/HQ), GNCTD, M.B. Road, Saket, New Delhi-110068.
16. Director (Admin/ Head of Office/ Law/ Rehabiliation/ Land/ Board/ BVK/ CS/ SUR/ Allotment), Delhi Urban Shelter Improvement Board, Punarwas Bhawan, I.P. Estate, New Delhi-110002
17. DCF (P&M/South/West/Central), Department of Forests and Wildlife, Govt. of NCT of Delhi.

Copy for information to:

1. PPS to Chief Secretary, Delhi Secretariat, IP Estate, IP Estate, New Delhi.

A.Jabestin

(Jabestin A., IFS)
Dy. Conservator of Forests(P&M)

Ministry of Environment, Forests & Climate Change
Forest Protection Division

8th OVERSIGHT COMMITTEE MEETING UNDER THE CHAIRMANSHIP OF DGF&SS ON 29.01.2024 AT 01:00 PM

ATTENDANCE SHEET

S. No.	Name	Designation	Email and Contact Number	Signature
1.	Reena Toppo	SDM (HQ) New Delhi Distt.	98108 38088 dcnd@nic.in	
2.	S.K. Singh	Deputy Director Forest-Survey of India, Dehradun.	9897297712. shailendrak.s@fsi.nic.in	
3.	ABHINAV KUMAR	DCF (West) DoFW, GNCTD	8974131911 dcfwest.gnctd@gov.in	
4.	J. B. Kapil	SDM (Kalkaji)	98110 99544	
5.	Saurabh Sharma	CF, GNCTD	9311810076, cf.gnctd@gov.in	
6.	P. Viswakannan	CCF, GNCTD	9434285144 ccf.gnctd@gov.in	
7.	Suneesh Bury	APCCF	9818948253	
8.	ANKIT CHAUHAN	DCP/South	9818019047	
9.	Ram Dulesh	Addl. DCP/SED	8750870903	
10.	Ankit Agarwal	ADM. South	9810322200	

S. No.	Name	Designation	Email and Contact Number	Signature
11.	Vipul Pandey	DCP (N)	dcpinestn@gmail.com	
12.	Mandeep Mittal	DCP (S)	dcpsouth-delhi@gov.in	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				

Annexure – B

The details of ridge forest land made free from encroachment is as given below:

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Encroachment removed from 14.11.2023 (in ha) to till date
1	Aaya Nagar	14.5	12.9	1.531	0
2	Chhattarpur	21.3	20.917	0.283	0
3	Nebsarai	22.29	14.28	8.2	0.16
4	Sahoorpur	20.07	15.41	4.51	0
5	Devli	38.16	37.866	0.004	0
6	Asola	56.91	42.18	14.29	1.92
7	Bhatti	40.27	38.19	1.77	0
8	Maidangarhi	6.67	3.77	2.85	0
9	Saidulajab	9.2	8.72	0.41	0
10	Satbari	15.3	10.19	5.02	0
11	Jaunapur	24.2	11.66	12.7	0
12	Deramandi	33.6	12.66	20.75	0
13	Tughlakabad	33.9	31.62	2.1	0
14	Pulpehladpur	20.7	20.17	0.42	0
15	Rajokri	18.05	14.04	3.87	0
16	Rangpuri	20.7	14.51	6.07	0

17	Mahipalpur	1.4	1.43	0	0
18	Ghitorni	1.39	1.39	1.29	0
	Total	398.61	311.903	86.068	2.08

Annexure – C

1. As per the records available with the Department of Forest & Wildlife, GNCTD, the details regarding ownership and management with respect to each notified ridge Reserve Forest are given below:

a. NORTHERN RIDGE:

Ridge Managing Agency	**Area(in Hectares)**
DDA	73Ha.
MCD	11Ha.
Forest	3Ha.
Total	**87Ha.**

b. CENTRAL RIDGE

Ridge Managing Agency	**Area(in Hectares)**
Forest Department	423 Ha.
Army(Signal Regiment)	202 Ha.
DDA	85Ha.
CPWD(Budha Jyanti & Bhagwan Mahavir Vanasthali)	37Ha.
NDMC (Talkatora Garden)	25Ha.
MHA	6Ha.
MCD	3Ha.
Northern Railways	11Ha.
Area allotted by L&DO	70Ha.
Total	864 Ha.

c. SOUTH CENTRAL RIDGE

Ridge Managing Agency	Area(in Hectares)
DDA	626 Ha.
Total	626Ha.

d. SOUTHERNRIDGE

Ridge Managing Agency	Area(in Hectares)
Forest Department, DDA, SAI	6200
Total	6200Ha.

e. The entire 7Ha of Nanankpura Ridge is under the management of DDA.

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:**28.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir/Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, ***except with the prior approval of the Central Government****, any order directing,—*

(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

(ii) that ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*

(iv) ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

"38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2, **will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership**. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/I/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the* ***transitory period,*** *namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that* ***in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests****, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
>
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
>
> *(a) by any department of Government,* ***the head of the department****; or*
>
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
>
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi-110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

ITEM NO.2 COURT NO.4 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1164/2023

ASHOK KUMAR SHARMA, INDIAN FOREST SERVICE (RETD) & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(IA No. 240922/2023 - STAY APPLICATION)

Date : 30-11-2023 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr Prashanto Chandra Sen,Sr.Adv.
Mr. Kaushik Choudhury, AOR
Ms. Shibani Ghosh,Adv.
Mr. Saksham Garg,Adv.
Mr. Jyotirmoy Chatterjee,Adv.
Ms. Khyati Jain,Adv.
Ms. Akshata Chhabra,Adv.

Mr. Gopal Sankaranarayanan,Sr.Adv.
Mr. Satyajit Sarna,Adv.
Mr. Prashant Padmanabbhan,Adv.
Ms. Rea Mehta,Adv.
Mr. Rahul Kukreja,Adv.
Mr. Vishal Sinha,Adv.

For Respondent(s) Mr. Balbir Singh, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Mr. Naman Tandon, Adv.
Dr. Misha Kumar, Adv.
Ms. Suhashini Sen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

UPON hearing the counsel the Court made the following

O R D E R

I.A. NO.240922/23 IN W.P.(C) NO.1164/2023

& W.P.(C) NO.1336/2023 @ DIARY NO.46970/2023

1. W.P.(C) No. 1336/2023 @ Diary No.46970/2023 is taken on Board.

2. Issue notice in W.P.(C) No. 1336/2023 @ Diary No.46970/2023.

3. It is the contention of the learned senior counsel for the petitioners that the Forest (Conservation) Amendment Act, 2023 has an effect of diluting the definition of forest as defined by this Court in the judgment of this Court passed on 12.12.1996 in T.N. Godavarman v. Union of India in W.P. (C) No.202/1995.

4. It is submitted that as per T.N. Godavarman judgment (supra) the forest as understood in accordance with the dictionary sense are also included in the definition of forest.

5. It is further submitted that Section 1A is likely to restrict the definition of forest and exclude the aforesaid category of forest, as understood in accordance with the dictionary sense, from the ambit of the Forest Conservation Act.

6. Shri Balbir Singh, learned Additional Solicitor General of India, on instructions, makes a statement that there is no intention to dilute the scope of forest as defined in the judgment of this Court in T.N. Godavarman (supra). He submits that the exemptions which will be granted under sub-section (2) of Section 1A would be in accordance with the guidelines that the Central Government would be notifying in accordance with sub-section (3) thereof. He submits that the guidelines are being finalized and would be notified in a short period. However, in order to address the concern of the petitioners, he makes a statement that no percepetative actions will be taken by the Union of India until further orders in respect of the forest, as understood in accordance with the dictionary sense.

7. Four weeks' time is granted for filing reply.

8. Rejoinder affidavit, if any, be filed within two weeks thereafter.

9. List after six weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)

Annexure – E

The status of tatimma proceedings as informed to the committee is as given below:

S.No.	Village	No. of Khasras for which Tatimma is to be Done	Tatimma Process completed	Tatimma Process Initiated
1.	Asola	15	4	12
2.	Ayanagar	35	0	20
3.	Bhatti	41	12	31
4.	Chattarpur	4	0	4
5.	Devli	12	0	8
6.	Dera Mandi	24	0	8
7.	Maidangarhi	13	0	4
8.	Nebsarai	3	0	2
9.	Jonapur	25	0	6
10.	Rajpur Khurd	3	0	0
11.	Saidulajaib	3	0	0
12.	Sahoorpur	2	0	2
13.	Satbari	3	0	2

14.	Tughlakabad	24	0	24
15.	PulPehladpur	1	0	1
16.	Ghitorni	1	1	1
17.	Rajokri	5	0	0
18.	Rangpuri	25	0	24
	Total	**239**	**17**	**149**

Sl no.	Village	Khasra no.	Area as per STF report		Encroachment removed		Encroachment removed
			Bigha	Biswa	Bigha	Biswa	Hectare
1	Asola	1528	8	4	7	0	0.59
2		1547	5	4	1	0	0.08
3		1424	19	13	15	0	1.26
4		1430	22	15	16	0	1.35
5		693	2	6	2	6	0.19
6	Rangpuri	1797	5	2	2.5	0	0.24
Total							**3.72**

STATUS OF NOTIFICATION UNDER SECTION 20 OF THE INDIAN FOREST ACT, 1927.

Southern Ridge

Phase 1	• All the khasras meeting the following criteria were identified in the first phase: free from encroachment, with no pending Tattima proceedings, and no pending litigation before Courts, Forest Settlement Officer (FSO), or Appellate Authority. • **Phase-I** constitute approximately **3630.04 ha & 58.4% area of Southern Ridge** • Final notifications under section 20 in respect of 2 villages have been issued under Phase-I comprising a total area of 96.16 ha. Additional area of **3526.98 ha in 13 villages is proposed for notification.** Comments received on proposal of phase 1 notification of southern ridge are as follows: • **Law Department:** Draft notification vetted by Law Department on 14.12.2023. • **Hon'ble Minister (Revenue):** Directed on 08.01.2024 to verify compliance with legal provisions (sections 5-18 of IFA, 1927) such as proclamation by FSO, inquiry by FSO, orders on claims, appeal etc before recommending for decision. • **District Magistrate (South)**: **Provided list of pending cases** at FSO/ADM (South district) for excluding khasras from draft notification. • Sought clarification on inclusion of Kh No 1593 in Asola Village. • It is mentioned that the Gaon Sabha lands were allotted by Director Panchayat to other departments and the same have been claimed by the Forest Department on the basis of STF report, which were not notified u/s 4 of IFA 1927.It is also mentioned that **13 villages** mentioned in the draft notification have been **urbanized, and may further be taken up with DDA** for further necessary action. • **District Magistrate (SW):** Confirmed no pending settlement cases for listed villages on 29.05.2024, recommending notification under section 20 of IFA, 1927, for reserve forests. • **ACS (Revenue)/Div. Commissioner:** Advised Forest Department to

	consider district inputs before proceeding, noted on 03.06.2024. • **Current status:** File is being prepared for resubmission.
Phase 2	• Those khasras have been identified where there are encroachment, but no litigations are pending before FSO and Appellate Authority. • Those khasras where Tattima proceedings are not required/pending. • Those Khasras which were left during phase 1 due to certain reasons are taken up in phase II. • Khasras in **Phase-II** constitute approximately **1594.52 ha & 25.71% area of Southern Ridge** • **Current status:** File submitted to DCF(South) to comply with comments of HQ.
Phase 3	• All the khasras where rights and concessions are yet to be settled by FSO and Appellate Authority. • Those khasras where Tattima proceedings are yet to be completed by Revenue Department, will be taken up for notifications after the completion of all required action by FSO and Revenue Department in due course of time. • Khasras in **Phase-III** constitute approximately **982.34 ha & 15.8% area of Southern Ridge**.

Northern Ridge

<u>Phase I</u> 123.57 Ha.	• Phase I final notification of Northern Ridge (All the khasras satisfying certain conditions i.e**., Free from encroachment; No pending Tattima proceedings; and No pending litigation before Courts, Forest Settlement Officer (FSO) and Appellate Authority)** was submitted for concurrence of Revenue Department over draft notification on 14.12.2023 for 123.57 Ha. of Northern Ridge**.** • The file was returned by the Revenue Department raising query regarding **khasra numbers proposed in the draft final notification while preliminary notification under section 4 of IFA, 1927 was as per boundary details, stating that this might raise disputes in respect of demarcation.** • File is being prepared for resubmission.

Phase II-	• Final notification of Northern Ridge (**where there are encroachments have been identified where no litigations are pending before FSO and Appellate Authority, Khasras which were left during phase 1 due to certain reasons and Khasras for which Tattima proceedings are not required**) for approximately 7.057 Ha. • The proposal is being prepared and shall be submitted when the proposal of Phase-I is resubmitted.

South Central Ridge

626 Ha.	• File submitted to DDA & Revenue Department for comments/ concurrence over draft notification on **14.12.2023**. • File was returned **by DDA on 04.01.2024** mentioning extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by **Revenue Department on 15.01.2024** mentioning **no case pertaining to villages of South Central Ridge is pending** at the court of FSO/ADM(South). • Further has informed that these villages have been urbanized and under the ownership of DDA. **Therefore requested to take up this matter with DDA.** Revenue Department has **raised a query regarding khasra numbers of the villages** in the South Central Ridge as notification dated 1994 does not mention khasra details. • In this regard it is to mention that the proposal for notification been prepared based on **khasra available with GSDL and boundary description as mentioned in notification Notification dated 24.05.1994**. • The file is being prepared for submission to the Principal Secretary (E&F) to seek personal attention and issuance of DO letter to DDA for requesting a demarcation report along with khasra details.

Central Ridge

864 Ha.	• DGPS Survey of Central Ridge is completed and a list is prepared of 83 institutions present in/on the periphery of Central Ridge. • File for notification of reserve forest under section 20 of IFA, 1927 was submitted for approval of competent authority on 13.05.2024.

Nanak Pura Ridge

8.36 Ha.	• File with draft notification was returned by DDA on 04.01.2024 mentioning the extracts of the file has been taken and further necessary action will be taken accordingly. • File was returned by Revenue Department on 09.01.2024 stating that DoFW may issue preliminary notification under Section-4 of IFA, 1927 by khasra no. and inviting claims and objections thereafter before issuing notification under section 20 of IFA, 1927. • However, it is clarified that the proposal for notification has been prepared based on khasra available with GSDL and boundary description as mentioned in notification dated 19.03.1996. Any individual/organization having legitimate rights in the Nanakpura Ridge should have gone to the FSO for Settlement of their claim. No new claims can be accepted as 28 years have already passed since the Notification of the said area as Reserved Forest under Section-4 of Indian Forest Act 1927.A letter dated 30.04.2024 has been written to the VC DDA to furnish the demarcation report of the notified area along with khara details. • Vide DO letter dated 09.07.2024, Principal Secretary (E&F) has sought personal attention of VC DDA to provide demarcation report along with khasra details.

Annexure 1104

Item No. 04-07 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 58/2013
(M.A. No. 898/2013, 922/2017 & 329/2018)
With
Original Application No. 116/2015
(M.A. No. 327/2015 & 589/2015)
With
Original Application No. 144/2015
With
M.A. No. 258/2015
In
Original Application No. 10/2014

Sonya Ghosh Applicant(s)

Versus

Govt. of NCT of Delhi & Ors. Respondent(s)

With

Prof. Imtiaz Ahmed & Ors. Applicant(s)

Versus

State of NCT of Delhi & Ors. Respondent(s)

With

Sh. Jaipal Singh Applicant(s)

Versus

Lt. Governor, Delhi & Ors. Respondent(s)

With

Pavit Singh Applicant(s)

Versus

The State of NCT of Delhi & Ors. Respondent(s)

Date of hearing: 11.03.2019

CORAM:
HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s) Mr. Rahul Choudhary, Mr. Sany Antony and Ms. Meera Gopal, Advocates
Ms. Vandana Sehgal and Mr. Anand Daga, Advocates

For Respondent(s) Mr. Sanjay Dewan, Advocate for Forest Department with Mr. Rajiv Kumar Verma, Principal Secretary and Mr. Ajay Jain, SC, GNCTD
Mr. Ajay Jain & Mr. Pranay Jain, Advocates for GNCT
Ms. Parul Panthi, Advocate for DDA
Mr. B.S. Arora and Mr. Nitin Chahar, Advocates for NBCC Ltd.
Mr. Sameer S Sinha, Advocate for R-3, CPWD
Mr. Ranjesh K. Sinha, Advocate

ORDER

The Principal Secretary, Department of Revenue, State of Delhi is present, in compliance of the order dated 31st January, 2019.

Earlier, a thorough discussion had taken place at the time of hearing and the department had assured that information, complete in all respect about demarcation of forest land and removal of encroachments etc. shall be furnished. It was for that reason, sufficient time of one month was given to do the needful. It was also made clear that no further time shall be granted on any ground, as the matter is pending since, 2013. Further, it was ordered that the exercise should be completed before the next date and failure to do so would entail cost on the department.

We have been shown map of a village which is said to have been prepared by the revenue department. The said map has neither been signed by the official of the revenue department nor the same is authentic as there is no seal of the Department. Further, the said map have marked areas

in three different colours. Strangely, the part of the land which is alleged to have been encroached is shown-on exact boundaries of the related Khasras. The Forest Department submits that pillars could not be erected because of the encroachment. If the encroachments, as per the revenue department, have been made in accordance to the boundaries of the Khasras then there is no reason as to why the pillars could not be erected by the Forest Department.

As a matter of fact, the marking of encroachment on the said map does not appear to be correct. The Department has not prepared the map in a proper manner by first showing the entire forest area in a particular colour, thereafter the encroachments within that area by different colour, any other indications by a separate colour and so on. It is rather strange that revenue department has to be suggested/advised by us as to how a map of a particular area is to be prepared wherein different situations are to be indicated.

Therefore, we direct the Principal Secretary, Revenue Department to have a proper map prepared, under his supervision, by calling all the concerned officials who are to prepare a map giving in complete picture with regard to forest land and the encroachment in it.

It has also been noted, from the document placed on record, that they are certain allotments made within the

area in question. The revenue department shall give a complete detail with regard to the Khasara number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not.

For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. The map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing.

List this matter on 5th April, 2019.

Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

March11, 2019
mn

Annexure 9

1494

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPLICATION NO.60 OF 2013

IN THE MATTER OF:

SONYA GHOSH ...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS. ...RESPONDENTS

NEXT DATE OF HEARING: 05.04.2019

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RESPONDENT

THROUGH

DATE:
PLACE: NEW DELHI

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ADVOCATE
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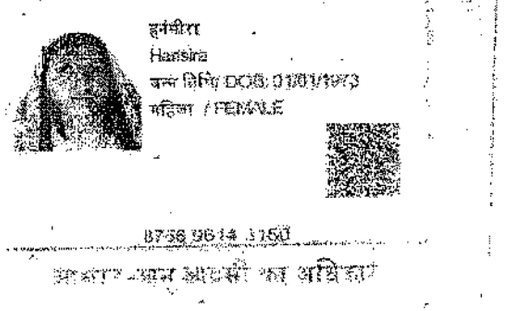
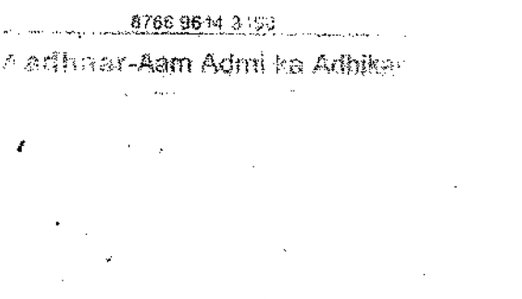


हसीरा
Hansira
जन्म तिथि/ DOB: 01/01/1973
महिला / FEMALE

8756 9614 3150

आधार - आम आदमी का अधिकार



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Aadhaar-Aam Admi ka Adhikar

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BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :–

Sonya Ghosh **...Applicant**

Versus

Government of NCT of Delhi and Others **...Respondent**

AFFIDAVIT

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that *"revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

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map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**

3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoorpur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Pul Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tafima* is not available is shown in green colour with blue

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dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

   i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
   ii. Identifying the officers/ officials responsible for above lapse;
   iii. Suggesting further course of action to prevent any such lapse;
   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.

7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

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i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.

iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.

DEPONENT

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VERIFICATION:

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this _____ day of April, 2019.

DEPONENT

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JOINT STATUS REPORT

1. That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

Status of Demarcation and handing over of Forest Land as on 29-03-2019:-

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	**71310-18**	--
2	Total area demarcated with TSM	**70941-02**	Area notified excess than available in the Revenue Record :- **369-16** Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	**65453-04**	**5487-18** Bigha – Biswa area not handed over as explained below:- i. **189-10** Bigha-Biswa area under stay in Court Cases. ii. **1995-13** Bigha-Biswa area under *Tattima* proceedings in the Court of RA/SDM.

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			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. **245-04** Bigha – Biswa private area notified. b. Area allotted to the Govt. Depts:- **3057-11** Bigha-Biswa.
4	The area under stay in court cases	**1369-11**	The list of Court cases is enclosed as annexure **R5.**
	a. Stay after area handed over to the Forest Department	**1180-01**	--
	b. Stay prior to handing over	**189-10**	--
5	Area under Min khasra nos. where *Tattima* proceedings initiated in the RA/SDM Court. (Hence not handed over).	**1995-13**	The list of Min Khasra nos. is enclosed as annexure **R6.**
6	The cases to be settled by Forest Settlement Officer/ ADM:	**3672-04**	--
	a. The private area notified as Forest land.	**245-04**	The list of Khasra nos. is annexed as annexure **R7.**
	b. The area notified in excess than area available in the Revenue Record	**369-16**	The list of Khasra nos. is enclosed as annexure **R8.**
	c. Area	**3057-04**	The complete list of

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	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as **ANNEXURE-3.**
7	Boundary wall constructed	i. Boundary wall length: - **11196** Meters. ii. Fencing: - **1500** Meters.	The village wise detail is enclosed as annexure **R9.**
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure **R9.**
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure **R9.**
10	Total area under encroachment	**4684-17**	i. Village wise list of encroachments are enclosed as annexure **R10 to R26** ii. **2368-07 Bigha-Biswa** Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure **R27** iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

			immediate action and arrangement of necessary Police Force. iv. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.

1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoorpur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khrud, Tughalakabd, Pul pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**

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3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3.** It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

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   iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

   Copy of the Order in this regard is at **ANNEXURE-4.**

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5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

   i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

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DM (South) **DCF (South)**

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ANNEXURE-R3

LIST OF LAND ALLOTED TO THE GOVT. DEPARTMENTS (TO BE SETTELED BY FOREST SETTELMENT OFFICER/ ADM)

SL. NO.	KHASRA NO.	AREA	ALLOTTEE	DATE OF ALLOTMENT	FINAL ALLOTMENT APPROVED BY
ALLOTMENT PRIOR TO NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
1	89	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
2	90	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
3	95	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
4	96	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
5	158	4-16	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
6	159	4-12	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
VILLAGE RAIPUR KHURD					
7	172	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
8	173	1-1	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
9.	174	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
10	175	4-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan Khurd
11	176	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
12	177	5-7	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
13	179	4-10	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
14	185/2	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
15	186	3-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
16	192	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
17	193	4-16	NCIPM(ICAR)	06.01.1989	*Allotted by Gram Pradhan
18	194	5-18	NCIPM(ICAR)	06.01.1989	*Allotted by Gram Pradhan
19	20	1-15	RASTA	SIZRA ROAD	During Chakbandi
20	210	2-18	RASTA	SIZRA ROAD	During Chakbandi
21	44	1-06	RASTA	SIZRA ROAD	During Chakbandi
22	90	6-03	RASTA	SIZRA ROAD	During Chakbandi
23	171	5-13	RASTA	SIZRA ROAD	During Chakbandi

24	195	2-18	RASTA	SIZRA ROAD	During Chakbandi
VILLAGE AOSLA					
25	1754	29-3	20 PP PLOTS	27.07.1983	*Allotted by Gram Pradhan
VILLAGE BHATI					
26	Nil	Nil	Nil	Nil	Nil
VILLAGE NEB SARAI					
27	Nil	Nil	Nil	Nil	Nil
VILLAGE MAIDAN GARHI					
28	569 MIN	86-0	20 PP ALLOTMENT CASE PENDING	1985-86	*Allotted by Gram Pradhan
29	687/570	32-5	IGNOU	20.07.1993	GNCT of Delhi
30	631	129-0	IGNOU	20.07.1993	GNCT of Delhi
VILLAGE SAIDULAJAB					
31	254	9-12	Primary School & Recreation Centre	Prior to 1989	*Allotted by Gram Pradhan
32	221 Min	90-0	DTTDC Five Sense Park.	29.03.1985	GNCT of Delhi
VILLAGE JONAPUR					
33	66/2	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
34	66/3	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
35	66/4	2-19	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
36	66/5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
37	66/6	4-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
38	66/7	3-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
39	66/8	4-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
40	66/9	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
41	66/12	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
42	66/13	3-5	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
43	66/14	5-3	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
44	66/15	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

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45	66/17	5-18	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
46	66/18	2-6	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
47	66/19	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
48	66/22	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
49	66/23/1	1-18	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
50	66/23/2	1-14	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
51	66/24	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
52	66/25	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
53	66/26	0-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
54	80//2	5-12	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
55	80//3	2-13	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
56	80//4	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
57	80//5	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
58	80//6	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
59	80//7	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
60	80//8	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
61	80//9/1	1-8	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
62	80//9/2	2-5	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
63	80//13	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi

64	80//14	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
65	80//15	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
66	80//16	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
67	80//17	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
68	80//18	4-16	Marfat Neem Karoli Sewa Trust (lease agreement for 99 Years)	10.02.1992	GNCT of Delhi
VILLAGE DERA MANDI					
69	206	23-16	GOVERNMENT SCHOOL	Prior to 1989	*ALLOTTED BY PRADHAN
70	215	2-16	SAMSHAN BHUMI	Prior to 1989	*ALLOTTED BY PRADHAN
71	5	77-13	DELHI JAL BOARD	08.02.2008	GNCT of Delhi
72	68/24	1-12	MCD School	Prior to 1989	GNCT of Delhi
73	103/20/1	2-7	Govt. School	Prior to 1989	GNCT of Delhi
VILLAGE RAJOKARI					
74	1850	4-16	Education department	24-01-91	GNCT of Delhi
75	1851	4-16	Education department	24-01-91	GNCT of Delhi
76	1852	4-16	Education department	24-01-91	GNCT of Delhi
77	1853	5-8	Education department	24-01-91	GNCT of Delhi
78	1856	3-2	Education department	24-01-91	GNCT of Delhi
79	1857	4-17	Education department	24-01-91	GNCT of Delhi
80	1858	5-9	Education department	24-01-91	GNCT of Delhi
81	1859	4-0	Education department	24-01-91	GNCT of Delhi
82	1861	4-7	Education department	24-01-91	GNCT of Delhi
83	1862	4-16	Education department	24-01-91	GNCT of Delhi
84	1863	4-16	Education department	24-01-91	GNCT of Delhi
85	1864	4-16	Education department	24-01-91	GNCT of Delhi
86	1873	4-16	Education department	24-01-91	GNCT of Delhi
87	1874	4-16	Education department	24-01-91	GNCT of Delhi
88	1875	4-16	Education department	24-01-91	GNCT of Delhi
89	1876	1-7	Education department	24-01-91	GNCT of Delhi
90	1877	1-17	Education department	24-01-91	GNCT of Delhi
91	1879	2-10	Education department	24-01-91	GNCT of Delhi
92	1881	4-3	Education department	24-01-91	GNCT of Delhi
93	2052	4-8	Education department	24-01-91	GNCT of Delhi
94	2053	6-0	Education department	24-01-91	GNCT of Delhi
95	2054	5-3	Education department	24-01-91	GNCT of Delhi
96	2055	3-9	Education department	24-01-91	GNCT of Delhi
97	2056	1-7	Education	24-01-91	GNCT of Delhi

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		department			
VILLAGE RANGPURI					
98	1331	3-8	DDA	30-03-81	GNCT of Delhi
99	1335	1-1	DDA	30-03-81	GNCT of Delhi
100	1336	2-6	DDA	30-03-81	GNCT of Delhi
101	1337	6-13	DDA	30-03-81	GNCT of Delhi
102	1338	6-4	DDA	30-03-81	GNCT of Delhi
103	1339	4-16	DDA	30-03-81	GNCT of Delhi
104	1340	3-5	DDA	30-03-81	GNCT of Delhi
105	1341	6-7	DDA	30-03-81	GNCT of Delhi
106	1342	5-19	DDA	30-03-81	GNCT of Delhi
107	1343	4-8	DDA	30-03-81	GNCT of Delhi
108	1344	3-12	DDA	30-03-81	GNCT of Delhi
109	1345	2-12	DDA	30-03-81	GNCT of Delhi
110	1346	6-8	DDA	30-03-81	GNCT of Delhi
111	1347	4-16	DDA	30-03-81	GNCT of Delhi
112	1348	4-16	DDA	30-03-81	GNCT of Delhi
113	1349	4-16	DDA	30-03-81	GNCT of Delhi
114	1350	4-16	DDA	30-03-81	GNCT of Delhi
115	1351	4-16	DDA	30-03-81	GNCT of Delhi
116	1352	4-16	DDA	30-03-81	GNCT of Delhi
117	1353	4-16	DDA	30-03-81	GNCT of Delhi
118	1354	4-16	DDA	30-03-81	GNCT of Delhi
119	1355	4-16	DDA	30-03-81	GNCT of Delhi
120	1356	4-16	DDA	30-03-81	GNCT of Delhi
121	1357	4-16	DDA	30-03-81	GNCT of Delhi
122	1358	4-16	DDA	30-03-81	GNCT of Delhi
123	1359	4-16	DDA	30-03-81	GNCT of Delhi
124	1360	4-16	DDA	30-03-81	GNCT of Delhi
125	1361	4-16	DDA	30-03-81	GNCT of Delhi
126	1362	4-16	DDA	30-03-81	GNCT of Delhi
127	1363	4-16	DDA	30-03-81	GNCT of Delhi
128	1364	4-16	DDA	30-03-81	GNCT of Delhi
129	1365	4-12	DDA	30-03-81	GNCT of Delhi
130	1366	2-8	DDA	30-03-81	GNCT of Delhi
131	1367	2-9	DDA	30-03-81	GNCT of Delhi
132	1382	6-0	DDA	30-03-81	GNCT of Delhi
133	1383	4-16	DDA	30-03-81	GNCT of Delhi
134	1384	3-4	DDA	30-03-81	GNCT of Delhi
135	1385	4-16	DDA	30-03-81	GNCT of

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					Delhi
136	1512	4-16	DDA	30-03-81	GNCT of Delhi
137	1517	2-16	DDA	30-03-81	GNCT of Delhi
138	1518	4-16	DDA	30-03-81	GNCT of Delhi
139	1519	4-16	DDA	30-03-81	GNCT of Delhi
140	1741	0-4	DDA	30-03-81	GNCT of Delhi
VILLAGE Mahipalpur					
141	834	2-0	DDA	5.10.89	GNCT of Delhi
142	838/1	1-10	DDA	5.10.89	GNCT of Delhi
143	838/2	1-12	DDA	5.10.89	GNCT of Delhi
144	838/3	3-2	DDA	5.10.89	GNCT of Delhi
145	839/2	2-4	DDA	5.10.89	GNCT of Delhi
146	840	2-16	DDA	5.10.89	GNCT of Delhi
147	841/1	2-10	DDA	5.10.89	GNCT of Delhi
148	841/2	1-7	DDA	5.10.89	GNCT of Delhi
149	841/3	1-2	DDA	5.10.89	GNCT of Delhi
150	843/2	1-2	DDA	5.10.89	GNCT of Delhi
151	842/5	5-17	DDA	5.10.89	GNCT of Delhi
152	876/2	4-10	DDA	5.10.89	GNCT of Delhi
153	879/1/2	1-3	DDA	5.10.89	GNCT of Delhi
154	879/2	1-5	DDA	5.10.89	GNCT of Delhi
155	880/1	1-2	DDA	5.10.89	GNCT of Delhi
156	881/1	3-2	DDA	5.10.89	GNCT of Delhi
157	1315/2	0-19	DDA	5.10.89	GNCT of Delhi
	Total (Pre Notification 1994)	**1066-19**			
ALLOTMENT AFTER THE NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
158	142/1	2-06	MCD	09.07.2001	GNCT of Delhi

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159	143/1	2-10	MCD	09.07.2001	GNCT of Delhi
160	144/1	2-0	MCD	09.07.2001	GNCT of Delhi
161	145/1	0-08	MCD	09.07.2001	GNCT of Delhi
162	280	0-02	MCD	09.07.2001	GNCT of Delhi
163	298/2	0-07	MCD	09.07.2001	GNCT of Delhi
164	28	4-16	DTTDC	15.02.2010	GNCT of Delhi
165	30	4-16	DTTDC	15.02.2010	GNCT of Delhi
166	133	2-0	TRANSPORT DEPTT.	26.04.2005	GNCT of Delhi
167	179	6-4	T.T.E	15.06.2006	GNCT of Delhi
168	180	5-8	T.T.E	15.06.2006	GNCT of Delhi
169	181	4-16	T.T.E	15.06.2006	GNCT of Delhi
170	182	4-4	T.T.E	15.06.2006	GNCT of Delhi
171	183	3-5	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
172	184	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
173	185	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
174	186	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
175	188	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
176	189	4-0	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
177	190	6-12	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
178	191	4-9	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
179	192	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
180	193	4-7	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
VILLAGE RAJPUR KHURD					
181	Nil	Nil	Nil	Nil	Nil
VILLAGE ASOLA					
182	1593	28-5	DIRECTORATE OF EDU. NCT OF DELHI	28.01.2015	GNCT of Delhi
183	1643	1-0	CHAUPAL	2007	GNCT of Delhi
184	1157	6-2	DELHI POLICE	25.03.2015	GNCT of Delhi
VILLAGE Bhati					
185	1311	02-03	Jal Board Department	19.12.2007	GNCT of Delhi
VILLAGE NEB SARAI					
186	420	0-8	Health Department for Dispensary	06.09.2011	GNCT of Delhi
187	96 MIN	4-4	Barat Ghar & Park	2004	GNCT of Delhi
188	74	4-16	DSIIDC.	08.06.2007	GNCT of Delhi
189	75	4-11	DSIIDC.	08.06.2007	GNCT of Delhi
190	76	2-08	DSIIDC.	08.06.2007	GNCT of Delhi
191	77	3-10	DSIIDC.	08.06.2007	GNCT of Delhi
192	82	3-06	DSIIDC.	08.06.2007	GNCT of Delhi
193	83	4-14	DSIIDC.	08.06.2007	GNCT of Delhi
VILLAGE MAIDANGARHI					
194	632	11-5	IGNOU University	25.11.2014	GNCT of

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					Delhi
195	391	5-15	SAARC UNIVERSITY	25.11.2014	GNCT of Delhi
VILLAGE SAIDULAJAB					
196	224	20-15	DTTDC for Tpurism Complex	05.04.2005	GNCT of Delhi
197	242	1-10	Rural Medical Society for Hospital	15.03.1994	GNCT of Delhi
198	277 min	10-7	DDH Development Deptt. for construction of park.	23.07.2008	GNCT of Delhi
VILLAGE JAUNAPUR					
199	29//10	4-8	Education Department	17.02.2015	GNCT of Delhi
200	29//9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
201	29//11	4-16	Education Department	17.02.2015	GNCT of Delhi
202	29//12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
203	29//21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
204	30//16	2-18	Education Department	17.02.2015	GNCT of Delhi
205	30//25	3-10	Education Department	17.02.2015	GNCT of Delhi
206	31//5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
207	31//7	1-10	Education Department	17.02.2015	GNCT of Delhi
208	29/1	3-10	Education Department	17.02.2015	GNCT of Delhi
209	2/1	2-0	Education Department	17.02.2015	GNCT of Delhi
210	10	4-8	Education Department	17.02.2015	GNCT of Delhi
211	9/2	2-10	Education Department	17.02.2015	GNCT of Delhi
212	11	4-16	Education Department	17.02.2015	GNCT of Delhi
213	12/1	2-3	Education Department	17.02.2015	GNCT of Delhi
214	21/1	3-14	Education Department	17.02.2015	GNCT of Delhi
215	20	5-10	Education Department	17.02.2015	GNCT of Delhi
216	30/16	2-18	Education Department	17.02.2015	GNCT of Delhi
217	25	3-10	Education Department	17.02.2015	GNCT of Delhi
218	31/5 Min	2-19	Education Department	17.02.2015	GNCT of Delhi
219	31/7	1-10	Education Department	17.02.2015	GNCT of Delhi
220	105/1	4-16	Dy.Comm. (South Zone) SDMC, For construction of	24.02.2016	GNCT of Delhi

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			primary school.		
221	105/2	2-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
222	105/10	3-10	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
223	104/4	2-8	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
224	104/5	3-12	Dy.Comm. (South Zone) SDMC, For construction of primary school	24.02.2016	GNCT of Delhi
225	45//8 Min	0-6	MTNL	17.05.2002	GNCT of Delhi
226	79/22	4-16	T.T.E , GNCTD	22.01.2013	GNCT of Delhi
227	79/23	4-7	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
228	24/1/2 min	4-16	T.T.E, GNCTD	27.04.2012	GNCT of Delhi
229	80/22	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
230	80/23	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
231	80/24	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
232	80/25	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
233	91/1	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
234	91/2	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
235	91/3	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
236	91/4	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
237	91/5	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
238	91/6	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
239	91/7	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
240	91/8	4-16	T.T.E, GNCTD	31.10.2011	GNCT of Delhi
241	91/9	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
242	91/10	4-16	T.T.E, GNCTD	22.01.2013	GNCT of Delhi
243	91//14	4-16	Education Department	31.10.2011	GNCT of Delhi
244	91//15	4-16	Education Department	31.10.2011	GNCT of Delhi
245	91//16	4-16	Education Department	31.10.2011	GNCT of Delhi

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246	91//17	4-16	Education Department	31.10.2011	GNCT of Delhi
247	91//25	4-16	Education Department	31.10.2011	GNCT of Delhi
248	92/2	4-16	Education Department	22.01.2013	GNCT of Delhi
249	92/3	4-16	Education Department	27.04.2012	GNCT of Delhi
250	92/4/1/2	3-13	Education Department	27.04.2012	GNCT of Delhi
251	92/5	4-16	Education Department	22.01.2013	GNCT of Delhi
252	92/6	4-16	Education Department	22.01.2013	GNCT of Delhi
253	92/7	4-8	Education Department	22.01.2013	GNCT of Delhi
254	92/8	4-0	Education Department	27.04.2012	GNCT of Delhi
255	92/9	4-16	Education Department	27.04.2012	GNCT of Delhi
256	92/10	4-16	Education Department	27.04.2012	GNCT of Delhi
257	92/11	4-16	Education Department	27.04.2012	GNCT of Delhi
258	92/12	4-16	Education Department	27.04.2012	GNCT of Delhi
259	92/13/1	1-16	Education Department	27.04.2012	GNCT of Delhi
260	92/13/2	1-16	Education Department	27.04.2012	GNCT of Delhi
261	92/19	5-0	Education Department	27.04.2012	GNCT of Delhi
262	92/20	4-16	Education Department	27.04.2012	GNCT of Delhi
263	92/21	4-16	Education Department	27.04.2012	GNCT of Delhi
264	92/22	3-17	Education Department	27.04.2012	GNCT of Delhi
265	127	28-3	DSIIDC	26.07.2007	GNCT of Delhi
266	128	6-11	DSIIDC	26.07.2007	GNCT of Delhi
267	129	8-5	DSIIDC	26.07.2007	GNCT of Delhi
268	130	23-2	DSIIDC	26.07.2007	GNCT of Delhi
269	131 Min	96-11	DSIIDC	26.07.2007	GNCT of Delhi
270	132 Min	46-1	DSIIDC	26.07.2007	GNCT of Delhi
271	79/2	4-0	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
272	79/8/1	1-14	For setting of Nature Care Home	22.01.2013	GNCT of Delhi

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273	79/8/2	2-17	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
274	79/9	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
275	79/12	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
276	79/13/1	3-4	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
277	79/13/2	1-12	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
278	79/18/1	1-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
279	79/18/2	2-18	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
280	79/19	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
281	79/22	4-16	For setting of Nature Care Home	22.01.2013	GNCT of Delhi
282	31/6 Min	1-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
283	31/14	3-4	For setting of Nature Care Home	22/01/2013	GNCT of Delhi
284	31/16	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
285	31/23	2-15	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
286	31/17	5-5	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
287	31/24	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
288	31/25	4-16	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
289	32/10/2	3-1	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
290	32/11	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
291	32/20	4-2	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
292	32/21	4-7	Shri Ram Arpan Nidhi	22/01/2013	GNCT of Delhi
VILLAGE DERA MANDI					
293	56/8/2	1-0	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
294	56/13/1	4-10	GOVT. OF NCT OF DELHI DIRECTORATE OF EDUCATION	27-04-2015	GNCT of Delhi
295	123//4/1	1-12	DSIIDC	16.10.2007	GNCT of Delhi
296	123//7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
297	123//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
298	123//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi

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299	123//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
300	55/16/2	0-7	Education Department, GNCTD	27/04/2015	GNCT of Delhi
301	182/20//2	3-16	DTC	26.11.2008	GNCT of Delhi
302	13	4-16	DTC	26.11.2008	GNCT of Delhi
303	14	4-16	DTC	26.11.2008	GNCT of Delhi
304	15	4-12	DTC	26.11.2008	GNCT of Delhi
305	16	4-16	DTC	26.11.2008	GNCT of Delhi
306	17	4-16	DTC	26.11.2008	GNCT of Delhi
307	24//2	1-18	DTC	26.11.2008	GNCT of Delhi
308	25	4-19	DTC	26.11.2008	GNCT of Delhi
309	142//1	4-14	DSIIDC	16.10.2007	GNCT of Delhi
310	142//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
311	142//3/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
312	142//3/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
313	142//4	4-06	DSIIDC	16.10.2007	GNCT of Delhi
314	142//5	4-15	DSIIDC	16.10.2007	GNCT of Delhi
315	142//6	4-16	DSIIDC	16.10.2007	GNCT of Delhi
316	142//7	4-9	DSIIDC	16.10.2007	GNCT of Delhi
317	142//8/1	1-9	DSIIDC	16.10.2007	GNCT of Delhi
318	142//8/2	3-14	DSIIDC	16.10.2007	GNCT of Delhi
319	142//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
320	142//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
321	142//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
322	142//13/2	1-9	DSIIDC	16.10.2007	GNCT of Delhi
323	142//14	4-13	DSIIDC	16.10.2007	GNCT of Delhi
324	142//25	4-19	DSIIDC	16.10.2007	GNCT of Delhi
325	143//1	4-16	DSIIDC	16.10.2007	GNCT of Delhi

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326	143//2	4-16	DSIIDC	16.10.2007	GNCT of Delhi
327	143//3	4-16	DSIIDC	16.10.2007	GNCT of Delhi
328	143//4	4-16	DSIIDC	16.10.2007	GNCT of Delhi
329	143//5	4-16	DSIIDC	16.10.2007	GNCT of Delhi
330	143//6	4-16	DSIIDC	16.10.2007	GNCT of Delhi
331	143//7	4-16	DSIIDC	16.10.2007	GNCT of Delhi
332	143//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
333	143//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
334	143//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
335	143//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
336	143//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
337	143//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
338	143//14	4-16	DSIIDC	16.10.2007	GNCT of Delhi
339	143//15	4-16	DSIIDC	16.10.2007	GNCT of Delhi
340	143//16	4-16	DSIIDC	16.10.2007	GNCT of Delhi
341	143//17	4-16	DSIIDC	16.10.2007	GNCT of Delhi
342	143//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
343	143//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
344	143//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
345	143//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
346	143//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
347	143//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
348	143/24	4-16	DSIIDC	16.10.2007	GNCT of Delhi
349	143/25/1	1-12	DSIIDC	16.10.2007	GNCT of Delhi
350	156//1	4-12	DSIIDC	16.10.2007	GNCT of Delhi
351	156//2	4-12	DSIIDC	16.10.2007	GNCT of Delhi
352	156//3	4-12	DSIIDC	16.10.2007	GNCT of Delhi

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353	156//4/1	3-12	DSIIDC	16.10.2007	GNCT of Delhi
354	156//10	4-12	DSIIDC	16.10.2007	GNCT of Delhi
355	156//11	4-12	DSIIDC	16.10.2007	GNCT of Delhi
356	156//20	4-12	DSIIDC	16.10.2007	GNCT of Delhi
357	156//21	4-12	DSIIDC	16.10.2007	GNCT of Delhi
358	170//4	4-12	DSIIDC	16.10.2007	GNCT of Delhi
359	170//8	4-16	DSIIDC	16.10.2007	GNCT of Delhi
360	170//9	4-16	DSIIDC	16.10.2007	GNCT of Delhi
361	170//10	4-16	DSIIDC	16.10.2007	GNCT of Delhi
362	170//11	4-16	DSIIDC	16.10.2007	GNCT of Delhi
363	170//12	4-16	DSIIDC	16.10.2007	GNCT of Delhi
364	170//13	4-16	DSIIDC	16.10.2007	GNCT of Delhi
365	170//17/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi
366	170//18	4-16	DSIIDC	16.10.2007	GNCT of Delhi
367	170//19	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//20	4-16	DSIIDC	16.10.2007	GNCT of Delhi
368	170//21	4-16	DSIIDC	16.10.2007	GNCT of Delhi
369	170//22	4-16	DSIIDC	16.10.2007	GNCT of Delhi
370	170//23	4-16	DSIIDC	16.10.2007	GNCT of Delhi
371	170//24/2	0-12	DSIIDC	16.10.2007	GNCT of Delhi
VILLAGE RANGPURI					
378	771	5-14	DDA	22-06-99	GNCT of Delhi Board
379	1071	5-6	PWD	26-02-99	GNCT of Delhi
380	1072	2-14	PWD	26-02-99	GNCT of Delhi
381	1260	4-10	DDA	07-01-99	GNCT of Delhi
382	1261	3-8	DDA	07-01-99	GNCT of Delhi
383	1262	5-19	DDA	07-01-99	GNCT of Delhi

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384	1263	6-3	DDA	07-01-99	GNCT of Delhi
385	1264	4-10	DDA	07-01-99	GNCT of Delhi
386	1329	6-0	DDA	07-01-99	GNCT of Delhi
387	1396	4-13	DDA	07-01-99	GNCT of Delhi
388	1397	4-10	DDA	07-01-99	GNCT of Delhi
389	1421	4-16	PWD	26-02-99	GNCT of Delhi
390	1460	4-9	PWD	15-07-98	GNCT of Delhi
391	1461	4-16	PWD	15-07-98	GNCT of Delhi
392	1462	4-16	PWD	15-07-98	GNCT of Delhi
393	1463	4-16	PWD	15-07-98	GNCT of Delhi
394	1464	4-16	PWD	15-07-98	GNCT of Delhi
	1467	4-16	PWD	15-07-98	GNCT of Delhi
395	1471	4-16	PWD	15-07-98	GNCT of Delhi
396	1472	4-16	PWD	15-07-98	GNCT of Delhi
397	1473	4-16	PWD	15-07-98	GNCT of Delhi
398	1474	4-16	PWD	15-07-98	GNCT of Delhi
399	1479	4-16	PWD	15-07-98	GNCT of Delhi
400	1482	4-16	PWD	15-07-98	GNCT of Delhi
401	1484	4-16	PWD	15-07-98	GNCT of Delhi
402	1490	4-16	PWD	15-07-98	GNCT of Delhi
403	1491	4-16	PWD	15-07-98	GNCT of Delhi
404	1493	4-16	PWD	15-07-98	GNCT of Delhi
405	1494	3-17	PWD	15-07-98	GNCT of Delhi
406	1495/1	4-16	PWD	15-07-98	GNCT of Delhi
407	1797	5-2	PWD	15-07-98	GNCT of Delhi
408	1800	4-16	PWD	15-07-98	GNCT of Delhi
409	1801	4-16	PWD	15-07-98	GNCT of Delhi

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410	1812	3-2	PWD	26-02-99	GNCT of Delhi
411	1814	5-7	PWD	15-07-98	GNCT of Delhi
412	1819	4-16	PWD	15-07-98	GNCT of Delhi
413	1820	4-16	PWD	15-07-98	GNCT of Delhi
414	1821	4-16	PWD	15-07-98	GNCT of Delhi
415	1822	4-16	PWD	15-07-98	GNCT of Delhi
416	1824	4-16	PWD	15-07-98	GNCT of Delhi
	Total (Post Notification 1994)	**1990-15**			
	Grand Total (Pre+ Post Notifications)	**3057-04**			

*Prior to 1989 the Gram Sabha lands were managed by the Panchayats and allotment was done by the Pradhan of respective Panchayats.

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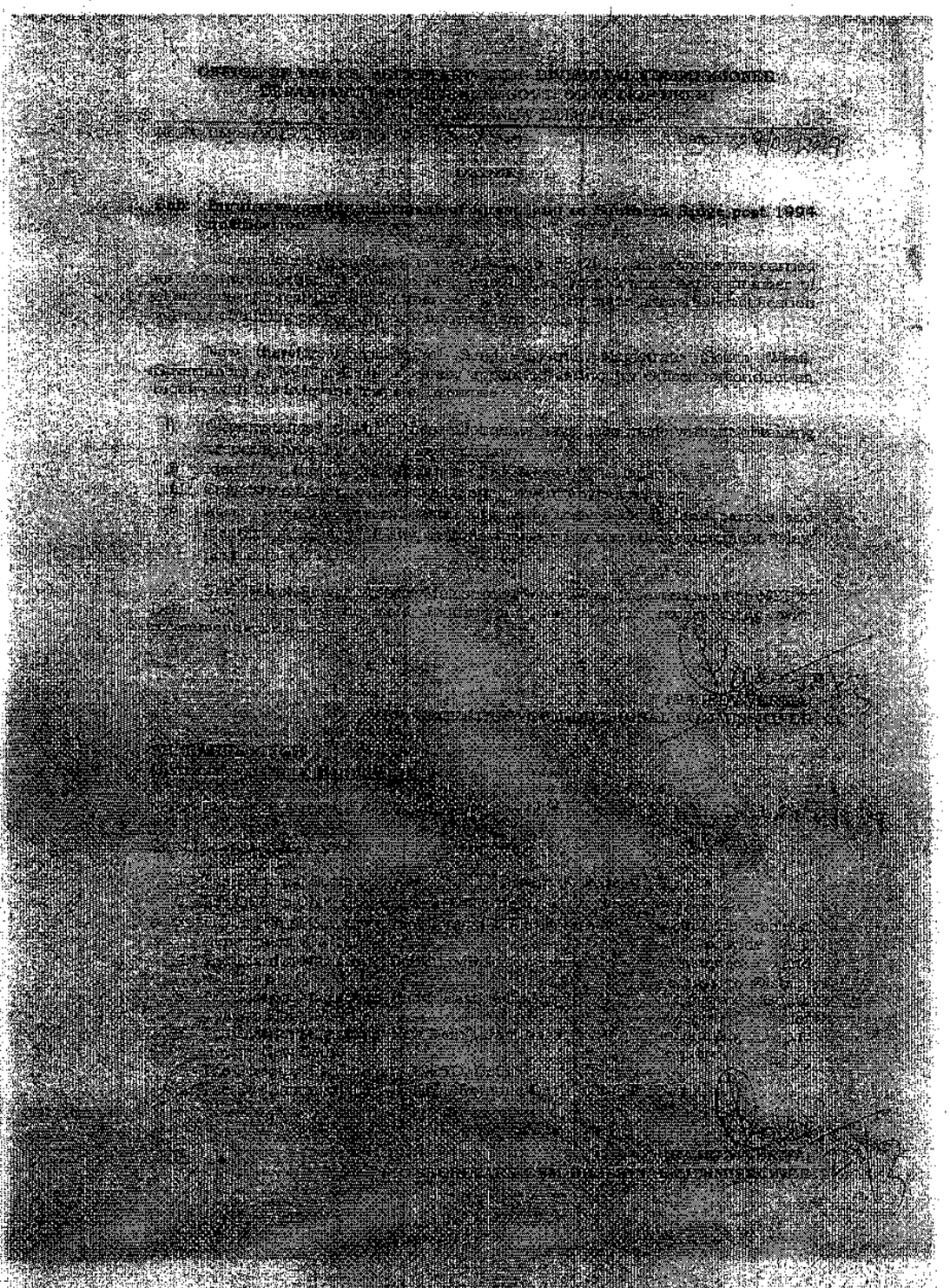

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Annexure-R5

Area under Stay of Court Cases:-

S. No.	WPC / Case No.	Case Title	Order	Area and Kh.Nos.
1	Civil writ Petition no. 6579/2018 (Asola Village)	Radha Soami Satsang Beas and Anr v/s Govt of NCT, Delhi	NDOH- 10/07/2019. Vide order dated 11/06/2018 the court directed for no coercive action against the Petitioners till next date of hearing. This interim order is still continued.	Total area:- **696-10** Bigha-Biswa i. Stay after handed over: - Total area :- **612-09** Bigha - Biswa (Kh.No. 1736 (11-01), 1748 (28-16), 1749 (6-5), 1746(36-0), 1738 (0-14),. 1740 (5-07), 1742 (4-0), 1744 (25-11), 1750(170-0),1573 (1-0), 1576 (19-12), 1552 (103-08), 1547 (5-4), 1517 (17-19), 1528 (8-0),1552 (23-10), 1521 (14-09), 1523 (32-14), 1590 (0-7), 1586 (1-12), 1582 (1-09), 1506 (17-14), 1498 (29-10), 1500 (37-19), 654 (8-0), 1490 (2-8)) village Asola. Copy of order enclosed **R5(A)**. ii. Stay prior to hand over:- Total area:- **84-01** Bigha-Biswa (Kh.No. 1435(43-05), 1437 (40-17))
2		M/s Swastik	NDOH-	Total area :- **7-17**

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	W.P. (C) NO: 12218/2015 & CM APPL.32437/2018 (Village Asola)	Construction & Builders Pvt. Ltd.	22/04/2019	Bigha – Biswa Stay prior to the hand over :- **7-17** Bigha-Biswa (Kh.No.1876/1310 (7-17)) Copy of order enclosed **R5(B).**
3	WPC No. 9015/2018 (Bhati Village)	Radha Soami Satsang Beas v/s Govt. of NCT of Delhi	NDOH-10/07/2019. In the hearing on 20/12/2018, the Hon'ble Court directed the petitioners to assist Revenue Authorities for their demarcation subject to the cost incurred.	Total area:- 503-5 Bigha- Biswa i. Stay after hand over:- Total area **433-05** Bigha- Biswa (Kh.No., 648 (3-06), 659 (5-00), 665(7-0), 666(7-0), 708 (20-00),712 (32-07),715 (34-10), 745(8-0). Copy of order enclosed **R5(C).** **ii. Stay prior to hand over :- 70-0 Bigha-Biswa** (Kh.No. 511 (10-05), 517 (2-13), 518 (0-02), 519 (1-04), 520 (2-19),521 (0-18), 526 (16-15),527 (5-12), 574 (7-7), 898 (2-10), 931 (10-0), 593 (9-03), 595 (1-02)).
4	WPC No 10505/2018 (Bhati Village)	Anant Raj Ltd V/S Govt. of NCT of Delhi & Others	Pending NDOH-30/07/2019	**Total area :- Stay after hand over: 119-2 Bigha-Biswa** ((Kh.No. 840 (35-12),848 (6-11), 1478 (11-15), 1482 (5-4), 1486 (48-

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				17), 1488 (1-0), 1489 (3-4), 1490 (1-11) & 1512 (5-8)). Copy of order enclosed **R5(D)**.
5	WP(C) No. 4029/2018 (Village Neb Sarai)	SOHAG DEVI AND OTHERS V/S GOVT.OF NCT OF DELHI (khasra no. 435, village Neb Sarai)	Pending NDOH 17-07-2019	Total area:- Stay after hand over **15-05 Bigha- Biswa** (Kh.No. 435 (15-5)) Copy of order enclosed **R5(E)**.
6.	WP (C) 11246/2018 & C.M. 43680/2018 (Village Dera Mandi)	**26/19 ,26/20 Min, 26/21 Min, 26/22**	Stay Order Dated. 16.10.2018	Total Area: **16-12 bigha-biswa** stay prior to the handover Copy of order enclosed **R5(F)**.
7.	WP (C) 6479/2018 and 6569/2018 (Village Ghitorni)	**628 (5-10) and 629/2 (5-10)**	Stay Order Dated. 24.07.2019	Total area : **11-00 Bigha- Biswa .** Copy of order enclosed **R5 (G)**

Total area under stay: 1369-11 Bigha- Biswa

i. **Stay after hand over: 1180-01 Bigha – Biswa**

ii. **Stay prior to hand over: 189-10 Bigha- Biswa**

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NDOH R(A)
10/01/19 1392

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 6579/2018, CM APPL. Nos. 25104/2018, 25172/2018, 37747/2018, 42488/2018 & 45974/2018

RADHA SOAMI SATSANG BEAS & ANR ..... Petitioners
Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT OF NCT OF DELHI & ORS ..... Respondents
Through: Mr. Naushad Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Manisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **04.02.2019**

Previous order dated 26.11.2018 be complied with.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

FEBRUARY 04, 2019 **I.S.MEHTA, J**

sr

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ORDER dtd. 11/12/2018

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(17)

Annexure C1

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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 6579/2018

RADHA SOAMI SATSANG BEAS & ANR. .....Petitioners

Through: Mr. Sanjeev Puri, Senior Adv., with Mr. Pramod Kumar Ahuja and Mr. H.S. Sharma, Advocates.

Versus

GOVT OF NCT OF DELHI & ORS .....Respondents

Through: Mr.Naushad Khan, Advocate for GNCTD.

CORAM:

HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL
HON'BLE MR. JUSTICE C. HARI SHANKAR

1. The present writ petition has been filed under Article 226 of the Constitution of India for issuance of a writ/order and/or direction in the nature of mandamus, certiorari or any other appropriate writ or direction for quashing of order dated 28.11.2017, demarcation notice dated 28.11.2017, notice/notification dated 19.02.2018 and 01.03.2018, notice/notification dated 03.09.2018, all issued by respondent No. 2 and for issuance of a writ/order and/or direction in the nature of certiorari or any other appropriate writ for quashing the map and report prepared by M/s. Dhyani Consultants Inc., demolition report dated 17.03.2018 of respondent No. 2 declaring the demolition carried by respondents on 14.03.2018 as null and void besides issuing writ of mandamus directing the respondents to initiate the process of

12.6.18

SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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(18)

demarcation of Village Asola, New Delhi as per law and to carry out consolidation of the entire land of Village Asola, Tehsil Saket, New Delhi.

2. Aggrieved by the action carried out by respondent No. 2, learned Senior Counsel appearing for the petitioners submits that the petitioner No. 1 is a legal and absolute owner and in possession of the land measuring 12 Bighas 03 Biswas comprised in Khasra Nos. as detailed in Para 9 (e) of the writ petition. He further submits that the respondent No. 2 carried out illegal demarcation and demolition of the property of the petitioner No. 1 without serving a notice and also violated the stay order dated 23.09.2017 granted by the Senior Civil Judge, Saket, New Delhi.

3. Learned counsel appearing for the respondent No. 2 submits that it is impossible for them to issue notices to each person individually and therefore common public notices have been issued. Notice dated 19.02.2018 was issued by the office of Sub-Divisional Magistrate (Saket), Govt. of NCT of Delhi, M. B. Road, New Delhi with respect to Khasra No. 1517 (17-19), 1528 (8-0), 1752 (103-8), 1750 (170-0), 1573 (1-0), 1748 (28-16), 1736 (11-01) 1735 (0-19), 1746 (36-0), 1744 (25-11), 1728 (131-0), 1354 (25-10), 1348 (11-13), 1435 (43-05), 1437 (40-17), 1632 (3-11), 1082 (0-11), 1593 (28-5), 654 (8-0), 1552 (23-10), 1479 (3-14), 1547 (5-4), 1576 (19-12), 1740 (5-7), 1742 (4-0), 447 (4-16), 1334 (13-4), 1498 (29-10), 1749 (6-5), 1500 (37-19), 1506 (17-14), 1495 of Village Asola Tehsil Saket followed by

Attested
12.6.18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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another notice dated 01.03.2018 with respect to Khasra Nos. 1517(17-19), 1528(8-0), 1752(103-8), 1750(170-0), 1573(1-0), 1748(28-16), 1736(11-01), 1735(0-19), 1746(36-0), 1744(25-11), 1728(131-0), 1354(25-10), 1348(11-13), 1435(43-05), 1437(40-17), 1632(3-11), 1082(0-11), 1593(28-5), 654(8-0), 1552(23-10), 1479(3-14), 1547(5-4), 1576(19-12), 1740(5-7), 1742(4-0), 447(4-16), 1334(13-4), 1498(29-10) 1749(6-5), 1500(31-19), 1506(17-14), 1495, 1643(32-15), 1667(38-1), 1668(28-15), 1661(0-15), 1332(58-7), 1601(0-8), 1521(14-9), 1523(32-14), 1590(0-7), 1586(1-12), 1582(1-9), 1510(15-17), 1490(2-8), 1724(59-06), 1738(0-14), and further notice dated 03.05.2018 with respect to Khasra Nos. 46(1-0), 447(4-16), 1082(0-11), 1437(40-17), 1435(43-05), 1632(3-11), 1513(08-06), 1517(17-19) and 1510(15-17) whereby all the encroachers were directed to remove all kinds of encroachments from aforesaid khasra numbers.

4. Learned Senior Counsel appearing for the petitioner No. 1 submits that none of the khasra no. mentioned in the aforesaid notices are within the occupation of the petitioner No. 1 and Khasra Nos. in the possession of the petitioner No. 1 have been detailed in para 9 (e) of the writ petition.

5. It is pertinent to notice that in the notice dated 19.02.2018, it is mentioned that *"And whereas, the Supreme Court Monitoring Committee had visited District South in particular village Asola on 19/02/2018. The Committee had made certain observations after*

Attested
12.6.18
SUNITA GOSAIN
Assistant Registrar
High Court of Delhi
New Delhi

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1/6/18

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seeing the unauthorized/illegal construction on the Govt./Forest/Gaon Sabha land and had directed the District Task Force (district South) to take legal course of action to remove the same and submit action taken report within a week in this regard."

6. Supreme Court Monitoring Committee has not been made a party to the present writ petition. Learned Senior Counsel for the petitioner No. 1 seeks time to move an appropriate application to implead the Supreme Court Monitoring Committee as respondent to the present writ petition. He further submits that there is a threat of demolition on the property of the petitioner No. 1.

7. Learned counsel for the respondent No. 2 submits that he will request the concerned officers to hold their hands till 13.06.2018.

8. List on 13.06.2018.

9. No coercive steps shall be taken by the respondents till the next date of hearing.

10. *Dasti* under the signatures of the Court Master.

Sd/-
SANGITA DHINGRA SEHGAL, J.

Sd/-
C. HARI SHANKAR, J.

JUNE 11, 2018
gr

Attested
12.6.18
SUNITA GOSAIN
Asstt. Registrar
High Court of Delhi
New Delhi

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NDOH RS(B)
22/04/19 1257

S-9

* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 12218/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD.

..... Petitioner

Through: Mr.Kumar Vikram, Advocate

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr.Yeeshu Jain, Advocate with Ms.Jyoti Tyagi, Advocate for R-1. Mr.Naushad Ahmed Khan, ASC (Civil) GNCTD with Mr.Zahid Hanief, Advocate.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **08.02.2019**

Counsel for the petitioner submits that in the order dated 07.12.2018, the name of the place is wrongly mentioned as 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' instead of 'Khasra No. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.' and prays that the order be modified.

The prayer is allowed.

The order dated 07.12.2018 is modified to the extent that 'Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.' be read as 'Khasra No. 1922/1314, 1315 situated at C-2/A, village Asola, New Delhi.'

Mr.Naushad Ahmed Khan, learned ASC submits that he has already filed the status report vide diary No.22209 dated 07.02.2019. Registry is

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directed to trace it and place on record.

Advance copy of the demarcation plan along with status report is supplied to the counsel for the petitioner.

Renotify on 22.04.2019.
Interim order to continue.

FEBRUARY 08, 2019 **I.S.MEHTA, J**

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ORDER DATE 1299
07/12/18

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 12218/2015 & CM APPL.32437/2015

M/S SWASTIK CONSTRUCTION & BUILDERS PVT. LTD. ..... Petitioner

Through: Ms.Neha Walia, Petitioner in person.

versus

UNION OF INDIA & ORS ..... Respondents

Through: Mr. Zahid Hanif, Advocate for Mr.Naushad Ahmed Khan, ASC, Civil GNCTD.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **07.12.2018**

Mr. Naushad Ahmed Khan, learned ASC was present before the Court in the morning session and now in the post lunch session, Mr. Zahid Hanief is present on his behalf.

The petitioner submits that the respondents are threatening of demolishing the structure raised on Khasra No. 1314/1315 situated at C-2, A-16 Village, New Delhi.

The revenue record shows that the ownership and possession is still with the petitioner.

In these circumstances, the respondents are directed to maintain status quo till the next date of hearing.

List on 08.02.2019.

I.S.MEHTA, J

DECEMBER 07, 2018
Pallavi

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14m AD (11) RSCL
10/7/19

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 9015/2018

RADHA SOAMI SATSANG BEAS ..... Petitioner

Through: Mr.Sandeep Sethi, Sr. Advocate with Mr.Pramod Kumar Ahuja, Mr.Davinder Verma, Mr.H.S.Sharma, Mr.Deepak Khosla and Mr.Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) GNCTD with Mohd. Tauheed Arshi and Ms.Manisha Chauhan, Advocates.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **04.02.2019**

CM APPL. 52271 in W.P.(C) 9015/2018

Parties are directed to appear before the SDM Office for the purpose of demarcation from 26.02.2019 to 28.02.2019 at 10:30 am.

List on 10.07.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

FEBRUARY 04, 2019
sr

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 9015/2018

RADHA SOAMI SATSANG BEAS ..... Petitioner

Through: Mr. Pramod Kumar Ahuja, Advocate with Mr. Davinder Verma, Mr. H.S. Sharma, Mr. Deepak Khosla and Mr. Sohan Kumar, Advocates.

versus

GOVT. OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC (Civil) with Mr Zahid Hanief, Advocate.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **20.12.2018**

CM APPL. 52271/2018 in W.P.(C) 9015/2018

Amended memo of parties is taken on record.

Petitioner is directed to assist revenue authorities for their demarcation, subject to the cost incurred.

List on 04.02.2019.

Interim order to continue.

As prayed, copy of this order be given *dasti* under the signatures of Court Master.

I.S.MEHTA, J

DECEMBER 20, 2018
nd

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 10505/2018, CM APPL No. 41006/2018, 43843/2018

ANANT RAJ LTD.

..... Petitioner

Through : Mr.Deepak Khosla, Mr.Samit Khosla and Mr.Soham Kumar, Advs.

versus

GOVT. OF NCT OF DELHI AND ORS.

..... Respondents

Through : Mr.Naushad Ahmed Khan, ASC with Mr.Zahid Hanief and Ms.Manisha, Advs. for R-1

CORAM:
HON'BLE MR. JUSTICE YOGESH KHANNA

ORDER

% **19.03.2019**

Rejoinder is to be filed by the petitioner to the counter affidavit filed by the respondent. Be filed within four weeks from today.

List on 30th July, 2019.

YOGESH KHANNA, J.

MARCH 19, 2019
vkd

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1403 ORDER dated 16/10/2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 10505/2018

ANANT RAJ LTD. .....Petitioner

Through: Mr. Amit Sibbal, Senior Advocate with Mr. Deepak Khosla, Mr. H.S. Sharma & Mr. Sohan Kumar, Advocates

Versus

GOVT. OF NCT OF DELHI & ORS. ..... Respondents

Through: Nemo.

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

ORDER

% **16.10.2018**

C.M. 43843/2018

By way of this application, petitioner seeks early hearing of C.M. 41006/2018 and prays for interim orders till the next date of hearing. Advance copy of the application has been supplied to the side opposite but there is no representation on their behalf.

Upon petitioner taking steps, notice of the application be issued to respondents by speed post, returnable on the date fixed i.e. 1st November, 2018. Let the tracking report of speed post and affidavit of service be filed on or before the next date of hearing.

List on the date fixed i.e. 1st November, 2018.

In view of averments made in paragraph No.3 of the application, *status quo*, as of today, in respect of subject property be maintained.

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A copy of this order be given *dasti* under the signatures of Court Master to counsel for petitioner.

OCTOBER 16, 2018 **SUNIL GAUR, J**

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NDOH 17/7/19 1405 R-II (E)

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 4029/2018 & CM APPL. 15940/2018

SOHAG DEVI AND ORS. ..... Petitioners

Through: Mr. Vishal Raj Sehijpal, Advocate with Mr. Suhail Khan and Mr. Sunil Sagar, Advocates.

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondents

Through: Mr. Anupama Srivastava, ASC for GNCTD with Mr. Dhairya Gupta, Advocate for R-1, R-2 and R-3.

CORAM:
HON'BLE MR. JUSTICE I.S.MEHTA

ORDER

% **11.02.2019**

Previous order be complied with.

List on 17.07.2019.

Interim order to continue.

I.S.MEHTA, J

FEBRUARY 11, 2019
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ORDER dtd:
23/4/2018

ORDER dtd 1565
23/04/2018

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* IN THE HIGH COURT OF DELHI AT NEW DELHI

\+ W.P.(C) 4029/2018 & C.M.No.15940/2018

SOHAG DEVI AND ORS. ..... Petitioner

Through Mr.Vishal Raj Sehijpal, Adv.

versus

GOVERNMENT OF NCT OF DELHI AND ORS. ..... Respondent

Through None.

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% **23.04.2018**

C.M.No.15941/2018

Allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 4029/2018 & C.M.No.15940/2018

Vide the present petition, the petitioners are seeking quashing of the impugned notification dated 02.04.1996 issued by the Revenue Department of the Govt. of NCT of Delhi, to the extent of reserving Khasra no.435, Village Neb Sarai, Tehsil Mehrauli, Delhi as Forest Land, which land was allotted to the petitioners/their predecessors by the Government itself in 1981.

Learned counsel for the petitioners submits that the petitioners have been in possession of the land on the aforesaid Khasra for the last 35 years after being allotted the same under the 20 Point

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Programme in 1980-83 as a part of the Indira Avaas Yojana.

He further submits that, after the land was allotted to them, the petitioners were provided electricity and water connections, and were also issued Election Identity Cards, Aadhaar Cards and other documents by the concerned Government departments. He submits that the respondents initiated steps to demolish the properties of the petitioners on the said land in gross violation of the principles of natural justice, and by ignoring the admitted position that the aforesaid land was allotted to them only as a part of the Indira Avaas Yojana.

Learned counsel for the petitioners submits that the petitioners were never informed of the impugned notification dated 02.04.1996 or of any order passed by the National Green Tribunal against the land lawfully owned by the petitioners, and submits that he learned about the Impugned Notification during the hearing of W.P.(C) No. 3704/2018 on 16.04.2018, which petition was then withdrawn with liberty to challenge the notification. He further submits that a copy of the said order passed in W.P.(C) No. 3704/2018 has not been made available to him till date. He places reliance on the order dated 08.05.2017 passed by the Division Bench in LPA No.345/2017. In that case, while considering an Appeal against order dated 09.03.2017 passed by the Single Judge in W.P.(C) No. 2146/2017 rejecting a challenge to the same notification dated 02.04.1996, the Division Bench has directed the parties to maintain status quo regarding the title, possession and construction of the properties.

Despite service, none appears for the respondents.

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Having heard learned counsel for the petitioners, I am of the view that the petitioners have been able to make out a prima facie case and grave prejudice would be caused to them if the respondents are not restrained from undertaking any further demolition in respect of the land in question.

Till the next date of hearing, the respondents are restrained from taking any further demolition action on the land in question. The parties shall maintain status quo with respect to the title, possession and construction of the property.

Upon the petitioner filing process fee, issue notice to the respondents through ordinary process, registered A.D. and speed post returnable on 24.07.2018.

Dasti under the signature.

REKHA PALLI, J

APRIL 23, 2018
sr

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R-H (F)
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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 11246/2018 & C.M. 43680/2018

ASHISH SINGH AND ANR. ..... Petitioners
Through: Mr. Sanjay Podar, Senior Advocate with Mr. Hardik Luthra & Mr. Alok Shukla, Advocates

Versus

UNION OF INDIA AND ORS. ..... Respondents
Through: Mr. Abhay Prakash Sahay, Advocate for respondent No.1-UOI
Mr. Anupam Srivastava, Addl. Standing Counsel for GNCTD with Ms. Niharika, Advocate

CORAM:
HON'BLE MR. JUSTICE SUNIL GAUR

ORDER

% **16.10.2018**

The grievance of petitioners is that their Representation *(Annexure P-11)* made on 4th June, 2018 is still pending.

Learned senior counsel for petitioners submits that Corrigendum sought in respect of subject land ought to be granted, as in similarly situated case, it has been already granted on the application of 29th July, 2018 *(Annexure P-12)*.

In view of aforesaid, it is deemed appropriate to dispose of this petition and application with direction to the sixth respondent to consider petitioners' Representation *(Annexure P-11)* of 4th June, 2018 in the light of decision of this Court *(Annexure P-13)* and of Forest Settlement

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Officer *(Annexure- P14)* and decide it within twelve weeks by passing a speaking order. If deemed appropriate, an opportunity of personal hearing be also afforded to the Authorized Representative of petitioners. The fate of petitioners' Representation *(Annexure P-11)* of 4th June, 2018 be made known to them within two weeks thereafter, so that they may avail of the remedies, as available in law, if need be.

Till then, *status quo*, as of today, in respect of subject land be maintained.

With aforesaid directions, this petition and the application are accordingly disposed of.

Dasti.

(SUNIL GAUR)
JUDGE

OCTOBER 16, 2018
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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 6479/2018 & CM Appl. 24874/2018
SHRI DEV RAJ AND ORS. ..... Petitioners

versus

LIEUTENANT GOVERNOR, DELHI AND ORS. ..... Respondents

\+ W.P.(C) 6569/2018 & CM Appl. 25073/2018
VED PAL ..... Petitioner

versus

LT GOVERNOR & ORS ..... Respondents

Counsel for the petitioner:
Mr. N.S. Vashisht, Mr. M.P.Bhargava, Advocates

Counsel for the respondent:
Mr. Devesh Singh, Additional Standing Counsel for Govt. of NCT of Delhi for respondent No. 1 to 4.
Mr. Zahid Advocate for Mr. Naushad Ahmed Khan Additional Standing Counsel for Govt. of NCT of Delhi in item 14.

CORAM:
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PRATEEK JALAN

ORDER
25.02.2019

% List on 24.07.2019.

Interim orders to continue.

On the next date of hearing, the relevant records shall be produced by the respondents.

S. RAVINDRA BHAT, J

PRATEEK JALAN, J

FEBRUARY 25, 2019
pkb

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Devesh Singh
Advocate

Addl. Standing Counsel (Civil)
Govt. of NCT of Delhi
Chamber No.100, Patiala House
New Delhi – 110001
E-mail: @yahoo.co.in
Mobile No. 9810644355

Date: 01.03.2019

Most Urgent

To,

The Dy. Conservator of Forests,
Govt. of NCT of Delhi,
Department of Forests and Wildlife,
West Forest Division, Mandir Lane,
New Delhi- 110060

Re.: Directions contained in the Order dated 25.02.2019, in WP(C) No. 6479 of 2018, in the matter of Dev Raj & Ors. vs. Lt. Governor of NCT of Delhi & Ors. and in WP(C) No. 6569 of 2018 in the matter of Ved Pal vs. Lt. Governor & Ors.

Sir,

The abovesaid Petitions were listed before a Division Bench of the Hon'ble Delhi High Court (Coram: the Hon'ble Mr. Justice S. Ravindra Bhat and the Hon'ble Mr. Justice Prateek Jalan) on the 25th of February, 2019, when the Hon'ble Court was pleased to direct that the interim orders in the said Petitions were to continue. Furthermore, the Hon'ble Court while fixing the matter for the 24th of July, 2019, was pleased to direct the undersigned to produce relevant records of the abovesaid cases with the respondents. In this view of the matter, you are requested to kindly produce all the relevant records of the abovesaid two Petitions before the Hon'ble Court on the next date of hearing which is the 24th of July, 2019. Kindly treat this as **Most Urgent**.

This is for your information and necessary action.

Yours sincerely,

Devesh Singh
Addl. Standing Counsel,
Govt. of NCT of Delhi

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1/3/19

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S-23
* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
\+ W.P.(C) 6479/2018 & CM No.24874/2018 (stay)
SHRI DEV RAJ AND ORS. ..... Petitioners
Through: Mr.N.S. Vasisht, Mr.Vishal Singh, Ms.Jyoti Kataria Bajaj and Mr.M.P. Bhargawa, Advocates.

versus

LIEUTENANT GOVERNOR, DELHI AND ORS. ..... Respondents
Through: Ms.Urvi Mohan, Adv. for Mr.Sanjay Ghose, ASC for GNCTD.

CORAM:
HON'BLE MR. JUSTICE G.S.SISTANI
HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL

O R D E R

% **01.06.2018**

CM No.24875/2018 (exemption)

Exemption allowed, subject to all just exceptions.

The application stands disposed of.

W.P.(C) 6479/2018 & CM No.24874/2018 (stay)

The present writ petition is directed against the order dated 17.05.2018 which has been styled as a notice.

Mr.Vashisht, counsel for the petitioners, submits that by the aforesaid notice, the petitioners have been asked to remove encroachment/unauthorized occupancy failing which the structures would be demolished. The petitioners claim right over the land being an Asami under Section 74 (2) of the Delhi Land Reforms Act and they are liable to be declared as *bhumidar* under Section 74(4) read with Section 73 of the Delhi Land Reforms Act. Mr Vasisht further submits that the land is being used

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only for farming. He further submits that no notice to show cause has been issued to the petitioners to enable petitioners to produce the relevant documents before the Deputy Conservator of Forest, West Forest Division.

No right of hearing has been granted, neither any principle of natural justice has been followed.

Notice to show cause as to why the petition be not admitted. Counsel appearing on behalf of the respondent Nos.1 to 4 accept notice.

Counter affidavit be filed on or before 02.07.2018. Rejoinder, if any, be filed within one week thereafter.

List on 10.07.2018.

Till the next date of hearing, no coercive action shall be taken against the petitioners.

Dasti under the signature of Court Master.

G. S. SISTANI, J

SANGITA DHINGRA SEHGAL, J

JUNE 01, 2018
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Annexure-R 6

AREA UNDER MIN KHASRA NOS. FOR WHICH *TATTIMA* PROCEEDINGS INITIATED IN THE COURT OF RA/SDM

Khasra No.	Total area of the Khasra as per Revenue Record		Area of the forest land for which Tattima is required	
	Bigha	Biswa	Bigha	Biswa
1. Village Neb Sarai:				
96	6	8	4	8
170/2	1	8	1	1
420	23	2	5	10
Total			**10**	**19**
2. Village Deoli:				
24	5	2	0	6
25	5	15	0	19
63	106	0	96	8
64	120	0	115	4
12	6	10	0	4
13	5	14	4	7
19	4	16	4	8
20	4	16	3	0
4/2	4	16	4	13
17	4	16	2	8
7/3	7	4	0	4
Total			**232**	**01**
3. Village Asola:				
121	15	12	13	17
253	13	0	5	0
803	40	11	15	8
1007	33	0	2	0
1134	27	3	13	13
1246	40	6	37	2
1454	23	3	4	3
1521	21	8	14	9
1523	30	14	20	14
1673	25	14	2	14
1675	25	7	2	7
1722	21	8	12	8
1723	176	5	146	5
Total			**293**	**00**
4. Village Bhati:				
239	28	4	20	0
295	12	17	1	0
328	21	09	7	9
378	23	17	18	7

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400	12	16	3	16
427	21	6	6	5
459	14	10	2	19
460	94	0	16	0
708	137	05	117	10
712	102	7	32	7
730	5	17	0	02
742	0	14	0	04
743	3	02	0	2
761	6	01	0	2
764	24	18	23	08
770	2	13	1	13
774	47	9	35	7
867	4	18	3	0
954	16	16	8	8
961	15	7	7	13
963	12	16	2	8
969	2	13	1	11
1031	11	13	3	0
1113	3	5	2	5
1138/2	6	10	3	10
2076/ 1276	3	02	0	18
2078/ 1278	1	12	1	12
1304	7	17	3	19
1306	28	8	25	12
1385	9	9	7	9
1474	26	1	15	7
1476	4	16	3	19
1486	50	7	48	17
1548	7	11	3	11
1604	37	6	5	6
1605/2	8	7	4	0
1740	7	4	7	04
1744	8	9	8	09
Total			**306**	**17**
5. Village Maidangarhi:				
1	52	10	52	10
778/330	5	11	0	9
1001/424 Min	36	19	18	15
541	10	14	10	0
908/547	11	8	11	8
569	111	12	18	0
687/570	236	18	198	12
572	254	5	126	5
690/574	218	5	68	3

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591	15	04	13	14
927/602	4	6	3	3
936/760/ 613	17	18	1	11
662	119	14	92	14
Total			**615**	**4**
6. Village Satbari:				
1049	44	1	5	1
1134	154	4	115	4
Total			**120**	**5**
7. Village Jaunapur:				
47//23 Min	5	12	4	16
53//9	4	16	2	8
89//2	4	16	1	8
53//13	4	16	4	4
57//12	4	16	0	12
Total			**44**	**00**
8. Village Dera Mandi:				
24/10/1	3	4	1	0
24/12	4	16	2	8
24/20/1	3	16	1	5
56/3	4	12	1	6
61/25	4	16	1	17
203	71	14	71	14
86/2	4	16	2	8
86/9	4	16	2	8
91/8	4	16	2	16
91/16	4	15	0	19
107/11/2	2	4	1	6
Total			**110**	**18**
9. Village Tughalakabad:				
2639/742	0	14	0	14
2209/1046	31	19	31	19
2218/1051	0	8	0	8
2220/1051	2	9	2	9
2222/1052	1	1	1	1
2225/1053	0	14	0	14
2226/1053	0	19	0	19
2228/1053	0	9	0	9
2071/1055	1	7	1	7
2072/1055	0	3	0	3
2073/1055	0	1	0	1
1258/2	0	9	0	9
2639/1953/1406	0	17	0	17
1483	5	1	5	1
2253/1509	0	4	0	4

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2254/1509	0	6	0	6
2259/2260/1509	0	18	0	18
2271/1518	1	2	1	2
2273/1518	2	13	2	13
2162/1523	2	4	2	4
2284/1543	1	1	1	1
2287/1545	12	3	12	3
2288/1545	3	17	3	17
2289/1545	13	1	13	1
2290/1545	1	7	1	7
2291/1545	3	17	3	17
2292/1545	25	15	25	15
2294/1545	14	5	14	5
2304/1565	1	19	1	19
2307/1565	2	7	2	7
2696/1588	1	2	1	2
2178/1594	1	16	1	16
2179/1594/3/2	0	12	0	12
2315/1597	12	19	12	19
2316/1597	3	5	3	5
2317/1597	2	14	2	14
2327/1614	1	1	1	1
2329/1615	4	4	4	4
2341/1616	5	1	5	1
Total			**166**	**4**
10. Village Pul Pehladpur:				
241/2/2	2	15	0	12
TOTAL			**0**	**12**
11. Village Rajokari:				
1164	19	4	17	0
1174	4	16	2	16
1232	4	16	2	5
1915/1	17	9	8	16
1916	10	12	6	3
Total			**37**	**0**
12. Village Rangpuri:				
869	5	4	5	0
870	4	16	3	0
871	4	16	2	8
885	4	16	1	10
890	4	16	3	0
892	4	16	0	16
895	4	16	2	0
898	4	16	4	4
900	4	16	1	0
905	4	16	2	10
906	4	16	4	6
938	4	16	3	0
987	5	9	3	9

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1003	5	8	5	6
1034	6	4	4	16
1067	4	16	4	1
1416	4	16	4	3
1508	4	16	2	8
1511	4	16	3	16
Total			**58**	**13**
Grand Total			**1995**	**13**

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Annexure –R7

LIST OF PRIVATE AREA NOTIFIED AS FOREST (TO BE SETTLED BY THE FOREST SETTLEMENT OFFICER/ ADM)

S.No.	Name of village	Kh.No.& Area as per Revenue Record	Private area Notified
1.	Neb Saral	458 (4-16)	4-16
		533/1 and 533/1 (2-14)	2-14
			Total area :-7 Bigha -10 Biswa
2.	Deoli	46/16 (4-16)	2-8
			Total area:-2 Bigha-08 Biswa
3.	Bhati	1489 (3-4)	3-14
		1681 (1-17).	1-17
			Total area:- 05 Bigha -01 Biswa
4.	Maidangarhi	213 Min (3-14)	3-14
		523 (12-2)	12-2
		548 (2-11)	2-11
			Total area :-19 Bigha -07 Biswa
5.	Jonapur	29//13 MIN	0-2
		33//24/2 MIN	0-16
		42//16 MIN	0-12
		42//17 MIN	0-4
		45/3/2 MIN	2-13
		45//22 MIN	0-7
		46//11 MIN	0-13
		46//16 MIN	0-6
		46//18 MIN	0-1
		19 MIN	0-8
		46//20 MIN	0-18
		21 MIN	0-5

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		22 MIN	0-7
		23 MIN	0-1
		47//6/1 MIN	0-11
		69//7	4-16
		82/1 MIN	0-4
		10 MIN	0-4
		120//1 MIN	0-14
		120/2 MIN	0-11
		82/1 MIN	0-4
		45//21 MIN	0-7
		108/4 108/5 108/7	3-19 3-6 5-0
		47//2	5-16
			Total Area : 33-05
6.	Dera Mandi	142/3/1 Min	2-8
		27/14	4-12
		27/15	4-12
		27/16/1	2-0
		27/16/2	2-16
		27/17	4-16
		27/24	4-16
		27/25	0-16
		44/20 min	2-17
		47/10 Min	0-12
		47/10 Min	3-8
		47/10 Min	0-16
		90/14/1	1-1
		102/25/1	2-1 Status Quo

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102/25/2 Min	1-19
108/1/1	2-0
108/9/2	3-14
108/10/2	3-14
108/11	4-16
108/12	4-16
109/4	4 -10
109/5	4-10
109/6	4-16
109/7	4-16
118/19	4-16
34/4	3-4
37/2/1 Min	1-5
56/16/2	3-0
56/17	4-16
24/8 Min	1-0
119/2	4-12
119/3	4-12
119/4/1	2-1
119/4/2	2-0
119/7	3-13
119/8	5-8
119/13	3-17
119/14	5-4
119/17	4-16
119/18/1	2-0

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		119/18/2	2-06
		119/23/1	0-15
		119/23/2	3-10
		119/24	4-16
		18/15/2	2-2
		44/20 Min	2-14
		115/3	6-1
		183/23	4-16
		168/1/1	1-4
		157/12	4-16
			Total area:-174-05 Bigha- Biswa
7.	Rajokari	1224 (4-16)	(2-16)
		1234/1(4-16)	(4-16)
		1234/4(4-16)	(4-16)
		1234/5 (4-16)	(4-16)
		1234/6 (4-16)	(4-16),
		1234/7(4-16)	(4-16)
		1568 (4-10)	(5-2)
		1812/1 (1-16)	(1-16)
		1990 (4-8)	(4-8)
		1996 (3-8)	(2-1)
		1997 (2-8)	(2-8)
		2051 (4-4)	(4-4)

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		2057 (4-16)	(4-16)
			Total area:-27-13 Bigha-Biswa
8.	Rangpuri	1012/2 (3-8) 1498 (3-15)	(3-8) (3-15)
			Total area:-07-03 Bigha- Biswa
	Total	**244-04 Bigha- Biswa**	

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ANNEXURE – R8

AREA NOTIFIED IN EXCESS THAN AREA AVAILABLE IN THE REVENUE RECORD (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ ADM).

S.No.	Name of village	Khasra No.s	Excess Area notified
1.	Tughlakabad	2259/1509, 2260/1509, 2254/1509, 2289/1545, 2292/1545, 2315/1597, 2327/1614, 2344/1617 to 2356/1617, 2384/1621, 2379/1623, 2409/1625to2440/ 1625, 2457/1764/1625, 2458/1767/1625, 2697/2438/1625, 2699/2440/1625, 2700/2440/1625, 2701/2446/1625, 2702/2446/1625, 2703/2446/1625, 2703/2446/1625, 4070/2424/1625, 4070/2442/1625, 1796/1628, 2459/1767/1628, 2704/2456/1628, 2705/2456/1628, 2705/2456/1763/1628, 2706/1765/1628, 2706/2456/1628, 2707/1765/1628, 4108/2704/2456/1628, 4109/2704/2456/1628, 4110/2704/2456/1628, 4111/2704/2456/1628, 4112/2704/2456/1628, 4113/2704/2456/1628, 4114/2704/2456/1628, 2460/1768/1631, 2462/1768/1631, 2712/1461/1631, 4055/2713/1631, 4056/2713/1631, 4057/2713/1631, 2465/1637, 2470/1637/1637, 2704/2471/1637, 3070/2469/1637, 4106/2715/1637, 4106/2715/2414/1637, 4107/2715/1637, 4107/2715/2414/1637, 1771/1639, 2491/1644, 2956/2512/1773/1647, 2537/1675, 2538/1675, 2538/1676, 4095/1678, 2541/1679, 4058/2676, 4059/2647	294-10 Bighas-Biswa
2.	Pulpehladpur	315 (0-5)	0-05 Bighas-Biswa
3.	Rajokari	1308 (0-7), 1486 (0-2), 1568(0-12), 1726 (0-2), 1856 (0-1),1990 (0-8),	5-00 Bighas-

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		1997 (2-8) & 2075 (1-0)	Biswa
4.	**Ranpuri**	847 (0-6), 872 (11-4), 1390 (0-4), 1496/1 (1-0) , 1498 (1-1) & 1519 (1-6)	15-01 Bighas-Biswa
5.	**Mahipalpur**	The land does not exist in the field book	55-00 Bigha Biswa
	Total		**369-16 Bigha-Biswa**

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Annexure-R9

Village wise list of boundary wall , Pillars and Geo-Co-ordinates

S.No.	Name of village	Boundary wall (In Meters)	Pillars	Geo-Co-ordinates
1	Aya Nagar	2200 mtrs. (Remaining area is surrounded by Forest on all sides, hence boundary is not required.)	289	432
2	Chattarpur	168–09 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	84	248
3	Neb Sarai	800 meters of boundary wall & 1500 meters fencing.	100	439
4	Sahoorpur	3024– 08 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	88	291
5	Rajpur Khurd	N.A. (land allotted to Govt. Dept.)	132	132
6	Deoli	4981 Bigha of area is already under boundary wall, and in possession of Forest Dept.	203	472
7	Asola	3600 mtrs. new boundary wall. 8062-12 Bigha of the area is already under boundary wall and possession of Forest Department.	810	496

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8	Bhati	2000 mtrs.	1353	2630
9	Maidangarhi	3476 – 00 Bigha-Biswa of area is already under boundary wall.	106	1021
10	Saidulajab	Nil	16	366
11	Satbari	980 – 12 Bigha-Biswa of area is already under boundary wall and in possession with Forest Department.	0	329
12	Jaunapur	1796	247	733
13	Dera Mandi	8850 – 12 Bigha-Biswa of area is already under boundary wall	250	1412
14	Tughlakabad	3760-10 Bigha – Biswa Area already under boundary wall	281	899
15	Pulpehladpur	Nil	165	628
16	Rajokari	Nil	212	1127
17	Rangpuri	Nil	211	807
18	Ghitorni	800 mtrs.	57	63
19	Mahipalpur	N.A. (land allotted to Govt. Dept.)	N.A. (land allotted to Govt. Dept.)	48
	Total	**i. 11196 Meters Boundary wall,** **ii. 1500 Meters fencing,**	**3794**	**12573**

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R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11	204	4-16	4-12	4-12	Unauthorized colony
12					
13					
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	1-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized

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R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony

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R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			**172-00**	

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R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY

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R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY

1593

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY

1594

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	Total			**253-08**	

1595

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	UNAUTHORISED COLONY
2	8	4-16	4-16	2-15	UNAUTHORISED COLONY
3	15	4-16	4-16	2-08	UNAUTHORISED COLONY
4	16	4-16	4-16	2-10	UNAUTHORISED COLONY
5	24	4-16	4-16	2-10	UNAUTHORISED COLONY
6	25	4-16	4-16	2-12	UNAUTHORISED COLONY
7	26	6-8	6-08	6-08	UNAUTHORISED COLONY
8	27	6-18	6-18	2-12	UNAUTHORISED COLONY
9	28	4-16	4-16	4-16	UNAUTHORISED COLONY
10	29	2-17	2-17	2-17	UNAUTHORISED COLONY
11	30	5-0	5-00	5-00	UNAUTHORISED COLONY
12	31	3-5	3-05	3-05	UNAUTHORISED COLONY
13	32	4-16	4-16	4-16	UNAUTHORISED COLONY
14	33	4-16	4-16	4-16	UNAUTHORISED COLONY
15	34	4-06	4-06	4-06	UNAUTHORISED COLONY
16	36	4-16	4-16	4-16	UNAUTHORISED COLONY
17	37	4-16	4-16	4-16	UNAUTHORISED COLONY
18	39	4-16	4-16	4-16	UNAUTHORISED COLONY
19	40	4-16	4-16	4-16	UNAUTHORISED COLONY
20	41	4-16	4-16	0-10	UNAUTHORISED COLONY

1596

R12 ENCROACHMENT IN THE FOREST AREA OF NEB SARAI					
SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
21	42	3-19	3-19	3-19	UNAUTHORISED COLONY
22	43	3-19	3-19	3-19	UNAUTHORISED COLONY
23	44	4-16	4-16	0-05	UNAUTHORISED COLONY
24	52	4-8	4-08	4-08	UNAUTHORISED COLONY
25	63/1	1-19	1-19	1-19	UNAUTHORISED COLONY
26	64	4-16	4-16	4-16	UNAUTHORISED COLONY
27	77	3-10	3-10	0-10	UNAUTHORISED COLONY
28	82	3-06	3-06	3-06	UNAUTHORISED COLONY
29	83	4-14	4-14	0-08	UNAUTHORISED COLONY
30	84	4-04	4-04	4-04	UNAUTHORISED COLONY
31	85	3-17	3-17	3-04	UNAUTHORISED COLONY
32	94/1	0-16	0-16	0-16	UNAUTHORISED COLONY
33	96	6-08	4-08	4-08	UNAUTHORISED COLONY
34	134	1-18	1-18	1-18	UNAUTHORISED COLONY
35	135	4-16	4-16	4-16	UNAUTHORISED COLONY
36	136	4-16	4-16	4-16	UNAUTHORISED COLONY
37	137	3-1	3-1	3-1	UNAUTHORISED COLONY
38	138	4-2	4-2	4-2	UNAUTHORISED COLONY
39	139	5-2	5-2	5-2	UNAUTHORISED COLONY
40	140	3-6	3-6	3-6	UNAUTHORISED COLONY

1597

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
41	170/2	1-08	1-01	1-01	UNAUTHORISED COLONY
42	173	0-14	0-14	0-14	UNAUTHORISED COLONY
43	263	1-00	1-00	1-00	UNAUTHORISED COLONY
44	311/3	0-17	0-17	0-17	UNAUTHORISED COLONY
45	362	0-14	0-14	0-14	UNAUTHORISED COLONY
46	435	15-05	15-05	8-00	UNAUTHORISED COLONY
47	436	1-09	1-09	1-09	UNAUTHORISED COLONY
48	437	3-18	3-18	3-18	UNAUTHORISED COLONY
49	439	4-03	4-03	4-03	UNAUTHORISED COLONY
50	440	5-10	5-10	5-10	UNAUTHORISED COLONY
51	441	2-9	2-09	2-09	UNAUTHORISED COLONY
52	443	1-16	1-16	1-16	UNAUTHORISED COLONY
53	444	1-18	1-18	1-18	UNAUTHORISED COLONY
54	445	3-01	3-01	3-01	UNAUTHORISED COLONY
55	446	5-4	5-4	5-4	UNAUTHORISED COLONY
56	447	6-10	6-10	6-10	UNAUTHORISED COLONY
57	448	3-07	3-07	3-07	UNAUTHORISED COLONY
58	449	4-16	4-16	4-16	UNAUTHORISED COLONY
59	450/1	4-03	4-03	4-03	UNAUTHORISED COLONY
60	450/2	3-16	3-16	3-16	UNAUTHORISED COLONY

1598

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
61	451	3-09	3-09	3-09	UNAUTHORISED COLONY
62	452	4-14	4-14	4-14	UNAUTHORISED COLONY
63	456	4-8	4-08	4-08	UNAUTHORISED COLONY
64	457	3-16	3-16	3-16	UNAUTHORISED COLONY
65	458	4-16	4-16	4-16	UNAUTHORISED COLONY
66	459	3-12	3-12	3-12	UNAUTHORISED COLONY
67	460	3-12	3-12	0-10	UNAUTHORISED COLONY
68	477	3-06	3-06	0-14	UNAUTHORISED COLONY
69	480	4-16	4-16	2-08	UNAUTHORISED COLONY
70	482	3-18	3-18	0-12	UNAUTHORISED COLONY
71	483	4-16	4-16	0-08	UNAUTHORISED COLONY
72	485	4-16	4-16	2-16	UNAUTHORISED COLONY
73	486	3-19	3-19	1-02	UNAUTHORISED COLONY
74	487	4-16	4-16	2-03	UNAUTHORISED COLONY
75	488	4-16	4-16	0-02	UNAUTHORISED COLONY
76	491	2-0	2-0	0-10	UNAUTHORISED COLONY
77	493	3-11	3-11	0-08	UNAUTHORISED COLONY
78	494	4-13	4-13	0-04	UNAUTHORISED COLONY
79	495	5-07	5-07	0-16	UNAUTHORISED COLONY
80	501	4-16	4-16	1-08	UNAUTHORISED COLONY

1599

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
81	507	4-16	4-16	1-07	UNAUTHORISED COLONY
82	516	12-9	12-9	1-02	UNAUTHORISED COLONY
83	532	34-11	34-11	7-11	UNAUTHORISED COLONY
84	533	8-18	8-18	8-18	UNAUTHORISED COLONY
85	534	1-15	1-15	1-15	UNAUTHORISED COLONY
86	546	1-01	1-01	1-01	UNAUTHORISED COLONY
87	634	29-3	29-3	3-10	UNAUTHORISED COLONY
88	649	4-4	4-04	0-3	UNAUTHORISED COLONY
Total		**617-19**	**590-01**	**264-09**	

1600

R13

ENCROACHMENT IN THE FOREST AREA OF SAHOORPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolid	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Abadi encroachment
2	92	9-1	9-1	9-1	Abadi encroachment
3	329	1-4	1-4	1-4	Farm house encroachment
4	331	28-14	28-14	18-14	Farm house encroachment
5	336	1-0	1-0	1-0	Farm house encroachment
6	340	2-0	2-0	2-0	Raj vidya Kendra encroachment
7	345	30-6	30-6	25-6	Raj vidya Kendra encroachment
8	347	1-7	1-7	1-7	Raj vidya Kendra encroachment
9	349	46-0	46-0	46-0	Raj vidya Kendra encroachment
10	350	0-14	0-14	0-14	Raj vidya Kendra encroachment
11	351	0-18	0-18	0-18	Raj vidya Kendra encroachment
12	357	2-14	2-14	2-14	Raj vidya Kendra encroachment

1601

13	364	98-7	60-7	58-11	Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra encroachment
15	371	27-18	27-18	27-18	Raj vidya Kendra encroachment
16	407	1-17	1-17	1-17	Farm house encroachment
17	411	0-14	0-14	0-14	Farm house encroachment
18	424	1-0	1-0	1-0	Farm house encroachment
19	486	22-1	22-1	3-02	Farm house encroachment
20	489	66-4	66-4	1-12	Farm house encroachment
21	496	3-7	8-7	8-7	encroachment
22	501	9-1	9-1	9-1	Farm house encroachment
Total				**238-03**	

1602

R14 ENCROACHMENT IN THE FOREST AREA OF DEVLI					
S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-18	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-12	4-12	UNAUTHORIZED COLONY

1603

18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY
28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
		23/2			UNAUTHORIZED

1604

38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

1605

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY

1606

78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY
88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY

1607

98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

1608

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY

1609

138	70	11	5-06	1-08	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY
148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-18	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY

1756/0

TOTAL AREA		452-14

1611

Annexure- R15

ENCROACHMENT IN THE FOREST AREA OF ASOLA

Khasra No.	Area (As per Field Book)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	2	2	02	02	Unauthorized colony
221	1	2	1	2	01	02	Farm house encroachment
242	1	10	1	10	01	10	Unauthorized colony
483	1	14	1	14	01	14	Unauthorized colony
507	1	14	1	14	01	14	Unauthorized colony
518	5	16	5	16	05	16	Unauthorized colony
535	3	12	3	12	03	12	Unauthorized colony
693	2	6	2	6	02	06	Farm house encroachment
733	8	16	8	16	08	16	farm house encroachment
750	1	1	1	1	01	01	farm house encroachment
752	2	18	2	18	02	18	farm house encroachment
835	2	13	2	13	02	13	farm house encroachment
869	1	7	1	7	01	07	farm house D-19 Prashant Chowdary
896	10	3	10	3	10	03	farm house encroachment
902	1	13	1	13	01	13	In the farm house of D-34

1612

903	2	13	2	13	02	13	farm house encroachment
1077	1	19	1	19	01	19	farm house encroachment
1113	1	14	1	14	01	14	farm house encroachment
1141	6	7	6	7	06	07	farm house encroachment
1157	6	2	6	2	06	02	farm house encroachment
1194	13	11	13	11	13	11	Farm house encroachment
1257	21	19	21	19	21	19	Farm house encroachment
1264	1	1	1	1	01	01	Farm house encroachment
1272	5	6	5	6	05	06	Farm house encroachment
1274	38	1	38	1	38	01	Farm house encroachment
1300	17	6	17	6	17	06	Farm house encroachment
1309	8	8	8	8	08	08	Farm house encroachment
1312	1	19	1	19	01	19	Farm house encroachment
1313	5	2	5	2	05	02	Farm house encroachment
1318	25	18	25	18	25	18	Farm house encroachment
1356	1	15	1	15	01	07	Farm house

1613

							encroachment
1362	3	8	3	8	02	19	Farm house encroachment
1387	5	2	5	2	05	02	Farm house encroachment
1392	5	2	5	2	05	02	Farm house encroachment
1404	1	6	1	6	01	06	Farm house encroachment
1424	19	13	19	13	19	13	Farm house encroachment
1430	22	15	22	15	22	15	Farm house encroachment
1435	43	5	43	5	43	05	Farm house encroachment
1443	2	1	2	1	02	01	Farm house encroachment
1455	2	11	2	11	02	11	Farm house encroachment
1456	4	17	4	17	04	17	Farm house encroachment
1465	5	10	5	10	05	10	Farm house encroachment
1470	1	18	1	18	01	18	Farm house encroachment
1491	1	3	1	3	01	03	Farm house encroachment

1614

1513	8	6	8	6	08	06	Farm house encroachment
1515	1	15	1	15	01	15	Farm house encroachment
1555	0	11	0	11	00	11	Farm house encroachment
1613	2	4	2	4	02	04	Farm house encroachment
1618	4	13	4	13	04	13	Farm house encroachment
1619	1	3	1	3	01	03	Farm house encroachment
1622	1	0	1	0	01	00	Farm house encroachment
1625	4	3	4	3	01	07	Farm house encroachment
1628	12	12	12	12	12	12	Farm house encroachment
1632	3	11	3	11	03	11	Farm house encroachment
1669	2	17	2	17	02	17	Farm house encroachment
1671	6	16	6	16	06	16	Farm house encroachment
1677	232	12	232	12	50	16	Farm house encroachment
1753	110	15	110	15	04	11	Farm house

1615

							encroachment
1754	237	19	237	19	118	03	Farm house encroachment
1761	257	4	257	4	51	02	Farm house encroachment
1763	221	12	221	12	01	13	Farm house encroachment
	TOTAL				**675-00 Bigha-Biswa**		

***Encroachment of 869-00 Bigha – Biswas removed on 14/03/2018. (List of khasra nos. listed in Annexure-27)**

1616

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
8	595	1-02	1-02	Radha Swami Encroachment
9	771	0-10	0-10	Hanslok Ashram Encroachment
10	775	1-04	0-10	Hanslok Ashram Encroachment
11	1031	3-00	3-00	Sahni Farm Encroachment
12	1111	1-07	1-07	Brahmwati & Group Benefit Trust
13	1113	2-05	2-05	Brahmwati & Group Benefit Trust
14	1302	16-15	16-15	Farm House Encroachment
15	1333	5-02	5-02	Farm House Encroachment
16	1376	12-13	12-13	Farm House Encroachment
17	1476	3-19	3-19	Farm House Encroachment
18	1555	0-09	0-09	Uday Agarwal Farm Encroachment
19	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm Encroachment
20	1605/2	4-0	4-0	Anand Videos Encroachment
21	1708	9-01	4-17	Khosla & Vandana Sikka Farm Encroachment
22	1736	26-06	26-06	Village Abadi Encroachment
23	1738	27-04	27-04	Village Abadi Encroachment
24	1740	6-13	6-13	Village Abadi Encroachment

1617

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
25	1758	1-04	1-04	Village Abadi Encroachment
26	1764	2-07	2-07	Village Abadi Encroachment
27	1771	1-03		Village Abadi Encroachment
28	1772	0-18	0-18	Village Abadi Encroachment
29	1774	2-14	2-14	Village Abadi Encroachment
30	1776	1-14	1-14	Village Abadi Encroachment
31	1782	0-18	0-18	Village Abadi Encroachment
32	1790	5-08	5-08	Village Abadi Encroachment
33	1793	2-03	2-03	Village Abadi Encroachment
34	1805	1-12	1-12	Village Abadi Encroachment
35	1828	7-17	4-13	Farming Inside Boundary
36	1840	1-10	1-10	Village Abadi Encroachment
37	1865	102-09	47-05	Village Abadi Encroachment
38	1868	8-17	8-14	Village Abadi Encroachment
39	1873	15-07	4-04	Village Abadi Encroachment
40	1874	7-09	0-05	Village Abadi Encroachment
41	1910	300-00	15-0	Sanjay Colony
42	1911	267-13	60-00	Sanjay Colony
43	1912	216-12	216-12	Sanjay Colony
44	1913	159-17	102-10	Sanjay Colony
45	1914	300-00	27-05	Sanjay Colony
46	1915	300-00	230-00	Sanjay Colony
47	1916	300-00	22-00	Sanjay Colony
48	1917	300-00	32-00	Sanjay Colony
49	1076/1276	0-18	0-18	Farm House Encroachment
50	1138/2	3-10	3-10	Farm House Encroachment
51	129/2	3-05	3-05	Farm House Encroachment
52	1605/2	4-00	4-00	Farm House Encroachment

1618

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
53	265		02-Aug	Dishyama Foundation Encroachment
54	280	1-7	1-7	Farm House Encroachment
55	286	0-11	0-11	Farm House Encroachment
56	289 Min	0-15	0-15	Abadi Encroachment
57	316	4-17	4-17	Farm House Encroachment
58	328 Min	7-9	7-9	Farm House Encroachment
59	359	0-11	0-11	Abadi Encroachment
60	367	0-12	0-12	Abadi Encroachment
61	369	0-16	0-16	Abadi Encroachment
62	370	0-10	0-10	Abadi Encroachment
63	373	11-5	11-5	Rose Midos Encroachment
64	374	3-1	3-1	Farm House Encroachment
65	375	3-16	3-16	Mangat Sangat Farm House Encroachment
66	377	2-1	2-1	Mangat Sangat Farm House Encroachment
67	378 Min	18-7	18-7	Mangat Sangat Farm House Encroachment
68	402	0-6	0-6	Mangat Sangat Farm House Encroachment
69	403	1-0	1-0	Mangat Sangat Farm House Encroachment
70	404	0-16	0-16	Mangat Sangat Farm House Encroachment
71	405	0-3	0-3	Mangat Sangat Farm House Encroachment
72	427 Min	6-15	6-15	Farm House Encroachment
73	459 Min	2-19	2-19	Radha swami Encroachment
74	460 Min	16-0	16-0	Radha swami & Others Ench.
75	467	1-0	1-0	Farm House Encroachment
76	468	0-12	0-12	Farm House Encroachment
77	484	1-2	1-2	Radha swami Encroachment
78	499	1-2	1-2	Farm House Encroachment
79	526 Min	16-15	16-15	Radha swami Encroachment
80	527	5-12	5-12	Radha swami Encroachment
81	574	7-7	7-7	Radha swami Encroachment

1619

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
82	745	8-0	5-10	Radha swami Encroachment
83	747	10-1	8-10	Farm House Encroachment
84	761 Min	0-19	0-19	Farm House Encroachment
85	898	2-0	2-0	Radha swami Encroachment
86	931 Min	10-0	10-0	Radha swami Encroachment
87	963 Min	2-8	2-8	Farm House Encroachment
88	1311	2-3	2-3	Farm House Encroachment
89	1582	3-3	0-14	Farm House Encroachment
	Total		**477-14**	

Encroachment of 1486-00 Bigha – Biswas removed on 28/08/2018 and 25/09/2018. (List of khasra nos. listed in Annexure-27)

1620

R17

ENCROACHMENT IN THE FOREST AREA OF MAIDANGARHI

Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE
15	8-7	8-7	8-07	ABADI ENCROACHMENT
30	6-1	6-1	2-04	ABADI ENCROACHMENT
97	0-9	0-9	0-09	ABADI ENCROACHMENT
125	3-1	3-1	2-17	ABADI ENCROACHMENT
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT
522	9-7	9-7	1-09	FARMHOUSE ENCROACHMENT
529	5-15	5-15	0-14	GUMMAT TEMPLE
553	11-15	11-15	1-00	ABADI ENCROACHMENT
555	7-3	7-3	7-03	ABADI ENCROACHMENT
556	0-9	0-9	0-09	ABADI ENCROACHMENT
560	0-18	0-18	0-18	ABADI ENCROACHMENT
981/562Min	0-16	0-16	0-16	ABADI ENCROACHMENT
982/562V	0-6	0-6	0-06	ABADI ENCROACHMENT

/621/

566/1	0-5	0-5	0-05	ABADI ENCROACHMENT
572	254-5	126-5	20-0	ABADI ENCROACHMENT
582	20-16	20-16	3-17	FARM HOUSE ENCHROACHMENT
1005/598/2	11-14	11-14	3-05	FARM HOUSE ENCHROACHMENT
599	35-4	35-4	9-00	FARM HOUSE ENCHROACHMENT
610	16-0	16-0	7-12	FARM HOUSE ENCHROACHMENT
624	57-17	57-17	1-06	FARM HOUSE ENCHROACHMENT
630	55-7	55-7	1-04	FARM HOUSE ENCHROACHMENT
Total			**79-03**	

1622

R18

ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB

SNO.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated forest	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

1623

22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	Total			**109-04**	

1624

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	UNAUTHORIZED COLONY
2	565	10-16	10-16	10-16	UNAUTHORIZED COLONY
3	639	4-4	4-4	4-4	UNAUTHORIZED COLONY
4	696	12-3	12-3	3-06	UNAUTHORIZED COLONY
5	740	30-1	30-1	3-03	UNAUTHORIZED COLONY
6	756	13-1	13-1	1-04	UNAUTHORIZED COLONY
7	822	10-4	10-4	10-4	UNAUTHORIZED COLONY
8	899	64-3	64-3	64-3	UNAUTHORIZED COLONY
9	923	1-9	1-9	1-9	UNAUTHORIZED COLONY
10	947	2-6	2-6	2-6	UNAUTHORIZED COLONY
11	977	10-1	10-1	10-1	UNAUTHORIZED COLONY
12	978	9-19	9-19	9-19	UNAUTHORIZED COLONY
13	983	7-16	7-16	7-16	UNAUTHORIZED COLONY
14	999	8-16	8-16	4-01	UNAUTHORIZED COLONY
15	1007	4-10	4-10	1-00	UNAUTHORIZED COLONY
16	1076	5-9	5-9	5-9	UNAUTHORIZED COLONY
17	1080	11-11	11-11	11-11	UNAUTHORIZED COLONY
18	1091	9-15	9-15	3-00	UNAUTHORIZED COLONY
19	1092	1-10	1-10	1-10	UNAUTHORIZED COLONY
20	1099	120-0	120-0	2-00	UNAUTHORIZED COLONY
21	1113	4-16	4-16	4-16	UNAUTHORIZED COLONY

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1625

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	1114	1-10	1-10	1-10	UNAUTHORIZED COLONY
23	1127	99-12	99-12	2-09	UNAUTHORIZED COLONY
	Total			**181-17**	

1626

R20

ENCROACHMENT IN THE FOREST AREA OF JAUNAPUR

S.NO.	KHASRA No.	Area	Area of the Consolidated forest land	Encorachment As Per Site	STATUS AS PER SITE
1	29//9/2	2-10	2-10	0-14	FARM HOUSE
2	12/1	2-3	2-3	1-02	FARM HOUSE ENCROACHMENT
3	32/710/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
4	11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
5	20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
6	21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
7	33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
8	36//26	0-8	0-8	0-08	Abadi Encroachment
9	43//4/1	0-12	0-12	0-12	Farm House Encorachment
10	8	4-1	4-1	4-01	Farm House Encorachment
11	46//4/1	1-5	1-5	1-05	Farm House Encorachment
12	2	5-16	5-16	5-05	Farm House Encorachment
13	9	4-6	4-6	2-05	Farm House Encorachment
14	19	4-15	4-15	0-12	Farm House Encorachment
15	25/1	1-16	1-16	1-16	Farm House Encorachment
16	53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
17	67//1	4-16	4-16	1-16	UNAUTHORIZED COLONY (BHEM BASTI)
18	2/1	1-9	1-9	1-04	UNAUTHORIZED COLONY (BHEM BASTI)
19	9/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
20	10	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
21	11	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)

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22	12/1.	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
23	19/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
24	20	4-16	4-16	3-10	UNAUTHORIZED COLONY (BHEM BASTI)
25	21	4-16	4-16	3-00	UNAUTHORIZED COLONY (BHEM BASTI)
26	22/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
27	78//1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT
28	2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
29	3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
30	8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
31	11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
32	20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
33	21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
34	79//1	4-16	4-16	1-10	UNAUTHORIZED COLONY (BHEM BASTI)
35	2	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
36	8/1	1-14	1-14	1-14	UNAUTHORIZED COLONY (BHEM BASTI)
37	8/2.	2-17	2-17	2-17	UNAUTHORIZED COLONY (BHEM BASTI)
38	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
39	10	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
40	11	4-16	4-16	1-02	UNAUTHORIZED COLONY (BHEM BASTI)
41	12	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
42	13/1	3-4	3-4	0-04	UNAUTHORIZED COLONY (BHEM BASTI)

1628

43	13/2	1-12	1-12	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
44	18/2	2-18	2-18	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
45	19	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
46	20	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)
47	21	4-16	4-16	2-11	UNAUTHORIZED COLONY (BHEM BASTI)
48	10	3-8	3-8	3-06	FARM HOUSE ENCROACHMENT
49	11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
50	12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
51	13	4-16	4-16	3-05	SINGAPORE UNIVERSITY BOUNDARY WALL
52	18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
53	20	4-16	4-16	4-06	UNAUTHORIZED COLONY (BHEM BASTI)
54	21	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
55	22	4-16	4-16	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
56	23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
57	24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
58	92//1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
59	14	4-6	4-6	0-12	UNAUTHORIZED COLONY (BHEM BASTI)
60	15	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
61	16	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)

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82	4	4-16	4-16	0-16	UNAUTHORIZED COLONY (BHEM BASTI)
83	5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
84	7	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
85	8	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
86	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
87	10	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
88	11	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
89	12	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
90	13	4-16	4-16	4-00	UNAUTHORIZED COLONY (BHEM BASTI)
91	3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
92	8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
93	12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
94	19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
95	10	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
96	11	1-8	1-8	1-08	FARM HOUSE ENCROACHMENT
97	12	3-14	3-14	3-14	FARM HOUSE ENCROACHMENT
98	13	5-16	5-16	0-10	FARM HOUSE ENCROACHMENT
99	4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
100	115	15-16	15-16	0-12	FARM HOUSE ENCROACHMENT
101	116	7-18	7-18	7-02	FARM HOUSE ENCROACHMENT
102	119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT

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103	125-	46-10 -	46-10	15-10	FARM HOUSE ENCROACHMENT
104	126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
105	127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
106	130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
107	131min	106-03	96-11	1-11	FARM HOUSE ENCROACHMENT
108		55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
109	133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
110	134	99-6	99-6	3-06	FARM HOUSE ENCROACHMENT
111	137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
	Total			**287-05**	

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ENCROACHMENT IN THE FOREST AREA OF DERA MANDI

S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	Jawahar Colony
2	6	6	4-16	1-14	Farm House Encroachment
3		7	4-16	3-11	Farm House Encroachment
4		8	4-16	2-18	Farm House Encroachment
5		9	4-16	1-06	Farm House Encroachment
6		11	4-16	3-00	Farm House Encroachment
7		12	4-16	3-17	Farm House Encroachment
8		13/2	1-2	1-2	Farm House Encroachment
9		19	4-16	2-06	Farm House Encroachment
10		20	4-16	4.-16	Jawahar Colony
11		21	4-16	4-03	Jawahar Colony
12		22	4-16	2-12	Jawahar Colony
13	11	15	4-3	4.-3	Farm House Encroachment
14		16/2	2-0	2-0	Farm House Encroachment
15	16	9/2	2-5	2.-5	Farm House Encroachment
16	19	19//6/2	2-0	2-0	Farm House Encroachment
17	25	25//1	4-8	2-15	Farm House Encroachment
18		2	4-12	0-09	Farm House Encroachment
19		5	4-8	2-15	Farm House Encroachment
20		6	4-12	4.-12	Farm House Encroachment
21		7	4-16	1-05	Farm House Encroachment
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT

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24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House Encroachment
27		15	4-8	4-.8	Farm House Encroachment
28		16	4-12	3-11	Farm House Encroachment
29		17	4-16	2-12	Farm House Encroachment
30		18	4-12	0-17	Farm House Encroachment
31		21/1	2-8	02-08.	Farm House Encroachment
32		23	4-8	0-12	Farm House Encroachment
33		25	4-12	0-15	Farm House Encroachment
34	26	26//1	4-12	0-07	Farm House Encroachment
35		2	4-12	0-10	Farm House Encroachment
36		3	4-8	0-11	Farm House Encroachment
37		11/2	1-0	0-11	Farm House Encroachment
38		12	4-16	4-.16	Farm House Encroachment
39		14/1Min	1-16	1-.16	Farm House Encroachment
40		15/2	1-12	0-16	Farm House Encroachment
41	27	21	4-16	0-5	Farm House Encroachment
42		22	4-16	0-7	Farm House Encroachment
43		23	4-16	0-8	Farm House Encroachment
44	33	8	4-16	0-14	ABADI ENCROACHMENT
45	36	8	4-16	1-06	ABADI ENCROACHMENT
46		17/1	1-8	1-.8	ABADI ENCROACHMENT

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47		17/3	2-8	2-.8	ABADI ENCROACHMENT
48	**37**	2/3/1	0-06	1-.5	ABADI ENCROACHMENT
49		3/1	0-11	0-11	ABADI ENCROACHMENT
50		8/1	2-8	2-.8	ABADI ENCROACHMENT
51		9/1	0-15	0-.15	ABADI ENCROACHMENT
52	**39**	6	4-12	1-00	ABADI ENCROACHMENT
53		14/2	1-5	1-5	ABADI ENCROACHMENT
54		17/1	1-16	1-16	ABADI ENCROACHMENT
55		17/2	0-2	0-2	ABADI ENCROACHMENT
56		20/1	1-6	1-6	ABADI ENCROACHMENT
57		21/2	1-6	1-6	ABADI ENCROACHMENT
58	**40**	40//1	4-16	1-12	ABADI ENCROACHMENT
59		10	4-12	1-10	Farm House Encroachment
60	**41**	12	4-16	4-.16	ABADI ENCROACHMENT
61		23/2	1-9	1-9	ABADI ENCROACHMENT
62		25/2	0-5	0-5	ABADI ENCROACHMENT
63	**42**	21/2	1-18	1-18	ABADI ENCROACHMENT

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64	**44**	44//7/2	1-4	1-4	ABADI ENCROACHMENT
65	**45**	45//3/1	3-7	3-7	ABADI ENCROACHMENT
66		11/1	1-8	1-8	ABADI ENCROACHMENT
67		21/1	1-4	1-4	ABADI ENCROACHMENT
68	**47**	47//9/2	2-0	2-0	ABADI ENCROACHMENT
69		23/2	2-9	2-9	ABADI ENCROACHMENT
70		24	1-5	1-5	ABADI ENCROACHMENT
71	**49**	49//25/1	1-14	1-.14	ABADI ENCROACHMENT
72	**54**	17/2	1-3	1-.3	ABADI ENCROACHMENT
73	**55**	55//14/2	3-0	3-.0	ABADI ENCROACHMENT
74	**56**	56//3	4-12	1.-6	Farm House Encroachment
75	**60**	60//4	4-12	4-12	Farm House Encroachment
76		7	4-12	4-12	Farm House Encroachment
77	**61**	21	4-12	0-13	Farm House Encroachment
78		22	4-12	0-11	Farm House Encroachment
79		23/1	3-1	0-07	Farm House Encroachment
80		25	4-16	1-.17	Farm House Encroachment
81	**62**	4	4-16	0-11	Farm House Encroachment
82		5	4-16	4-16	Farm House Encroachment
83		25	4-16	3-10	Farm House Encroachment

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84	**65**	65//5/1	2-0	2-0	Farm House Encroachment
85		5/2	0-5	0-5	Farm House Encroachment
86	**69**	69//	1-3	1-3	ABADI ENCROACHMENT
87	**73**	73//14/2	1-17	1-17	ABADI ENCROACHMENT
88		19/2	4-10	4-10	ABADI ENCROACHMENT
89	**75**	75//17/2	1-4	1-4	ABADI ENCROACHMENT
90	**77**	19/1	2-4	2-.4	ABADI ENCROACHMENT
91	**78**	18/2	0-14	0-14	ABADI ENCROACHMENT
92		20/1	0-16	0-16	ABADI ENCROACHMENT
93		21/1	1-3	1-3	ABADI ENCROACHMENT
94		22/3	2-3	2-3	ABADI ENCROACHMENT
95		23/2	0-13	0-13	ABADI ENCROACHMENT
96	**79**	79//25/2	2-0	2-0	ABADI ENCROACHMENT
97	**81**	81//24	3-4	3-4	ABADI ENCROACHMENT
98	**82**	82//19	1-16	1-16	ABADI ENCROACHMENT
99	**84**	84//11/2	1-19	1-19	ABADI ENCROACHMENT
100	**85**	85//1/2	1-0	1-.0	ABADI ENCROACHMENT

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101		2/1	1-14	1-00	ABADI ENCROACHMENT
102		6/2	1-10	1-.10	ABADI ENCROACHMENT
103		12/2	3-11	3-.11	ABADI ENCROACHMENT
104		25/2	2-4	2-.4	ABADI ENCROACHMENT
105	**87**	9/2	1-2	1-2	ABADI ENCROACHMENT
106		10/1	1-3	1-3	ABADI ENCROACHMENT
107		16	4-12	4-12	ABADI ENCROACHMENT
108		14/2	3-11	3-11	ABADI ENCROACHMENT
109	**91**	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
110	**96**	96//12/1	2-8	2-8	ABADI ENCROACHMENT
111		14/2	2-8	2-8	ABADI ENCROACHMENT
112		19/1	2-3	1-00	ABADI ENCROACHMENT
113	**103**	103//20/1	2-7	2-7	ABADI ENCROACHMENT
114	**104**	20/2	0-6	0-.6	ABADI ENCROACHMENT
115	**106**	106//12/1	1-12	2-.0	ABADI ENCROACHMENT
116	**108**	2/2	1-6	1-6	ABADI ENCROACHMENT
117	**108**	13/2	3-12	1-03	ABADI ENCROACHMENT

16'30

118		14	4-16	0-16	ABADI ENCROACHMENT
119		20	4-16	0-08	ABADI ENCROACHMENT
120	**110**	3/1	0-8	0-8	ABADI ENCROACHMENT
121		12	4-16	0-16	ABADI ENCROACHMENT
122		21/1-2	4-16	0-06	ABADI ENCROACHMENT
123		22	4-16	0-12	ABADI ENCROACHMENT
124		24/2	3-2	3-.2	ABADI ENCROACHMENT
125	**111**	2/1	2-4	0-14	ABADI ENCROACHMENT
126		4/1	1-3	1-3	ABADI ENCROACHMENT
127		7/2	1-0	1-0	ABADI ENCROACHMENT
128		8/2	1-12	1-12	ABADI ENCROACHMENT
129		18/1	2-0	2-0	ABADI ENCROACHMENT
130	**112**	3	4-12	0-02	ABADI ENCROACHMENT
131		4	4-12	0-10	ABADI ENCROACHMENT
132		5/1	1-18	0-06	ABADI ENCROACHMENT
133		7	4-16	0-16	ABADI ENCROACHMENT
134	**118**	21	4-16	1-14	ABADI ENCROACHMENT

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135	**119**	119//1	4-12	0-10	ABADI ENCROACHMENT
136		9	4-16	1-00	ABADI ENCROACHMENT
137		12	4-16	1-04	ABADI ENCROACHMENT
138		19	4-16	1-08	ABADI ENCROACHMENT
139		22	4-16	1-12	ABADI ENCROACHMENT
140	**120**	120//1	4-12	0-09	ABADI ENCROACHMENT
141		6/1	2-16	2-00	ABADI ENCROACHMENT
142		10	4-16	0-14	ABADI ENCROACHMENT
143		11	4-16	1-00	ABADI ENCROACHMENT
144		13	4-16	1-00	ABADI ENCROACHMENT
145		14	4-16	2-13	ABADI ENCROACHMENT
146		15	4-16	0-07	ABADI ENCROACHMENT
~~147~~	~~122~~	122//5	4-12	4.-12	ABADI ENCROACHMENT
148	**123**	123//3/2	1-16	1-16	ABADI ENCROACHMENT
149		4/2	1-17	1-17	ABADI ENCROACHMENT
150		5	5-12	5-12	ABADI ENCROACHMENT
151		6	3-0	3-0	ABADI ENCROACHMENT

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152		11/2	2-16	1-07	ABADI ENCROACHMENT
153		12	4-16	1-13	ABADI ENCROACHMENT
154		15	4-16	2-16	ABADI ENCROACHMENT
155		16	4-16	4-16	ABADI ENCROACHMENT
156		17	4-16	4-16	ABADI ENCROACHMENT
157		18	4-16	4-16	ABADI ENCROACHMENT
158		19	4-16	4-16	ABADI ENCROACHMENT
159		20	4-16	4-16	ABADI ENCROACHMENT
160		21	4-16	4-16	ABADI ENCROACHMENT
161		22	4-16	4-16	ABADI ENCROACHMENT
162		23	4-16	4-16	ABADI ENCROACHMENT
163		24	4-16	4-16	ABADI ENCROACHMENT
164		25	4-16	4-16	ABADI ENCROACHMENT
165	124	124//1	5-8	5-8	ABADI ENCROACHMENT
166		2	2-15	2-15	ABADI ENCROACHMENT
167		9	2-1	2-1	ABADI ENCROACHMENT
168		10	4-1	4-1	ABADI ENCROACHMENT

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169		11	3-6	3-6	ABADI ENCROACHMENT
170		12	2-5	2-5	ABADI ENCROACHMENT
171		19	0-19	0-19	ABADI ENCROACHMENT
172		20	4-4	4-4	ABADI ENCROACHMENT
173		21	4-9	4-9	ABADI ENCROACHMENT
174	**125**	125	13-9	12-12	ABADI ENCROACHMENT
175	**126**	126	120-0	15-00	ABADI ENCROACHMENT
176	**131**	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA				**399-8.5**	

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R-22

Encroachment in Village Tughlakabad

Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
745	19-18	19-18	6-10	13-08	Abadi Enroachment
2143/749	1-2	1-2	1-02	0	Abadi Enroachment
2209/1046	31-19	31-19	29-11	2-08	Abadi Enroachment
2672/1049	0-4	0-4	0-04	0	Abadi Enroachment
2673/1049	0-4	0-4	0-04	0	Abadi Enroachment
2674/1049	0-7	0-7	0-07	0	Abadi Enroachment
4058/2675/1049	1-6	1-6	1-06	0	Abadi Enroachment
4059/2675/1049	3-18	3-18	3-18	0	Abadi Enroachment
2218/1051	0-8	0-8	0-08	0	Abadi Enroachment
2220/1051	2-9	2-9	2-09	0	Abadi Enroachment
2222/1052	1-1	1-1	1-01	0	Abadi Enroachment
2225/1053	0-14	0-14	0-14	0	Abadi Enroachment
2226/1053	0-19	0-19	0-19	0	Abadi Enroachment
2228/1053	0-9	0-9	0-09	0	Abadi Enroachment
2071/1055	1-7	1-7	1-07	0	Abadi Enroachment
2072/1055	0-3	0-3	0-03	0	Abadi Enroachment
2073/1055	0-1	0-1	0-01	0	Abadi Enroachment
1258/2	0-9	0-9	0-9	0	Abadi Enroachment
2639/1953/1406	0-17	0-17	0-17	0	Abadi Enroachment
1483	5-1	5-1	5-01	0	Abadi Enroachment
2253/1509	0-4	0-4	0-04	0	Abadi Enroachment
2259/2260/1509	0-18	0-18	0-18	0	Abadi Enroachment
2271/1518	1-2	1-2	1-02	0	Abadi Enroachment
2273/1518	2-13	2-13	2-13	0	Abadi Enroachment
1520	3-0	3-0	3-00	0	Abadi Enroachment
2167/1523	2-4	2-4	2-04	0	Abadi Enroachment
1540	1-2	1-2	1-02	0	Abadi Enroachment
1541	7-7	7-7	7-07	0	Abadi Enroachment
1542	2-1	2-1	2-01	0	Abadi Enroachment
2279/1543	0-03	0-3	0-03	0	Abadi Enroachment
2280/1543	0-15	0-15	0-15	0	Abadi Enroachment
2281/1543	0-11	0-11	0-11	0	Abadi Enroachment
2282/1543	1-6	1-6	1-06	0	Abadi Enroachment
2283/1543	0-2	0-2	0-02	0	Abadi Enroachment
2284/1543	1-1	1-1	1-01	0	Abadi Enroachment
2287/1545	12-3	12-3	12-03	0	Abadi Enroachment
2288/1545	3-17	3-17	3-17	0	Abadi Enroachment
2289/1545	13-01	13-01	13-01	0	Abadi Enroachment
2290/1545	1-7	1-7	1-07	0	Abadi Enroachment
2291/1545	3-17	3-17	3-17	0	Abadi Enroachment
2292/1545	25-15	25-15	25-15	0	Abadi Enroachment
2294/1545	14-5	14-5	14-05	0	Abadi Enroachment
1555	5-1	3-0	3-00	0	Abadi Enroachment
1563	15-15	15-15	15-15	0	Abadi Enroachment
2304/1565	1-19	1-19	1-19	0	Abadi Enroachment
2307/1565	2-7	2-7	2-07	0	Abadi Enroachment
1576	2-6	2-6	2-06	0	Abadi Enroachment

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Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
1586	0-11	0-11	0-11	0	Abadi Enroachment
1587	13-5	13-5	13-05	0	Abadi Enroachment
2696/1588	1-2	1-2	1-02	0	Abadi Enroachment
1589	0-19	0-19	0-19	0	Abadi Enroachment
2178/1594	1-16	1-16	1-16	0	Abadi Enroachment
2179/1594/3/2	0-12	0-12	0-12	0	Abadi Enroachment
2315/1597	12-19	12-19	11-07	1-12	Abadi Enroachment
2316/1597	3-5	3-5	3-05	0	Abadi Enroachment
2317/1597	2-14	2-14	2-14	0	Abadi Enroachment
2318/1601	5-1	5-1	5-01	0	Abadi Enroachment
4066/2319/1601	2-13	2-13	2-13	0	Abadi Enroachment
4067/2319/1601	0-14	0-14	0-14	0	Abadi Enroachment
4068/2319/1601	6-4	6-4	6-04	0	Abadi Enroachment
1604	14-18	14-18	13-02	1-16	Abadi Enroachment
1606	19-11	19-11	19-11	0	Abadi Enroachment
2320/1607	1-13	1-13	1-13	0	Abadi Enroachment
2321/1607	4-12	4-12	4-12	0	Abadi Enroachment
2322	2-6	2-6	2-06	0	Abadi Enroachment
2323/1607	0-10	0-10	0-10	0	Abadi Enroachment
1608	1-12	1-12	1-12	0	Abadi Enroachment
2327/1614	1-01	1-01	1-01	0	Abadi Enroachment
2341/1616	5-1	5-1	5-01	0	Abadi Enroachment
2343/1616	0-12	0-12	0-12	0	Abadi Enroachment
2344/1617 to 2356/1617	5-08	5-08	1-12	3-16	Abadi Enroachment
2389/1623	28-6	28-6	13-16	14-10	Abadi Enroachment
1772/1647 TO 1773/1647	288-15	288-15	45-10	243-05	Abadi Enroachment
1666	290-1	290-1	1-16	288-05	Abadi Enroachment
2531/1668/1669	31-10	31-10	15-10	16-00	Abadi Encroachment
1670	14-5	14-5	1-14	12-11	BARBER'S MOSQUE
1671	159-11	159-11	43-00	116-11	Abadi Enroachment
Total	6760-12	6197-06	403-02		

16457

R23

ENCROACHMENT IN THE FOREST AREA OF PULPEHLADPUR

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encrochment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	47-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	TOATL			**246-03**	

***Encroachment of 8-0 Bigha – Biswas in Khasra nos. 310 (8-0) removed on 08/03/2019.**

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Annexure-R24

Encroachment in the Forest area of Rajokari						
S.NO.	Khasra No.	Area as per Revenue record		Forest Area As Per Site	Encroachment As Per Site	Status as Per Site
1		Bigha	Biswa			
2	124	3	16	0	3-16	Farm House Encroachment
3	125	1	16	0-06	1-10	Farm House Encroachment
4	155	4	16	2-16	2-00	Farm House Encroachment
5	1137/2	0	16	0-02	0-14	Abadi Encroachment
6	1151	2	17	0-09	2-08	Abadi Encroachment
7	1154	4	7	0-07	4-00	Abadi Encroachment
8	1155	4	16	4-11	0-05	Abadi Encroachment
9	1156	4	16	0	4-16	Abadi Encroachment
10	1157	4	2	0	4-02	Abadi Encroachment
11	1158	3	7	0-13	2-14	Abadi Encroachment
12	1159	4	16	1-16	3-00	Abadi Encroachment
13	1160	4	16	4-08	0-08	Abadi Encroachment
14	1162	4	16	4-04	0-12	Abadi Encroachment
15	1163	4	16	4-08	4-08	Abadi Encroachment
16	1169	4	16	0-09	4-07	Abadi Encroachment
17	1172	5	8	5-00	0-08	Farm House Encroachment
18	1173	7	0	6-16	0-04	Farm House Encroachment
19	1177	2	2	0-18	1-04	Farm House Encroachment
20	1180	4	2	3-03	0-19	Farm House Encroachment
21	1184	2	14	1-09	1-05	Farm House

						Encroachment
22	1185	1	18	1-09	0-09	Farm House Encroachment
23	1186	2	5	0	2-05	Farm House Encroachment
24	1187	3	8	2-11	0-17	Farm House Encroachment
25	1190	4	16	4-13	0-03	Farm House Encroachment
26	1227	4	16	0-02	4-14	Abadi Encroachment
27	1228	4	16	0-14	4-02	Abadi Encroachment
28	1229	3	16	3-02	0-14	Abadi Encroachment
29	1233	4	16	2-16	2-0	Abadi Encroachment
30	1234/1	4	16	0	4-16	Abadi Encroachment
31	1234/4	4	16	2-10	2-06	Abadi Encroachment
32	1234/5	4	16	2-10	2-06	Abadi Encroachment
33	1234/6	4	16	0	4-16	Abadi Encroachment
34	1235	4	16	0-10	4-06	Abadi Encroachment
35	1236	4	16	0	4-16	Abadi Encroachment
36	1237	4	16	3-18	0-18	Abadi Encroachment
37	1239	4	16	0-17	3-19	Abadi Encroachment
38	1240	4	16	0-07	4-09	Abadi Encroachment
39	1241	4	16	2-00	2-16	Abadi Encroachment
40	1242	4	16	4-07	0-09	Abadi Encroachment
41	1244	4	16	4-00	0-16	Abadi Encroachment
42	1251	4	16	4-09	0-07	Abadi Encroachment
43	1258	4	16	3-17	0-19	Abadi Encroachment
44	1259	4	16	2-04	2-12	Abadi

						Encroachment
45	1260	4	16	4-12	0-04	Abadi Encroachment
46	1265	4	16	4-14	0-02	Abadi Encroachment
47	1266	4	16	3-14	1-02	Abadi Encroachment
48	1291	4	16	3-06	1-10	Farm House Encroachment
49	1292	4	14	1-14	3-00	Farm House Encroachment
50	1293	5	16	0-08	5-08	Farm House Encroachment
51	1351	4	16	3-12	1-04	Abadi Encroachment
52	1352	4	16	3-03	1-13	Abadi Encroachment
53	1353	4	16	3-16	1-0	Abadi Encroachment
54	1355	4	16	4-08	0-08	Abadi Encroachment
55	1356	4	16	3-19	0-17	Abadi Encroachment
56	1447	4	16	4-08	0-08	Farm House Encroachment
57	1448	4	16	4-04	0-12	Farm House Encroachment
58	1449	4	16	4-04	0-12	Farm House Encroachment
59	1459	3	14	2-19	0-15	Farm House Encroachment
60	1463	3	0	1-14	1-06	Farm House Encroachment
61	1464	7	5	6-05	1-0	Farm House Encroachment
62	1465	6	13	5-13	1-0	Farm House Encroachment
63	1482	5	17	5-02	0-15	Farm House Encroachment
64	1483	5	4	4-14	0-10	Farm House Encroachment
65	1511	4	16	3-17	0-19	Abadi Encroachment

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66	1536	4	16	4-13	0-03	Abadi Encroachment
67	1537	4	16	1-06	3-10	Abadi Encroachment
68	1538	4	16	2-16	2-0	Abadi Encroachment
69	1539	4	16	2-14	2-02	Abadi Encroachment
70	1540	4	16	3-02	1-14	Abadi Encroachment
71	1541	4	16	4-08	0-08	Abadi Encroachment
72	1542	4	16	0-14	4-02	Abadi Encroachment
73	1543	4	16	1-04	3-12	Abadi Encroachment
74	1544	4	9	1-19	2-10	Abadi Encroachment
75	1545	4	6	3-11	0-15	Abadi Encroachment
76	1548	4	16	1-10	3-16	Farm House Encroachment
77	1569	5	2	4-00	1-02	Abadi Encroachment
78	1571	4	16	4-13	0-03	Abadi Encroachment
79	1572	4	16	3-12	1-04	Abadi Encroachment
80	1585	4	16	3-14	1-02	Farm House Encroachment
81	1587	4	16	4-09	0-07	Farm House Encroachment
82	1595	4	16	2-10	2-06	Abadi Encroachment
83	1596	4	16	4-08	0-08	Abadi Encroachment
84	1610	8	4	7-06	0-18	Factory Encroachment
85	1635	2	16	2-12	0-04	Abadi Encroachment
86	1636	1	10	1-03	0-07	Factory Encroachment
87	1689	32	16	30-00	2-16	Abadi Encroachment
88	1695	5	13	5-00	0-13	Farm House Encroachment
89	1696	5	9	5-07	0-02	Farm House Encroachment
90	1781	3	6	2-19	0-07	Abadi Encroachment

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91	1783	4	16	3-07	1-09	Abadi Encroachment
92	1791	4	16	4-00	0-16	Farm House Encroachment
93	1795	2	18	2-14	0-04	Farm House Encroachment
94	1798	4	16	4-09	0-07	Farm House Encroachment
95	1812	4	16	1-12	3-04	Farm House Encroachment
96	1814	2	12	2-05	0-07	Farm House Encroachment
97	1815	2	3	1-16	0-07	Farm House Encroachment
98	1823	4	16	3-17	0-19	TEMPLE
99	1824	4	16	3-06	1-10	TEMPLE
100	1827	4	16	2-10	2-06	TEMPLE
101	1828	4	16	2-17	1-19	TEMPLE
102	1832	4	16	4-11	0-05	Farm House Encroachment
103	1837	1	7	0	1-7	Farm House Encroachment
104	1839	4	19	4-15	0-04	Farm House Encroachment
105	1853	5	8	5-00	0-08	Farm House Encroachment
106	1856	3	3	2-18	0-05	Farm House Encroachment
107	2051	4	4	0-14	3-10	Farm House Encroachment
108	2057	4	16	0-08	4-08	Farm House Encroachment
109	2096	2	4	1-16	0-08	Farm House Encroachment
110	2097	1	17	1-12	0-05	Farm House Encroachment
111	2111	4	16	3-10	1-06	TEMPLE
112	2116	2	5	1-18	0-07	Farm House Encroachment
113	2127	2	14	2-07	0-07	Farm House Encroachment
114	2132	4	16	2-16	2-00	TEMPLE
115	2133	4	16	4-10	0-06	TEMPLE
116	2141	4	6	4-03	0-03	Farm House Encroachment
117	2148	3	7	2-19	0-08	Farm House Encroachment
118	2163	4	7	3-17	0-10	Farm House

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						Encroachment
119	2168	4	16	4-06	0-10	Farm House Encroachment
120	2183	5	0	4-10	0-10	Farm House Encroachment
	Total				**214-02 Bigha-Biswa**	

***Encroachment of 1-18 Bigha – Biswas in Khasra nos. 1817 (1-18) removed on 07/03/2019.**

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Encroachment in the Forest area of Rangpuri						
S. no.	Khasra No. — —	Area as per Revenue record		Forest Area As per Site (Bigha-biswa)	Encroachment Area AS Per Site	Status As Per Site
		Bigha	Biswa			
1	771	6	14	0	6-14	Farm House Encroachment
2	828	1	15	1-03	0-12	Farm House Encroachment
3	829	2	11	0	2-11	Farm House Encroachment
4	830	4	2	0	4-02	Farm House Encroachment
5	831	3	10	0	3-10	Farm House Encroachment
6	832	4	1	0	4-01	Farm House Encroachment
7	833	4	16	0	4-16	Farm House Encroachment
8	834	4	16	0	4-16	Farm House Encroachment
9	835	4	16	0	4-16	Farm House Encroachment
10	836	4	16	1-00	3-16	Farm House Encroachment
11	837	4	16	3-00	1-16	Farm House Encroachment
12	843	4	16	2-06	2-10	Farm House Encroachment
13	844	4	16	2-10	2-06	Abadi Encroachment
14	845	4	16	3-02	1-14	Abadi Encroachment
15	846	4	16	2-05	2-11	Abadi Encroachment
16	848	3	2	0	3-02	Abadi Encroachment
17	849	5	10	5-00	0-10	Abadi Encroachment
18	850	4	16	4-00	0-16	Abadi Encroachment
19	851	4	16	3-17	0-19	Abadi

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						Encroachment
20	852	4	16	2-10	2-06	Abadi Encroachment
21	853	4	16	3-10	1-06	Abadi Encroachment
22	854	4	16	1-02	3-14	Abadi Encroachment
23	855	4	16	1-09	3-07	Abadi Encroachment
24	856	4	16	1-04	3-12	Abadi Encroachment
25	857	4	16	0	4-16	Abadi Encroachment
26	858	4	16	3-15	1-01	Abadi Encroachment
27	859	4	16	4-04	0-12	TEMPLE
28	874	4	16	3-18	1-18	Abadi Encroachment
29	875	4	16	1-07	3-09	Abadi Encroachment
30	876	4	16	2-04	2-12	Abadi Encroachment
31	879	4	16	4-11	0-05	Abadi Encroachment
32	880	2	19	1-05	1-14	Abadi Encroachment
33	881	5	5	0	5-05	Abadi Encroachment
34	882	5	2	2-10	2-12	Abadi Encroachment
35	886	4	16	2-16	2-0	Abadi Encroachment
36	887	4	16	2-07	2-09	Abadi Encroachment
37	1012/2	3	8	0-08	3	Abadi Encroachment
38	1020/1	1	9	1-03	0-06	Abadi Encroachment
39	1038	4	16	2-02	2-14	Abadi Encroachment
40	1043	4	16	4-12	0-04	Abadi Encroachment
41	1051	1	11	0	1-11	Abadi Encroachment
42	1052	5	13	0	5-13	Abadi Encroachment
43	1053	4	16	2-14	2-02	Abadi Encroachment
44	1060	4	16	3-16	1-0	Abadi

						Encroachment
45	1061	5	7	0	5-07	Abadi Encroachment
46	1062	4	16	0	4-06	Abadi Encroachment
47	1063	4	16	4-07	0-09	Abadi Encroachment
48	1071	5	6	3-06	2-0	JHUGGIS
49	1072	2	14	1-15	0-19	JHUGGIS
50	1263	6	3	5-08	0-15	JHUGGIS
51	1264	4	10	4-06	0-04	JHUGGIS
52	1328	2	16	0-18	1-18	JHUGGIS
53	1329	6	0	5-14	0-06	JHUGGIS
54	1331	3	8	1-12	1-16	JHUGGIS
55	1335	1	1	0	1-01	Abadi Encroachment
56	1336	2	6	0	2-06	Abadi Encroachment
57	1337	6	13	1-01	5-12	Abadi Encroachment
58	1338	6	4	0	6-04	Abadi Encroachment
59	1339	4	16	0	4-16	Abadi Encroachment
60	1340	3	5	0	3-05	Abadi Encroachment
61	1341	6	7	1-01	5-06	Abadi Encroachment
62	1347	4	16	4-02	0-14	Abadi Encroachment
63	1348	4	16	4-07	0-11	Abadi Encroachment
64	1349	4	16	4-08	0-08	Abadi Encroachment
65	1350	4	16	2-14	2-02	Abadi Encroachment
66	1351	4	16	4-08	0-08	Abadi Encroachment
67	1352	4	16	1-17	2-19	Abadi Encroachment
68	1353	4	16	4-01	0-15	Abadi Encroachment
69	1355	4	16	0-06	4-10	Abadi Encroachment
70	1356	4	16	3-18	0-18	Abadi Encroachment

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71	1357	4	16	3-06	1-10	Abadi Encroachment
72	1358	4	16	4-14	0-02	Abadi Encroachment
73	1360	4	16	4-14	0-02	Abadi Encroachment
74	1394	5	15	5-05	0-10	Abadi Encroachment
75	1398	4	16	2-09	2-07	Abadi Encroachment
76	1399	4	16	1-11	3-05	Abadi Encroachment
77	1400	7	0	3-04	3-16	Abadi Encroachment
78	1405	4	1	3-01	1-0	Abadi Encroachment
79	1406	2	19	2-11	0-08	Abadi Encroachment
80	1412	4	16	3-00	1-16	Abadi Encroachment
81	1413	4	16	0	4-16	Abadi Encroachment
82	1414	1	12	0	1-12	Abadi Encroachment
83	1415	3	8	0	3-08	Abadi Encroachment
84	1417	4	16	0	4-16	Abadi Encroachment
85	1418	4	16	3-18	0-18	Abadi Encroachment
86	1419	4	16	0	4-16	Abadi Encroachment
87	1420	4	16	2-00	2-16	Abadi Encroachment
88	1463	4	16	4-12	0-04	Abadi Encroachment
89	1464	4	16	0	4-16	Abadi Encroachment
90	1465	4	16	0	4-16	Abadi Encroachment
91	1466	4	16	2-11	2-05	Abadi Encroachment
92	1468	4	16	2-08	2-08	Abadi Encroachment
93	1469	4	16	3-04	1-12	Abadi Encroachment
94	1477	4	16	4-14	0-02	Abadi Encroachment
95	1492	4	16	4-02	0-14	Abadi Encroachment

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96	1494	3	17	2-14	1-03	Abadi Encroachment
97	1498	3	15	0	3-15	Abadi Encroachment
98	1535	3	15	3-07	0-08	Ryan school Boundary
99	1812	3	2	1-18	1-04	*JHUGGIS*
100	1814	5	7	4-03	1-04	*JHUGGIS*
101	1825	4	16	4-01	0-15	Abadi Encroachent
102	1827	5	0	4-08	0-12	Abadi Encroachent
103	1828	5	4	4-08	0-16	Abadi Encroachent
104	1829	4	16	4-12	0-04	Abadi Encroachent
105	1830	3	1	2-15	0-06	Abadi Encroachent
	Total				**246-01 Bigha-Biswa**	

***Encroachment of 9-18 Bigha – Biswas in Khasra nos. 1495/1 (4-16) and 1797(5-2) removed on 07/03/2019.**

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Annexure – R26

Encroachment in the Forest area of Mahipalpur					
S.No.	**Khasra No.**	**Bigha**	**Biswa**	**Encroachment As per Site**	**Remark**
1	834/1	2	0	2-00	Factory Encroachment
2	838/1	1	10	1-06	Dumping of building material
5	839/2	2	4	1-18	Abadi Encroachment
6	840	2	16	0-09	Abadi Encroachment
7	841/1	2	10	1-14	Abadi Encroachment
8	841/2	1	7	0-18	Abadi Encroachment
9	841/3	1	2	0-04	CNG PUMP
11	843/5	5	17	2-06	Abadi Encroachment
13	879/1	1	3	0-10	Abadi Encroachment
14	879/2	1	5	1-05	Abadi Encroachment
	Total			**17-04**	

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Annexure- R 27

LIST OF KHASRA NOS. FOR WHICH ENCROACHMENT REMOVED

Khasra No.	Area	Date of encroachment removal
VILLAGE ASOLA		
1332	58-7	14-03-2018
1348	11-13	
1354	25-10	
1479	3-14	
1490	2-8	
1498	29-10	
1500	37-19	
1506	17-14	
1517	17-19	
1528	8-4	
1547	5-4	
1552	23-10	
1573	1-8	
1576	19-12	
1582	1-9	
1586	1-12	
1593	28-5	
1724	59-6	
1728	131-16	
1736	11-16	
1740	5-7	
1744	25-11	
1746	36-1	
1748	28-19	
1749	6-5	
1750	170-3	
1752	103-8	
TOTAL	**869 BIGHA**	
VILLAGE BHATI		
648	3-06	
659	5-00	
665	8-13	
666	12-07	
708	117-16	
712	32-07	

715	245-16	
742	0-04	
759	2-07	**28-08-2018**
764	23-08	
766	3-08	
767	2-03	
769	5-04	
770	1-13	
774	35-07	
780	7-02	
810	1-19	
836	24-11	
840	35-12	**28-08-2018**
848	6-11	
875	21-12	
1478	11-15	
1482	5-04	
1486	48-17	
1488	1-00	
1489	3-04	**25-9-2018**
1490	1-11	
1512	5-8	
961	7-13	
969	1-11	

1659

1071	7-10	
1072	0-18	
1080	0-12	
1109	1-16	
1205	1-10	
1206	1-10	
1207	2-02	
1208	2-08	
1209	3-03	
1250	0-11	**25-9-2018**
1274	0-12	
1275	1-05	
1283	1-09	
1285	3-00	
1289	1-16	
1291	3-01	
1292	1-06	
1294	0-06	
1295	0-15	
1296	3-19	
1299	6-13	
1301	2-02	
1306	25-12	
1407	62-05	
1463	7-11	
1474	15-07	

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1535	9-02	
1538	3-16	**25-9-2018**
1539	0-19	
1543	3-03	
1544	2-01	
1545	13-09	
1546	3-04	
1547	2-02	
1554	15-17	
1603	24-11	
1667	1-18	
1718	22-19	
1904	166-12	
1905	8-14	
1906	285-02	
954	8-08	
1681	1-17	
1749	14-02	
1744	8-02	
1751	1-15	
1215	0-12	**25-9-2018**
1218	0-17	
1304	3-19	
1312	1-04	
1335	1-00	
1385	7-09	
1731	18-19	

1661

1887	16-16	
TOTAL	**1486 BIGHA**	
VILLAGE RANGPURI		
1495/1	4-16	
1797	5-2	07-03-2019
TOTAL	**9-18**	
VILLAGE RAJOKARI		
1817	1-18	07-03-2019
VILLAGE PULPEHLADPUR		
310	8-0	08-03-2019
Grand Total	**2368-07 Bigha- Biswa**	

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R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11 12 13	204	4-16	4-12	4-12	Unauthorized colony
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	1-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized

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R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony

1590

R10

ENCROACHMENT IN THE FOREST AREA OF AAYA NAGAR

S.No.	Khasra No	Area	Area of the Consolidated forest	Encroachment As Per Site	Status as Per Site
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
	Total			**172-00**	

1591

R11 ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR					
S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY

1592

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY

1593

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-06	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY

1594

R11

ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR					
S.NO.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	Total			**253-08**	

1595

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	UNAUTHORISED COLONY
2	8	4-16	4-16	2-15	UNAUTHORISED COLONY
3	15	4-16	4-16	2-08	UNAUTHORISED COLONY
4	16	4-16	4-16	2-10	UNAUTHORISED COLONY
5	24	4-16	4-16	2-10	UNAUTHORISED COLONY
6	25	4-16	4-16	2-12	UNAUTHORISED COLONY
7	26	6-8	6-08	6-08	UNAUTHORISED COLONY
8	27	6-18	6-18	2-12	UNAUTHORISED COLONY
9	28	4-16	4-16	4-16	UNAUTHORISED COLONY
10	29	2-17	2-17	2-17	UNAUTHORISED COLONY
11	30	5-0	5-00	5-00	UNAUTHORISED COLONY
12	31	3-5	3-05	3-05	UNAUTHORISED COLONY
13	32	4-16	4-16	4-16	UNAUTHORISED COLONY
14	33	4-16	4-16	4-16	UNAUTHORISED COLONY
15	34	4-06	4-06	4-06	UNAUTHORISED COLONY
16	36	4-16	4-16	4-16	UNAUTHORISED COLONY
17	37	4-16	4-16	4-16	UNAUTHORISED COLONY
18	39	4-16	4-16	4-16	UNAUTHORISED COLONY
19	40	4-16	4-16	4-16	UNAUTHORISED COLONY
20	41	4-16	4-16	0-10	UNAUTHORISED COLONY

1596

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SN O.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
21	42	3-19	3-19	3-19	UNAUTHORISED COLONY
22	43	3-19	3-19	3-19	UNAUTHORISED COLONY
23	41	4-16	4-16	0-05	UNAUTHORISED COLONY
24	52	4-8	4-08	4-08	UNAUTHORISED COLONY
25	63/1	1-19	1-19	1-19	UNAUTHORISED COLONY
26	64	4-16	4-16	4-16	UNAUTHORISED COLONY
27	77	3-10	3-10	0-10	UNAUTHORISED COLONY
28	82	3-06	3-06	3-06	UNAUTHORISED COLONY
29	83	4-14	4-14	0-08	UNAUTHORISED COLONY
30	84	4-04	4-04	4-04	UNAUTHORISED COLONY
31	85	3-17	3-17	3-04	UNAUTHORISED COLONY
32	94/1	0-16	0-16	0-16	UNAUTHORISED COLONY
33	96	6-08	4-08	4-08	UNAUTHORISED COLONY
34	134	1-18	1-18	1-18	UNAUTHORISED COLONY
35	135	4-16	4-16	4-16	UNAUTHORISED COLONY
36	136	4-16	4-16	4-16	UNAUTHORISED COLONY
37	137	3-1	3-1	3-1	UNAUTHORISED COLONY
38	138	4-2	4-2	4-2	UNAUTHORISED COLONY
39	139	5-2	5-2	5-2	UNAUTHORISED COLONY
40	140	3-6	3-6	3-6	UNAUTHORISED COLONY

1597

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SN O.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
41	170/2	1-08	1-01	1-01	UNAUTHORISED COLONY
42	173	0-14	0-14	0-14	UNAUTHORISED COLONY
43	263	1-00	1-00	1-00	UNAUTHORISED COLONY
44	311/3	0-17	0-17	0-17	UNAUTHORISED COLONY
45	362	0-14	0-14	0-14	UNAUTHORISED COLONY
46	435	15-05	15-05	8-00	UNAUTHORISED COLONY
47	436	1-09	1-09	1-09	UNAUTHORISED COLONY
48	437	3-18	3-18	3-18	UNAUTHORISED COLONY
49	439	4-03	4-03	4-03	UNAUTHORISED COLONY
50	440	5-10	5-10	5-10	UNAUTHORISED COLONY
51	441	2-9	2-09	2-09	UNAUTHORISED COLONY
52	443	1-16	1-16	1-16	UNAUTHORISED COLONY
53	444	1-18	1-18	1-18	UNAUTHORISED COLONY
54	445	3-01	3-01	3-01	UNAUTHORISED COLONY
55	446	5-4	5-4	5-4	UNAUTHORISED COLONY
56	447	6-10	6-10	6-10	UNAUTHORISED COLONY
57	448	3-07	3-07	3-07	UNAUTHORISED COLONY
58	449	4-16	4-16	4-16	UNAUTHORISED COLONY
59	450/1	4-03	4-03	4-03	UNAUTHORISED COLONY
60	450/2	3-16	3-16	3-16	UNAUTHORISED COLONY

1598

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SN O.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
61	451	3-09	3-09	3-09	UNAUTHORISED COLONY
62	452	4-14	4-14	4-14	UNAUTHORISED COLONY
63	456	4-8	4-08	4-08	UNAUTHORISED COLONY
64	457	3-16	3-16	3-16	UNAUTHORISED COLONY
65	458	4-16	4-16	4-16	UNAUTHORISED COLONY
66	459	3-12	3-12	3-12	UNAUTHORISED COLONY
67	460	3-12	3-12	0-10	UNAUTHORISED COLONY
68	477	3-06	3-06	0-14	UNAUTHORISED COLONY
69	480	4-16	4-16	2-08	UNAUTHORISED COLONY
70	482	3-18	3-18	0-12	UNAUTHORISED COLONY
71	483	4-16	4-16	0-08	UNAUTHORISED COLONY
72	485	4-16	4-16	2-16	UNAUTHORISED COLONY
73	486	3-19	3-19	1-02	UNAUTHORISED COLONY
74	487	4-16	4-16	2-03	UNAUTHORISED COLONY
75	488	4-16	4-16	0-02	UNAUTHORISED COLONY
76	491	2-0	2-0	0-10	UNAUTHORISED COLONY
77	493	3-11	3-11	0-08	UNAUTHORISED COLONY
78	494	4-13	4-13	0-04	UNAUTHORISED COLONY
79	495	5-07	5-07	0-16	UNAUTHORISED COLONY
80	501	4-16	4-16	1-08	UNAUTHORISED COLONY

1599

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SN O.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
81	507	4-16	4-16	1-07	UNAUTHORISED COLONY
82	516	12-9	12-9	1-02	UNAUTHORISED COLONY
83	532	34-11	34-11	7-11	UNAUTHORISED COLONY
84	533	8-18	8-18	8-18	UNAUTHORISED COLONY
86	534	1-15	1-15	1-15	UNAUTHORISED COLONY
86	546	1-01	1-01	1-01	UNAUTHORISED COLONY
87	634	29-3	29-3	3-10	UNAUTHORISED COLONY
88	649	4-4	4-04	0-3	UNAUTHORISED COLONY
Total		**617-19**	**590-01**	**264-09**	

1600

R13

ENCROACHMENT IN THE FOREST AREA OF SAHOORPUR

S.NO.	KHASRA	KHASRA AREA	Area of the Consolid	ENCROACHMENT AS PER SITE	REMARK
1	25	0-10	0-10	0-10	Abadi encroachment
2	92	9-1	9-1	9-1	Abadi encroachment
3	329	1-4	1-4	1-4	Farm house encroachment
4	331	28-14	28-14	18-14	Farm house encroachment
5	336	1-0	1-0	1-0	Farm house encroachment
6	340	2-0	2-0	2-0	Raj vidya Kendra encroachment
7	345	30-6	30-6	25-6	Raj vidya Kendra encroachment
8	347	1-7	1-7	1-7	Raj vidya Kendra encroachment
9	349	46-0	46-0	46-0	Raj vidya Kendra encroachment
10	350	0-14	0-14	0-14	Raj vidya Kendra encroachment
11	351	0-18	0-18	0-18	Raj vidya Kendra encroachment
12	357	2-14	2-14	2-14	Raj vidya Kendra encroachment

1601

13	364	98-7	60-7	58-11	Kendra
14	370	16-13	16-13	16-13	Raj vidya Kendra encroachment
15	371	27-18	27-18	27-18	Raj vidya Kendra encroachment
16	407	1-17	1-17	1-17	Farm house encroachment
17	411	0-14	0-14	0-14	Farm house encroachment
18	424	1-0	1-0	1-0	Farm house encroachment
19	486	22-1	22-1	3-02	Farm house encroachment
20	489	66-4	66-4	1-12	Farm house encroachment
21	496	3-7	8-7	8-7	encroachment
22	501	9-1	9-1	9-1	Farm house encroachment
Total				**238-03**	

1602

R14

ENCROACHMENT IN THE FOREST AREA OF DEVLI

S. NO.	BLOCK NO.	KHASRA NO.	Forest Area As Per List	Encroached Area As Per Site	REMARK
1	20	22	4-06	4-06	UNAUTHORIZED COLONY
2	20	23/1	3-00	3-00	UNAUTHORIZED COLONY
3	21	25/2	0-19	0-19	UNAUTHORIZED COLONY
4	25	22/1	1-10	1-10	UNAUTHORIZED COLONY
5	38	3/1	3-13	3-13	UNAUTHORIZED COLONY
6	38	8/2	1-19	1-19	UNAUTHORIZED COLONY
7	40	21	4-18	4-18	UNAUTHORIZED COLONY
8	40	26	10-10	10-10	UNAUTHORIZED COLONY
9	41	9	3-05	3-05	UNAUTHORIZED COLONY
10	41	10	6-08	6-08	UNAUTHORIZED COLONY
11	41	11	6-06	6-06	UNAUTHORIZED COLONY
12	41	16	4-00	4-00	UNAUTHORIZED COLONY
13	41	17	5-10	5-10	UNAUTHORIZED COLONY
14	41	20/1	2-02	2-02	UNAUTHORIZED COLONY
15	41	21/2	0-13	0-13	UNAUTHORIZED COLONY
16	41	24	6-00	6-00	UNAUTHORIZED COLONY
17	41	25	4-12	4-12	UNAUTHORIZED COLONY

1603

18	42	5/2	2-13	2-13	UNAUTHORIZED COLONY
19	42	6	4-16	4-16	UNAUTHORIZED COLONY
20	42	7/1	1-03	1-03	UNAUTHORIZED COLONY
21	42	10/2	0-07	0-07	UNAUTHORIZED COLONY
22	42	11/1	2-13	2-13	UNAUTHORIZED COLONY
23	42	14	4-05	4-05	UNAUTHORIZED COLONY
24	42	15	4-16	4-16	UNAUTHORIZED COLONY
25	42	16/1	2-04	2-04	UNAUTHORIZED COLONY
26	42	17	4-15	4-15	UNAUTHORIZED COLONY
27	42	20	5-00	5-00	UNAUTHORIZED COLONY
28	42	21	4-16	4-16	UNAUTHORIZED COLONY
29	42	22/1	2-04	2-04	UNAUTHORIZED COLONY
30	42	25/2	2-16	2-16	UNAUTHORIZED COLONY
31	43	6	5-00	5-00	UNAUTHORIZED COLONY
32	43	7/1	3-00	3-00	UNAUTHORIZED COLONY
33	43	15/1	4-06	4-06	UNAUTHORIZED COLONY
34	43	16/1	1-15	1-15	UNAUTHORIZED COLONY
35	43	21/2	1-12	1-12	UNAUTHORIZED COLONY
36	43	22/2	2-12	2-12	UNAUTHORIZED COLONY
		23/2			UNAUTHORIZED

1604

38	43	25/2	0-09	0-09	UNAUTHORIZED COLONY
39	44	11/1	2-10	2-10	UNAUTHORIZED COLONY
40	44	12	4-16	4-16	UNAUTHORIZED COLONY
41	44	19	3-16	3-16	UNAUTHORIZED COLONY
42	44	22	3-07	3-07	UNAUTHORIZED COLONY
43	44	23/1	1-12	1-12	UNAUTHORIZED COLONY
44	44	24/2	1-04	1-04	UNAUTHORIZED COLONY
45	45	23	1-02	1-02	UNAUTHORIZED COLONY
46	45	27	10-04	10-04	TEMPLE
47	46	4/2	4-13	4-13	UNAUTHORIZED COLONY
48	46	6/2	1-00	1-00	UNAUTHORIZED COLONY
49	46	7	4-00	4-00	UNAUTHORIZED COLONY
50	46	15	7-04	4-16	UNAUTHORIZED COLONY
51	46	16	7-04	4-16	UNAUTHORIZED COLONY
52	46	17	2-08	2-08	UNAUTHORIZED COLONY
53	46	24/2	2-00	2-00	UNAUTHORIZED COLONY
54	46	25	4-16	4-16	UNAUTHORIZED COLONY
55	49	5/1	2-00	0-03	UNAUTHORIZED COLONY
56	49	6/2	1-15	0-16	UNAUTHORIZED COLONY
57	56	2	4-16	0-05	UNAUTHORIZED COLONY

1605

58	56	3	4-16	4-06	UNAUTHORIZED COLONY
59	56	18/2	3-00	1-04	UNAUTHORIZED COLONY
60	56	21/2	4-04	1-00	UNAUTHORIZED COLONY
61	58	3	5-09	5-09	UNAUTHORIZED COLONY
62	58	8	6-09	5-00	UNAUTHORIZED COLONY
63	58	13	5-06	1-10	UNAUTHORIZED COLONY
64	58	14	3-13	1-10	UNAUTHORIZED COLONY
65	58	15	4-12	0-12	UNAUTHORIZED COLONY
66	58	18	4-16	0-12	UNAUTHORIZED COLONY
67	58	23	4-16	0-05	UNAUTHORIZED COLONY
68	59	1	4-12	4-12	UNAUTHORIZED COLONY
69	59	7	3-02	3-02	UNAUTHORIZED COLONY
70	59	8	4-16	4-16	UNAUTHORIZED COLONY
71	59	9	4-16	4-16	UNAUTHORIZED COLONY
72	59	10	4-12	4-12	UNAUTHORIZED COLONY
73	59	11	4-16	2-00	UNAUTHORIZED COLONY
74	59	12	4-16	4-16	UNAUTHORIZED COLONY
75	59	13	4-16	4-16	UNAUTHORIZED COLONY
76	59	14	5-01	5-01	UNAUTHORIZED COLONY
77	59	17	4-16	1-14	UNAUTHORIZED COLONY

1606

78	59	18	4-16	4-16	UNAUTHORIZED COLONY
79	59	19	4-16	4-16	UNAUTHORIZED COLONY
80	59	20	4-16	3-06	UNAUTHORIZED COLONY
81	59	21	4-16	3-00	UNAUTHORIZED COLONY
82	59	22	4-16	4-16	UNAUTHORIZED COLONY
83	59	23	4-16	4-16	UNAUTHORIZED COLONY
84	59	24	4-16	1-16	UNAUTHORIZED COLONY
85	60	1/2	3-07	3-07	UNAUTHORIZED COLONY
86	60	2/1	4-07	1-10	UNAUTHORIZED COLONY
87	60	4	4-16	0-02	UNAUTHORIZED COLONY
88	60	5	4-16	3-12	UNAUTHORIZED COLONY
89	60	6	4-16	0-02	UNAUTHORIZED COLONY
90	60	9	4-16	0-02	UNAUTHORIZED COLONY
91	60	10/1	2-01	2-01	UNAUTHORIZED COLONY
92	60	10/3	1-07	1-07	UNAUTHORIZED COLONY
93	60	12	5-14	1-12	UNAUTHORIZED COLONY
94	60	19	4-12	0-10	UNAUTHORIZED COLONY
95	60	20/1	4-04	1-04	UNAUTHORIZED COLONY
96	61	1/1	0-12	0-12	UNAUTHORIZED COLONY
97	61	4	4-16	4-16	UNAUTHORIZED COLONY

1607

98	61	5	4-12	4-12	UNAUTHORIZED COLONY
99	61	6	4-12	4-12	UNAUTHORIZED COLONY
100	61	7	4-16	4-16	UNAUTHORIZED COLONY
101	61	10/2	2-06	2-00	UNAUTHORIZED COLONY
102	61	11	4-0	1-10	UNAUTHORIZED COLONY
103	61	19	5-04	5-00	UNAUTHORIZED COLONY
104	61	20	4-16	0-04	UNAUTHORIZED COLONY
105	61	23	4-16	4-16	UNAUTHORIZED COLONY
106	61	24MIN	0-06	0-06	UNAUTHORIZED COLONY
107	61	25MIN	0-19	0-19	UNAUTHORIZED COLONY
108	63MIN		96-08	28-08	UNAUTHORIZED COLONY
109	64MIN		115-04	8-04	UNAUTHORIZED COLONY
110	67	2/2	2-16	2-16	UNAUTHORIZED COLONY
111	67	9/1	2-06	2-06	UNAUTHORIZED COLONY
112	67	10/1	2-0	2-0	UNAUTHORIZED COLONY
113	67	11	4-16	0-06	UNAUTHORIZED COLONY
114	67	20/1	3-14	1-14	UNAUTHORIZED COLONY
115	67	20/2	1-02	1-02	UNAUTHORIZED COLONY
116	67	21/1	2-04	2-04	UNAUTHORIZED COLONY
117	67	21/2	2-11	1-06	UNAUTHORIZED COLONY

1608

118	68	3/3	0-14	0-14	UNAUTHORIZED COLONY
119	68	6	4-02	0-18	UNAUTHORIZED COLONY
120	68	7	8-14	3-04	UNAUTHORIZED COLONY
121	68	10/2	2-08	2-08	UNAUTHORIZED COLONY
122	68	14	4-10	4-10	UNAUTHORIZED COLONY
123	68	15/1	3-04	3-04	UNAUTHORIZED COLONY
124	68	15/2	1-12	1-0	UNAUTHORIZED COLONY
125	68	16/1	1-00	1-00	UNAUTHORIZED COLONY
126	68	25/2	0-09	0-09	UNAUTHORIZED COLONY
127	69	1	4-16	4-16	UNAUTHORIZED COLONY
128	69	2	4-16	0-07	UNAUTHORIZED COLONY
129	69	6	4-16	0-13	UNAUTHORIZED COLONY
130	69	7	4-16	1-07	UNAUTHORIZED COLONY
131	69	10	4-13	4-13	UNAUTHORIZED COLONY
132	69	14	3-18	1-06	UNAUTHORIZED COLONY
133	69	16/2	1-05	0-14	UNAUTHORIZED COLONY
134	69	25/1	1-05	0-13	UNAUTHORIZED COLONY
135	70	6/2	2-11	2-11	UNAUTHORIZED COLONY
136	70	10/1	1-08	1-05	UNAUTHORIZED COLONY
137	70	10/2	3-03	1-05	UNAUTHORIZED COLONY

1609

138	70	11	5-06	1-08	UNAUTHORIZED COLONY
139	70	16/2	1-17	0-07	UNAUTHORIZED COLONY
140	70	20	6-07	3-12	UNAUTHORIZED COLONY
141	70	21	4-16	2-08	UNAUTHORIZED COLONY
142	71	2	4-12	2-12	UNAUTHORIZED COLONY
143	71	9	4-00	4-00	UNAUTHORIZED COLONY
144	75	1	4-16	1-10	UNAUTHORIZED COLONY
145	75	2	4-16	4-00	UNAUTHORIZED COLONY
146	75	3/1	1-18	1-18	UNAUTHORIZED COLONY
147	75	7/1	0-16	0-08	UNAUTHORIZED COLONY
148	75	8	4-16	0-08	UNAUTHORIZED COLONY
149	76	5/2	1-12	0-15	UNAUTHORIZED COLONY
150	76	6/2	1-12	0-09	UNAUTHORIZED COLONY
151	76	14	4-18	1-00	UNAUTHORIZED COLONY
152	77	5/2	0-08	0-08	UNAUTHORIZED COLONY
153	78	1	4-08	3-18	UNAUTHORIZED COLONY
154	78	2	4-16	0-04	UNAUTHORIZED COLONY
155	78	9	5-14	2-14	UNAUTHORIZED COLONY
156	78	12	3-16	1-00	UNAUTHORIZED COLONY
157	78	19	4-03	1-00	UNAUTHORIZED COLONY

1760

TOTAL AREA		452-14

1611

Annexure- R15

ENCROACHMENT IN THE FOREST AREA OF ASOLA

Khasra No.	Area (As per Field Book)		Area of the Consolidated forest land		Area Encroached		Remarks
	Bigha	Biswa	Bigha	Biswa	Bigha	Biswa	
149	2	2	2	2	02	02	Unauthorized colony
221	1	2	1	2	01	02	Farm house encroachment
242	1	10	1	10	01	10	Unauthorized colony
483	1	14	1	14	01	14	Unauthorized colony
507	1	14	1	14	01	14	Unauthorized colony
518	5	16	5	16	05	16	Unauthorized colony
535	3	12	3	12	03	12	Unauthorized colony
693	2	6	2	6	02	06	Farm house encroachment
733	8	16	8	16	08	16	farm house encroachment
750	1	1	1	1	01	01	farm house encroachment
752	2	18	2	18	02	18	farm house encroachment
835	2	13	2	13	02	13	farm house encroachment
869	1	7	1	7	01	07	farm house D-19 Prashant Chowdary
896	10	3	10	3	10	03	farm house encroachment
902	1	13	1	13	01	13	In the farm house of D-34

1612

903	2	13	2	13	02	13	farm house encroachment
1077	1	19	1	19	01	19	farm house encroachment
1113	1	14	1	14	01	14	farm house encroachment
1141	6	7	6	7	06	07	farm house encroachment
1157	6	2	6	2	06	02	farm house encroachment
1194	13	11	13	11	13	11	Farm house encroachment
1257	21	19	21	19	21	19	Farm house encroachment
1264	1	1	1	1	01	01	Farm house encroachment
1272	5	6	5	6	05	06	Farm house encroachment
1274	38	1	38	1	38	01	Farm house encroachment
1300	17	6	17	6	17	06	Farm house encroachment
1309	8	8	8	8	08	08	Farm house encroachment
1312	1	19	1	19	01	19	Farm house encroachment
1313	5	2	5	2	05	02	Farm house encroachment
1318	25	18	25	18	25	18	Farm house encroachment
1356	1	15	1	15	01	07	Farm house

1613

							encroachment
1362	3	8	3	8	02	19	Farm house encroachment
1387	5	2	5	2	05	02	Farm house encroachment
1392	5	2	5	2	05	02	Farm house encroachment
1404	1	6	1	6	01	06	Farm house encroachment
1424	19	13	19	13	19	13	Farm house encroachment
1430	22	15	22	15	22	15	Farm house encroachment
1435	43	5	43	5	43	05	Farm house encroachment
1443	2	1	2	1	02	01	Farm house encroachment
1455	2	11	2	11	02	11	Farm house encroachment
1456	4	17	4	17	04	17	Farm house encroachment
1465	5	10	5	10	05	10	Farm house encroachment
1470	1	18	1	18	01	18	Farm house encroachment
1491	1	3	1	3	01	03	Farm house encroachment

1614

1513	8	6	8	6	08	06	Farm house encroachment
1515	1	15	1	15	01	15	Farm house encroachment
1555	0	11	0	11	00	11	Farm house encroachment
1613	2	4	2	4	02	04	Farm house encroachment
1618	4	13	4	13	04	13	Farm house encroachment
1619	1	3	1	3	01	03	Farm house encroachment
1622	1	0	1	0	01	00	Farm house encroachment
1625	4	3	4	3	01	07	Farm house encroachment
1628	12	12	12	12	12	12	Farm house encroachment
1632	3	11	3	11	03	11	Farm house encroachment
1669	2	17	2	17	02	17	Farm house encroachment
1671	6	16	6	16	06	16	Farm house encroachment
1677	232	12	232	12	50	16	Farm house encroachment
1753	110	15	110	15	04	11	Farm house

1615

							encroachment
1754	237	19	237	19	118	03	Farm house encroachment
1761	257	4	257	4	51	02	Farm house encroachment
1763	221	12	221	12	01	13	Farm house encroachment
	TOTAL				**675-00 Bigha-Biswa**		

***Encroachment of 869-00 Bigha – Biswas removed on 14/03/2018. (List of khasra nos. listed in Annexure-27)**

1616

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
1	511	10-05	10-05	Radha Swami Encroachment
2	517	2-13	2-13	Radha Swami Encroachment
3	518	0-02	0-02	Radha Swami Encroachment
4	519	1-04	1-04	Radha Swami Encroachment
5	520	2-19	2-19	Radha Swami Encroachment
6	521	0-18	0-18	Radha Swami Encroachment
7	593	9-03	9-03	Radha Swami Encroachment
8	595	1-02	1-02	Radha Swami Encroachment
9	771	0-10	0-10	Hanslok Ashram Encroachment
10	775	1-04	0-10	Hanslok Ashram Encroachment
11	1031	3-00	3-00	Sahni Farm Encroachment
12	1111	1-07	1-07	Brahmwati & Group Benefit Trust
13	1113	2-05	2-05	Brahmwati & Group Benefit Trust
14	1302	16-15	16-15	Farm House Encroachment
15	1333	5-02	5-02	Farm House Encroachment
16	1376	12-13	12-13	Farm House Encroachment
17	1476	3-19	3-19	Farm House Encroachment
18	1555	0-09	0-09	Uday Agarwal Farm Encroachment
19	1604	5-06	5-06	Anand Videos, Asha Ch. & Bagga Farm Encroachment
20	1605/2	4-0	4-0	Anand Videos Encroachment
21	1708	9-01	4-17	Khosla & Vandana Sikka Farm Encroachment
22	1736	26-06	26-06	Village Abadi Encroachment
23	1738	27-04	27-04	Village Abadi Encroachment
24	1740	6-13	6-13	Village Abadi Encroachment

1617

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
25	1758	1-04	1-04	Village Abadi Encroachment
26	1764	2-07	2-07	Village Abadi Encroachment
27	1771	1-03		Village Abadi Encroachment
28	1772	0-18	0-18	Village Abadi Encroachment
29	1774	2-14	2-14	Village Abadi Encroachment
30	1776	1-14	1-14	Village Abadi Encroachment
31	1782	0-18	0-18	Village Abadi Encroachment
32	1790	5-08	5-08	Village Abadi Encroachment
33	1793	2-03	2-03	Village Abadi Encroachment
34	1805	1-12	1-12	Village Abadi Encroachment
35	1828	7-17	4-13	Farming Inside Boundary
36	1840	1-10	1-10	Village Abadi Encroachment
37	1865	102-09	47-05	Village Abadi Encroachment
38	1868	8-17	8-14	Village Abadi Encroachment
39	1873	15-07	4-04	Village Abadi Encroachment
40	1874	7-09	0-05	Village Abadi Encroachment
41	1910	300-00	15-0	Sanjay Colony
42	1911	267-13	60-00	Sanjay Colony
43	1912	216-12	216-12	Sanjay Colony
44	1913	159-17	102-10	Sanjay Colony
45	1914	300-00	27-05	Sanjay Colony
46	1915	300-00	230-00	Sanjay Colony
47	1916	300-00	22-00	Sanjay Colony
48	1917	300-00	32-00	Sanjay Colony
49	1076/1276	0-18	0-18	Farm House Encroachment
50	1138/2	3-10	3-10	Farm House Encroachment
51	129/2	3-05	3-05	Farm House Encroachment
52	1605/2	4-00	4-00	Farm House Encroachment

1618

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
53	265		02-Aug	Dishyama Foundation Encroachment
54	280	1-7	1-7	Farm House Encroachment
55	286	0-11	0-11	Farm House Encroachment
56	289 Min	0-15	0-15	Abadi Encroachment
57	316	4-17	4-17	Farm House Encroachment
58	328 Min	7-9	7-9	Farm House Encroachment
59	359	0-11	0-11	Abadi Encroachment
60	367	0-12	0-12	Abadi Encroachment
61	369	0-16	0-16	Abadi Encroachment
62	370	0-10	0-10	Abadi Encroachment
63	373	11-5	11-5	Rose Midos Encroachment
64	374	3-1	3-1	Farm House Encroachment
65	375	3-16	3-16	Mangat Sangat Farm House Encroachment
66	377	2-1	2-1	Mangat Sangat Farm House Encroachment
67	378 Min	18-7	18-7	Mangat Sangat Farm House Encroachment
68	402	0-6	0-6	Mangat Sangat Farm House Encroachment
69	403	1-0	1-0	Mangat Sangat Farm House Encroachment
70	404	0-16	0-16	Mangat Sangat Farm House Encroachment
71	405	0-3	0-3	Mangat Sangat Farm House Encroachment
72	427 Min	6-15	6-15	Farm House Encroachment
73	459 Min	2-19	2-19	Radha swami Encroachment
74	460 Min	16-0	16-0	Radha swami & Others Ench.
75	467	1-0	1-0	Farm House Encroachment
76	468	0-12	0-12	Farm House Encroachment
77	484	1-2	1-2	Radha swami Encroachment
78	499	1-2	1-2	Farm House Encroachment
79	526 Min	16-15	16-15	Radha swami Encroachment
80	527	5-12	5-12	Radha swami Encroachment
81	574	7-7	7-7	Radha swami Encroachment

1619

R16

ENCROACHMENT IN THE FOREST AREA OF BHATI

S. No.	Khasra No.	Area as per Forest list	Encroachment Area as per site	Remark
82	745	8-0	5-10	Radha swami Encroachment
83	747	10-1	8-10	Farm House Encroachment
84	761 Min	0-19	0-19	Farm House Encroachment
85	898	2-0	2-0	Radha swami Encroachment
86	931 Min	10-0	10-0	Radha swami Encroachment
87	963 Min	2-8	2-8	Farm House Encroachment
88	1311	2-3	2-3	Farm House Encroachment
89	1582	3-3	0-14	Farm House Encroachment
	Total		**477-14**	

Encroachment of 1486-00 Bigha – Biswas removed on 28/08/2018 and 25/09/2018. (List of khasra nos. listed in Annexure-27)

1620

R17

ENCROACHMENT IN THE FOREST AREA OF MAIDANGARHI

Khasra No.	KHASRA AREA	CONSOLIDATED FOREST AREA	ENCROACHMENT	STATUS AS PER SITE
15	8-7	8-7	8-07	ABADI ENCROACHMENT
30	6-1	6-1	2-04	ABADI ENCROACHMENT
97	0-9	0-9	0-09	ABADI ENCROACHMENT
125	3-1	3-1	2-17	ABADI ENCROACHMENT
423	3-6	3-6	3-06	FARMHOUSE ENCROACHMENT
518	2-11	2-11	2-11	FARMHOUSE ENCROACHMENT
522	9-7	9-7	1-09	FARMHOUSE ENCROACHMENT
529	5-15	5-15	0-14	GUMMAT TEMPLE
553	11-15	11-15	1-00	ABADI ENCROACHMENT
555	7-3	7-3	7-03	ABADI ENCROACHMENT
556	0-9	0-9	0-09	ABADI ENCROACHMENT
560	0-18	0-18	0-18	ABADI ENCROACHMENT
981/562Min	0-16	0-16	0-16	ABADI ENCROACHMENT
982/562V	0-6	0-6	0-06	ABADI ENCROACHMENT

1621

566/1	0-5	0-5	0-05	ABADI ENCROACHMENT
572	254-5	126-5	20-0	ABADI ENCROACHMENT
582	20-16	20-16	3-17	FARM HOUSE ENCHROACHMENT
1005/598/2	11-14	11-14	3-05	FARM HOUSE ENCHROACHMENT
599	35-4	35-4	9-00	FARM HOUSE ENCHROACHMENT
610	16-0	16-0	7-12	FARM HOUSE ENCHROACHMENT
624	57-17	57-17	1-06	FARM HOUSE ENCHROACHMENT
630	55-7	55-7	1-04	FARM HOUSE ENCHROACHMENT
Total			**79-03**	

1622

R18

ENCROACHMENT IN THE FOREST AREA OF SAIDULAJAB

SN O.	Khasra No.	AREA AS PER FIELD	Area of the Consolidated forest	ENCRAOCHMNET AS PER SITE	REMARKS
1	200/2	1-0	1-0	1-0	UNAUTHORIZED COLONY
2	202Min	0-4	0-4	0-4	UNAUTHORIZED COLONY
3	209	19-0	19-0	5-11	UNAUTHORIZED COLONY
4	221	110-3	110-3	9-04	UNAUTHORIZED COLONY
5	223	18-5	28-5	0-17	UNAUTHORIZED COLONY
6	224	28-15	28-15	2-14	UNAUTHORIZED COLONY
7	225	1-6	1-6	1-6	UNAUTHORIZED COLONY
8	226	2-3	2-3	2-3	UNAUTHORIZED COLONY
9	227	7-18	7-18	7-18	UNAUTHORIZED COLONY
10	229	17-9	17-9	5-10	UNAUTHORIZED COLONY
11	236	1-13	1-13	0-10	UNAUTHORIZED COLONY
12	237	1-11	1-11	1-02	UNAUTHORIZED COLONY
13	238	1-1	1-1	1-1	UNAUTHORIZED COLONY
14	239	1-5	1-5	1-02	UNAUTHORIZED COLONY
15	240	0-15	0-15	0-10	UNAUTHORIZED COLONY
16	241	1-3	1-3	1-3	UNAUTHORIZED COLONY
17	242	2-17	2-17	2-17	UNAUTHORIZED COLONY
18	243	3-2	3-2	2-12	UNAUTHORIZED COLONY
19	244	1-18	1-18	1-18	UNAUTHORIZED COLONY
20	245	12-12	12-12	2-07	UNAUTHORIZED COLONY
21	246	20-19	20-19	5-18	UNAUTHORIZED COLONY

1623

22	251	4-8	4-8	2-05	UNAUTHORIZED COLONY
23	255	3-18	3-18	3-18	UNAUTHORIZED COLONY
24	256	4-18	4-18	4-18	UNAUTHORIZED COLONY
25	257	1-0	1-0	1-0	UNAUTHORIZED COLONY
26	263	1-15	1-15	1-00	UNAUTHORIZED COLONY
27	273	8-10	4-16	1-18	UNAUTHORIZED COLONY
28	274	4-00	1-0	4-00	UNAUTHORIZED COLONY
29	277	10-7	10-7	10-7	TEMPLE
30	278	15-02	10-17	10-17	UNAUTHORIZED COLONY
31	292	4-5	4-5	4-5	UNAUTHORIZED COLONY
32	296	7-3	7-3	4-10	UNAUTHORIZED COLONY
33	305	1-3	1-3	1-3	UNAUTHORIZED COLONY
34	306	1-16	1-16	1-16	UNAUTHORIZED COLONY
	Total			**109-04**	

1624

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
1	464	23-5	23-5	16-00	UNAUTHORIZED COLONY
2	565	10-16	10-16	10-16	UNAUTHORIZED COLONY
3	639	4-4	4-4	4-4	UNAUTHORIZED COLONY
4	696	12-3	12-3	3-06	UNAUTHORIZED COLONY
5	740	30-1	30-1	3-03	UNAUTHORIZED COLONY
6	756	13-1	13-1	1-04	UNAUTHORIZED COLONY
7	822	10-4	10-4	10-4	UNAUTHORIZED COLONY
8	899	64-3	64-3	64-3	UNAUTHORIZED COLONY
9	923	1-9	1-9	1-9	UNAUTHORIZED COLONY
10	947	2-6	2-6	2-6	UNAUTHORIZED COLONY
11	977	10-1	10-1	10-1	UNAUTHORIZED COLONY
12	978	9-19	9-19	9-19	UNAUTHORIZED COLONY
13	983	7-16	7-16	7-16	UNAUTHORIZED COLONY
14	999	8-16	8-16	4-01	UNAUTHORIZED COLONY
15	1007	4-10	4-10	1-00	UNAUTHORIZED COLONY
16	1076	5-9	5-9	5-9	UNAUTHORIZED COLONY
17	1080	11-11	11-11	11-11	UNAUTHORIZED COLONY
18	1091	9-15	9-15	3-00	UNAUTHORIZED COLONY
19	1092	1-10	1-10	1-10	UNAUTHORIZED COLONY
20	1099	120-0	120-0	2-00	UNAUTHORIZED COLONY
21	1113	4-16	4-16	4-16	UNAUTHORIZED COLONY

1625

R19

ENCROACHMENT IN THE FOREST AREA OF SATBARI

Sno.	KHASRA	KHASRA AREA	Area of the Consolidated forest land	ENCROACHMENT AS PER SITE	REMARK
22	1114	1-10	1-10	1-10	UNAUTHORIZED COLONY
23	1127	99-12	99-12	2-09	UNAUTHORIZED COLONY
	Total			**181-17**	

1626

R20

ENCROACHMENT IN THE FOREST AREA OF JAUNAPUR

S.NO.	KHASRA No.	Area	Area of the Consolidated forest land	Encorachment As Per Site	STATUS AS PER SITE
1	29//9/2	2-10	2-10	0-14	FARM HOUSE
2	12/1	2-3	2-3	1-02	FARM HOUSE ENCROACHMENT
3	32//10/2	3-01	3-01	0-05	FARM HOUSE ENCROACHMENT
4	11	4-7	4-7	0-08	FARM HOUSE ENCROACHMENT
5	20	4-2	4-2	0-12	FARM HOUSE ENCROACHMENT
6	21	4-7	4-7	0-15	FARM HOUSE ENCROACHMENT
7	33//24/2	0-16	0-16	0-16	FARM HOUSE ENCROACHMENT
8	36//26	0-8	0-8	0-08	Abadi Encroachment
9	43//4/1	0-12	0-12	0-12	Farm House Encorachment
10	8	4-1	4-1	4-01	Farm House Encorachment
11	46//4/1	1-5	1-5	1-05	Farm House Encorachment
12	2	5-16	5-16	5-05	Farm House Encorachment
13	9	4-6	4-6	2-05	Farm House Encorachment
14	19	4-15	4-15	0-12	Farm House Encorachment
15	25/1	1-16	1-16	1-16	Farm House Encorachment
16	53//9	2-8	2-8	2-08	FARM HOUSE ENCROACHMENT
17	67//1	4-16	4-16	1-16	UNAUTHORIZED COLONY (BHEM BASTI)
18	2/1	1-9	1-9	1-04	UNAUTHORIZED COLONY (BHEM BASTI)
19	9/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
20	10	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
21	11	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)

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22	12/1.	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
23	19/2	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
24	20	4-16	4-16	3-10	UNAUTHORIZED COLONY (BHEM BASTI)
25	21	4-16	4-16	3-00	UNAUTHORIZED COLONY (BHEM BASTI)
26	22/1	1-9	1-9	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
27	78//1	4-16	4-16	2-00	FARM HOUSE ENCROACHMENT
28	2	4-16	4-16	1-18	FARM HOUSE ENCROACHMENT
29	3	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
30	8	4-16	4-16	1-14	FARM HOUSE ENCROACHMENT
31	11	4-16	4-16	0-09	FARM HOUSE ENCROACHMENT
32	20	4-16	4-16	0-14	FARM HOUSE ENCROACHMENT
33	21	4-16	4-16	0-15	FARM HOUSE ENCROACHMENT
34	79//1	4-16	4-16	1-10	UNAUTHORIZED COLONY (BHEM BASTI)
35	2	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
36	8/1	1-14	1-14	1-14	UNAUTHORIZED COLONY (BHEM BASTI)
37	8/2.	2-17	2-17	2-17	UNAUTHORIZED COLONY (BHEM BASTI)
38	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
39	10	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
40	11	4-16	4-16	1-02	UNAUTHORIZED COLONY (BHEM BASTI)
41	12	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
42	13/1	3-4	3-4	0-04	UNAUTHORIZED COLONY (BHEM BASTI)

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43	13/2	1-12	1-12	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
44	18/2	2-18	2-18	1-09	UNAUTHORIZED COLONY (BHEM BASTI)
45	19	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
46	20	4-16	4-16	2-00	UNAUTHORIZED COLONY (BHEM BASTI)
47	21	4-16	4-16	2-11	UNAUTHORIZED COLONY (BHEM BASTI)
48	10	3-8	3-8	3-06	FARM HOUSE ENCROACHMENT
49	11	4-16	4-16	4-16	SINGAPORE UNIVERSITY BOUNDARY WALL
50	12	4-16	4-16	3-12	SINGAPORE UNIVERSITY BOUNDARY WALL
51	13	4-16	4-16	3-05	SINGAPORE UNIVERSITY BOUNDARY WALL
52	18	4-16	4-16	1-05	SINGAPORE UNIVERSITY BOUNDARY WALL
53	20	4-16	4-16	4-06	UNAUTHORIZED COLONY (BHEM BASTI)
54	21	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
55	22	4-16	4-16	0-04	UNAUTHORIZED COLONY (BHEM BASTI)
56	23	4-16	4-16	0-10	SINGAPORE UNIVERSITY BOUNDARY WALL
57	24	4-16	4-16	2-12	SINGAPORE UNIVERSITY BOUNDARY WALL
58	92//1	4-16	4-16	2-10	SINGAPORE UNIVERSITY BOUNDARY WALL
59	14	4-6	4-6	0-12	UNAUTHORIZED COLONY (BHEM BASTI)
60	15	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
61	16	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)

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82	4	4-16	4-16	0-16	UNAUTHORIZED COLONY (BHEM BASTI)
83	5	4-16	4-16	1-11	SINGAPORE UNIVERSITY BOUNDARY WALL
84	7	4-16	4-16	0-10	UNAUTHORIZED COLONY (BHEM BASTI)
85	8	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
86	9	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
87	10	4-16	4-16	4-16	UNAUTHORIZED COLONY (BHEM BASTI)
88	11	4-16	4-16	1-00	UNAUTHORIZED COLONY (BHEM BASTI)
89	12	4-16	4-16	4-03	UNAUTHORIZED COLONY (BHEM BASTI)
90	13	4-16	4-16	4-00	UNAUTHORIZED COLONY (BHEM BASTI)
91	3	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
92	8/2	3-3	3-3	1-10	FARM HOUSE ENCROACHMENT
93	12	4-16	4-16	0-16	FARM HOUSE ENCROACHMENT
94	19/2	3-10	3-10	3-10	FARM HOUSE ENCROACHMENT
95	10	4-16	4-16	0-07	FARM HOUSE ENCROACHMENT
96	11	1-8	1-8	1-08	FARM HOUSE ENCROACHMENT
97	12	3-14	3-14	3-14	FARM HOUSE ENCROACHMENT
98	13	5-16	5-16	0-10	FARM HOUSE ENCROACHMENT
99	4	4-18	4-18	0-14	FARM HOUSE ENCROACHMENT
100	115	15-16	15-16	0-12	FARM HOUSE ENCROACHMENT
101	116	7-18	7-18	7-02	FARM HOUSE ENCROACHMENT
102	119	4-16	4-16	4-16	FARM HOUSE ENCROACHMENT

1631

103	125--	46-10 -	46-10	15-10	FARM HOUSE ENCROACHMENT
104	126	11-13	11-13	3-06	FARM HOUSE ENCROACHMENT
105	127	28-3	28-3	1-00	FARM HOUSE ENCROACHMENT
106	130	23-2	23-2	1-10	FARM HOUSE ENCROACHMENT
107	131min	106-03	96-11	1-11	FARM HOUSE ENCROACHMENT
108		55-13	46-1	14-00	FARM HOUSE ENCROACHMENT
109	133	10-4	10-4	2-10	FARM HOUSE ENCROACHMENT
110	134	99-6	99-6	3-06	FARM HOUSE ENCROACHMENT
111	137	19-5	19-5	7-05	FARM HOUSE ENCROACHMENT
	Total			**287-05**	

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ENCROACHMENT IN THE FOREST AREA OF DERA MANDI

S.NO	MUSTATIL NO.	KHASRA NO	TOTAL AREA	ENCROACHMENT AREA	REMARK
1	5	5	87-19	20-16	Jawahar Colony
2	6	6	4-16	1-14	Farm House Encroachment
3		7	4-16	3-11	Farm House Encroachment
4		8	4-16	2-18	Farm House Encroachment
5		9	4-16	1-06	Farm House Encroachment
6		11	4-16	3-00	Farm House Encroachment
7		12	4-16	3-17	Farm House Encroachment
8		13/2	1-2	1-2	Farm House Encroachment
9		19	4-16	2-06	Farm House Encroachment
10		20	4-16	4.-16	Jawahar Colony
11		21	4-16	4-03	Jawahar Colony
12		22	4-16	2-12	Jawahar Colony
13	11	15	4-3	4.-3	Farm House Encroachment
14		16/2	2-0	2-0	Farm House Encroachment
15	16	9/2	2-5	2.-5	Farm House Encroachment
16	19	19//6/2	2-0	2-0	Farm House Encroachment
17	25	25//1	4-8	2-15	Farm House Encroachment
18		2	4-12	0-09	Farm House Encroachment
19		5	4-8	2-15	Farm House Encroachment
20		6	4-12	4.-12	Farm House Encroachment
21		7	4-16	1-05	Farm House Encroachment
22		9	4-16	0-05	Abadi ENCROACHMENT
23		10	4-12	2-17	Abadi ENCROACHMENT

1655

24		11	4-8	2-05	Abadi ENCROACHMENT
25		12	4-12	0-07	Abadi ENCROACHMENT
26		14	4-12	3-02	Farm House Encroachment
27		15	4-8	4-.8	Farm House Encroachment
28		16	4-12	3-11	Farm House Encroachment
29		17	4-16	2-12	Farm House Encroachment
30		18	4-12	0-17	Farm House Encroachment
31		21/1	2-8	02-08.	Farm House Encroachment
32		23	4-8	0-12	Farm House Encroachment
33		25	4-12	0-15	Farm House Encroachment
34	26	26//1	4-12	0-07	Farm House Encroachment
35		2	4-12	0-10	Farm House Encroachment
36		3	4-8	0-11	Farm House Encroachment
37		11/2	1-0	0-11	Farm House Encroachment
38		12	4-16	4-.16	Farm House Encroachment
39		14/1Min	1-16	1-.16	Farm House Encroachment
40		15/2	1-12	0-16	Farm House Encroachment
41	27	21	4-16	0-5	Farm House Encroachment
42		22	4-16	0-7	Farm House Encroachment
43		23	4-16	0-8	Farm House Encroachment
44	33	8	4-16	0-14	ABADI ENCROACHMENT
45	36	8	4-16	1-06	ABADI ENCROACHMENT
46		17/1	1-8	1-.8	ABADI ENCROACHMENT

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47		17/3	2-8	2-.8	ABADI ENCROACHMENT
48	37	2/3/1	0-06	1-.5	ABADI ENCROACHMENT
49		3/1	0-11	0-11	ABADI ENCROACHMENT
50		8/1	2-8	2-.8	ABADI ENCROACHMENT
51		9/1	0-15	0-.15	ABADI ENCROACHMENT
52	39	6	4-12	1-00	ABADI ENCROACHMENT
53		14/2	1-5	1-5	ABADI ENCROACHMENT
54		17/1	1-16	1-16	ABADI ENCROACHMENT
55		17/2	0-2	0-2	ABADI ENCROACHMENT
56		20/1	1-6	1-6	ABADI ENCROACHMENT
57		21/2	1-6	1-6	ABADI ENCROACHMENT
58	40	40//1	4-16	1-12	ABADI ENCROACHMENT
59		10	4-12	1-10	Farm House Encroachment
60	41	12	4-16	4-.16	ABADI ENCROACHMENT
61		23/2	1-9	1-9	ABADI ENCROACHMENT
62		25/2	0-5	0-5	ABADI ENCROACHMENT
63	42	21/2	1-18	1-18	ABADI ENCROACHMENT

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64	**44**	44//7/2	1-4	1-4	ABADI ENCROACHMENT
65	**45**	45//3/1	3-7	3-7	ABADI ENCROACHMENT
66		11/1	1-8	1-8	ABADI ENCROACHMENT
67		21/1	1-4	1-4	ABADI ENCROACHMENT
68	**47**	47//9/2	2-0	2-0	ABADI ENCROACHMENT
69		23/2	2-9	2-9	ABADI ENCROACHMENT
70		24	1-5	1-5	ABADI ENCROACHMENT
71	**49**	49//25/1	1-14	1-.14	ABADI ENCROACHMENT
72	**54**	17/2	1-3	1-.3	ABADI ENCROACHMENT
73	**55**	55//14/2	3-0	3-.0	ABADI ENCROACHMENT
74	**56**	56//3	4-12	1.-6	Farm House Encroachment
75	**60**	60//4	4-12	4-12	Farm House Encroachment
76		7	4-12	4-12	Farm House Encroachment
77	**61**	21	4-12	0-13	Farm House Encroachment
78		22	4-12	0-11	Farm House Encroachment
79		23/1	3-1	0-07	Farm House Encroachment
80		25	4-16	1-.17	Farm House Encroachment
81	**62**	4	4-16	0-11	Farm House Encroachment
82		5	4-16	4-16	Farm House Encroachment
83		25	4-16	3-10	Farm House Encroachment

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84	**65**	65//5/1	2-0	2-0	Farm House Encroachment
85		5/2	0-5	0-5	Farm House Encroachment
86	**69**	69//	1-3	1-3	ABADI ENCROACHMENT
87	**73**	73//14/2	1-17	1-17	ABADI ENCROACHMENT
88		19/2	4-10	4-10	ABADI ENCROACHMENT
89	**75**	75//17/2	1-4	1-4	ABADI ENCROACHMENT
90	**77**	19/1	2-4	2-.4	ABADI ENCROACHMENT
91	**78**	18/2	0-14	0-14	ABADI ENCROACHMENT
92		20/1	0-16	0-16	ABADI ENCROACHMENT
93		21/1	1-3	1-3	ABADI ENCROACHMENT
94		22/3	2-3	2-3	ABADI ENCROACHMENT
95		23/2	0-13	0-13	ABADI ENCROACHMENT
96	**79**	79//25/2	2-0	2-0	ABADI ENCROACHMENT
97	**81**	81//24	3-4	3-4	ABADI ENCROACHMENT
98	**82**	82//19	1-16	1-16	ABADI ENCROACHMENT
99	**84**	84//11/2	1-19	1-19	ABADI ENCROACHMENT
100	**85**	85//1/2	1-0	1-.0	ABADI ENCROACHMENT

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101		2/1	1-14	1-00	ABADI ENCROACHMENT
102		6/2	1-10	1-.10	ABADI ENCROACHMENT
103		12/2	3-11	3-.11	ABADI ENCROACHMENT
104		25/2	2-4	2-.4	ABADI ENCROACHMENT
105	**87**	9/2	1-2	1-2	ABADI ENCROACHMENT
106		10/1	1-3	1-3	ABADI ENCROACHMENT
107		16	4-12	4-12	ABADI ENCROACHMENT
108		14/2	3-11	3-11	ABADI ENCROACHMENT
109	**91**	16	0-19 ½	0-19 ½	ABADI ENCROACHMENT
110	**96**	96//12/1	2-8	2-8	ABADI ENCROACHMENT
111		14/2	2-8	2-8	ABADI ENCROACHMENT
112		19/1	2-3	1-00	ABADI ENCROACHMENT
113	**103**	103//20/1	2-7	2-7	ABADI ENCROACHMENT
114	**104**	20/2	0-6	0-.6	ABADI ENCROACHMENT
115	**106**	106//12/1	1-12	2-.0	ABADI ENCROACHMENT
116	**108**	2/2	1-6	1-6	ABADI ENCROACHMENT
117	**108**	13/2	3-12	1-03	ABADI ENCROACHMENT

16.30

118		14	4-16	0-16	ABADI ENCROACHMENT
119		20	4-16	0-08	ABADI ENCROACHMENT
120	**110**	3/1	0-8	0-8	ABADI ENCROACHMENT
121		12	4-16	0-16	ABADI ENCROACHMENT
122		21/1-2	4-16	0-06	ABADI ENCROACHMENT
123		22	4-16	0-12	ABADI ENCROACHMENT
124		24/2	3-2	3-.2	ABADI ENCROACHMENT
125	**111**	2/1	2-4	0-14	ABADI ENCROACHMENT
126		4/1	1-3	1-3	ABADI ENCROACHMENT
127		7/2	1-0	1-0	ABADI ENCROACHMENT
128		8/2	1-12	1-12	ABADI ENCROACHMENT
129		18/1	2-0	2-0	ABADI ENCROACHMENT
130	**112**	3	4-12	0-02	ABADI ENCROACHMENT
131		4	4-12	0-10	ABADI ENCROACHMENT
132		5/1	1-18	0-06	ABADI ENCROACHMENT
133		7	4-16	0-16	ABADI ENCROACHMENT
134	**118**	21	4-16	1-14	ABADI ENCROACHMENT

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135	**119**	119//1	4-12	0-10	ABADI ENCROACHMENT
136		9	4-16	1-00	ABADI ENCROACHMENT
137		12	4-16	1-04	ABADI ENCROACHMENT
138		19	4-16	1-08	ABADI ENCROACHMENT
139		22	4-16	1-12	ABADI ENCROACHMENT
140	**120**	120//1	4-12	0-09	ABADI ENCROACHMENT
141		6/1	2-16	2-00	ABADI ENCROACHMENT
142		10	4-16	0-14	ABADI ENCROACHMENT
143		11	4-16	1-00	ABADI ENCROACHMENT
144		13	4-16	1-00	ABADI ENCROACHMENT
145		14	4-16	2-13	ABADI ENCROACHMENT
146		15	4-16	0-07	ABADI ENCROACHMENT
147	**122**	122//5	4-12	4.-12	ABADI ENCROACHMENT
148	**123**	123//3/2	1-16	1-16	ABADI ENCROACHMENT
149		4/2	1-17	1-17	ABADI ENCROACHMENT
150		5	5-12	5-12	ABADI ENCROACHMENT
151		6	3-0	3-0	ABADI ENCROACHMENT

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152		11/2	2-16	1-07	ABADI ENCROACHMENT
153		12	4-16	1-13	ABADI ENCROACHMENT
154		15	4-16	2-16	ABADI ENCROACHMENT
155		16	4-16	4-16	ABADI ENCROACHMENT
156		17	4-16	4-16	ABADI ENCROACHMENT
157		18	4-16	4-16	ABADI ENCROACHMENT
158		19	4-16	4-16	ABADI ENCROACHMENT
159		20	4-16	4-16	ABADI ENCROACHMENT
160		21	4-16	4-16	ABADI ENCROACHMENT
161		22	4-16	4-16	ABADI ENCROACHMENT
162		23	4-16	4-16	ABADI ENCROACHMENT
163		24	4-16	4-16	ABADI ENCROACHMENT
164		25	4-16	4-16	ABADI ENCROACHMENT
165	124	124//1	5-8	5-8	ABADI ENCROACHMENT
166		2	2-15	2-15	ABADI ENCROACHMENT
167		9	2-1	2-1	ABADI ENCROACHMENT
168		10	4-1	4-1	ABADI ENCROACHMENT

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169		11	3-6	3-6	ABADI ENCROACHMENT
170		12	2-5	2-5	ABADI ENCROACHMENT
171		19	0-19	0-19	ABADI ENCROACHMENT
172		20	4-4	4-4	ABADI ENCROACHMENT
173		21	4-9	4-9	ABADI ENCROACHMENT
174	**125**	125	13-9	12-12	ABADI ENCROACHMENT
175	**126**	126	120-0	15-00	ABADI ENCROACHMENT
176	**131**	131	120-0	1-00	ABADI ENCROACHMENT
TOTAL AREA				**399-8.5**	

Encroachment in Village Tughlakabad

Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
745	19-18	19-18	6-10	13-08	Abadi Enroachment
2143/749	1-2	1-2	1-02	0	Abadi Enroachment
2209/1046	31-19	31-19	28-11	3-08	Abadi Enroachment
2672/1048	0-4	0-4	0-04	0	Abadi Enroachment
2673/1049	0-4	0-4	0-04	0	Abadi Enroachment
2674/1049	0-7	0-7	0-07	0	Abadi Enroachment
4058/2675/1049	1-8	1-8	1-08	0	Abadi Enroachment
4059/2675/1049	2-18	2-18	2-18	0	Abadi Enroachment
2218/1051	0-8	0-8	0-08	0	Abadi Enroachment
2220/1051	2-9	2-9	2-09	0	Abadi Enroachment
2222/1052	1-1	1-1	1-01	0	Abadi Enroachment
2225/1053	0-14	0-14	0-14	0	Abadi Enroachment
2226/1053	0-19	0-19	0-19	0	Abadi Enroachment
2228/1053	0-9	0-9	0-09	0	Abadi Enroachment
2071/1055	1-7	1-7	1-07	0	Abadi Enroachment
2072/1055	0-3	0-3	0-03	0	Abadi Enroachment
2073/1055	0-1	0-1	0-01	0	Abadi Enroachment
1258/2	0-9	0-9	0-9	0	Abadi Enroachment
2639/1953/1406	0-17	0-17	0-17	0	Abadi Enroachment
1483	5-1	5-1	5-01	0	Abadi Enroachment
2253/1509	0-4	0-4	0-04	0	Abadi Enroachment
2259/2260/1509	0-18	0-18	0-18	0	Abadi Enroachment
2271/1518	1-2	1-2	1-02	0	Abadi Enroachment
2273/1518	2-13	2-13	2-13	0	Abadi Enroachment
1520	3-0	3-0	3-00	0	Abadi Enroachment
2162/1523	2-4	2-4	2-04	0	Abadi Enroachment
1540	1-2	1-2	1-02	0	Abadi Enroachment
1541	7-7	7-7	7-07	0	Abadi Enroachment
1542	2-1	2-1	2-01	0	Abadi Enroachment
2279/1543	0-03	0-3	0-03	0	Abadi Enroachment
2280/1543	0-15	0-15	0-15	0	Abadi Enroachment
2281/1543	0-11	0-11	0-11	0	Abadi Enroachment
2282/1543	1-6	1-6	1-06	0	Abadi Enroachment
2283/1543	0-2	0-2	0-02	0	Abadi Enroachment
2284/1543	1-1	1-1	1-01	0	Abadi Enroachment
2287/1545	12-3	12-3	12-03	0	Abadi Enroachment
2288/1545	3-17	3-17	3-17	0	Abadi Enroachment
2289/1545	13-01	13-01	13-01	0	Abadi Enroachment
2290/1545	1-7	1-7	1-07	0	Abadi Enroachment
2291/1545	3-17	3-17	3-17	0	Abadi Enroachment
2292/1545	25-15	25-15	25-15	0	Abadi Enroachment
2294/1545	14-5	14-5	14-05	0	Abadi Enroachment
1555	3-1	3-0	3-00	0	Abadi Enroachment
1563	15-15	15-15	15-15	0	Abadi Enroachment
2304/1565	1-19	1-19	1-19	0	Abadi Enroachment
2307/1565	2-7	2-7	2-07	0	Abadi Enroachment
1576	2-6	2-6	2-06	0	Abadi Enroachment

1643

Khasra No	Area (As Per Field Book)	Area of the Consolidated forest	Encroachment Area as per site	Forest Area as per site	STATUS AS PER SURVEY
1586	0-11	0-11	0-11	0	Abadi Enroachment
1587	13-5	13-5	13-05	0	Abadi Enroachment
2696/1588	1-2	1-2	1-02	0	Abadi Enroachment
1589	0-19	0-19	0-19	0	Abadi Enroachment
2178/1594	1-16	1-16	1-16	0	Abadi Enroachment
2179/1594/3/2	0-12	0-12	0-12	0	Abadi Enroachment
2315/1597	12-19	12-19	11-07	1-12	Abadi Enroachment
2316/1597	3-5	3-5	3-05	0	Abadi Enroachment
2317/1597	2-14	2-14	2-14	0	Abadi Enroachment
2318/1601	5-1	5-1	5-01	0	Abadi Enroachment
4066/2319/1601	2-13	2-13	2-13	0	Abadi Enroachment
4067/2319/1601	0-14	0-14	0-14	0	Abadi Enroachment
4068/2319/1601	6-4	6-4	6-04	0	Abadi Enroachment
1604	14-18	14-18	13-02	1-15	Abadi Enroachment
1606	19-11	19-11	19-11	0	Abadi Enroachment
2320/1607	1-13	1-13	1-13	0	Abadi Enroachment
2321/1607	4-12	4-12	4-12	0	Abadi Enroachment
2322	2-6	2-6	2-06	0	Abadi Enroachment
2323/1607	0-10	0-10	0-10	0	Abadi Enroachment
1608	1-12	1-12	1-12	0	Abadi Enroachment
2327/1614	1-01	1-01	1-01	0	Abadi Enroachment
2341/1616	5-1	5-1	5-01	0	Abadi Enroachment
2343/1616	0-12	0-12	0-12	0	Abadi Enroachment
2344/1617 to 2356/1617	5-08	5-08	1-12	3-16	Abadi Enroachment
2389/1623	28-6	28-6	13-16	14-10	Abadi Enroachment
1772/1647 TO 1773/1647	288-15	288-15	45-10	243-05	Abadi Enroachment
1666	290-1	290-1	1-16	288-05	Abadi Enroachment
2531/1668/1669	31-10	31-10	15-10	16-00	Abadi Enroachment
1670	14-5	14-5	1-14	12-11	BARBER'S MOSQUE
1671	159-11	159-11	43-00	116-11	Abadi Enroachment
Total	6760-12	6197-06	403-02		

16457

R23

ENCROACHMENT IN THE FOREST AREA OF PULPEHLADPUR

S.NO.	Khasra No	Total Area (In Bigha-Biswa)	Total Forest Area Khasra Vise (In Bigha - Biswa)	Encrochment Area	Remark
1	309	2-16	2-16	1-18	ABADI ENCROACHMENT
2	310	157-7	157-07	47-09	ABADI ENCROACHMENT
3	311	120-0	120-0	52-10	ABADI ENCROACHMENT
4	312	72-19	72-19	16-10	ABADI ENCROACHMENT
5	313	123-17	123-17	34-16	ABADI ENCROACHMENT
6	314	47-09	47-09	12-10	ABADI ENCROACHMENT
7	315	155-18	155-13	72-10	ABADI ENCROACHMENT
	TOATL			**246-03**	

***Encroachment of 8-0 Bigha – Biswas in Khasra nos. 310 (8-0) removed on 08/03/2019.**

1645

Annexure-R24

Encroachment in the Forest area of Rajokari						
S.NO.	Khasra No.	Area as per Revenue record		Forest Area As Per Site	Encroachment As Per Site	Status as Per Site
1		Bigha	Biswa			
2	124	3	16	0	3-16	Farm House Encroachment
3	125	1	16	0-06	1-10	Farm House Encroachment
4	155	4	16	2-16	2-00	Farm House Encroachment
5	1137/2	0	16	0-02	0-14	Abadi Encroachment
6	1151	2	17	0-09	2-08	Abadi Encroachment
7	1154	4	7	0-07	4-00	Abadi Encroachment
8	1155	4	16	4-11	0-05	Abadi Encroachment
9	1156	4	16	0	4-16	Abadi Encroachment
10	1157	4	2	0	4-02	Abadi Encroachment
11	1158	3	7	0-13	2-14	Abadi Encroachment
12	1159	4	16	1-16	3-00	Abadi Encroachment
13	1160	4	16	4-08	0-08	Abadi Encroachment
14	1162	4	16	4-04	0-12	Abadi Encroachment
15	1163	4	16	4-08	4-08	Abadi Encroachment
16	1169	4	16	0-09	4-07	Abadi Encroachment
17	1172	5	8	5-00	0-08	Farm House Encroachment
18	1173	7	0	6-16	0-04	Farm House Encroachment
19	1177	2	2	0-18	1-04	Farm House Encroachment
20	1180	4	2	3-03	0-19	Farm House Encroachment
21	1184	2	14	1-09	1-05	Farm House

						Encroachment
22	1185	1	18	1-09	0-09	Farm House Encroachment
23	1186	2	5	0	2-05	Farm House Encroachment
24	1187	3	8	2-11	0-17	Farm House Encroachment
25	1190	4	16	4-13	0-03	Farm House Encroachment
26	1227	4	16	0-02	4-14	Abadi Encroachment
27	1228	4	16	0-14	4-02	Abadi Encroachment
28	1229	3	16	3-02	0-14	Abadi Encroachment
29	1233	4	16	2-16	2-0	Abadi Encroachment
30	1234/1	4	16	0	4-16	Abadi Encroachment
31	1234/4	4	16	2-10	2-06	Abadi Encroachment
32	1234/5	4	16	2-10	2-06	Abadi Encroachment
33	1234/6	4	16	0	4-16	Abadi Encroachment
34	1235	4	16	0-10	4-06	Abadi Encroachment
35	1236	4	16	0	4-16	Abadi Encroachment
36	1237	4	16	3-18	0-18	Abadi Encroachment
37	1239	4	16	0-17	3-19	Abadi Encroachment
38	1240	4	16	0-07	4-09	Abadi Encroachment
39	1241	4	16	2-00	2-16	Abadi Encroachment
40	1242	4	16	4-07	0-09	Abadi Encroachment
41	1244	4	16	4-00	0-16	Abadi Encroachment
42	1251	4	16	4-09	0-07	Abadi Encroachment
43	1258	4	16	3-17	0-19	Abadi Encroachment
44	1259	4	16	2-04	2-12	Abadi

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						Encroachment
45	1260	4	16	4-12	0-04	Abadi Encroachment
46	1265	4	16	4-14	0-02	Abadi Encroachment
47	1266	4	16	3-14	1-02	Abadi Encroachment
48	1291	4	16	3-06	1-10	Farm House Encroachment
49	1292	4	14	1-14	3-00	Farm House Encroachment
50	1293	5	16	0-08	5-08	Farm House Encroachment
51	1351	4	16	3-12	1-04	Abadi Encroachment
52	1352	4	16	3-03	1-13	Abadi Encroachment
53	1353	4	16	3-16	1-0	Abadi Encroachment
54	1355	4	16	4-08	0-08	Abadi Encroachment
55	1356	4	16	3-19	0-17	Abadi Encroachment
56	1447	4	16	4-08	0-08	Farm House Encroachment
57	1448	4	16	4-04	0-12	Farm House Encroachment
58	1449	4	16	4-04	0-12	Farm House Encroachment
59	1459	3	14	2-19	0-15	Farm House Encroachment
60	1463	3	0	1-14	1-06	Farm House Encroachment
61	1464	7	5	6-05	1-0	Farm House Encroachment
62	1465	6	13	5-13	1-0	Farm House Encroachment
63	1482	5	17	5-02	0-15	Farm House Encroachment
64	1483	5	4	4-14	0-10	Farm House Encroachment
65	1511	4	16	3-17	0-19	Abadi Encroachment

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66	1536	4	16	4-13	0-03	Abadi Encroachment
67	1537	4	16	1-06	3-10	Abadi Encroachment
68	1538	4	16	2-16	2-0	Abadi Encroachment
69	1539	4	16	2-14	2-02	Abadi Encroachment
70	1540	4	16	3-02	1-14	Abadi Encroachment
71	1541	4	16	4-08	0-08	Abadi Encroachment
72	1542	4	16	0-14	4-02	Abadi Encroachment
73	1543	4	16	1-04	3-12	Abadi Encroachment
74	1544	4	9	1-19	2-10	Abadi Encroachment
75	1545	4	6	3-11	0-15	Abadi Encroachment
76	1548	4	16	1-10	3-16	Farm House Encroachment
77	1569	5	2	4-00	1-02	Abadi Encroachment
78	1571	4	16	4-13	0-03	Abadi Encroachment
79	1572	4	16	3-12	1-04	Abadi Encroachment
80	1585	4	16	3-14	1-02	Farm House Encroachment
81	1587	4	16	4-09	0-07	Farm House Encroachment
82	1595	4	16	2-10	2-06	Abadi Encroachment
83	1596	4	16	4-08	0-08	Abadi Encroachment
84	1610	8	4	7-06	0-18	Factory Encroachment
85	1635	2	16	2-12	0-04	Abadi Encroachment
86	1636	1	10	1-03	0-07	Factory Encroachment
87	1689	32	16	30-00	2-16	Abadi Encroachment
88	1695	5	13	5-00	0-13	Farm House Encroachment
89	1696	5	9	5-07	0-02	Farm House Encroachment
90	1781	3	6	2-19	0-07	Abadi Encroachment

~~1650~~ 1649

91	1783	4	16	3-07	1-09	Abadi Encroachment
92	1791	4	16	4-00	0-16	Farm House Encroachment
93	1795	2	18	2-14	0-04	Farm House Encroachment
94	1798	4	16	4-09	0-07	Farm House Encroachment
95	1812	4	16	1-12	3-04	Farm House Encroachment
96	1814	2	12	2-05	0-07	Farm House Encroachment
97	1815	2	3	1-16	0-07	Farm House Encroachment
98	1823	4	16	3-17	0-19	TEMPLE
99	1824	4	16	3-06	1-10	TEMPLE
100	1827	4	16	2-10	2-06	TEMPLE
101	1828	4	16	2-17	1-19	TEMPLE
102	1832	4	16	4-11	0-05	Farm House Encroachment
103	1837	1	7	0	1-7	Farm House Encroachment
104	1839	4	19	4-15	0-04	Farm House Encroachment
105	1853	5	8	5-00	0-08	Farm House Encroachment
106	1856	3	3	2-18	0-05	Farm House Encroachment
107	2051	4	4	0-14	3-10	Farm House Encroachment
108	2057	4	16	0-08	4-08	Farm House Encroachment
109	2096	2	4	1-16	0-08	Farm House Encroachment
110	2097	1	17	1-12	0-05	Farm House Encroachment
111	2111	4	16	3-10	1-06	TEMPLE
112	2116	2	5	1-18	0-07	Farm House Encroachment
113	2127	2	14	2-07	0-07	Farm House Encroachment
114	2132	4	16	2-16	2-00	TEMPLE
115	2133	4	16	4-10	0-06	TEMPLE
116	2141	4	6	4-03	0-03	Farm House Encroachment
117	2148	3	7	2-19	0-08	Farm House Encroachment
118	2163	4	7	3-17	0-10	Farm House

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						Encroachment
119	2168	4	16	4-06	0-10	Farm House Encroachment
120	2183	5	0	4-10	0-10	Farm House Encroachment
	Total				**214-02 Bigha-Biswa**	

***Encroachment of 1-18 Bigha – Biswas in Khasra nos. 1817 (1-18) removed on 07/03/2019.**

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Encroachment in the Forest area of Rangpuri						
S. no.	Khasra No.	Area as per Revenue record		Forest Area As per Site (Bigha-biswa)	Encroachment Area AS Per Site	Status As Per Site
		Bigha	Biswa			
1	771	6	14	0	6-14	Farm House Encroachment
2	828	1	15	1-03	0-12	Farm House Encroachment
3	829	2	11	0	2-11	Farm House Encroachment
4	830	4	2	0	4-02	Farm House Encroachment
5	831	3	10	0	3-10	Farm House Encroachment
6	832	4	1	0	4-01	Farm House Encroachment
7	833	4	16	0	4-16	Farm House Encroachment
8	834	4	16	0	4-16	Farm House Encroachment
9	835	4	16	0	4-16	Farm House Encroachment
10	836	4	16	1-00	3-16	Farm House Encroachment
11	837	4	16	3-00	1-16	Farm House Encroachment
12	843	4	16	2-06	2-10	Farm House Encroachment
13	844	4	16	2-10	2-06	Abadi Encroachment
14	845	4	16	3-02	1-14	Abadi Encroachment
15	846	4	16	2-05	2-11	Abadi Encroachment
16	848	3	2	0	3-02	Abadi Encroachment
17	849	5	10	5-00	0-10	Abadi Encroachment
18	850	4	16	4-00	0-16	Abadi Encroachment
19	851	4	16	3-17	0-19	Abadi

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						Encroachment
20	852	4	16	2-10	2-06	Abadi Encroachment
21	853	4	16	3-10	1-06	Abadi Encroachment
22	854	4	16	1-02	3-14	Abadi Encroachment
23	855	4	16	1-09	3-07	Abadi Encroachment
24	856	4	16	1-04	3-12	Abadi Encroachment
25	857	4	16	0	4-16	Abadi Encroachment
26	858	4	16	3-15	1-01	Abadi Encroachment
27	859	4	16	4-04	0-12	TEMPLE
28	874	4	16	3-18	1-18	Abadi Encroachment
29	875	4	16	1-07	3-09	Abadi Encroachment
30	876	4	16	2-04	2-12	Abadi Encroachment
31	879	4	16	4-11	0-05	Abadi Encroachment
32	880	2	19	1-05	1-14	Abadi Encroachment
33	881	5	5	0	5-05	Abadi Encroachment
34	882	5	2	2-10	2-12	Abadi Encroachment
35	886	4	16	2-16	2-0	Abadi Encroachment
36	887	4	16	2-07	2-09	Abadi Encroachment
37	1012/2	3	8	0-08	3	Abadi Encroachment
38	1020/1	1	9	1-03	0-06	Abadi Encroachment
39	1038	4	16	2-02	2-14	Abadi Encroachment
40	1043	4	16	4-12	0-04	Abadi Encroachment
41	1051	1	11	0	1-11	Abadi Encroachment
42	1052	5	13	0	5-13	Abadi Encroachment
43	1053	4	16	2-14	2-02	Abadi Encroachment
44	1060	4	16	3-16	1-0	Abadi

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						Encroachment
45	1061	5	7	0	5-07	Abadi Encroachment
46	1062	4	16	0	4-06	Abadi Encroachment
47	1063	4	16	4-07	0-09	Abadi Encroachment
48	1071	5	6	3-06	2-0	JHUGGIS
49	1072	2	14	1-15	0-19	JHUGGIS
50	1263	6	3	5-08	0-15	JHUGGIS
51	1264	4	10	4-06	0-04	JHUGGIS
52	1328	2	16	0-18	1-18	JHUGGIS
53	1329	6	0	5-14	0-06	JHUGGIS
54	1331	3	8	1-12	1-16	JHUGGIS
55	1335	1	1	0	1-01	Abadi Encroachment
56	1336	2	6	0	2-06	Abadi Encroachment
57	1337	6	13	1-01	5-12	Abadi Encroachment
58	1338	6	4	0	6-04	Abadi Encroachment
59	1339	4	16	0	4-16	Abadi Encroachment
60	1340	3	5	0	3-05	Abadi Encroachment
61	1341	6	7	1-01	5-06	Abadi Encroachment
62	1347	4	16	4-02	0-14	Abadi Encroachment
63	1348	4	16	4-07	0-11	Abadi Encroachment
64	1349	4	16	4-08	0-08	Abadi Encroachment
65	1350	4	16	2-14	2-02	Abadi Encroachment
66	1351	4	16	4-08	0-08	Abadi Encroachment
67	1352	4	16	1-17	2-19	Abadi Encroachment
68	1353	4	16	4-01	0-15	Abadi Encroachment
69	1355	4	16	0-06	4-10	Abadi Encroachment
70	1356	4	16	3-18	0-18	Abadi Encroachment

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71	1357	4	16	3-06	1-10	Abadi Encroachment
72	1358	4	16	4-14	0-02	Abadi Encroachment
73	1360	4	16	4-14	0-02	Abadi Encroachment
74	1394	5	15	5-05	0-10	Abadi Encroachment
75	1398	4	16	2-09	2-07	Abadi Encroachment
76	1399	4	16	1-11	3-05	Abadi Encroachment
77	1400	7	0	3-04	3-16	Abadi Encroachment
78	1405	4	1	3-01	1-0	Abadi Encroachment
79	1406	2	19	2-11	0-08	Abadi Encroachment
80	1412	4	16	3-00	1-16	Abadi Encroachment
81	1413	4	16	0	4-16	Abadi Encroachment
82	1414	1	12	0	1-12	Abadi Encroachment
83	1415	3	8	0	3-08	Abadi Encroachment
84	1417	4	16	0	4-16	Abadi Encroachment
85	1418	4	16	3-18	0-18	Abadi Encroachment
86	1419	4	16	0	4-16	Abadi Encroachment
87	1420	4	16	2-00	2-16	Abadi Encroachment
88	1463	4	16	4-12	0-04	Abadi Encroachment
89	1464	4	16	0	4-16	Abadi Encroachment
90	1465	4	16	0	4-16	Abadi Encroachment
91	1466	4	16	2-11	2-05	Abadi Encroachment
92	1468	4	16	2-08	2-08	Abadi Encroachment
93	1469	4	16	3-04	1-12	Abadi Encroachment
94	1477	4	16	4-14	0-02	Abadi Encroachment
95	1492	4	16	4-02	0-14	Abadi Encroachment

96	1494	3	17	2-14	1-03	Abadi Encroachment
97	1498	3	15	0	3-15	Abadi Encroachment
98	1535	3	15	3-07	0-08	Ryan school Boundary
99	1812	3	2	1-18	1-04	JHUGGIS
100	1814	5	7	4-03	1-04	JHUGGIS
101	1825	4	16	4-01	0-15	Abadi Encroachent
102	1827	5	0	4-08	0-12	Abadi Encroachent
103	1828	5	4	4-08	0-16	Abadi Encroachent
104	1829	4	16	4-12	0-04	Abadi Encroachent
105	1830	3	1	2-15	0-06	Abadi Encroachent
	Total				**246-01 Bigha-Biswa**	

***Encroachment of 9-18 Bigha – Biswas in Khasra nos. 1495/1 (4-16) and 1797(5-2) removed on 07/03/2019.**

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Annexure – RZ6

Encroachment in the Forest area of Mahipalpur					
S.No.	Khasra No.	Bigha	Biswa	Encroachment As per Site	Remark
1	834/1	2	0	2-00	Factory Encroachment
2	838/1	1	10	1-06	Dumping of building material
5	839/2	2	4	1-18	Abadi Encroachment
6	840	2	16	0-09	Abadi Encroachment
7	841/1	2	10	1-14	Abadi Encroachment
8	841/2	1	7	0-18	Abadi Encroachment
9	841/3	1	2	0-04	CNG PUMP
11	843/5	5	17	2-06	Abadi Encroachment
13	879/1	1	3	0-10	Abadi Encroachment
14	879/2	1	5	1-05	Abadi Encroachment
	Total			**17-04**	

Encroachment Status

SL. No.	Village	Total encroachment identified as on 05.04.2019 (ha)	Encroachment left	Total encroachment removed from 2019 till date	Division
1	Aaya Nagar	14.5	12.9	1.731	South
2	Chhattarpur	21.3	20.917	0.283	South
3	Nebsarai	22.29	14.28	8.2	South
4	Sahoorpur	20.07	15.41	4.51	South
5	Devli	38.16	37.866	0.004	South
6	Asola	56.91	38.17	18.74	South
7	Bhatti	40.27	38.19	1.77	South
8	Maidangarhi	6.67	3.77	2.85	South
9	Saidulajab	9.2	8.72	0.41	South
10	Satbari	15.3	10.19	5.02	South
11	Jaunapur	24.2	11.66	12.7	South
12	Deramandi	33.6	12.66	20.75	South
13	Tughlakabad	33.9	31.62	2.5	South
14	Pulpehladpur	20.7	20.17	0.42	South
15	Rajokri	18.05	14.04	3.87	West
16	Rangpuri	20.7	14.257	6.323	West
17	Mahipalpur	1.4	1.43	0	West
18	Ghitorni	1.39	1.39	1.29	West
	Total	**398.61**	**308.552**	**91.118**	

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1506

(4)

Annexure 12 Colly Annexure

Item No.	Court No.	Section
15 & 53	1	PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

IA Nos. 20-21 in W.P.(C) 4677 OF 1985

M C Mehta ...Petitioner

vs.

Union of India & Ors. ...Respondents
(for directions)

WITH

NEWS ITEM i.e., "POLLUTION IS NOT OUR RESPONSIBILITY" PUBLISHED IN DELHI TIMES, DATED SEPTEMBER 5, 1995 IN W.P.(C) No. 4677/85

AND

NEWS ITEM i.e., "DDA MAKES LAKE DISAPPEAR, FOREST SHRINK" PUBLISHED IN DELHI TIMES, DATED SEPTEMBER 5, 1995 IN W.P.(C) No. 4677/85

WITH

IA No. 18 in W.P.(C) 4677/85

Date: 29-9-1995 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE KULDIP SINGH
HON'BLE MR. JUSTICE S SAGHIR AHMAD

For the Petitioner: Ms. Seema Midha, Adv.

: Mr. Ranjit Kumar, Adv.

For the Respondent: Mr. Altaf Ahmad, ASG
Mr. R Venugopal Reddy, Sr. Adv.
Mr. Y P Mahajan, Adv.
Ms. Sushma Suri, Adv.

: Ms. Meenakshi Arora, Adv.

: Mr. R K Maheshwari, Adv.

: Mr. Arun Jaitley, Sr. Adv.
Mr. V B Saharya, Adv.

: Ms. Geeta Luthra, Adv.
Mr. D N Goburdhan, Adv.

Order 30.9.95 at 1.10 P.M

(5)

2.

: Mr. Jitendra Sharma, Sr. Adv.
Mr. Rajinder Dhawan, adv.
Ms. Gunwant Dara, adv.
Mr. P Gaur, adv.

: Mr. Ravinder Narain, adv.
Mr. S Sukumaran, adv.
Ms. Punita Singh, adv.

: Mr. I S Goyal, adv.
Ms. Indu Malhotra, adv.

: Mr. S N Terdol, adv.
Mr. B C Barua, adv.

: Mr. R S Suri, adv.

: Mr. A K Srivastava, adv.

: Mr. Kailash Vasdev, adv.

: Mrs. Shiel Sethi, adv.

: Mr. Ranbir Yadav, adv.

: Mr. Vijay Panjwani, adv.

: Mr. R Saridharan, adv.

: Mr. S K Bhattacharya, adv.

UPON hearing counsel for the parties the Court made the following ORDER

Pursuant to this Court's order dated September 1, 1995 affidavits have been filed by Mr. D S Negi, Secretary Environment, Govt. of Delhi; Mr. D M Sapolia, Deputy Commissioner, Govt. of Delhi; Mr. B M Nimesh, L & D O. Ministry of Urban Development and Mr. D P Singh, Director (Horticulture), M.C.D. The contents of these affidavits have been discussed with the learned counsel for the parties. Mr. Altaf Ahmad, learned Addl. Solicitor General stated before us on September 1, 1995 that the Lt. Governor had already taken a decision to constitute a Ridge Management Board. Mr. Altaf Ahmad states

that the orders in this respect are likely to be issued by the Lt. Governor shortly. Mr. Altaf Ahmad may place a copy of the order constituting the Board before this Court on the next date of hearing. The name of the conservators appointed as Members of the said Board may also be indicated.

It cannot be disputed that the total area comprising the ridge is uncultivable. No cultivation can be permitted in this area. The area is primarily forest area and has to be preserved as a lung for the city of Delhi. We have examined various provisions of law which were placed before us on September 1, 1995, and which have been noted in our order of that date. Our attention has been invited to proviso to Section 154 of the Delhi Land Reforms Act, 1954. We are prima facie of the view that total ridge area which comes within the Delhi Gaon Sabha area can be excluded from the Sabha area by following the procedure under the proviso to Section 154 of the Delhi Land Reforms Act, 1954. Mr. Altaf Ahmad states that he would examine the provisions and shall also have consultation with the concerned authorities in this respect.

To come up on 10th October, 1995 at 2 P.M.

Pursuant to this Court's order dated September 8, 1995, Mr. Virender Singh, Secretary Industries and Mr. J C Gambhir on behalf of the Delhi Development Authority have filed their affidavits. So far as the affidavit of Mr. Gambhir is concerned, we are prima facie satisfied. Nothing more need be done at this stage. We shall take up the affidavit of Mr. Virender Singh for consideration on November 3, 1995.

Mr. Arun Jaitley, learned senior counsel states that as requested by us he informed the Full Bench of the Delhi High Court that the proceedings in this Court are held up because of the matter pending before the High Court. Mr. Jaitley states that the arguments have been concluded and the judgment is awaited. We adjourn the consideration of this matter to October 10, 1995.

Pursuant to this Court's order dated September 8, 1995, Ms. Suman Swarup, Secretary Department of Land & Building has filed an affidavit. It is stated in the affidavit that the Land Acquisition Collector has already issued public notices through two daily Newspapers - Pioneer (English) and Rashtriya Sahara (Hindi) on September 15, 1994 thereby inviting the claimants through the public notices to collect the 80% compensation money. It is further stated that a notice was also pasted at the Village Chaupal

and other prominent places in Village Nilothi and Ranhola. According to the Secretary, wide publicity was also given through beating of the drum in the village. It is stated that all measures have been taken by the Land Acquisition Collector to ensure that the land owners should receive 80% of the compensation as per law.

In case the land owners are not coming forward to receive the compensation amount they have no right to stop the undertaking from entering the land and starting the construction of STP. We direct the Delhi Development Authority, Delhi Administration and the Undertaking to enter the land and start the work. For entering the land, if the police help is necessary that may be provided by the Delhi Administration.

Kanchan

(Kanchan Jain)
Court Master

Note: Copy of the order be issued on 30.9.95. by Copying Section

r
W.P(C)No. 202 OF 1995

ITEM No. 26 Court No. 1 SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NO.634-635 in WP (C) NO. 202/1995@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

T.N. GODAVARMAN THIRUMALPAD Petitioners˜

VERSUS

UNION OF INDIA Respondents

(For impleadment and directions)

WITH
IA NOs. 697-698 in WP 202/95
(For directions and exemption from filing OT)

IA NO. 756 in WP 202/95
(For directions)

IA No. 757 in WP 202/95
(For directions)

IA No. 758 in WP 202/95
(For directions)

IA No. 295 in WP 202/95
(Interim application through Amicus Curiae for directions regarding the State of Assam PCCF order dated 12th February, 1998)

Date : 09/05/2002 These applications were listed for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE H.K. SEMA

Amicus Curiae Mr. Harish N Salve, SG (AC)
Mr. U U Lalit, Adv. (AC)
Mr. Siddharth Chaudhary, Adv.

For Petitioner(s) Mr. Mahendra Vyas, Adv.
Mr. P K Manohar, Advs.

For Ministry of Environment & Forests/UoI Mr. A D N Rao, Adv.
Mr. R N Poddar, Adv.
Mr. S Wasim A Qadri, Ms. Alka Agarwal,
Mr. A K Raina, Mr. P Parmeswaran,
Ms. Anil Katiyar and Mr. B V Balram
Das, Advs.

For M/o Railways Mr. Mukul Rohtagi, ASG.
Ms. Alka Agarwal, Adv.
Mr. B.V. Balaram Das, Adv.

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For Applicant (s)

IAs 634-635,697-698	Mr. Mukul Rohtagi, ASG Ms. Tasneem Ahmadi, Mr. Bharat Sangal, Ms. Sangeeta Panicker and Mr. R K Mecolt Singh, Advs.
in IA 295, 756, 757 & 758	Mr. Harish N. Salve, S.G. (A.C.) Mr. Siddharth Choudhary, Adv. Mr. U.U. Lalit, Adv. (A.C.)
in IA 759	Mr. T. Raja, Adv.

For Respondent(s)

State of Assam	Ms. Krishna Sarma, Adv. Ms. Asha G Nair and Mr. V.K. Siddharthan, Advs. for M/s. Corporate Law Group, Advs.
Andaman & Nicobar Administration	Mr. Altaf Ahmad, ASG Ms. Sunita Sharma and Mr. Ashok Bhan, and Mr. D.S. Mahra, Adv.
State of Andhra Pradesh	Mr. T V Ratnam, Adv. Mr. K Subba Rao, Adv.
State of Arunachal Pradesh	Mr. Anil Shrivastav, Adv.
State of Bihar	Mr. B B Singh, Adv.
State of Chhatisgarh	Mr. Prakash Shrivastava, Adv.
UT of Chandigarh	Ms. Kamini Jaiswal, Adv. Ms. Aishwarya Rao, Adv.
UT of Daman & Diu, Dadra & Nagar Haveli & Lakshadweep	Mr. Kailash Vasdev, Sr. Adv. Ms. Sunita Sharma, Adv. Mr. D S Mahra, Adv.
State of Goa	Ms. A Subhashini, Adv.
State of Gujarat	Ms. Hemantika Wahi, Adv. Ms. Sumita Hazarika and Ms. Aruna Gupta, Advs.
State of Haryana	Mr. Mahendra Anand, Sr. Adv. Mr. J P Dhanda, Adv. Ms. Raj Rani Dhanda, Mr. K P Singh and Mr. D S Nagar, Advs.
State of Himachal Pradesh	Mr. Naresh K Sharma, Adv.
State of Jharkhand	Mr. Arup Banerjee, Adv. Mr. Ashok Mathur, Adv.
State of Karnataka	Mr. Sanjay R Hegde, Adv. Mr. Satya Mitra, Adv.
State of Kerala	Mr. K R Sasiprabhu, Adv.

....3/-

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State of Mizoram	Mr. Hemantika Wahi, Adv. Ms. Sumita Hazarika and Ms. Aruna Gupta, Advs.
State of M.P.	Mr. Vivek Tankha, Adv. Genl. Mr. S K Agnihotri, Adv. Mr. Anil Kumar Pandey, Adv. Mr. Rohit K Singh, Adv.
State of Meghalaya	Mr. Ranjan Mukherjee, Adv.
State of Manipur	M/s Gireesh Kumar, and K.H. Nobin Singh, Advs.
State of Maharashtra	Mr. S S Shinde and Mr. S V Deshpande, Advs.
State of Nagaland	Ms. V D Khanna, Adv.
State of Orissa	Mr. Raj Kumar Mehta, Adv.
Govt. of Pondicherry	Mr. V G Pragasam, Adv.
State of Punjab	Mr. Atul Nanda, Dy. Adv. Genl. Mr. Rajeev Sharma, Adv.
State of Sikkim	Mr. A Mariarputham, Adv. Ms. Aruna Mathur, Mr. Anurag D Mathur, Advs. for Arputham Aruna & Co., Advs.
State of Tripura	Mr. Gopal Singh, and Mr. Rahul Singh, Advs.
State of Uttaranchal	Ms. Rachna Srivastava, Adv. Mr. Mahesh C. Kaushiwa, Adv. Mr. Ajay K. Agarwal, Adv. Mr. Mahesh Chandra, Adv.
State of U.P.	Mr. Ajay K Agrawal, Adv. Ms. Alka Agarwal, Adv.
State of West Bengal	Mr. Avijit Bhattacharjee, Adv. Mr. Atanu Saikia, Adv.
For UOI in IA 295	Mr. Prateek Jalan & Mr. R.N. Poddar, Advs.
For DDA	Mr. Vishnu B. Saharya, Adv. for M/s VB Saharya & Co., Advs.

UPON hearing counsel, the Court made the following

O R D E R

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IA NO. 756@@

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We direct the Bhure Lal Committee to examine the possibility of development of forest and large tracts of

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land which have been acquired by the Delhi Administration and the Delhi Development Authority and which are still lying undeveloped. Liberty will be given to the Delhi Development Authority and the Delhi Administration to place before the Bhure Lal Committee the status with regard to

the utilisation of the said land. Bhure Lal Committee may give its report within twelve weeks from today. Within two weeks from today the Delhi Development Authority and the Delhi Administration will file affidavits with Bhure Lal Committee indicating the land details or the land acquired and which have not been constructed upon or utilised till today.

IA NO. 757@@
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Counsel for the Union of India states that this application will be placed before the Expert Committee for its consideration. In the meantime, no further building plans or construction shall be sanctioned by any authority. List in August, 2002.

IA NO. 758@@
EEEEEEEEEE

List in August, 2002.

IA NOS. 634-635@@
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Place before the Standing Committe of I.B.W.A. which will submit its report within twelve weeks. List thereafter.

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I.A. NO. 759/2002@@
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Taken on board.

Issue notice. In the meantime no trees on the Gurudwara road should be cut.

I.A. No. 295@@
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Disposed of in terms of the signed order.

Rest of the IAs@@
EEEEEEEEEEEEEE

List in August 2002.

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Kalyani. (S.L. GOYAL)@@
AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA
COURT MASTER @@
A AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA

(Signed Order is placed on the file.)

.PL58

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (C) NO. 202 OF 1995@@
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L.......T.......T.......T.......T.......T.......T........T.......T....R

T.N. GODAVARMAN THIRUMALPAD ..... APPELLANTS

Versus

UNION OF INDIA & ORS. ..... RESPONDENTS
~

WITH
I.A. NO. 295 IN W.P. (C) NO. 202 OF 1995@@
EEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEEE

AND
WRIT PETITION (C) NO. 171 OF 1996@@
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After hearing the learned Amicus Curiae, counsel for the parties and taking into consideration the suggestions placed before us by the learned Attorney General, we pass the following order:-

(1) It is submitted that till the Central Government constitutes a statutory agency as contemplated by Section 3 of the Environment (Protection) Act, 1986, it is necessary and expedient that an authority be constituted at the national level to be called Central Empowered Committee [hereinafter the Empowered Committee] for monitoring of implementation of Hon'ble Court's orders and to place the non-compliance cases before it, including in respect of encroachment removals,

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implementations of working plans, compensatory afforestation, plantations and other conservation issues.

(2) The Empowered Committee shall comprise of a Chairman to be nominated by Ministry of Environment and Forest [MoEF] in consultation with the Amicus Curiae. It will have one nominee of the MoEF, and two NGOs (also to be nominated in consultation with the Amicus Curiae). Shri M.K. Jiwrajka will be its Member-Secretary. The persons so appointed (other than the nominee of the Ministry) shall not be removed without leave of the Court.

(3) Pending interlocutory applications in these two writ petitions as well as the reports and affidavits filed by the States in response to the orders made by the Court shall be examined by the Committee, and their recommendations will be placed before Hon'ble Court for orders.

(4) Any individual having any grievance against any steps taken by the Government or any other authority in purported compliance with the orders passed by this

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Hon'ble Court will be at liberty to move the Committee for seeking suitable relief. The Committee may dispose of such applications in conformity with the orders passed by Hon'ble Court. Any application which cannot be appropriately disposed of by the Committee may be referred by it to this Hon'ble Court.

(5) The Committee shall have the power to:

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(a) Call for any documents from any person or the Government of the Union or the State or any other official;

(b) Summon any person and receive evidence from such person on oath either on affidavit or otherwise.

(c) Seek assistance/presence of any person(s)/official(s) required by it in relation to its work.

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(6) The Committee may decide its own procedure for

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dealing with applications and other issues. Union of India shall provide suitable and adequate office accommodation for the Committee. The expenditure incurred on the working of the Committee including salary/remuneration (to the extent not payable by the Government) to the members and supporting staff, may be met out of income accruing to the Special Investigating Team [SIT]. Necessary procedure for this may be formulated by the Committee in consultation with the SIT.

(7) The Committee is empowered to co-opt one or more persons as its members or as special invitees for dealing with specific issues. While dealing with issues pertaining to a particular State, wherever feasible, the Chief Secretary and Principal Chief Conservator of Forests of the State shall be co-opted as special invitees.

(8) The Committee shall submit quarterly reports to the Hon'ble Court. It will be at liberty to seek clarifications/modifications needed by it from Hon'ble Court.

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I.A. No. 295 is disposed of in the aforesaid terms.

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(ARIJIT PASAYAT)

New Delhi,
May 09, 2002.

.....J
(H.K. SEMA)

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OFFICE OF THE DEVELOPMENT COMMISSIONER
GOVERNMENT OF DELHI
5/9, UNDER HILL ROAD, DELHI-54.

No.F.56(235)/95/Dev.HQ/ Dated:-

ORDER

Sub: Constitution of Ridge Management Board.

In partial modification of the order of even no. dated 6.10.95, Lt. Governor of Delhi is pleased to order that the Conservator of Forests, Govt. of Delhi will be a member of the Board instead of Deputy Conservator of Forests, Delhi and he will also perform the duties of the Secretary of the Board.

(R. RAGHURAMAN)
Joint Secretary (Environment)

No.F.56(235)/95/Dev.HQ/ 4948 Dated:- 25/11/96

Copy forwarded to :-

1. Chief Secretary, Delhi.
2. Vice Chairman, DDA, New Delhi.
3. Finance Secretary, Delhi.
4. Indian Society of Environment Management, N.G.O., B-3, Jamia Enclave, Jamia Nagar, New Delhi - 25.
5. Prakarti-Centre for Environment Protection and Development (NGO), No. 9, Vishwash Apartments No. 3, Shabnkarchaya Marg, Delhi - 54.
6. Conservator of Forests, Govt. of Delhi.
7. Dy. Conservator of Forests, Govt. of Delhi.

(R. RAGHURAMAN)
Joint Secretary (Environment)

Copy forwarded for information to :-

1. Secy. to the Govt. of India, M/o Urban Affairs & Employment, Nirman Bhawan, New Delhi.
2. Principal Secretary, Urban Development, Delhi.
3. DG of Works, CPWD, New Delhi.
4. Spl. Officer, NDMC, New Delhi.
5. Commissioner, MCD, Delhi.
6. Deputy Commissioner, Delhi.
7. Secretary to L.G. Delhi.
8. Secretary to Chief Minister, Delhi.
9. Secy. to Minister of Development, Delhi.
10. Land & Development Officer, Nirman Bhawan.
11. Forest Settlement Officer/ADN (Revenue), Delhi.

(R. RAGHURAMAN)
Joint Secretary (Environment)

E/OCF
96

OFFICE OF THE DEVELOPMENT COMMISSIONER
GOVT. OF NCT OF DELHI, A/V, UNDER HILL ROAD,
DELHI-110054

No.F.56(225)/95/Dev./HQ/ 5596-5612 Dated: 06-10-1995

ORDER

Sub: Constitution of Ridge Management Board

Lt. Governor, Delhi is pleased to constitute the Ridge Management Board, consisting of the following members-

1.	Chief Secretary, Delhi	Chairman
2.	Vice-Chairman, DDA	Member
3.	Secretary (Env. & Forest), Delhi	Member
4.	Finance Secretary, Delhi	Member
5.	Representative of Indian Society of Environmental Management (NGO)	Member
6.	Representative of Prakarti - Centre for Environmental Protection & Development (NGO)	Member
7.	Conservator of Forests, Delhi	Member - Chief Executive (Post under creation)
8.	Dy. Conservator of Forests, Delhi	Secretary

(2) The functions of the Board shall be as follows:-

i) Execution of the management scheme for the Ridge forests as the green lungs of Delhi ;

ii) Protection of the boundary and boundary fences of the Ridge ;

iii) Preparation and execution of detailed plans for upgradation of the Ridge in accordance with sound sylvi cultural and practices applicable to city forests and nature resources.

iv) Control of the usage by the public of such areas of the Ridge forests as may be declared as "open", by the 'Board'.

v) Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge forest under appropriate orders.

contd.....P/2

vi) Any other functions ancillary to the above purposes.

(3) The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

(R. RAGHURAMAN)
JT. SECY. (ENVIRONMENT)

No.F.56(235)/95/Dev./HO/4606-4612 Dated/ce 10.10.95

Copy forwarded to :-

1. Chief Secretary, Delhi.
2. Vice-Chairman, DDA, New Delhi.
3. Finance Secretary, Delhi.
4. Indian Society of Environmental Management (NGO), B-III, Jamia Enclave, Jamia Nagar, N.Delhi-25.
5. Prakarti - Centre for Environmental Protection and Development (NGO) No. 9, Vishwa Apartments, No. 3, Shankracharya Marg, Delhi - 54.
6. Dy. Conservator of Forests, Delhi.

(R. RAGHURAMAN)
JT. SECY. (ENVIRONMENT)

Copy forwarded for information to :-

1. Secretary to the Govt. of India, Ministry of Urban Affairs & Employment, Nirman Bhawan, New Delhi.
2. Principal Secretary(Urban Development), Delhi.
3. DG of Works, CPWD, New Delhi.
4. Spl. Officer, NDMC, New Delhi.
5. Commissioner, MCD, Delhi.
6. Deputy Commissioner, Delhi.
7. Secretary to Lt. Governor, Delhi.
8. Secretary to Chief Minister, Delhi.
9. Secretary to Minister of Development, Delhi.
10. Land & Development Officer, Nirman Bhawan, New Delhi.
11. Forest Settlement Officer / ADM (Revenue), Delhi.

(R. RAGHURAMAN)
JT. SECY. (ENVIRONMENT)

[TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE – EXTRAORDINARY]

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2nd FLOOR, A BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-02

No. F.11(26)/PA/DCF/95/Vol VIII/Part/ 620-40 **Dated:** 30/4/13

ORDER

Sub: **Reconstitution of Ridge Management Board - regarding.**

Lt. Governor, Delhi is pleased to reconstitute the Ridge Management Board, consisting of the following members-

1.	Chief Secretary, Delhi	Chairman
2.	Vice-Chairman, DDA	Member
3.	Secretary (Env. & Forests), Delhi	Member
4.	Finance Secretary, Delhi	Member
5.	Director, Centre for Science and Environment (NGO)	Member

78/2

6.	CEO, WWF – India (NGO)	Member
7.	Chief Conservator of Forests & Chief Wildlife Warden, Delhi	Member
8.	Additional Principal Chief Conservator of Forests, Delhi	Member Secretary

Tenure of the NGOs shall be two (2) years.

The functions of the Board shall be as follows:

(i) Execution of the management scheme for the Ridge forests as the green lungs of Delhi;

(ii) Protection of the boundary and boundary fences of the Ridge;

(iii) Preparation and execution of detailed plans for upgradation of the Ridge in accordance with sound silvicultural practices applicable to city forests and natural resources;

(iv) Control of the usage by the public of such areas of the Ridge forests as may be declared as "open" by the 'Board'.

(v) Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge forest under appropriate orders.

(vi) Any other functions ancillary to the above purposes.

(vii) The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

This order is in supersession of the following previous orders on the subject:

1. F.56 (235)/95/Dev./HQ/5596-5612 dated 06.10.1995.
2. F.56(235)/95/Dev./HQ/4948 dated 25.10.1996.
3. F.11(26)/PA/DCF/95/Vol.IV/1670-85 dated 28.06.2002.

(Sanjiv Kumar)
Secretary (Environment & Forests)

77/c

No. F.11(26)/PA/DCF/95/Vol VIII/Part/ 620-40 Dated: 30/4/13

Copy forwarded to:-

1. Chief Secretary, Govt. of NCT of Delhi.
2. Vice-Chairman, DDA, New Delhi.
3. Finance Secretary, Govt. of NCT of Delhi.
4. Centre for Science and Environment (NGO), 41 Tughlakabad Institutional Area, Delhi – 110062.
5. WWF – India, 172 B Lodhi Estate, New Delhi 110003.
6. CCF & CWLW, Department of Forests & Wildlife, Govt. of NCT of Delhi.
7. Addl. PCCF, Department of Forests & Wildlife, Govt. of NCT of Delhi.

(Sanjiv Kumar)
Secretary (Environment & Forests)

Copy forwarded for information to:-

1. Secretary to the Govt. of India, Ministry of Urban Development, Nirman Bhawan, New Delhi.
2. Secretary to the Govt. of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Prinicipal Secretary (Urban Development), GNCT of Delhi.
4. DG (Works), CPWD, New Delhi.
5. Chairperson, NDMC, New Delhi.
6. Commissioner, MCD (North), Delhi.
7. Commissioner, MCD (South), Delhi.
8. Commissioner, MCD (East), Delhi.
9. All Deputy Commissioners, Delhi.
10. Pl.Secretary to the Lt. Governor, Delhi.
11. Pl. Secretary to the Chief Minister, Delhi.
12. Secretary Urban Development, GNCT of Delhi.
13. Land & Development Officer, Ministry of Urban Development, Nirman Bhawan, New Delhi.
14. Forest Settlement Officer/ADM (Revenue), Delhi.

(Sanjiv Kumar)
Secretary (Environment & Forests)

[TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE – EXTRAORDINARY]

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2nd FLOOR, A BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-02

No. F.11(26)/PA/DCF/95/Vol VIII/Part/2036-56 **Dated:** 03-7-17

ORDER

Sub: Reconstitution of Ridge Management Board - regarding.

Lt. Governor, Delhi is pleased to reconstitute the Ridge Management Board, consisting of the following members-

1. Chief Secretary, Delhi — Chairman
2. Vice-Chairman, DDA — Member
3. Secretary (Env. & Forests), Delhi — Member
4. Finance Secretary, Delhi — Member
5. Director, Centre for Science and Environment (NGO) — Member

6. Executive Director, Swechha (NGO) — Member
7. Additional Principal Chief Conservator of Forests & Chief Wildlife Warden, Delhi — Member
8. Additional Principal Chief Conservator of Forests, Delhi — Member Secretary

Tenure of the NGOs shall be upto 29.04.2019.

The functions of the Board shall be as follows:

(i) Execution of the management scheme for the Ridge forests as the green lungs of Delhi;

(ii) Protection of the boundary and boundary fences of the Ridge;

(iii) Preparation and execution of detailed plans for up gradation of the Ridge in accordance with sound silvicultural practices applicable to city forests and natural resources;

(iv) Control of the usage by the public of such areas of the Ridge forests as may be declared as "open" by the 'Board'.

(v) Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge forest under appropriate orders.

(vi) Any other functions ancillary to the above purposes.

(vii) The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

This order is in supersession of the following previous orders on the subject:

1. F.56 (235)/95/Dev./HQ/5596-5612 dated 06.10.1995.
2. F.56(235)/95/Dev./HQ/4948 dated 25.10.1996.
3. F.11(26)/PA/DCF/95/Vol.IV/1670-85 dated 28.06.2002.
4. F.11(26)/PA/DCF/95/Vol.VIII/Part/620-40 dated 30.04.2013

(Keshav Chandra)
Secretary (Environment & Forests)

F.11(26)/PA/DCF/95/Vol VIII/Part/2036-56 Dated:07-2017

Copy forwarded to:-

1. Chief Secretary, Govt. of NCT of Delhi.
2. Vice-Chairman, DDA, New Delhi.
3. Finance Secretary, Govt. of NCT of Delhi.
4. Centre for Science and Environment (NGO), 41 Tughlakabad Institutional Area, Delhi – 110062.
5. Swechha, R 84, Khirkee Extension, Malviya Nagar, New Delhi-India.
6. CCF & CWLW, Department of Forests & Wildlife, Govt. of NCT of Delhi.
7. Addl. PCCF, Department of Forests & Wildlife, Govt. of NCT of Delhi.

(Keshav Chandra)
Secretary (Environment & Forests)

Copy forwarded for information to:-

1. Secretary to the Govt. of India, Ministry of Urban Development, Nirman Bhawan, New Delhi.
2. Secretary to the Govt. of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Prinicipal Secretary (Urban Development), GNCT of Delhi.
4. DG (Works), CPWD, New Delhi.
5. Chairperson, NDMC, New Delhi.
6. Commissioner, MCD (North), Delhi.
7. Commissioner, MCD (South), Delhi.
8. Commissioner, MCD (East), Delhi.
9. All Deputy Commissioners, Delhi.
10. Pl.Secretary to the Lt. Governor, Delhi.
11. Pl. Secretary to the Chief Minister, Delhi.
12. Secretary Urban Development, GNCT of Delhi.
13. Land & Development Officer, Ministry of Urban Development, Nirman Bhawan, New Delhi.
14. Forest Settlement Officer/ADM (Revenue), Delhi.

(Keshav Chandra)
Secretary (Environment & Forests)

रजिस्ट्री सं. डी.एल.- 33002/99 REGD. No. D. L.-33002/99

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

सत्यमेव जयते

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No. 78] DELHI, MONDAY, MARCH 1, 2021/PHALGUNA 10, 1942 [N. C. T. D. No. 350

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

वन एवं वन्यजीव विभाग

आदेश

दिल्ली, 1 मार्च, 2021

विषयः रिज प्रबंधन बोर्ड का पुनर्गठन।

फा. सं. 11(26)/पीए/डीसीएफ/95/खंड/VIII/पार्ट/11765–87.—दिल्ली रिज प्रबंधन बोर्ड का पुनर्गठन किया जाता है, जिसमें निम्नलिखित सदस्य सम्मिलित हैः–

1. मुख्य सचिव, दिल्ली सरकार — अध्यक्ष
2. उपाध्यक्ष, दिल्ली विकास प्राधिकरण — सदस्य
3. प्रधान सचिव/सचिव (पर्यावरण एवं वन विभाग), दिल्ली सरकार — सदस्य
4. प्रधान सचिव/सचिव वित्त, दिल्ली सरकार — सदस्य
5. श्री विवेक मेनन, मुख्य कार्यकारी अधिकारी WTI (वाइल्डलाइफ ट्रस्ट ऑफ इंडिया) — सदस्य

6. श्री सोहेल मदान, सरंक्षण शिक्षा केन्द्र, तुगलकाबाद — सदस्य
(बंबई नेचुरल हिस्ट्री सोसाईटी द्वारा संचालित)

7. मुख्य वन सरंक्षक एवं — सदस्य
मुख्य वन्यजीव प्रतिपालक,दिल्ली सरकार

8. प्रधान मुख्य वन सरंक्षक, दिल्ली सरकार — सदस्य सचिव

गैर सरकारी संगठनो / गैर सरकारी सदस्यों का कार्यकाल 29.04.2022 तक होगा।

बोर्ड के कार्य निम्न प्रकार होंगे:–

(i) दिल्ली को हरा भरा रखने के लिये रिज वनों की प्रबंधन योजना का कार्यान्वयन;

(ii) रिज के दीवारों तथा बाहरी बाड़ों का सरंक्षण;

(iii) शहरी वन एवं प्राकृतिक संसाधनों के लिये लागू बेहतर वनवर्धनिक पद्धति के अनुसार रिज के उन्नयन के लिये विस्तृत योजनाओं को तैयार करना तथा उनका कार्यान्वयन;

(iv) "बोर्ड द्वारा खुला" के रूप में घोषित रिज वनों के ऐसे क्षेत्रों को जनता द्वारा उपयोग करने का नियत्रण;

(v) विधिवत् आबंटियों को आबंटित क्षेत्र से अधिक में अतिक्रमण न होने देने को सुनिश्चित करना, जब तक कि वे समुचित आदेशों के अन्तर्गत रिज वन से स्थानान्तरित नहीं हो जाते;

(vi) उपरोक्त प्रयोजन के लिये आनुषंगिक कोई अन्य प्रकार्य;

(vii) बोर्ड अपनी किसी बैठक में ऐसे दो व्यक्तियों को शामिल कर सकता है जिन्हें वानिकी क्षेत्रीय पारिस्थितिकी, प्रकृति सरंक्षण एवं सबंधित विषयों का विशेष ज्ञान हो।

यह आदेश निम्नलिखित पूर्ववर्ती आदेशों के अधिक्रमण में है:

1. फा0 56(235)/95/वि0/मुख्या0/5596–5612 दिनांक 06.10.1995
2. फा0 56(235)/95/वि0/मुख्या0/4948 दिनांक 25.10.1996
3. फा0 11(26)/पीए/डीसीएफ/95/खंड–IV/1670–85 दिनांक 28.06.2002
4. फा0 11(26)/पीए/डीसीएफ/95/खंड–VIII/620.40 दिनांक 30.04.2013
5. सं0 फा011(26)/पीए/डीसीएफ/95/खंड/VII/पार्ट/2036–56 दिनांक 03.07.2017

यह आदेश मंत्री (पर्यावरण एवं वन) दिल्ली सरकार की स्वीकृति द्वारा जारी किया जाता है।

संजीव खिरवार, प्रधान सचिव (पर्यावरण एवं वन)

DEPARTMENT OF FORESTS AND WILDLIFE

ORDER

Delhi, the 1st March, 2021

Subject: Reconstitution of Ridge Management Board- regarding.

F. No. 11(26)/PA/DCF/95/Vol.VIII/Part/ 11765-87.—The Ridge Management Board is hereby reconstituted consisting of the following members:

1.	Chief Secretary, Delhi	Chairman
2.	Vice-Chairman, DDA	Member
3.	Pr. Secretary/Secretary (Env. & Forest), Delhi	Member
4.	Pr. Secretary/Secretary (Finance), Delhi	Member

5.	Sh. Vivek Menon, CEO WTI (Wildlife Trust of India, Delhi)	Member
6.	Sh. Sohail Madan, Centre Manager Conservation Education Centre, Tughlaqabad (Run by Bombay Natural History Society, Delhi)	Member
7.	Chief Conservator of Forests & , Chief Wildlife Warden, GNCT of Delhi	Member
8.	Principal Chief Conservator of Forests, GNCT of Delhi	Member Secretary

Tenure of the Non Governmental Organisations/Non-Official Members shall be up to 29.04.2022.

The functions of the Board shall be as follows:

i. Execution of the management scheme for the Ridge forests as the green lungs of Delhi;

ii. Protection of the boundary and boundary fences of the Ridge.

iii. Preparation and execution of detailed plans for upgradation of the Ridge in accordance with sound silvicultural practices applicable to city forests and natural resources.

iv. Control of the usage by the public of such areas of the Ridge forests as may be declared as "open" by the 'Board'.

v. Ensuring that there are no encroachments in excess of the areas allotted to the lawful allottees, till they are shifted from the Ridge Forest under appropriate orders.

vi. Any other functions ancillary to the above purposes.

vii. The Board may co-opt for any of its meetings not more than two persons having special knowledge of forestry, regional ecology, nature conservation and related subjects.

The order is in supersession of the following previous orders on the subject:

1. F.56(235)/95/Dev./HQ/5596-5612 dated 06.10.1995.
2. F.56(235)/95/Dev./HQ/4948 dated 25.10.1996.
3. F.11(26)/PA/DCF/95/Vol.IV/1670-85 dated 28.06.2002.
4. F.11(26)/PA/DCF/95/Vol.VIII/Part/620-40 dated 30.04.2013.
5. F.11(26)/PA/DCF/95/Vol. VIII/Part/2036-56 dated 03.07.2017.

This issues with the approval of the Minister (Environment & Forests), Govt. of NCT of Delhi.

SANJEEV KHIRWAR, Pr. Secy. (Environment & Forests)

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
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SURENDER MAHADASAM

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ITEM NOS.401+402 COURT NO.1 SECTION PIL

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.NOS.828 WITH 833, 834-835, 837-838, 839, 840, 846-847, 850, 853-854, 855-856,866-868,869-870, 871-872, 873-874, 875-876, 877-878, 879-880,881-882, 891-892, 893-894, 900, 901-902, 903, 904, 905, 1276-1277, 1310-1310A in I.A.No.833 in I.A.No.828, 1329, 1330, 1331-1332, 1450-1452 in
1310, 1465, 1488 in 891-892, 1590, 1612-1613, 2007-2008 & 1700-1703 IN W.P.(C)NO.202/1995

T.N. GODAVARMAN THIRUMULPAD Petitioner(s)

VERSUS

UNION OF INDIA & ORS Respondent(s)

(Monitoring Report of C.E.C. regarding illegal mining in Aravalli Hills and appln.for directions/impleadment/modification/ clarification/ amendment in I.A./exemption from filing O.T./vacation
of order/ variation of order/additional facts and grounds)

AND
I.A.NO.2016 IN W.P.(C)NO.202/1995
(For directions)

AND
I.A.NO.1991 IN W.P.(C)NO.202/1995
(For impleadment/direction)

AND
I.A.NO.1699 IN W.P.(C)NO.202/1995
(For impleadment/direction)

AND

I.A.NO.1797 IN W.P.(C)NO.202/1995
(For impleadment/direction)

AND
I.A.NO.1860 IN I.A.Nos.947-948 IN W.P.(C)NO.202/1995
(Recommendation of C.E.C.)

AND

I.A.No.1861 in I.A.No.1010 in W.P.(C)No.202/1995
(Recommendation of C.E.C.)

AND
I.A.No.1865 in W.P.(C)No.202/1995

2

(For permission to carry out the execution of both tunnels with all their ancillary works)

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3

W.P.(C)No.202/1995 contd..

AND
I.A.NOS.1866-1867 in W.P.(C)No.202/1995
(For directions and impleadment)

AND

C.A.NO.8133/2003
WITH
C.A.ANO.8134/2003
AND
C.A.NO.8135/2003
(with appln.(s) for permission to place addl. documents on record and office report)

AND
I.A.NO.1801 IN A.NO.1005 IN W.P.(C)NO.202/1995
(Report of C.E.C. regarding the permission sought by the Govt. of Delhi)

AND
I.A.No.1802 in W.P.(C)No.202/1995
(Appln.for directions & recommendation of C.E.C.)

Date: 07/09/2007 These appln.(s)/petitions were called on for hearing today.

CORAM :
HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE S.H. KAPADIA

Mr.Harish N.Salve, Sr.Adv. (A.C.)

Mr.Siddhartha Chowdhury, Adv.(A.C.)

For Petitioner(s)/ Appellant Mr.P.K.Manohar, Adv.

Mr.J.S.Attri, AAG

For Respondent(s)UOI Mr.G.E.Vahanvati, Sol.Genl.for India
Mr.Haris Beeran,Adv.
Mr.Hrishikesh Barua, Adv.
For Mr.P.Parmeswaran, Adv.

I.A.No.1802 Mr.Ashok Bhan, Adv.
Mr.Sunil Roy,Adv.

4

Mrs.Kiran Bhardwaj, Adv.

Mr.Anil Shrivastava, Adv.
Mr.Ritu Raj, Adv.

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W.P.(C)No.202/1995 contd..

Mr.S.K.Dwivedi, AAG
Mr.S.W.A.Qadri, Adv.
Mr.A.K.Jha, Adv.

Ms.Hemantika Wahi, Adv.
Ms.Pinky, Adv.
Ms.Shivangi, Adv.
Ms.Sangeeta, Adv.

Mr.Tara Chandra Sharma, Adv.
Mr.Krishan Datta, Adv.
Miss Neelam Sharma, Adv.

Mrs.Asha G.Nair, Adv.
For Mr.D.S.Mahra, Adv.

Mr.Ajay Majithia, Adv.
Mr.Rajesh Kumar, Adv.
Dr.Kailash Chand, Adv.

I.A.Nos.1450-52 Mr.Pallav Shishodia, Adv.
Mr.D.N.Mishra, Adv.

Mr.Altaf Ahmed, Sr.Adv.
Mr.Aruneshwar Gupta, AAG
Mr.Naveen Kumar Singh, Adv.
Mr.Shashwat Gupta, Adv.

I.A.Nos.869-870 Mr.K.B.ROhatgi, Adv.
Ms.Aparna Rohatgi Jain, Adv.

Mr.Rajiv Dutta, Sr.Adv.
Mr.Manjit Singh, AAG
Mr.Harikesh Singh, Adv.
For Mr.T.V.George, Adv.

I.A.Nos.1866-1867 Ms.Tasneem Ahmadi, Adv.
Mr.Sudhir Kumar Gupta, Adv.
Mr.Anurag Pandey, Adv.
Mr.Mihir Kr.Chaudhary, Adv.
Ms.Laxmi, Adv.

I.A.Nos.1329-30 Mr.Dhruv Mehta, Adv.
Ms.Aruna Gupta, Adv.

I.A.Nos.1699 & 1797 Mr.M.L.Lahoty, Adv.
Mr.Paban K.Sharma, Adv.
6

Mrs.Poonam Lahoty, Adv.
Mr.Himanshu Shekhar, Adv.

I.A.Nos.891-892 Mr.D.N.Ray, Adv.
Mr.Rajiv Mehta, Adv.

..4
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W.P.(C)No.202/1995 contd..

I.A.Nos.1612-13 Mr.M.N.Krishnamani, Sr.Adv.
Mr.S.L.Kumar, Adv.
Mr.B.V.K.Ahluwalia, Adv.

I.A.No.1991 Mr.M.N.Krishnamani, Sr.Adv.
Mr.Sanjay Bansal, Adv.
Mr.H.S.Bhatti, Adv.
Mr.Ashu Bhatia, Adv.

C.A.Nos.8133-35/03 Mr.S.K.Sharma, Adv.
Mr.Sanjay Jain, Adv.
Mr.Mukesh Kumar, Adv.

I.A.Nos.834-835 in IA 828 Mr.Sunil Dogra, Adv.
Ms.Sumita Hazarika, Adv.

I.A.No.1797 Mr.Sanjay R.Hegde, Adv.
Mr.Amit Kr.Chaudhary, Adv.

I.A.Nos.903-904 Mr.Rajesh Tyagi, Adv.
Dr.Aparna Bhardwaj, Adv.

I.A.Nos.18060 in 947&948 & I.A.No.1866-1867 Mr.Vikas Upadhyay, Adv.
for Mr.B.S.Banthia, Adv.

Mr.Dhruv Mehta, Adv.
Mr.Harshvardhan Jha, Adv.
Mr.Yashraj Singh Deora, Adv.
For M/s.K.L.Mehta & Co., Advs.

Ms.Shobha, Adv.

Mr.Amit Kumar, Adv.

Ms.Shashi B. Upadhyay, Adv.

Mr.V.Balachandran, Adv.

Mr.E.M.S.Anam, Adv.

Mr.Anil Nag, Adv.

Mr.Praveen Jain, Adv.

Mr.Surya Kant, Adv.

Mr.E.C.Vidya Sagar, Adv.
8

Ms.Binu Tamta, Adv.
..5

W.P.(C)No.202/1995 contd..

M/s.J.S.Wad & Co., Advs.

Mr.Bimal Roy Jad, Adv.

Ms.Sandhya Goswami, Adv.

Mr.G.K.Bansal, Adv.

UPON hearing counsel the Court made the following
ORDER

I.A.NOS.828 WITH 833, 834-835, 837-838, 839, 840, 846-847, 850, 853-854, 855-856,866-868,869-870, 871-872, 873-874, 875-876, 877-878, 879-880,881-882, 891-892, 893-894, 900, 901-902, 903, 904, 905, 1276-1277, 1310-1310A in I.A.No.833 in I.A.No.828, 1329, 1330, 1331-1332, 1450-1452 in
1310, 1465, 1488 in 891-892, 1590, 1612-1613, 2007-2008 & 1700-1703 IN W.P.(C)NO.202/1995:

Issue notice to C.E.C. in fresh matters.

List on 14th September, 2007.

Meanwhile, C.E.C. to file its response where-ever not filed.

I.A.No.2016:

Heard learned Amicus Curaie and also learned Solicitor General for India.

Learned Amicus Curaie expressed the view that the C.E.C. should continue to assist the

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th
Court and that is why the C.E.C. was appointed and the final Notification was made by MoEF on 17

September, 2002 and it is submitted that the continuation of this Committee would help this Court to

issue appropriate directions for the protection of the forests and also the environment.

The learned Solicitor General for India pointed out that C.E.C. has been appointed, and

the powers are to be exercised under Section 3(3) of the Environment (Protection) Act, 1986. It is

pointed out that some powers which are to be exercised under sub-sections (4) & (5) by the

Notification dated

10

W.P.(C) No.202/1995 contd..

th
17 September, 2002 have been given to the C.E.C. which are beyond intended delegation and these

cause serious administrative problems for the Central Government. Our attention was particularly

drawn to clauses II, III, IV and V of para 2 of the Notification in this connection.

As an interim measure, we direct that the said C.E.C. will continue until further orders and

the learned Solicitor General would give a brief report within a period of four weeks as to the

th
modifications that are required in the Notification issued on 17 September, 2002.

List after four weeks.

I.A.No.1991:

In this application, the applicant is seeking a direction for construction of a bus stand. It is

alleged that the C.E.C. has prevented the applicant from constructing some parking area near the bus

stand. We are told that the C.E.C. is proposing to inspect the site and shall give a report. We think that

before giving any direction to the applicant, the C.E.C. may hear the applicant and file a report and

meanwhile the work relating to the construction of bus stand may continue but no other construction

shall be carried out.

List after six weeks.

I.A.No.1699:

This application relates to construction of a road by N.H.A.I. Originally the a lignment was

permitted and it is alleged that the original proposal was interfered with as there is some wi ldlife

sanctuary and forest area. Thereafter the matter was considered and the alignment was changed. We

may also recall in this connection that the change of alignment was challenged

..7

02/1995 contd..

by the same applicant in a writ petition before this Court and the same was dismissed by this Court on

th
27 March, 2006. Now a contention has been raised by the applicant that the alignment should no t

have been changed and the original alignment should have been retained without any change.

Learned Solicitor General appearing for MoEF also submitted that N.H.A.I. is going ahead with the

construction on the basis of the changed alignment. We find no reason to give any direction in this

application. Accordingly, the application is rejected.

I.A.No.1797:

As requested, five weeks' time is granted to C.E.C. to file its response. List thereafter.

I.A.No.1860:

Adjourned.

I.A.No.1861:

Adjourned.

I.A.No.1865:

The matter is referred to C.E.C. for instructions and report, if any.

I.A.Nos.1866-67:

The matters are referred to C.E.C. for instructions and report, if any.

I.A.No.1801:

The matter relates to use of forest land falling in Delhi ridge for the constru

ction of bridge

over the Neela Hauz water body at Aruna Asaf Ali Road, New Delhi. The C.E.C. has examined and recommended the same subject to the fulfillment of the following conditions :

"1. Requisite approval under F.C. Act to be obtained.

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2. Clearance from the Delhi ridge management board to be obtained.
3. Deposit of NPV for the forest land in the compensatory afforestation fund along with an undertaking to pay additional amount as per the directions of this Hon'ble Court.
4. 5% of the project cost to the deposited for the conservation and development of the Delhi ridge.
5. The existing road at the "S" bend measuring 565 m. approx. in length and 7.5 m. in width shall be completely dismantled and the malba there shall be removed and trees shall be planted.
6. As far as practicable, instead of felling of trees they will be translocated.
7. As far as feasible, compensatory afforestation shall be carried out adjacent to the impact area."

Government of NCT of Delhi agrees to abide by the above conditions. The application is allowed, subject to the fulfillment of the above conditions.

I.A.No.1802:

List after two weeks.

C.A.Nos.8133, 8134 & 8135/2003:

Adjourned by six weeks.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master

		Proposal recommended by RMB which have been granted Final Approval by the Hon'ble Supreme Court (09.08.2024)							
	Name of the project	Total Area (ha)	Type of forest area (in ha)		User Agency	Date of submission of proposal	Date of recommendation by RMB	Date of recommendation by CEC	Date of approval by Hon'ble Supreme Court
			Ridge area	Morphological Ridge area					
1	2	3	4	5		6	7	8	9
1	Metro Rail Project from ISBT to Delhi University along Mall Road passing through Northern Ridge	0.38	0.38	0.00	DMRC	Not Available	29.01.2002	Not Available	Not Available
2	Construction of bridge over Neela Hauz pond in the Central Ridge	1.13	1.13	0.00	PWD	Not Available	03.07.2007	17.04.2007	07.09.2007
3	Permission for felling of 2950 trees for construction of Qutub Minar- Gurgaon Corridor by DMRC	5.56	5.56	0.00	DMRC	Not Available	10.07.2007	02.03.2007	23.03.2007
4	Improvement and upgradation of sports facility at Talkatora Stadium of NDMC for the forthcoming commonwealth games 2010	1.09	1.09	0.00	NDMC	Not Available	05.09.2007	15.10.2007	14.11.2007
5	Diversion of 2.8395 ha forest land falling in Central Ridge for constrcution of express metro link to Airport from Mother Teresa Crescent to S.P. Marg	2.84	2.84	0.00	DMRC	Not Available	27.11.2007	24.10.2007	23.03.2007
6	Diversion of 1.49 ha of reserved forest land for upgradation of S. P. mukherji Swimming pool Complex of CPWD	1.49	1.49	0.00	CPWD	Not Available	27.11.2007	22.01.2008	01.02.2008
7	Diversion of 3.1916 Ha of Ridge land for upgradation and reconstruction of Dr. Karni Singh Shooting Range, Tughlakabad for the CWG-1010.	3.19	3.19	0.00	CPWD	Not Available	29.08.2008	26.09.2008	17.10.2008
8	Diversion of 2.8 Ha of notified forest land in the southern ridge for construction of road by the NHAI from Andheria More to Delhi Haryana Border designated as NH-236.	2.80	2.80	0.00	NHAI	Not Available	22.04.2010	21.07.2010	30.08.2010
9	Construction of transit training and other infrastructure facilities on A-1 Defence Land at Naraina in Delhi Cantt. on Ring Road	1.00	0.00	1.00	BRO	31.05.2012	27.06.2012	20.09.2012	02.11.2012
10	Construction of tunnel by DMRC extending through morphological ridge area	440 M	Not Available	Not Available	DMRC	Not Available	12.04.2013	21.08.2013	21.10.2013
11	Clearance for construction of infrastructure on army land in area adjacent to Central Ridge area	7.28	0.00	7.28	B Squadron 61 Cavalry, 105 Infantry Batalion (Territorail Army) Rajpuatana Rifles and Air Sport Signal Unit	09.11.2012	18.07.2013	14.08.2013	17.02.2017
12	Construction of staff quarters of DGDE at Naraina, Delhi Cantonment.	1.42	0.00	1.42	Defence Estate Officer	17.09.2013	07.02.2014	09.02.2015	18.07.2016
13	Construction of Hostel building (Shipra-II, North East Hostel) & Academic Buildings in JNU Campus	2.94	0.00	2.94	JNU	Not Available	18.11.2015	09.05.2016	10.11.2016
14	Construction of Foot Over Bridge at Qutab Metro Station	0.04	0.04	0.00	PWD	Not Available	06.06.2016	26.04.2017	Not Available
15	Construction of International crafts complex at Vasant Kunj.	0.72	0.00	0.72	NBCC	Not Available	03.08.2017	09.01.2018	03.05.2018
16	Establishment of Waste to Energy plant at Tehkhand, Okhla.	20.41	0.00	20.41	SDMC	07.04.2017	03.08.2017	13.12.2017	24.04.2018
17	Laying of LILO (Loop in Loop Out) Transmission lines by Power Grid Corporation.	34.62	34.62	0.00	PGCIL	07.07.2017	03.08.2017	01.12.2017	22.01.2018
18	Construction in the campus of South Asian University.	6.84	1.08	5.76	South Asian University	27.09.2013	03.08.2017	30.11.2017	11.07.2018

		Proposal recommended by RMB which have been granted Final Approval by the Hon'ble Supreme Court (09.08.2024)							
	Name of the project	Total Area (ha)	Type of forest area (in ha)		User Agency	Date of submission of proposal	Date of recommendation by RMB	Date of recommendation by CEC	Date of approval by Hon'ble Supreme Court
			Ridge area	Morphological Ridge area					
19	Improvement of T-Junction near Dhaula Kuan Metro Station including widening of National Highway from Dhaula Kuan up to end of Junction on NH-8 and Improvement of T-Junction near Defence Area including widening of National Highway upto Defence area on NH-8.	12.28	0.00	12.28	NHAI	07.12.2017	15.12.2017	13.03.2018	22.03.2018
20	Construction of new Building for up-gradation of IIMC to International Standards.	6.56	0.00	6.56	IIMC	16.12.2015	09.05.2018	22.10.2019	13.01.2021
21	Construction of CBI Staff quarters in Maidangarhi by NBCC.	0.50	0.00	0.50	NBCC	15.03.2018	09.05.2018	09.08.2018	29.08.2018
22	Laying of Optical fiber cable through Central Ridge by Ministry of Defence (Navy).	0.25	0.25	0.00	Ministry of Defense (Navy)	Not Available	09.05.2018	03.08.2018	28.01.2019
23	Construction of Naval Infrastructure at 183 Brar Square	10.62	0.00	10.62	Ministry of Defense (Navy)	24.07.2016	09.05.2018	01.02.2019	01.04.2019
24	Grant of permission for constrcution of office building for WESEE at Survey No. 183 Brar square	1.49	0.00	1.49	Weapons and Electronic Systems Engineering Establishment, MInistry of Defense	24.12.2014	09.05.2018	19.09.2018	26.09.2018
25	Construction of Flyover and under pass between Northern Mahipalpur Bypass Road and airport road near Hanuman Mandir adjoining NH-8, New Delhi	2.78	1.81	0.97	CPWD	30.05.2018	18.06.2018	14.09.2018	26.09.2018
26	Construction of building for Special unit for women and children and special unit for North Eastern (SPUWAC & SPUNER) at Nanakpura, New Delhi by Delhi Police	0.39	0.00	0.39	Delhi Police	22.05.2018	18.06.2018	11.09.2018	18.09.2019
27	Digging and laying of OFC at Delhi Earth Station , Malcha Marg, New Delhi for Ministry of Defence, by MTNL	0.04	0.04	0.00	Ministry of Defense	22.05.2018	18.06.2018	10.09.2018	16.01.2023
28	Conversion of O/H line with U/G XLPE cable from Bhoop Singh colony Mor, Rajpur Khurd village and colony to Maidangarhi village, S/Stn, New Delhi.	0.05	0.05	0.00	BSES	20.11.2017	14.01.2019	09.04.2019 & 01.10.2019	04.11.2019
29	Construction of Toilet block in Mehrauli Archaeological Park.	0.003	0.003	0.00	DDA	18.09.2017	14.01.2019	10.04.2019	06.09.2019
30	Infrastructure development of Army Hospital (R&R).	14.87	0.00	14.87	Army Hospital (Research & Referal)	12.10.2018	14.01.2019	12.03.2019	08.04.2019
31	Construction of School of Planning and Architecture.	8.00	0.46	7.54	School of Planning and Architecture	11.04.2019	05.03.2021	30.09.2021	24.03.2022
32	Construction of Storage cum Residential Complex at Army Group Insurance Fund, AGI Bhawan, RTR Marg, Vasant Vihar, New Delhi.	0.05	0.00	0.05	Army Group Insurance Fund	Not Available	05.03.2021	04.08.2022	14.11.2022
33	Implementation of Delhi - Gurugram - Rewari - Alwar Regional Rapid Transit System (RRTS) Corridor in NCR - Approval for taking RRTS through Aravalli Bio-diversity Park in Underground Section.	0.02	0	0.02	NCRTC	26.10.2020	05.03.2021	30.07.2021	14.10.2022
34	Construction of metro line (Aerocity - Tughlakabad corridor) of Delhi MRTS Phase-IV	12.90	12.98	0.00	DMRC	11.10.2019	14.07.2021	11.08.2021	29.11.2021
35	Construction of office building for directorate of Revenue Intelligence (HQ)	0.62	0.00	0.62	Directorate of Revenue Intelligence	06.05.2022	28.06.2022	01.12.2022	08.02.2023
36	Development of Phase-I of Delhi Cycle walk by DDA.	6.75	0.44	2.28	DDA	03.11.2021	25.11.2022	31.08.2023	22.09.2023

		Proposal recommended by RMB which have been granted Final Approval by the Hon'ble Supreme Court (09.08.2024)							
	Name of the project	**Total Area (ha)**	**Type of forest area (in ha)**		**User Agency**	**Date of submission of proposal**	**Date of recommendation by RMB**	**Date of recommendation by CEC**	**Date of approval by Hon'ble Supreme Court**
			Ridge area	**Morphological Ridge area**					
37	Construction of a road tunnel for NH-148 AE with its approach and connection to NH-248BB in NCT of Delhi.	6.82	5.82	0.00	NHAI	20.07.2022	25.11.2022	06.06.2023	18.10.2023
38	Construction of office complex, officer's mess and camp for HQ IDS at Survey No. 176, Mehram Nagar, Delhi Cantt.	4.28	0.00	4.28	HQ Integrated Defence Staff, Ministry of Defence	12.11.2021	25.11.2022	01.02.2023	13.02.2023
39	Construction of New Lab complex by IUAC.	0.29	0.00	0.29	Inter-University Accelerator Centre (IUAC)	17.01.2019	24.08.2023	10.05.2024 & 31.10.2023	17.05.2024
40	Construction of New Office Building by the Asian Development Bank, India Resident Mission, 5 Rizal Marg, Chanakyapuri, New Delhi.	0.09	0.00	0.09	Asian Development Bank	24.04.2023	24.08.2023	12.10.2023	07.11.2023
			76.08	102.37					

DEPARTMENT OF FORESTS & WILDLIFE
GOVERNMENT OF NCT OF DELHI
A-BLOCK, 2ND FLOOR, VIKAS BHAWAN
I.P.ESTATE, NEW DELHI-110002

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:**28.11.2023

To,

(As per list attached)

Sub: Applicability of the provisions of Forest Conservation Act(FCA), 1980-reg.

Sir/Madam

Your kind attention is invited towards the Section 2 of Forest (Conservation) Act, 1980 which restricts non-forestry use of forest land. The relevant portion of the FCA, 1980 is reproduced below:

> *"2. Restriction on the dereservation of forests or use of forest land for non-forest purpose.—Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make,* ***except with the prior approval of the Central Government****, any order directing,—*
>
> *(i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;*
>
> *(ii) that* ***any forest land or any portion thereof may be used for any non-forest purpose;*** *1[(iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;*
>
> *(iv)* ***that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reafforestation.]"***

Further, may kindly peruse judgment dated 21.07.2022 of Hon'ble Supreme Court of India in C.A.NO. 10294 OF 2013 which provides clarity over the concept of "forest land" or "forest" mentioned in above section. The relevant part of the judgment is reproduced below:

"38. Now, coming to the meaning of "forest" or "any forest land" covered by Section 2, this Court in 1997 Godavaraman's case1 has explained the legal position. Paragraphs 3 and 4 of the said decision read thus:-

> *".....The term "forest land", occurring in Section 2,* ***will not only include "forest" as understood in the dictionary sense, but also any area recorded as forest in the Government record irrespective of the ownership****. This is how it has to be understood for the purpose of Section 2 of the Act. The provisions enacted in the Forest Conservation Act, 1980 for the conservation of forests and the matters connected therewith must apply clearly to all forests so understood irrespective of the ownership or classification thereof...."*

Thus, according to the aforesaid decision, Section 2 applies to three categories of forests:

i. Statutorily recognized forests such as reserved or protected forests to which clause (i) of Section 2 is applicable;

ii. The forests as understood in accordance with dictionary sense and

iii. Any area recorded as a forest in Government records. So far as the first category of forests is concerned, it poses no difficulty as the forests under the said category covered by Clause (i) of Section 2 are statutorily recognized forests.

39. It is the second category which poses some difficulty. As the object of Section 2 of the 1980 Forest Act is to ensure that only sustainable growth/development takes place on forest lands. The need for giving a wider meaning to "forest" or "forest land" contemplated by the 1980 Forest Act can be well understood and justified. Moreover, the object of the 1980 Forest Act is to prevent ecological imbalance resulting from deforestation. The provision is aimed at protecting inter-dependence between the right to development of an individual and the right to the natural environment of the public at large. The Legislature has used the words "any forest" in Clauses (ii) to (iv) of Section 2 after referring to the reserved forests in Clause (i) of Section 2. The intention is to bring all the forests, whether covered by the 1927 Forest Act or not, within the sweep of the 1980 Forest Act. A dictionary always contains the meaning of the words as they are understood by people for generations. It contains the meaning of a word which is already legitimized. Lexicographers include a word in the dictionary when it is used by many in the same way. Therefore, forest as understood by its dictionary meaning is covered by Section 2."

In continuation of above, your kind attention is drawn towards the affidavit dated 15.09.1997 of the then Conservator of Forests, GNCTD filed before Hon'ble Supreme Court of India in WPC No. 202/ 1997 enlisted forest areas across NCT of Delhi, which includes details of reserve forest, protected forest and deemed forest. The areas considered as deemed forest have already been communicated to your office by Department of Forest and Wildlife, GNCTD through letter dated 11.09.2023 **(copy enclosed).**

The preliminary notification of Ridge Reserve Forest of Delhi under Section-4, Indian Forest Act (IFA) 1927 was done vide notification no. F.10(12)/I/PA/DCF/93/2012-17(1) dated 24.05.1994, F11(40)/PA/DCF/96(1) dated 19.03.1996 & F1(29)/PA/DC/95 dated 02.04.1996 and your kind attention is drawn to the fact that provisions of FCA, 1980 are applicable on the land notified under Section 4 of Indian Forest Act, 1927 which has been emphasized by the Hon'ble Supreme Court of India vide its order dated 07.05.2010 in WPC 202/1995. The relevant extract of the order is reproduced below:

> *"We are of the view, that the aforesaid order was with reference to the* ***transitory period,*** *namely, from the date of the issuance of the notification under Section 4 of the Forest Act, till the culmination of the process of declaration under Section 20 of the Forest Act. We are of the view, that the afore-stated direction was inevitable, in view of the fact, that* ***in case an individual was desirous of using forest land for non-forest purposes, permission under Section 2 of the Forest (Conservation) Act, 1980 was imperative, and it is therefore, that even during the transitory period, it would be open to the Ministry of Environment and Forests****, to approve a request for use of forest area for non-forest purposes, under Section 2 afore-mentioned."*

The protection of Ridge & forest, as per the provisions of Forest (Conservation) Act, 1980 and the relevant orders of the Hon'ble Supreme Court of India, is the responsibility of respective ridge managing agency.

In view of the above, if any non-forestry work is proposed in ridge/ reserve forest, it is mandatory for forest & ridge managing agency to obtain following permissions/approvals as per status of land mentioned below:

Category 1: Part of ridge notified as Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980.
Category 2: Part of ridge outside notified Forest	
Step 1:	Recommendation of Ridge Management Board
Step 2:	Recommendation of Central Empowered Committee
Step 3:	Approval of Hon'ble Supreme Court
Step 4:	Permission under Forest (Conservation) Act, 1980/Delhi Tree Preservation Act, 1994 (as the case may be)
Category 3: Other forest areas attracting provisions of FCA, 1980.	
Step 1:	Permission under Forest (Conservation) Act, 1980.

In case of forest & ridge, the proposals must be submitted to Department of Forest & Wildlife, GNCTD through concerned Dy. Conservator of Forests.

In case any violation, under FCA, 1980 i.e., use of forest land for non-forestry purpose, is done by the ridge & reserve forest managing agency, action may be initiated as per the following provisions of FCA,1980:

> ***"Section 3A. Penalty for contravention of the provisions of the Act*** *— Whoever contravenes or abets the contravention or any of the provisions of section 2, shall be punishable with* ***simple imprisonment for a period which may extend to fifteen days.***
> ***Section 3B. Offences by authorities and Government departments.***— *(1) Where any offence under this Act has been committed—*
> *(a) by any department of Government,* ***the head of the department****; or*
> *(b) by* ***any authority, every person*** *who, at the time the offence was committed, was directly in charge of, and was responsible to, the authority for the conduct of the business of the authority as well as the authority, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:*
>
> *Provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if the proves that the offence was committed without his knowledge or* ***that exercised all due diligence to prevent the commission of such offence.***
> *(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under the Act has been committed by a department of government or any authority referred to in clause (b) of sub-section (1) and*

it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part, of, any officer, other than the head of the department, or in the case of an authority, any person other than the persons referred to in clause (b) of sub-section (1), such officer or persons shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.]"

This issue was also emphasized in the last meeting of Oversight Committee, constituted by the Hon'ble National Green Tribunal through its judgment dated 15.01.2021 in OA No. 58/2013 "Sonya Ghosh Vs. GNCTS & Ors." under chairmanship of Director General of Forests & SS, Government of India, held on 14.11.2023. The Minutes of 7th Oversight Committee was shared via email dated 21.11.2023. (copy of email is enclosed)

In view of this, you are requested to sensitize all the concerned officers/ officials of your department/ organization with regard to the contents of this letter.

This issues with the approval of competent authority.

Yours faithfully

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

To,

1. The Commissioner of Police, Jai Singh Road, New Delhi-110001.
2. The Vice Chairman, Delhi Development Authority, B- Block, 1st Floor, Vikas Sadan, New Delhi-110073
3. The Commissioner, MCD Dr. S.P. Mukherjee Civic Center, JLN Marg, New Delhi-110002.
4. The Defence Estate Officer, Delhi Cantt. New Delhi-110010.
5. The Commissioner (Land), DDA, Vikas Sadan,New Delhi- 110023.
6. The Executive Enineer, CPWD, Bhagwan Mahavir Vanasthali Park Malcha Marg Delhi, Delhi
7. The Secretary,NDMC, Palika Kendra, Parliament Street, New Delhi-110001
8. The Dy. Commissioner, North MCD, SPM CIVIC Centre, Minto Road New Delhi-110002

9. The Land and Development Officer, Ministry of Housing & Urban Affairs, Land & Development Office, Room no. 623-A Wing, Nirman Bhawan, New Delhi-110001.
10. The Deputy Director, SAI, Jawaharlal Nehru Stadium, Lodhi Road, Delhi, India.
11. Engineer in Chief & Head of Department, Irrigation and Water Resources Department, Government of Uttar Pradesh, Sinchai Bhawan, Cantt Road, Udaiganj, Lucknow - 226001
12. Chairman, NHAI, National Highways Authority of India, G 5&6, Sector-10, Dwarka, New Delhi – 110075.
13. CGM (SD, EMG & Ash Management), NTPC Limited, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
14. The Chief Executive Officer, Delhi Cantonment Board, Delhi-110010.
15. The Pr. Chief Engineer Northern Railways, Baroda House, Delhi/ the Divisional Engineer (Hort.), Office of the Northern Railway Divisional Office, State Entry Road New Delhi.
16. JGM/ Land, DMRC, Metro Bhawan, 13, Fire Brigade Lane, Barakhmbha Road, Delhi-110001.
17. The Manager (Civil), HQ, DTC, Office of Sr. Manager (Civil), I.P. Estate, New Delhi-110002.
18. The CEO, Delhi Parks & Garden Society, 6th Floor, C-Wing, Delhi Secretariat, New Delhi.
19. The Superintending Engineer (Environment) DSIIDC, Technical Center Ground Floor Building Wazirpur Delhi-110052.
20. Director (HE), Directorate of Higher Education, BTE Complex, Muni Maya Ram Marg, Pitampura, Delhi-110034.
21. The Director, Education Department, Old Street, Delhi-110054.
22. The CEO/Director, DUSIB (Delhi Urban Shelter Improvement Board), ITO, New Delhi.
23. Dy. Director (Hort.) (North), PWD, 13th Floor, MSO Building, I.P Estate, New Delhi – 110002.
24. Director (Horticulture), Delhi Jal Board (HQ), Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005.
25. The Director (Hort.), Environment Department, 11th Floor, MSO Building, I.P. Estate, New Delhi 110002.
26. The Director (Hort), NDMC, Palika Kendra, New Delhi-110001.

27. The Director (Hort), Central Public Works Department (C.P. W.D) New Delhi, I.P. Estate.
28. Chief Engineer (I&FC), Zone-I, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
29. Chief Engineer (I&FC), Zone-II, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031.
30. The DGM (CSR), NDPL, Distt. Office, T-Block, Mangol Puri, Delhi-110083.
31. The GM/ CSR, BSES Rajdhani Power Ltd., BSES Bhawan, Nehru Place, New Delhi-110019.

F1(2497)/Legal/HQ/2020-21/Part-2/dcfpm/216 **Dated:** 28.11.2023

Copy to(for kind information):

1. PPS to DG Forest and Special Secretary, Ministry of Environment, Forest and Climate Change, GoI, Indira Paryavaran Bhawan Jorbagh Road New Delhi – 110 003
2. SO to Chief Secretary, Delhi Secretariat, IP Estate, New Delhi.
3. PPS to Pr. Secretary(E&F), GNCTD
4. PS to APCCF/HoD, Department of Forests and Wildlife, GNCTD.
5. PA to CCF(A), Department of Forests and Wildlife, GNCTD.
6. DCF(South), (West), (Central), (North), Department of Forests and Wildlife, GNCTD.

28/11/23

(Saurabh Sharma, IFS)
Conservator of Forests

Annexure 16 Colly

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
2ND FLOOR, A-BLOCK, VIKAS BHAWAN I.P. ESTATE, NEW DELHI-02
Website: forest_delhigovt.nic.in, Tel#23370679 Fax# 23378513

F.1(2610)/Legal/HQ/23-24/ 2390-92 Date: 15.07.2024

To,

Assistant Inspector General of Forests (FPD),
Ministry of Environment, Forest and Climate Change,
Government of India,
Indira Paryavaran Bhawan,
5th Floor, Agni Wing, Jor Bagh Road,
New Delhi- 110003.

Subject: In WP(C) No. 6976/2023 titled as Bhavreen Kandhari vs. Union of India & Ors. before the Hon'ble High Court of Delhi-request for inputs for preparation of reply affidavit-reg

Ref: MoEF&CC's letter no F.No.8/18/2024-FPD(Comp No.237809) dated 29.05.2024.

Sir,

With reference to the letter cited above regarding the assessment and requirement of additional armed manpower/ force required to protect the forest in NCT of Delhi from encroachment, illegal activities, land grabbers etc, I am directed to inform that the preliminary assessment of requirement of additional armed manpower/ force was undertaken by the department as per field requirement and the required details is as tabulated below;

Sl.No	Name of the Forest Division	Sensitive location/Beat	Important Protection issues	Tentative requirement of armed manpower/ force
1	West Forest Division, DoFW, GNCTD	1. Central ridge 2. Vasant Vihar	• Trespass, • Antisocial Activity • Trespass, • Illegal Encroachment, • Anti-Social Activity	67 Personnel
2	South Forest Division, DoFW, GNCTD	Neb Sarai, Saidulajaib, Chattarpur, Jauanpur, Dera Mandi etc	• Encroachment • Trespass • Tree Offences • Forest Fires.	238 Personnel
3	North Forest Division, DoFW, GNCTD	1. Narela Beat 2. Kanjhawala beat 3. Alipur Beat	• Trespass • Antisocial Activity • Dumping of Construction and Demolition Wastes	42 Personnel

4	Central Forest Division	1. North East Range 2. North East range & Shahdara Range 3. East range 4. Central	• Encroachment • Trespass Tree • Offences/Cattle • Grazing • Sand mining in every site and range.	99 Personnel
			Grand Total	**446 Personnel**

This is issued with the approval of Competent Authority.

Encl. as above.

Asabestin
15/7/2024
(JABESTIN A., IFS)
Dy. Conservator of Forests (P&M)

Copy to:

1. PS to the APCCF/ HoD, Department of Forest & Wildlife, GNCTD.
2. PA to the CF, Department of Forest & Wildlife, GNCTD.

Asabestin
15/7/2024
(JABESTIN A., IFS)
Dy. Conservator of Forests (P&M)

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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 6976/2023

BHAVREEN KANDHARI ..... Petitioner

Through: Mr. Gautam Narayan and Mr. Aditya N. Prasad, Advocates.

versus

UNION OF INDIA & ORS. ..... Respondents

Through: Mr. Himanshu Pathak, SPC with Ms. Archana Kumari, GP for R-1 and 2.
Mr. Yasir Rauf Ansari, ASC with Mr. Alok Sharma, Advocate for Delhi Police.
Mr. Jawahar Raja, ASC with Ms. Aditi Saraswat, Advocate for R-3 to 5.
SI Banwari Lal.

CORAM:
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

O R D E R

% 20.03.2024

CM APPL. 17347/2024

1. This application has been filed on behalf of Respondent No.5 seeking waiver of costs of Rs.50,000/- imposed by this Court *vide* Order dated 31.01.2024 for not filing the reply.

2. In view of the fact that despite repeated directions, reply was not being filed by Respondent No.5, this Court is not inclined to waive the costs.

3. The Respondent No.5 is directed to deposit the costs of Rs.50,000/- with Green Delhi Account, A/c Name: Office of Conservator of Forests,

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The Order is downloaded from the DHC Server on 26/03/2024 at 17:28:15

UCO Bank, Delhi High Court Branch, A/c No.15530110156933, IFSC Code: UCBA 0001553. It is expected that the costs will be deposited within two weeks from today.

4. The aforesaid amount shall be utilized for planting trees. The details of the trees reads as under:

> *Nursery Age – 4 years.*
> *Height – 10-12 feet.*
> *Root bag – 8" x 10" inch.*
> *Species: Pilkhan, Amaltas, Peepal, Goolar, Kadam and Neem.*

5. The application is rejected.

6. Since the application is rejected, reply be taken on record subject to payment of costs by Respondent No.5.

CM APPL. 27165/2023

1. This application has been filed by the Petitioner with the following prayers:

> *"I. Direct Respondents No. 2 and 3 to deploy adequate number of Central Armed Police Forces personnel with Respondent No. 5 on an urgent basis to aid and to protect the lives of the frontline forestry staff and to safeguard the reserved and protected forests of the National Capital Territory of Delhi.*
>
> *II. Pass any other and further orders as may be deemed fit and proper in the premises and circumstances of the present case."*

2. The Respondent No.5/Principal Chief Conservator of Forests has filed its reply which has been signed by Deputy Conservator of Forests. The reply accepts the problems faced by the Forests Officers who are facing constant

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threats from land grabbers and mafia who make rampant encroachments on forests land and a proposal has also been put forth for engaging the services of CISF in forest areas to preserve the forest land.

3. Learned Counsel appearing for Union of India states that the CISF cannot be deployed because the Rules do not permit the deployment of CISF in forest areas.

4. Learned Counsel for Union of India is directed to take instructions as to whether any other force can be deployed for the protection of forest so as to ensure that no illegal activities or encroachments in the forest area is done by the land grabbers and mafia etc.

5. List on 03.05.2024.

W.P.(C) 6976/2023

List on 03.05.2024.

SUBRAMONIUM PRASAD, J

MARCH 20, 2024
S. Zakir

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IN THE SUPREME COURT OF INDIA
CIVIL/CRIMINAL/ APPELLATE ORIGINAL/JURISDICTION CIVIL/ CRIMINAL/ W.P. / T.P. APPEAL / REVIEW PETITION

T.N Godavarman Thirumalpad ...Petitioner

Versus

Union of India & Ors. ...Respondents

Entry No. 125/2024

VAKALATNAMA

The President of India do hereby appoint and retain Sh. G. S. Makker, Advocate for the Supreme Court for the aforesaid Petitioner/Appellant/Respondent to act and appear in the above Petition/Appeal and on behalf of the said Petitioner/Appellant/ Respondent to conduct and prosecute the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in Taxation and application for review, to file and obtain return of documents and to deposit and receive to respond him to take all necessary steps on behalf of the said Petitioner/ Appellant/Respondent in the above matter. The President of India agrees to rectify all acts done by the aforesaid Advocate in pursuance of this Authority.

IN WITNESS WHEREOF these presents are duly executed on behalf of the Secretary the Government of India.

Dr. Suneesh Buxy
Additional Principal Chief Conservator of Forests, GNCTD

Dr. SUNEESH BUXY, IFS
Addl. Pr. Chief Conservator of Forest/HoD
& Chief Wildlife Warden
Department of Forest & Wildlife
Govt. of NCT of Delhi
A-Block, 2nd Floor, Vikas Bhawan
IP Estate, New Delhi-110002

Accepted & Identified

MEMO OF APPEARANCE

Advocate on Record
Supreme Court of India
Central Agency Section

To,

The Registrar
Supreme Court of India
New Delhi

Sir,

Please enter my appearance for the above-named Petitioner(s)-Plaintiff(s) Defendant(s) - Opposite Party - Respondents) -Appellants) - in the above-mentioned Petition - Case -Appeal – Matter.

NOTARY PUBLIC
Rambir Singh
R. No. 19705
Valid upto
23/02/2025
GOVT. OF INDIA

ATTESTED
Notary Public
20 AUG 2024

Yours faithfully,
(G. S. Makker)
Advocate,
Supreme Court of India
Central Agency Section

REVENUE DEPARTMENT

NOTIFICATION

Delhi, the 2nd April, 1996

No. FI(29)/PA/DC/95.—Whereas the Supreme Court of India in I.A.No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N' Annexed hereto, situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and excludes the same from vesting in Gaon Sabha and further places the said land at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No.	Name of Village	Quantum of Gaon Sabha land covered in ridge as declared surplus and placed at the disposal of Forest Deptt. for afforestation (in Bighas & Biswas)
I	II	III
1.	Nebsarai	466-10 (Details at Annexure-'A')
2.	Chatterpur	225-10 (,, ,, -'B')
3.	Maidangarhi	4263-02 (,, ,, -'C')
4.	Dera Mandi	9412-05 (,, ,, -'D')
5.	Asola	8387-06 (,, ,, -'E')
6.	Pulpehlad	99-04 (,, ,, -'F')
7.	Devli	5175-06 (,, ,, -'G')
8.	Rangpuri	1365-05 (,, ,, -'H')
9.	Ayanagar	4121-02 (,, ,, -'I')
10.	Rajokri	3106-01 (,, ,, -'J')
11.	Bhatti	11101-19 (,, ,, -'K')
12.	Ghitorni	732-14 (,, ,, -'L')
13.	Saidulazab	65-19 (,, ,, -'M')
14.	Jonapur	1979-13 (,, ,, -'N')
	Total in Bighas	50,480-16
		or
	Total in Acres	10517-10 = 4206.68 hect

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi.

G.S. PATNAIK, Secy.

Out of total 4207 ha 3200 ha already handed over to F.D.

ANNEXURE-'A' (1 to 2 Pages)

Village NEB Sarai, Tehsil Mehrauli, Delhi,

Gram Sabha Land Under Notified Ridge

Khasra No.	Area
1	1-8
2	3-12
3	5-9
4	4-16
5	5-10
6	4-18
7	4-16
8	4-16
9	4-16
10	4-16
11	2-10
12	4-03
13	4-16
14	4-16
15	4-16
16	4-16
17	4-16
18	4-16
19	2-16
20	5-4
21	1-11
22	6-4
23	4-16
24	4-16
25	4-16
26	6-8
27	6-18
28	4-16
29	2-17
30	5-0
31	3-5

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Khasra No.	Area
32	4-16
33	4-16
34	4-16
36	4-16
37	4-16
39	4-16
40	4-16
41	4-16
42	3-14
43	3-19
44	3-19
45	6-6
46	4-16
47	3-0
48	4-10
49	5-18
52	4-8
134	1-18
137	3-1
138	4-2
139	5-2
140	3-6
435	15-05
440	5-10
441	2-9
443	1-16
444	1-18
445	3—01
446	5—4
447	6—10
448	3—07
449	4—16
450	3—16
451	3—09
451/1	4—3
452	4—14
456	4—8
457	3—16
459	3—12
460	3—12
472	3—16
473	2—15
477	3—06
480	4—16
482	3—18
483	4—16
486	3—19
487	4—16
488	4—16
490	5—2
491	2—0
493	3—11
494	4—13
495	5—07
496	5—15
497	1—18
501	4—16
507	4—16
516	12—9
634	29—3
649	4—4
650	2—13
651	5—02
Total	446.10

ANNEXURE—'B'

Gram Sabha Land Under Notified Ridge of Village Chhattarpur, Mehrauli, New Delhi

Khasra No.	Area
138	5—14
139	4—16
140	4—16
141	4—16
152	4—16
153	4—16
154	4—16
155	4—16
156	4—16
157	7—18
160	6—02
161	4—16
162	4—16
163	3—11
164	7—00
167	4—16
168	4—02
169	7—00
170	4—16
171	4—12
172	7—04
173	4—16
174	4—16
175	4—16
176	5—00
177	2—18
178	3—03
187	5—10
197	6—12
204	5—06
205	4—07
208	5—19
209	2—12
210	7—18
211	

135

Attested
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Asstt. Controller (Adm
Deptt. of Publicatio
Civil Lines, Delhi-5

Khasra No.	Area
225	4—17
226	4—16
230	5—17
146	6—04
147	4—16
148	4—16
149	4—16
150	4—16
151	5—08
	225—10

ANNEXURE—'C'

GRAM SABHA LAND UNDER NOTIFIED RIDGE VILLAGE MAIDANGARHI

Khasra No.	Area
1	52—10
2	25—6
3	10—6
15	8—7
491	31—14
522	9—7
523	11—2
528	7—0
529	5—15
531	4—5
532	21—8
533	10—19
536	3—6
538	31—12
541	10—0
908/547	11—8
548	2—11
550	4—15
551	5—17
552	3—5
553	11—15
687/570	198—12
569 Min.	18—0
688/570	19—17
1005/598	11—14
1004/598	1—14
599	35—4
601	3—6
927/602	3—3
604	7—9
615	20—12
622	26—7
624	57—17
628	15—7
642	57—17
646	11—11
648	14—6
650	1—5
630	55—7
631	285—5
632	61—6
633	160—5
634	58—7
635	281—4
637	34—15
644	9—13
653	5—3
654	7—13
655	7—10
656	180—5
657	23—2
658	218—2
659	299—13
660	159—1
661	300—0
662 Min.	92—14
663	34—13
664	181—5
665	21—7
666	323—7
667	300—0
668	204—0
669	11—7
670	234—19
671	171—19
672	53—11
Total	4263—2

ANNEXURE—'D, (1 to 11 Pages)

GRAM SABHA LAND UNDER NOTIFIED RIDGE VILLAGE DERA MANDI

Khasra No.	Area
1	2
3	91—00
4	56—00
6/1	6—08
2	5—12
3	4—16
4	3—12
5	1—10
6	4—16
7	4—16
8	4—16
9	4—16
10	4—16
11	4—16
12	4—16

Attested

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Asstt. Controller (Admn.)
Deptt. of Publication
Delhi-54

Khasra No.	Area
13/2	1—02
19	4—16
20	4—16
21	4—16
22	4—16
7/2/3	4—00
8	2—12
9	14—09
10/5/1	34—00
11/7	4—04
8	5—16
15	4—03
16/2	2—00
21/2	4—00
22/2	4—00
23/2	3—12
24/3	3—18
24/1	4—02
25	4—12
	318—4
19/11/2	2—08
12/2	2—08
18/2	2—03
19	4—16
20	4—16
21	4—16
22	4—16
23/1	3—17
24	4—16
25/1	1—02
20/19	4—16
20	4—16
21	4—12
22	4—12
25	4—12
21/4	5—12
5	4—09
6	4—09
7	4—16
8	4—09
11	3—02
12	3—15
13	4—16
14	4—16
	99—10
15	4—9
16	4—5
17	4—12
18	4—12
19/1	3—8

1	2
22/12	1—2
15	1—18
16	4—16
17	4—8
18	4—0
19	4—16
22	4—16
23	4—16
24	4—16
25	4—16
23/1	4—16
2	4—12
3	2—14
8	4—16
9	4—16
12	4—16
13	4—16
17/1	3—18
18/2	4—12
19	4—17
24/1/2	2—4
5	4—16
25/1	4—8
2	4—12
5	4—8
6	4—12
7	4—16
8 min	1—19
9	4—16
10	4—12
11	4—8
12	4—12
13	4—12
14	4—12
15	4—8
	169—19
25/16	4—12
17	4—16
18	4—12
23	4—8
24	4—16
25	4—12
26/1	4—12
2	4—12
3	4—8
11/2	1—0
12	4—16
14/1 min	2—16
15/2	1—12
19	4—16
20	4—16
21	4—16

Attested
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Asstt. Controller (Admn.)
Dept. of Publication
Civil Lines, Delhi-54

1	2
22	4—16
27/1	4—16
2	4—16
3	4—16
4	4—16
5	4—16
6	4—12
7	4—16
	4—16
10	4—16
11	4—16
12	4—12
13	4—12
18	4—12
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
28/1	4—16
2	4—16
3	4—16
4	4—16
5	4—16
	4—16
	185—4
28/6	4—16
7	4—16
8	4—16
9	4—16
10	4—16
11	4—16
12	4—16
13	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—16
33/1	4—16
2	4—16
3	4—16
8	4—16
9	4—16
11	4—16
12	4—16
13	4—16
18	4—16
19	4—16
20	4—16
	4—16

1	2
21	4—16
22	4—16
23	4—16
36/3	4—12
4/1	1—4
7/2	2—8
8	4—16
14	4—16
17/1	1—8
37/2/3/2	0—12
3/2	1—17
8/2	2—4
9/2	4—1
39/2	4—16
	170—14
39/3	4—12
4	4—12
5	4—16
6	4—12
7	4—12
9/2	1—0
14/2	1—5
17/1	1—16
40/1	4—16
10	4—12
16	4—09
17	4—16
23/1	2—19
24/1	3—8
25	4—5
41/3/2	2—10
4/2	3—16
5	4—16
15	4—16
16	4—16
25/2	0—05
42/6/2	2—14
11	4—16
12	4—16
13/1	3—8
18	4—16
19	4—16
20/1	1—5
21/2	1—18
46/1	4—16
2	4—16
3	4—16
4	4—16
5/1	2—6
6/2	1—12
7/1	1—8
8	4—15
9	4—16

(46)

Attested

(18/3/13)

Asstt. Controller (Admn.)
Deptt. of Publication

1	2
10/1	3—8
53/1/1	0—16
54/4	4—09
	148—12
54/5	4—12
6/1	2—08
7	4—12
61/1.1	4—16
12	4—16
19	4—16
20	4—16
21	4—12
22	4—12
23/1	3—01
62/1	4—16
2	4—16
3	4—16
4	4—16
6	4—16
7	4—16
8	4—16
9	4—16
10	4—16
11	4—16
12	4—16
13	4—16
14	4—16
15	4—16
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	0—16
22	2—06
23	3—14
65/5/2	0—05
78/1/1	1—06
18/2	0—14
20/1	0—16
21/1	1—03
22/3	2—03
23/2	0—13
81/24	3—04
	151—5
89/7/2	1—3
85/7/2	2—8
12/2	3—11
13/2	3—1
14/1	1—12

1	2
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22/1	0—08
23/1	0—08
24	4—16
25/2	2—4
86/7/2	1—13
12/2	2—16
13	4—16
14	4—16
15	4—12
16/1	1—16
17/1	4—00
18/1	4—00
19/2	0—12
20/1	0—18
87/16	4—12
24/2	3—0
25	4—12
95/1/2	2—0
97/6	4—8
15	4—12
16	4—8
17/2	2—9
25/1	0—15
98/4	4—16
5—	4—12
7	4—16
8/1	3—16
11	4—12
20	4—16
	136—10
98/25	4—16
99/1	4—12
10/2	1—6
11	4—12
20	4—12
21	4—12
100/21/2	3—4
22/2	3—8
23/2	3—4
24	4—16
25	4—16
101/12	4—16
13/2	3—13
14	4—6
15	3—16
16	4—16
17	4—16

Attested

Asstt. Controller (Admn.)
Deptt. of Publication
Civil Lines, Delhi-54

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1	2
18/2	2—16
19	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—16
102/11	2—14
12	1—16
19	4—12
20/1	0—16
20/2	2—18
20/3	0—09
21/1	1—18
21/2	2—7
22	4—16
23	4—16
24/1	2—6
24/2	2—10
25/2	2—9
25/1	2—1
104/4	4—16
5	1—10
20/2	0—6
105/19	1—11
	146—4
105/20	5—14
21/1	1—18
22/1	2—00
106/16	2—4
24/2	2—14
25	1—18
107/11/2 min	1—06
108/1/1	2—00
2/2	1—06
9/2	5—14
10/2	5—14
11	4—16
12	4—16
13/2	3—12
14	4—16
15	4—12
16	4—12
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—12

1	2
109/1	3—18
2	4—16
4	4—10
5	4—10
6	4—16
7	4—16
8	4—16
9	4—16
10	5—05
11/2	1—08
13	4—16
14	4—16
15	4—16
16	4—16
	161—7
109/17	4—16
18	4—16
20	4—16
21	4—16
23	4—16
24	4—16
25	4—16
110/2	4—16
3/2	0—08
8,2	2—08
12	4—16
13	4—16
15/2	2—04
16	3—16
17/2	1—03
18/1	2—02
21/1/2	4—16
22	4—16
24/2	3—02
25	5—07
111/1/1	2—04
2/1	2—04
3/1	0—04
4/1	1—03
24/2	1—00
25/2	1—08
225	2—03
1	33—10
2	119—0
29/1	4—16
2	4—16
3	4—16
4	4—16
5	4—16
6	4—16
7	4—16
8	4—16
9	4—16

Attested

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Asstt. Controller (Admn.)
Deptt. of Publication

1	2
10	4—16
11	4—16
12	4—16
	298—10
29/13	4—16
14	4—16
15	4—16
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—16
30	31—19
31	27—18
32/1	4—16
2	4—16
3	4—16
4	4—16
5	4—16
6	4—16
7	4—16
8	4—16
9	4—16
10	4—16
11	4—16
12	4—16
13	4—16
14	4—16
15	4—16
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—16
63/1	4—16
	214—1
63/2	4—16
3	4—16
4	4—16
5	4—16
6	4—16

1	2
7	4—16
8	6—02
9	2—00
10	3—02
14	5—08
15	4—16
16	3—10
64	7—16
112/1	4—08
2	4—12
3	4—12
4	4—12
5/1	1—18
7	4—16
8	4—16
9	4—16
10	4—12
11	4—12
12	4—16
13	4—16
14	4—16
15	4—16
16	4—16
17	4—16
18	4—16
20	4—12
21	4—12
22	4—16
24	4—12
25	4—12
113/5/2	0—18
6	4—16
7/2	3—04
14	4—16
15	4—16
16	4—16
17/1	4—00
	189—6
113/24	4—12
25	4—12
116/3/3	2—17
4	4—16
5	4—16
6	4—16
7	4—16
8	2—15
14	4—4
15	4—16
16	4—16
17	1—9
25	3—13
117/1	4—16
2	4—16

Attested

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Asstt. Controller (Adm
Deptt. of Publicatio
Civil Lines, Delhi-5

1	2
3	4—16
4	4—16
5	4—16
6	4—16
7	4—16
8	4—16
9	4—16
10	4—16
11	4—16
12	4—16
13	4—16
14	4—16
15	4—16
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—16
118/4/2	2—1
5	4—12
6	4—16
7	4—10
8/3	0—16
11	4—16
10	4—16
13	4—16
14	4—16
15	4—16
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22/2	2—8
23	4—16
24	4—16
25	4—16
119/1	4—12
2	4—12
3	4—12
4/1	2—1
4/2	2—0
	277—2
119/5	4—12
6	4—16
7	3—13
8	5—8

1	2
9	4—16
10	4—16
11	4—16
12	4—16
13	3—17
14	5—4
15	4—16
16	4—16
17	4—16
18/1	2—0
18/2	2—6
19	4—16
20	4—16
21	4—16
22	4—16
23/1	0—15
23/2	3—10
24/	4—16
25	4—16
120/1	4—12
6/1	2—16
10	4—16
11	4—16
13	4—16
14	4—16
15	4—16
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—16
121/1	4—16
2	4—16
3	4—16
4	4—16
5	4—12
6	4—12
8/2	0—8
9	4—16
10	4—16
11	4—16
12	4—16
13/2	1—4
14	4—8
15	4—8
16/1	3—16
20	4—16
21	4—16
122/5	4—12
6	4—12

50 Attested

Asstt. Controller (Admn.)
Deptt. of Publication
Delhi-54

1	2
7	4—16
8	4—16
9	4—16
10/1	0—14
12/2	3—2
13	4—16
	281—9
122/14	4—16
15	4—12
16	4—12
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—12
123/3/2	1—16
4/2	1—17
5	5—12
6	3—00
11/2	2—16
12	4—16
15	4—16
16	4—16
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—16
124/1	5—08
2	2—15
9	2—01
10	4—01
11	3—06
12	2—05
19	0—19
20	4—04
21	4—09
	159—1

1	2
125	13—09
126	120—00
127	119—02
128	120—00
129	120—00
130	120—00
131	120—00
132	97—00
133	73—16
134	120—00
135	120—00
136	120—00
137	120—00
138	119—02
139	120—00
140	71—02
141	53—10
144	119—02
145	120—00
146	120—00
147	120—00
148	120—00
149	94—09
150	112—10
151	120—00
152	120—00
153	120—00
154	120—00
155	119—02
157/1	4—16
2	4—16
3	4—16
4	4—16
5	4—16
6	4—16
7	4—16
8	4—16
12 min	4—04
13	4—16
14	4—16
15	4—16
	3210—4
157/20	4—16
158	119—19
159	71—10

Attested

51

Asstt. Controller (Admn.)
Deptt. of Publication
Civil Lines, Delhi-54

1	2
160	4—04
161	10—04
162	17—00
163	29—10
164	56—00
165	104—02
166	120—00
167	120—00
168/1	4—12
2	4—12
3	4—12
4	4—12
5	4—08
6	4—12
7	4—16
8	4—16
9	4—16
10	4—16
11	4—16
12	4—16
13	4—16
14	4—16
15	4—12
16	4—12
17	4—16
18	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
24	4—16
25	4—12
171	120—00
172	120—00
173	120—00
174	120—00
	1255—5
175	
176	87—08
177	120—00
178	120—00
179	120—00
183/1	4—12
2	4—12

1	2
4	4—16
5	4—16
6	4—16
7	4—16
9	4—16
10	4—16
11	4—16
12	4—16
14	4—16
15	4—16
16	4—16
17	4—16
19	4—16
20	4—16
21	4—16
22	4—16
23	4—16
25	4—16
184	120—00
185	120—00
186	120—00
187	120—00
188	102—10
189	61—01
190	10—08
191	19—19
192	71—19
193	66—00
194/1	4—16
2	4—16
4	4—16
5	4—16
6	4—16
10	4—16
	1383—13
194/11	4—10
15	3—18
197	68—11
198	69—01
199	117—12
200	120—00
201	38—01
202	13—13
204	21—11
	456—17
Grand Total	9412—05

(52) Attested

Asstt. Controller (Admn.)
Deptt. of Publication

ANNEXURE—'E' (1 to 2 pages)

Village : Asola, Tehsil Mehrauli Gram Sabha Land under Ridge Notified Area

Khasra No.	Area	Remarks
1876/1310	7—17	
1309	8—8	
1515	1—15	
1517	17—19	
1521 Min	14—9	
1523 Min	20—14	
1528	8—4	
1573	1—8	
1667	38—1	
1671	6—16	
1675 min	2—7	
1677	232—12	
1332	58—7	
1723	146—5	
1728	131—16	Possession of Land with wildlife sanctuary
1735	0—19	
1744	25—11	-do-
1745	7—4	-do-
1746	28—19	-do-
1748	28—19	
1724	59—6	
1725	0—11	
1736	11—16	
1763	221—12	
1762	300—00	
1750	170—3	-do-
1752	103—8	-do-
1753	110—15	-do-
1754	108—16	
1755	300—1	Possession of Land with wild life sanctuary
1756	34—16	-do-
	2209—14	
1668	28—15	Possession of Land with wild life sanctuary
1758	295—17	
1759	4—3	
1760	300—0	-do-
1761	257—4	-do-
1764	192—19	-do-
1765	245—19	-do-
1766	15—12	-do-
1767	68—01	-do-
1768	300—01	-do-
1769	106—03	-do-
1770	306—14	-do-
1771	34—04	-do-
1772	137—14	-do-
1773	300—00	-do-
1774	300—00	-do-
1775	300—00	-do-
1776	300—00	-do-
1777	300—00	-do-
1778	300—00	-do-
1779	210—00	-do-
1780	226—03	-do-
1781	300—00	-do-
1782	300—00	-do-
1783	300—00	-do-
1784	133—06	-do-
1785	180—06	-do-
1786	215—18	-do-
1787	138—05	-do-
1757	81—0	
	6178—4	
	2209—2	
Total	8387—6	

ANNEXURE—'F'

Gram Sabha Land under Notified Ridge Village Pul Pehlad

Khasra No.	Area
241/2/2	0—12
309	2—16
310	87—16
315 min	3—5
311 min	1—5
312 min	2—0
313 min	1—10
Total	99—4

ANNEXURE—'G' (1 to 4 Pages)

Village : Devli, Tehsil Mehrauli

Gram Sabha Land Under Ridge Notified Area

Khasra No.	Area	Remarks
1	2	3
61	2—6	
10/2		
11	4—0	
19	5—4	

53 Attested

Asstt. Controller
Deptt. of Public
Civil Lines, De

1	2	3
20	4—16	
21	4—16	
22	4—16	
23	4—16	
24	0—6	
64 min.		
	15—4	
1 to 25		
63 min	96—8	
65	120—0	
66	111—0	
1		
67	2—16	
2/2		
3	2—17	
4	6—15	
5	4—16	
6	5—16	
7	4—16	
8	4—16	
1—2		
9	4—16	
1—2		
10	4—16	
1—2		
11	4—16	
12	4—16	
13	4—16	
14	4—16	
15	4—16	
16	4—16	
67	4—16	
17		
18	4—16	
19	4—16	
20	4—16	
1—2		
21	4—16	
1—2		
22	4—16	
23	4—16	
24	4—16	
25	4—16	
68	4—2	
6		
7	8—14	
10	2—8	
2		

1	2	3
11	7—3	
14	4—10	
15	4—16	
1—2		
16	1—0	
1		
20	6—11	
21	6—4	
25	0—9	
2		
69	4—16	
6		
7	4—16	
8/1/2	1—0	
14	3—18	
15	4—16	
16/1	3—11	
16/2	1—5	
25/1 & 2	4—16	
70	1—8	
10/1		
10	3—3	
2		
70	5—6	
11		
15	4—16	
2		
16	2—18	
1		
16/2	1—17	
20	6—7	
21	4—16	
25/1	2—15	
25/2	1—17	
71	4—16	
14		
16	4—16	
17	4—16	
25	4—16	
23/1&2	3—19	
24	5—12	
26	5—16	

Attested

54

Asstt. Controller (Admn.)
Deptt. of Publication
Civil Lines, Delhi-54

1	2	3
73	3—12	
76/5/1	1—12	
5/2	3—4	
6/1	3—4	
6/2	1—12	
12 min	0—4	
13 min	4—7	
14	4—18	
15	4—16	
16	4—16	
17	4—16	
18	4—16	
19	4—8	
20	3—0	
21	4—16	
22	4—16	
23	4—16	
24	4—16	
76	4—16	
25		
77	4—16	
1		
2	5—4	
5/2	0—2	
7/2	3—5	
8	4—16	
9	4—16	
10	4—16	
11	4—16	
12	4—16	
13	4—16	
14	4—12	
15/1	2—8	
16	4—16	
17	4—12	
18	4—16	
19	4—16	
20	4—16	
21	4—16	
23	4—12	
24	4—16	
25	4—16	
74	1—0	
1/2		
1/3	1—8	
2	4—16	
3	3—2	
4	6—17	
5	4—16	
6	4—16	

1	2	3
7	4—16	
8	1—16	
9	4—16	
10	4—12	
74	2—7	
11		
12	4—16	
13	4—16	
14	4—16	
15	4—16	
16	4—16	
17	4—16	
18	4—16	
19	4—11	
23	6—16	
24	4—16	
25	4—16	
75	4—16	
1		
2	4—16	
3/1	1—18	
5	4—16	
6/1	3—4	
6/2	1—12	
7/1	0—16	
7/2	4—1	
8	4—16	
9	4—16	
10	4—16	
11	4—16	
12	4—16	
13	4—16	
14	4—16	
15	4—16	
16	4—16	
17	4—16	
18	4—16	
19	4—16	
20	4—16	
21	4—16	
22	4—16	
75	4—16	
23		
24	4—16	
25	4—16	
78	4—8	
1		
2	4—16	
3	4—16	
4	4—16	

Attested

Asstt. Controller (Adm
Deptt. of Publicatio
Civil Lines, Delhi-5

1	2	3
5	4—16	
6	4—16	
7	4—16	
8	4—16	
9	5—14	
12	3—16	
13	4—16	
14	4—16	
15	4—16	
16	4—16	
17	4—16	
18	4—16	
19	4—3	
20	2—4	
2		
21	4—16	
22	4—16	
23	4—16	
24	4—16	
25	4—16	
79	120—0	
80	120—0	
81	120—0	
82	113—2	
83	115—16	
84	120—0	
85	120—0	
86	120—0	
87	120—0	
88	120—0	
89	120—0	
90	120—0	
91	40—19	
92	82—16	
93	120—0	
94	120—0	
95	120—0	
96	120—0	
97	120—0	
98	120—0	
99	88—10	
100	58—14	
101	120—0	
102	120—0	
103	120—0	
104	120—0	
105	120—0	
106	107—19	
107	8—17	
108	24—11	
109	105—14	
110	120—0	
111	120—0	
112	119—1	
113	62—10	
114	1—5	
115	46—2	
116	115—11	
117	88—13	
118	12—2	
119	15—16	
Total Area	5175—6	

ANNEXURE—'H' (1 to 7)

Gaon Sabha Land Under Notified Ridge

Village : Rangpuri Teh. : Mehrauli

Kh. No.	Area
1	2
869	5—00
870	3—00
871	2—08
872	1600
885	1—00
890	3—00
891	4—16
892	0—16
895	2—00
898	4—4
896	4—16
897	4—16
900	1—00
901	4—16
902	4—16
903	4—16
904	4—16
905	2—10
906	4—6
907	4—16
934	4—16
935	4—16
936	4—16
937	4—16
938	3—00
939	4—16
940	4—16
941	4—16
942	4—16
943	4—16
944	4—16
945	4—16
946	4—16
947	4—16
948	4—16
950	4—16

56 Attested

Asstt. Controller (Admn.)
Deptt. of Publication
Delhi-54

Kh. No.	Area
951	4—16
952	4—16
953	4—16
954	3—16
955	7—4
956	4—16
957	4—16
908	4—16
909	4—16
910	4—16
911	4—16
912	4—16
913	4—16
914	4—16
915	4—16
916	4—16
917	4—16
918	4—16
919	4—16
920	4—16
921	2—14
922	4—16
923	7—4
924	5—4
925	4—16
926	4—16
927	4—16
928	4—16
929	4—16
930	4—16
931	4—16
932	4—16
933	4—16
958	4—16
959	4—16
960	4—16
961	4—16
962	4—16
963	4—16
964	4—16
965	4—16
966	4—16
967	4—16
968	4—16
969	4—16
970	4—16
971	4—16
972	4—16
973	4—16
974	4—16
975	4—16
976	4—16
977	4—16
978	4—16
979	4—16

Kh. No.	Area
980	4—16
981	4—16
982	4—16
983	4—16
984	4—16
985	4—16
986	4—16
987	3—9
988	2—00
990	4—16
991	4—16
992	4—16
993	3—15
994	3—14
995	6—13
996	4—9
997	4—16
998	4—16
999	4—16
1000	4—16
1001	4—16
1002	4—16
1003	5—6
1004	6—4
1005	4—16
1006	4—16
1007	4—16
1008	4—16
1009	4—16
1010	4—16
1011	7—4
1012/1	4—16
1013	4—16
1014	4—16
1015	4—16
1016	4—16
1017	4—16
1018	4—16
1019/1	2—13
1020/1	1—9
1023	4—16
1024	4—16
1025	4—16
1026	4—16
1027	4—16
1034	4—16
1035	4—16
1036	4—16
1037	4—16
1038	4—16
1043	4—16
1044	4—16
1045	4—16
1046	4—16
1047	4—16

57 Attested

Asstt. Controller (A
Deptt. of Publica
Civil Lines, Delh

Kh. No.	Area
1048	4—16
1051	1—11
1052	5—13
1053	4—16
1054	4—16
1055	4—16
1056	4—16
1057	4—16
1058	4—16
1059	4—16
1060	4—16
1061	5—7
1062	4—16
1063	4—16
1064	4—16
1065	4—16
1066	4—16
1069	4—16
1068	4—16
1070	4—16
1389	4—16
1390	4—16
1400	7—00
1411	4—16
1413	4—16
1414	1—12
1416	4—08
1417	4—16
1415	3—08
1466	4—16
1465	4—16
1468	4—16
1469	4—16
1470	0—10
1475	3—10
1476	4—16
1480	4—16
1481	2—08
1483	4—16
1485	4—16
1486	4—16
1487	4—16
1488	4—16
1489	4—16
1496/1	1—11
1492	4—16
1498	4—16
1502	2—16
1504	4—10
1798	4—16
1799	4—16
1800	4—16
1802	4—16
1804	4—16
1815	2—00
	1—04

(33) 34

Kh. No.	Aera
1 1816	4—16
1 1817	4—16
1818	4—16
1823	4—16
1824	4—16
1826	4—16
1 1828	5—04
1829	4—16
1830	3—01
1410	4—16
828	1—15
829	2—11
830	4—2
831	3—10
832	4—1
833	4—16
834	4—16
835	4—16
836	4—16
837	4—16
838	4—14
839	2—16
840	4—16
841	4—16
842	4—16
843	4—16
844	4—16
845	4—16
846	4—16
847	4—16
848	3—2
849	5—10
850	4—16
851	4—16
852	4—16
853	4—16
854	4—16
855	4—16
856	4—16
857	4—16
858	4—16
859	4—16
860	4—16
861	4—16
862	4—16
863	4—16
864	4—16
865	4—16
866	5—10
867	4—16
868	2—14
873	4—16
874	4—16
875	4—16

58 Attested

18/3/13

Asstt. Controller (Admn.)
Deptt. of Publication
... Lines, Delhi-54

Kh. No.	Area
876	4—16
877	4—16
878	4—16
879	2—19
880	5—05
881	5—02
882	2—10
883	2—00
884	4—16
886	4—16
887	4—16
888	4—16
889	4—16
894	4—16
899	4—16
893	4—16
989	4—16
1825	5—00
1827	4—16
1477	4—16
1478	4—16
1464	4—16
1419	4—16
1420	2—10
1422	4—16
1506	2—04
1505/1	4—01
1405	2—19
1406	4—16
1407	4—16
1408	2—12
1409	4—16
1507	2—08
1508	2—12
1509	4—16
1510	3—16
1511	4—16
1387	4—16
1388	4—16
1389	4—16
1390/1	
	1365—10

ANNEXURE—'I'

Gram Sabha Land under Notified Ridge Village Aya Nagar.

Khasra No.	Area
1	2
1	0—15
2	5—4
3	4—14

1	2
4	4—4
5	3—14
6	3—4
7	7—8
8	9—16
9	6—4
10	5—6
11	4—6
12	3—8
13 min	2—6
14	3—10
15	4—16
16	4—10
17	4—16
18	4—16
19	4—16
20	4—1
21	4—1
22	4—1
123	4—1
24	4—1
25	4—1
26	4—1
27	4—1
28	4—
29	4—
30	4—
31	4—
32	4—
33	4—
34 min	4—
35	4—
36	4—
37	4—
38 min	4—
39	4—
40	4—
41	2—
42	3—
43 min	3—
44 min	4—
45	4—
46	4—
47	4—
48	3-
49 min	3-
50 min	4-
51	4-
52	4-
53	4
54	6
55	3
56	4
57	

59

Attested

Asstt. Controll
Deptt. of Pul
Civil Lines,

1	2
58	4—16
59	4—16
60	4—16
61	4—16
62	4—16
63	4—16
64	4—16
65	4—16
66	4—16
67	4—16
68	4—16
69	4—16
70	4—16
71 min	1—6
72 min	2—6
73	4—16
74	4—16
75	4—16
76	4—16
77	5—1
78	2—3
79	4—16
80	4—16
81	4—16
82	4—16
83 min	1—6
84 min	4—16
85	4—16
86	4—16
87	4—16
88	4—16
89	3—18
90	5—16
91	4—16
92	4—16
93	4—16
94	4—16
95	4—16
96	4—16
97 min	1—10
98 min	3—0
99	4—16
100	4—16
109	4—16
110	4—16
111 min	3—0
112 min	1—0
113 min	3—0
114 min	2—6
115 min	2—10
115 min	2—6
116	4—16
117	4—16
118	4—16
119	4—16

1	2
120	4—16
121	2—19
122	4—18
123	4—16
124	4—16
125	4—16
130	4—16
131	4—16
132	4—16
133	4—16
163	4—16
164	4—16
165	4—16
166	4—16
167	2—1
168	3—5
169	4—0
170	4—0
171	4—16
172	5—16
579/2	2—9
599	3—16
600	3—16
601	3—14
602	5—3
603	4—16
604	4—16
608	4—16
609	4—16
610	5—9
611	5—18
612	4—16
613	4—16
621	4—16
622	4—16
623	6—5
624	4—16
625	4—16
626	4—16
652	4—16
653	4—16
654	4—16
655	2—10
656	2—18
657	4—16
658	4—16
659	4—16
670	4—16
671	4—16
672	4—16
673	3—9
674	4—2
675	4—16
676	4—16
677	4—16

Attested

60

18/3/97

Assit. Controller (Admn.)
Deptt. of Publication
Civil Lines, Delhi-54

1	2
688	4—16
689	4—16
690	4—16
691	4—12
692	5—1
693	4—16
694	4—16
695	4—16
701	4—16
702	4—16
703	4—16
704/2	3—13
705	4—16
706	4—16
707	4—16
708	4—16
709	5—9
710	5—9
711	4—16
712	4—16
713	4—16
714	4—16
715/1	3—13
716	4—16
717	4—16
718	4—16
719	4—16
720	2—19
721	5—1
777 min	0—16
779	2—19
781	2—16
782	6—8
784 min	2—14
785	4—16
786	4—16
787	4—16
788	4—16
789/1	4—7
790/2	4—3
791	4—16
792	4—16
793	4—16
794	5—5
795	5—3
796	4—16
797	4—16
798	4—16
799/2	3—13
800	4—16
801	4—16
802	4—16
803	4—16
804	4—16

1	2
805	4—16
808	7—19
809	2—19
810	4—0
812	4—16
813	4—16
814	4—16
815	4—16
816	4—16
820	4—16
821	4—16
822	4—16
823/2	3—14
824	4—16
825	4—16
826	4—16
827	5—3
828	5—5
829	4—19
830	4—16
831	4—16
832/1	3—14
833	4—16
834	4—16
840	4—16
841 min	2—0
841 min	2—16
842	4—16
843	4—16
848	4—16
849	4—16
850/1	3—11
851/1	3—4
856	4—16
857	4—16
858	4—16
859/2	3—14
860	4—16
861	4—16
862	4—16
863	5—14
864	2—0
865	4—16
866	4—16
867	4—16
868	4—16
869/2	3—19
870/1	4—11
871	4—16
872	4—16
873 min	1—0
879	4—16
886	4—16
887/2	1—2

61 Attested

Asstt. Controller (Adm
Deptt. of Publicatio
Civil Lines, Delhi-5

1	2
891/2 min	0—1
892 min	2—0
893	4—16
894	4—16
895/1	3—13
896	4—16
897	4—16
898	4—16
899	4—16
900	4—16
901	5—3
902	4—0
903	4—16
904	4—16
905	4—16
906	4—16
907	4—16
908	4—16
909/1	3—19
910/1	4—10
911	4—16
912	4—16
913/2	3—7
917 min	1—2
918	4—16
919	4—16
924	4—16
928	4—16
926	4—16
927 min	1—12
928 min	1—12
929 min	1—12
930 min	3—16
931	4—16
932	4—16
933/1	3—13
934	4—16
935	4—16
936	4—16
937	4—16
938	4—16
939	4—16
940	4—16
941	5—0
942	3—4
943	4—16
944	4—16
945	4—16
946	4—16
947	4—16
948	4—16
949	4—16
950/1	3—18
951/1	4—18

1	2
952	4—16
953	4—16
954	4—16
955	4—16
956	4—16
957	4—16
958	4—16
959	4—16
966	4—16
967	4—16
968	4—16
969	4—16
970	4—16
971	4—16
972	4—16
973	4—1
974/2/2	4—9
975/2	4—16
976	4—16
977	4—16
978	4—16
979	4—16
980	4—16
981	5—5
982	4—16
983	4—16
984	4—16
985	4—16
986	4—16
987	4—16
988	4—16
989	3—15
990/2	4—15
991/1	4—16
992	4—16
993	4—16
994	4—16
995	4—16
996	4—16
997	4—16
998	4—16
999	4—16
1005	4—16
1007	4—16
1008	4—16
1009	4—16
1010	4—16
1011	4—16
1012	4—16
1013	4—16
1014	3—4
1015/2	4—16
1016	4—16
1017	

(62) Attested

Asstt. Controller (Admn.)
Deptt. of Publication
Delhi-54

1	2
1018	4—16
1019	4—16
1020	4—16
1021	3—9
1022	5—5
1023	4—16
1024	4—16
1025	4—16
1026	4—16
1027/2	3—14
1028	4—16
1029	4—16
1030	4—16
1031	4—16
1032	4—16
1033	4—16
1034	4—16
1035	4—16
1036	4—16
1047	4—16
1048	4—16
1049	4—16
1050	4—16
1051	4—16
1052	4—16
1053	4—16
1054	4—16
1055	3—14
1056/2	4—16
1057	4—16
1058	4—16
1059	4—16
1060	2—1
1061	3—7
1062	4—16
1063	4—16
1064	4—10
1065/2	4—0
1066/1	4—16
1067	4—16
1068	4—16
1069	4—16
1070	4—16
1071	4—16
1072	4—16
1073	4—16
1074	4—16
1075	4—16
1086	4—16
1087	4—16
1088	4—16
1089	4—16
1090	4—16
1091	

1	2
1092	4—16
1093	4—16
1094	4—16
1095/1	4—14
1096/2	3—15
1097	4—16
1098	4—16
1099	6—8
1100/2	3—6
1101	4—16
1102	4—16
1103	4—16
1104	4—16
1105	4—16
1106	4—16
1107	4—16
1108	4—16
1109	4—16
1110	4—16
1121	4—16
1122	4—16
1123	4—16
1124	4—16
1125	4—16
1126	4—16
1127	4—16
1128	4—16
1129	4—16
1130	3—14
1131/2	2—17
1132	3—13
1133/2	4—16
1134	4—16
1135	4—16
1136	4—16
1137	4—16
1138	4—16
1139	4—16
1140	4—16
1141	4—16
1142	4—16
1143	4—16
1154	4—16
1155	4—16
1156	4—16
1157	4—16
1158	4—1
1159	4—1
1160	4—1
1161	4—1
1162	5—1
1163	2—1
1164	4—1
1165	4—
1166	

63

Attested

Asstt. Controller
Deptt. of Publ
Lines, D

1	2
1167	4—16
1168	4—16
1169	4—16
1170	4—16
1171	4—16
1172	4—16
1173	4—16
1184	4—16
1185	4—16
1186	4—16
1187	4—16
1188	4—16
1189	4—16
1190	4—16
1191	4—16
1192	3—0
1193	4—0
1194	4—16
1195	4—16
1196	4—16
1197	4—16
1198	4—16
1199	4—16
1200	4—16
1211/2/2	4—14
1212	4—16
1213	4—16
1214	4—16
1215	4—16
1216	4—16
1217	4—14
1218	5—7
1219	4—16
1220	4—16
1221	4—16
1222	4—16
1223	4—16
1234	4—16
1235	4—16
1236	4—16
1237	4—16
1238	6—1
1239	6—14
1240	4—16
1241	4—16
1242	4—16
1253	4—16
1254/2	4—5
1255/2	4—3
1256	2—11
1257	0—16
1258/2	4—10
1259	4—3
1260	2—15
1261	1—3
1262	2—0
1263	5—1
1264	4—16
1265	4—16
1266	2—10
1267/2	4—3
1268/2	1—3
1269/2	3—11
206	4—12
204	4—12
207	2—14
Total land of Gram Sabha under Ridge	2516—6

GRAM SABHA LAND UNDER NOTIFIED RIDGE VILLAGE AYA NAGAR

Khasra No.	Area
1	2
960	4—16
961	4—16
962	4—16
963	4—16
964	4—16
965	4—16
1000	4—16
1001	4—16
1002	4—16
1003	4—16
1004	4—16
1005	4—16
1037	4—16
1038	4—16
1039	4—16
1040	4—16
1041	4—16
1042	4—16
1043	4—16
1044	4—16
1045	4—16
1046	4—16
1076	4—16
1077	4—16
1078	4—16
1079	4—16
1080	4—16
1082	4—16
1081	4—16
1083	4—16
1084	4—16
1085	4—16
1111	4—16
1112	4—16

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Attested

18/2/13

Asstt. Controller (Admn.)
Deptt. of Publication

1	2
1113	4—16
1114	4— 6
1115	4—16
1116	4—16
1117	4—16
1118	4—16
1119	4—16
1120	4—16
1144	4—16
1145	4—16
1146	4—16
1147	4—16
1148	4—16
1149	4—16
1150	4—16
1151	4—16
1152	4—16
1153	4—16
1174	4—16
1175	4—16
1176	4—16
1177	4—16
1178	4—16
1179	4—16
1180	4—16
1181	4—16
1182	4—16
1183	4—16
1201	4—16
1202	4—16
1203	4—16
1204	4—16
1205	4—16
1206	4—16
1207	4—16
1208/2	4—11
1209/2	2—17
1210/2/2	2—09
1224	4—16
1225/1	3—18
1226/2/2	2—09
1227/2/2	3—15
1228	4—16
1229/2/2	4—14
1230/2	4—10
1231	4—16
1232	4—16
1233	4—16
1243	4—16
1244	4—16
1245	4—16
1246	4—16
1247	4—16
1248	4—16
1249	4—16

1	2
1250	4—16
1251	4—16
1252	4—16
1270/1	0—0
1271	1—0
1272	2—1
1273	4—0
1274	4—0
1275	2—0
1276	5—0
1277	3—1
1278	1—1
1279	4—1
1280	4—1
1281	4—1
1282	4—1
1283	4—1
1284	4—1
1285	4—1
1286	4—1
1287	4—1
1288	4—1
1289	4—1
1290	4—1
1291	4—1
1292	4—1
1293	4—1
1294	4—1
1295	4—1
1296	4—1
1297	4—1
1298	4—16
1299	4—16
1300	4—1
1301	4—1
1302	4—1
1303	4—1
1304	4—1
1305	4—1
1306	4—1
1307	4—1
1308	4—1
1309	4—1
1310	4—1
1311	4—1
1312	4—1
1313	4—1
1314	4—1
1315	4—1
1316	4—1
1317	4—1
1318	4—1
1319	4—1
1320	4—1
1321	4—1

65

Attested

Asstt. Controller
Deptt. of Publi
Civil Lines, De

1	2
1322	4—16
1323	4—16
1324	4—16
1325	4—16
1326	4—16
1327	4—16
1328	4—16
1329	4—16
1330	4—16
1331	4—16
1332	4—16
1333	4—16
1334	4—16
1335	4—16
1336	4—16
1337	4—16
1338	4—16
1339	4—16
1340	4—16
1341	4—16
1342	4—16
1343	4—16
1344	4—16
1345	4—16
1346	4—16
1347	4—16
1348	4—16
1349	4—16
1350	4—16
1351	4—16
1352	4—16
1353	4—16
1354	4—16
1355	4—16
1356	4—16
1357	4—16
1358	4—16
1359	4—16
1360 min	1—16
1361	4—16
1362	4—16
1363 min	2—00
1364 min	1—10
1365 min	1—06
1366 min	1—16
1367 min	1—06
1368 min	1—00
1369 min	3—00
1370 min	1—16
1371 min	2—00
1372 min	1—00
1373 min	2—00
1374 min	1—10
1375 min	2—00
1376 min	1—8

1	2
1377 min	4—00
1378 min	1—00
1387	4—16
1388	4—16
1397	4—16
1402	4—16
1403	4—16
1404	4—16
1405	4—16
1406	4—16
1407	4—16
1412 min	1—16
1413 min	1—00
1414 min	1—00
1415 min	1—10
1416 min	1—00
1417 min	2—00
1418 min	1—00
1419 mn	1—10
1420 min	1—10
1421 min	1—00
1422 min	1—00
1423 min	1—00
1424 min	2—08
1425 min	1—00
1427 min	2—06
1428 min	1—06
1438 min	1—06
1439	4—16
1440	4—16
1441	4—16
1442 min	4—00
1444	1—14
1593 min	3—10
1949 min	2—10
1950 min	2—16
1951 min	2—16
1954 min	1—00
1955 min	1—00
1956 min	1—10
1957 min	1—10
1958 min	1—00
1959 min	1—10
1960 min	1—16
1961	3—05
1962	6—08
1963	4—16
1964	4—16
1965	4—16
1966	4—16
1967	4—07
1968	2—01
1969	4—16
1970	4—16

66 Attested

Assit. Controller (Admn.)
Deptt. of Publication

1	2
1971	4—16
1972	4—16
1973	4—16
1974	1—12
1975	4—04
1976	4—06
1977	4—16
1978	4—16
1979	4—16
1980	4—16
1981	4—16
1982	4—16
1983	4—16
1984	4—16
1985	4—16
1986	4—16
1987	4—16
1988	4—16
1989	4—16
1990	4—16
1991	4—16
1992	4—16
1993	4—16
1994	4—16
1995	4—16
1996	4—16
1997	4—16
1998	4—16
1999	4—16
2000	4—16
2001	4—16
2002	4—16
2003	4—16
2004	4—16
2005	4—16
2006	4—16
2007	4—16
2008	4—16
2009	4—16
2010	4—14
2011	4—09
2012	4—16
2013	4—16
2014	4—16
2015	4—16
2016	4—16
2017	4—16
2018	4—16
2019	4—16
2020	4—16
2021	4—16
2022	4—16
2023	4—16
2024	4—16
2025	

1	2
2026	4—16
2027	3—02
2028	6—10
2029	4—16
2030	4—16
2031	4—16
2032	4—16
2033	4—16
2034	4—16
2035	4—16
2036	4—16
2037	4—16
2038	4—16
2039	4—16
2040	4—16
2041	4—16
2042	4—16
2043	4—16
2044	4—16
2045	4—16
2046	4—16
2047	4—16
2048	4—16
2049	4—16
2050	4—16
2051	4—16
2052	4—16
2053	4—16
2054	4—16
2055	4—16
2056	4—16
2057	4—16
2058	4—16
2059	4—16
2060	4—16
2061	4—16
2062	1—08
2063	5—01
2064	4—16
2065	4—16
2066	5—12
2067	4—16
2068	4—16
2069	4—16
2070	4—16
2071	4—16
2072	4—00
2073	3—03
2074	
TOTAL	1604—16
	2516—06
GRAND TOTAL	4121—02

Attested

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Asstt. Controller (Admn)
Deptt. of Publication
Civil Lines, Delhi-54

ANNEXURE J

GAON SABHA LAND UNDER NOTIFIED RIDGE

VILLAGE: RAJOKARI, TEHSIL: MEHRAULI

Kh. No.	Area
124	3–16
125	1–16
127	2–14
153	3–05
155	4–16
1137/2	0–16
1151	2–17
1154	4–07
1155	4–16
1156	4–16
1161 min	2–16
1162	2–16
1163 min	2–16
1171	4–16
1172	5–08
1173	7–00
1174 min	2–16
1175	4–16
1176	2–04
1177	2–02
1229	3–16
1230 min	3–16
1231	2–16
1232 min	2–05
1235	4–16
1236	4–16
1237	4–16
1238	4–16
1239	4–16
1240	4–16
1241	4–16
1242	4–16
1243	4–16
1244	4–16
1245	4–16
1246	4–16
1247	4–16
1248	4–16
1249	4–16
1250	4–16
1251	4–16
1252	4–16
1253	4–16
1254	4–16
508	4–16
1509	4–16
1510	4–16
1511	4–16
1512	4–16
1513	4–16
1514	4–16
1515	4–16
1530	4–16
1531	4–16
1532	4–16
1533	4–16
1534	4–16
1535	4–16
1536	4–16
1537	4–16
1538	4–16
1539	4–16
1540	4–16
1541	4–16
1542	4–16
1543	4–16
1544	4–09
1545	4–06
1547/2	3–07
1548	4–16
1568	5–02
1570	4–16
1571	4–16
1572	4–16
1573	4–16
1574	4–16
1575	4–16
1576	4–16
1582	4–16
1591	4–16
1592	4–16
1593	4–16
1594	4–16
1595	4–16
1596	4–16
1597	4–16
1598	17–16
1609	4–3
1610	8–4
1633	2–18
1747	1–2
1767	4–16
1774	5–10
1775	5–0
1778	2–10
1781	3–6
1782	4–16
1783	4–16
1784	4–16
1786	4–16
1787	4–16
1823	4–16
1824	4–16

(68) Attested

18/3/10

Asstt. Controller (Admn.)
Deptt. of Publication
Delhi-54

Kh. No.	Area
1825	4-16
1826	4-16
1828	4-16
1847	4-16
1848	4-16
1849	4-16
1865	4-16
1866	4-16
1867	4-16
1869	4-16
1868	4-16
1870	4-16
1871	4-16
1872	4-16
1878	2-18
1880	2-6
1883	4-16
1884	4-16
1885	4-16
1886	4-16
1887	4-16
1888	4-16
1889	4-16
1890	4-16
1891	4-16
1892	4-16
1893	4-16
1894	4-16
1895	2-10
1996	2-1
1997	4-16
1898	4-16
1899	4-16
1990	4-16
1901	4-16
1902	4-16
1903	4-16
1904	4-16
1915/1	8-16
1916	6-3
1926	3-4
1973	2-8
1980	5-6
1981	6-10
1982	3-3
1987	4-16
2000	2-5
2001	2-14
2002	4-16
2003	8-07
2006	5-17

Kh, No.	Area
2010	2-03
2015	4-16
2016	4-16
2017	4-16
2018	4-12
2019	5-06
2020	4-16
2021	4-16
2022	4-16
2023	4-16
2024	4-16
2025	4-16
2026	4-16
2027	4-16
2028	4-16
2029	4-05
2030	3-16
2031	4-16
2032	4-16
2033	4-16
2034	4-16
2035	4-16
2036	4-16
2037	4-16
2038	4-16
2039	4-16
2040	1-18
2075	2-18
2076	4-16
2077	4-16
2078	4-16
2979	4-16
2080	1-18
2096	2-04
2097	1-17
2154	4-16
2155	4-16
2098	4-16
2099	4-16
2100	4-16
2101	4-16
2102	4-16
2103	4-16
2104	4-16
2105	4-16
2106	4-16
2107	4-16
2108	4-16
2109	4-16
2110	4-16
2111	4-16
2112	4-16
2113	4-16
2114	4-16

181+10

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Attested

Asstt. Controller (Admn.)
Deptt. of Publication
Civil Lines, Delhi-54

Kh. No.	Area
2115	4–16
2116	2–05
2127	2–14
2128	4–16
2129	4–16
2130	4–16
2131	4–16
2132	4–16
2133	4–16
2134	4–16
2135	4–16
2136	4–16
2137	4–16
2138	4–16
2139	4–16
2140	5–06
2141	4–06
2148	3–07
2149	4–16
2150	4–16
2151	4–16
2152	4–16
2153	4–16
2156	4–16
2157	4–16
2158	4–16
2159	4–16
2160	4–16
2161	4–16
2162	4–16
2163	4–07
2168	4–16
2169	4–16
2170	4–16
2171	4–16
2172	4–16
2173	4–16
2174	4–16
2175	4–16
2176	6–00
2177	6–12
2178	6–16
2179	6–18
2180	6–06
2181	4–18
2182	4–12
2183	5–00
1801	4–16
1802	4–16
1803	4–16
1804	4–16
1805	4–16
1806	4–16
1807	4–16
Total	98–14
Gross Total	1217–9

GAON SABHA LAND UNDER NOTIFIED RIDGE FOREST

VILLAGE : RAJOKARI TEH. MEHRAULI

Kh. No.	Area
1178	4–16
1179	4–16
1180	4–02
1181	4–16
1182	4–16
1183	5–18
1184	2–14
1185	1–18
1186	2–05
1187	3–08
1188	4–16
1189	4–16
1190	4–16
1191	4–16
1192	4–16
1193	4–16
1194	4–16
1195	4–16
1196	4–16
1197	4–16
1198	4–19
1199	5–06
1200	6–16
1201	7–12
1202	4–16
1203	4–16
1204	4–16
1205	4–16
1206	4–16
1207	4–16
1208	4–16
1209	4–16
1210	4–16
1211	4–16

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Attested

(Admn.)

Kh. No.	Area
1212	4-16
1213	4-16
1214	4-16
1215	4-16
1216	4-16
1217	4-16
1218	4-16
1219	4-16
1220	4-16
1221	4-16
1222	4-16
1223	4-16
1224 min	4-16
1227	4-16
1228	4-16
1233	4-16
1255	4-16
1256	4-16
1257	4-16
1258	4-16
1259	4-16
1260	4-16
1261	4-16
1262	4-16
1263	4-16
1264	4-16
1265	4-16
1266	4-16
1267	4-16
1268	4-16
1269	4-16
1270	4-16
1271	4-16
1272	4-16
1273	4-16
1274	4-16
1275	4-16
1276	4-16
1277	4-16
1278	4-16
1279	4-16
1280	4-16
1281	4-16
1282	4-16
1283	4-16
1284	4-16
1285	4-16
1286	4-16
1287	4-16
1288	4-16
1289	4-16
1290	4-16
1291	4-16
1292	4-14
1293	5-16

Kh. No.	Area
1294	7-16
1295	5-00
1296	2-00
1297	4-06
1298	4-16
1299	6-11
1300	4-16
1301	4-16
1302	4-16
1303	4-16
1304	4-16
1305	4-16
1306	4-16
1307	4-16
1308	4-17
1309	4-16
1310	4-16
1311	4-16
1312	4-16
1313	4-16
1314	4-16
1315	4-16
1316	4-16
1317	4-16
1318	4-16
1319	4-16
1320	4-16
1321	4-16
1322	4-16
1323	4-16
1324	4-16
1325	4-16
1326	4-16
1327	4-16
1328	4-16
1329	4-16
1330	4-16
1331	4-16
1332	4-16
1333	4-16
1334	4-16
1335	4-16
1336	4-16
1337	4-16
1338	4-16
1339	4-16
1340	4-16
1341	4-16
1342	4-16
1343	4-16
1344	4-16
1345	4-16
1346	4-16
1347	4-16
1348	4-16

Attested

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Asstt. Controller (Admn.)
Deptt. of Publication
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Kh. No.	Area
1349	4-16
1350	4-16
1351	4-16
1352	4-16
1353	4-16
1354	4-16
1355	4-16
1356	4-16
1357	4-16
1358	4-16
1359	4-16
1360	4-16
1361	4-16
1362	4-16
1363	4-16
1364	4-16
1365	4-16
1366	4-16
1367	4-16
1368	4-16
1369	4-16
1370	4-16
1371	4-16
1372	4-16
1373	4-16
1374	4-16
1375	4-16
1376	4-16
1377	4-16
1378	4-16
1379	4-16
1380	4-16
1381	4-16
1382	4-16
1383	4-16
1384	4-16
1385	4-16
1386	4-16
1387	4-16
1388	4-16
1389	4-16
1390	4-16
1391	4-04
1392	4-16
1393	4-16
1394	4-16
1395	4-16
1396	4-16
1397	4-16
1398	4-16
1399	4-16
1400	4-16
1401	4-16
1402	4-16
1403	4-16
1404	4-16
1405	4-16
1406	4-16
1407	4-16
1408	4-16
1409	4-16
1410	4-16
1411	4-16
1412	4-16
1413	4-16
1414	4-16
1415	4-16
1416	4-16
1417	2-08
1418	4-08
1419	4-16
1420	4-16
1421	4-16
1422	4-16
1423	4-16
1424	4-16
1425	4-16
1426	4-16
1427	4-16
1428	4-16
1429	4-16
1430	4-16
1431	4-16
1432	4-16
1433	4-16
1434	4-16
1435	4-16
1436	4-16
1437	4-16
1438	4-16
1439	4-16
1440	5-16
1441	2-08
1442	4-16
1443	4-16
1444	4-16
1445	4-16
1446	4-16
1447	4-16
1448	4-16
1449	4-16
1450	4-16
1451	4-08
1452	10-18
1456	4-17
1457	4-16
1458	4-16
1459	3-14
1460	3-07
1461	4-16

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Attested

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Asstt. Controller (Admn.)

Kh No	Area
1462	4–16
1463	3–00
1464	7–05
1465	6–13
1466	4–16
1467	4–16
1468	4–16
1469	4–16
1470	4–16
1471	4–16
1472	4–16
1473	4–16
1474	4–16
1475	4–16
1476	4–16
1477	4–16
1478	4–16
1479	4–16
1480	4–16
1481	4–16
1482	5–17
1483	5–04
1484	4–16
1485	4–16
1486	4–18
1487	4–16
1488	4–16
1489	4–16
1490	4–16
1491	4–16
1492	4–16
1493	4–16
1494	4–16
1495	4–16
1496	4–16
1497	4–16
1498	4–16
1499	4–16
1500	4–10
1501	3–17
1502	4–16
1503	4–16
1504	4–16
1505	4–16
1506	4–16
1507	4–16
1516	4–16
1517	4–16
1518	4–16
1519	4–16
1520	4–16
1521	4–16
1522	3–07

Kh No	Area
1523	2–16
1524	4–16
1525	4–16
1526	4–16
1527	4–16
1528	4–16
1529	4–16
1549	4–16
1577	4–16
1578	4–16
1579	4–16
1580	4–16
1581	4–16
1585	4–16
1587	4–16
1588	4–16
1389	4–16
1590	4–16
1635	2–16
1636	1–10
1689	32–16
1691	2–04
1692	6–00
1693	7–02
1694	7–04
1695	5–13
1696	5–09
1697	6–14
1598	4–07
1699	3–17
1700	4–14
1701	5–14
1702	4–11
1703	2–15
1704	4–16
1705	4–16
1706	2–01
1707	3–12
1708	4–16
1709	6–11
1712	6–00
1713	4–16
1714	4–05
1716	5–10
1717	4–11
1720	9–11
1722	2–19
1726	5–16
1727	4–05
1756	2–05
1776	3–05
1780	0–14
1788	4–16
1789	4–16

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Asstt. Controller (Admn)
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Civil Lines, Delhi-54

Kh. No.	Area
1790	4-16
1791	4-16
1795	2-18
1798	4-16
1799	4-16
1800	4-16
1808	4-16
1809	4-16
1810	4-16
1811	4-16
1812/1	4-16
1814	2-12
1815	2-03
1817	1-18
1819	5-08
1820	4-16
1821	4-16
1822	4-16
1829	4-16
1830	4-16
1831	4-16
1832	4-16
1837/1	1-07
1839	4-19
1840	4-16
1841	4-16
1842	4-16
1843	4-16
1844	4-16
1845	4-16
1846	4-16
	1888-12
	1217-09
TOTAL	3106-01

ANNEXURE—'K' (1 to 7 Pages)

VILLAGE : BHATTI, TEHSIL MEHRAULI
GRAM SABHA LAND UNDER RIDGE
NOTIFIED AREA

Khasra No.	Area	Remarks
511	10-5	
517	2-13	
518	0-2	
519	1-14	
520	2-19	
659 Min	5-0.	
867	3-0	
759	2-7	
771	0-10	
775	1-4	
810	1-19	
1080	0-12	
1109	1-16	
1111	1-7	
1113 Min	2-5	
1138/2 Min	3-10	
1205	1-10	
1206	1-10	
1207	2-2	
1208	2-8	
1209	3-3	
1215	0-12	
1250	0-11	
2076/1276	0-18	
2078/1278	0-7	
1312	1-4	
1426	0-9	
1488	1-0	
	55-17	
1489	3-4	
1490	1-11	
1507	4-4	
1538	3-16	
1539	0-19	
1971/1737 Min	1-16	
1758	1-4	
1876	7-4	
1880	10-2	
1887	16-16	
1888	1-2	
521	0-18	
595	1-2	
659 Min	5-6	
666	12-7	
739	1-2	
742 Min	0-4	
767	2-3	
1071	7-10	
1072	0-18	
1218	0-17	
1274	0-12	
1275	1-5	
1283	1-9	
1292	1-6	
1293	0-6	
1295	0-15	
1296	3-19	
	7-0	

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Controller (Admn.)

Khasra No.	Area	Remarks
	0–3	
	2–3	
	98–3	
	15–7	
1873	102–9	Abadi
1865	5–10	
1884	3–5	
129/2	3–6	
648	9–3	
593	8–13	
665	79–5	
713	3–4	
714	19–11	
725	12–4	
726	0–2	
730	23–8	
764 Min	3–8	
766	5–4	
769	1–13	
770 Min	35–7	
774	7–2	
780	24–11	
836	35–12	
840	6–11	
848	21–12	
875 Min	1–8	
887	8–17	
888	7–13	
961 Min	1–11	
969 Min	8–8	
954 Min	3–0	
1031 Min	3–8	
1285	1–16	
1289	3–1	
1291	6–13	
1299	2–2	
1301	74–6	
1304	3–19	
1306	25–12	
1302	16–15	
1333	5–2	
1335	1–0	
1920	300–0	
1921	105–16	
1922	80–1	
1923	300–0	
1924	300–0	
1925	73–13	
1926	12–0	

Khasra No.	Area	Remarks
1927	87–19	
1928	188–5	
1929	298–1	
1930	25–10	
1931	160–6	
1932	306–6	
1933	300–0	54 Bigha Old House Pacca & Jhuggi Balbir Nagar
1934	300–0	
1935	300–0	
1936	300–0	
1937	70–10	
1938	38–3	
1939	3–8	
1940	300–0	
1941	51–12	
1942	113–14	
	3467–4	
1376	12–13	
1385	7–9	
1407	62–5	
1463	7–11	
1474 Min	15–7	
1476	3–19	
1478	11–15	
1482	5–4	
1486 Min	48–17	
1512	5–8	
1513	0–11	
1535 Min	9–2	
1543	3–3	
1544	2–1	
1535	13–9	
1546	3–4	
1547	2–2	
1548	3–11	
1549	3–0	
1550	4–1	
1551	0–6	
1553	3–0	
1554	15–17	
1582	3–3	
1596	17–12	
1603	24–11	
1604	5–6	
1605/2	4–0	
1645	10–9	
1667	1–18	
1681	1–17	
	312–11	

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Civil Lines, Delh

Khasra No.	Area		Remarks
1708	9-1		
1718	22-19		
1720	9-0		
1731	18-19		
1736	26-0		
1971/1737 Min	13-12		
1738	27-4		
1740	6-13		
1744	8-2		
1749	14-2		
1555	0-9		
1751	1-15		
1764	2-7		
1771	1-3		
1772	0-18		
1774	2-14		
1776	1-14		
1782	0-18		
1790	5-8		
1793	2-3		
1805	1-12		
1828	7-17		
1840	1-10		
1868	8-17		
1874	7-9		
1883	6-9		
1889	134-1		
1890	0-15		
1891	55-9		
1892	283-5		
	682-11		
1893	35-9		
708 Min	117-10		
712	32-7		
715	245-16		
1895	296-9		
1896	24-7		
1897	63-0		
1898	300-0		
1900	300-0		
1903	196-19		
1904	166-12		
1905	8-14		
1906	285-2		
1907	300-0		
1908	300-0		
1909	295-0	52-0	Old Houses pacca & Jhuggi.
1910	300-0	40-0	-do-
1911	267-13		-do-
1912	216-12	141-12	(Sanjay Nagar)
1913	259-17	67-0	-do-
1914	300-0	37-0	House Pacca Jhuggi Sanjay Nagar)
1915	300-0	150-0	-do-
1916	300-0	131-0	Old House Jhuggi Balbir Nagar.
1917	300-0		
1918	300-0		
1919	300-0		
1899	300-0		
	6111-7		
Total	11101-19		

ANNEXURE— 'L'

GRAM SABHA LAND UNDER NOTIFIED RIDGE VILLAGE GHITORNI

Khasra number	Area
630 min	676-03
575	4-16
577	3-12
578	1-09
579	4-16
580	4-16
583	1-08
606	4-16
607	4-16
611	2-08
612	2-08
613	2-08
614	2-08
628	5-10
629/1	5-10
629/2	5-10
TOTAL	732-14

ANNEXURE— 'M'

VILLAGE SAIDULAJAB, TEHSIL (MEHRAULI), DISTRICT : DELHI

GRAM SABHA LAND UNDER NOTIFIED RIDGE

Khasra No.	Area	Remarks
209	19-0	
223	28-5	
229	17-9	

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Asstt. Controller (Admn.)
Deptt. of Publication
Civil Lines, Delhi-54

Khasra No.	Area	Remarks
234	0-11	
235	0-14	
TOTAL	65-19	

ANNEXURE—'N' (1 to 6 Pages)

Gaon Sabha Land under ridge Village :
Jona Pur Tehsil Mehrouli.

Khara No.	Area	Remarks
70/11	3-8	
12	4-16	
13	2-10	
16	0-18	
17	3-0	
18	4-16	
19	4-16	
20	4-16	
21	4-16	
22	4-16	
23	4-16	
24	4-16	
25	4-14	
71/15	1-14	
16	4-14	
17	4-4	
18	3-0	
19	1-4	
21	4-6	
22	4-16	
23	4-16	
24	4-16	
25	4-16	
72/22	2-14	
23	0-14	
24	0-16	
25	2-12	
73/6/2	1-19	
15	4-12	
16	4-16	
17	2-10	
24	3-17	
25	4-16	
74/1/1	2-10	
2	4-16	
3	4-16	
74/4	4-16	
5	4-16	
6	4-16	
7	4-16	
8/1/2	4-13	
9/2/2	3-0	
10/2	3-4	
11	4-16	

Khasra No.	Area	Remarks
12	4-16	
13	4-16	
14	4-16	
15	4-16	
16	4-16	
17	4-16	
18	4-16	
19	4-16	
20	4-16	
21	4-16	
22	4-16	
23	4-16	
24	4-16	
25	4-16	
75/1	4-16	
2	4-16	
3	4-16	
4	4-16	
5	4-16	
6	4-16	
7	4-16	
8	4-16	
9	4-16	
10	4-16	
11	4-16	
12	4-16	
13	4-16	
14	4-16	
15	4-16	
75/16	4-16	
17	4-16	
18	4-16	
19	4-16	
20	4-16	
21	4-16	
22	4-16	
23	4-16	
24	4-16	
25	4-16	
76/1	4-16	
2	4-16	
3	4-16	
4	4-16	
5	4-16	
6	4-16	
7	4-16	
8	4-16	
9	4-16	
10	4-16	
11	4-16	
12	4-16	
13	4-16	
14	4-16	
15	4-16	

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Delh

Khasra No.	Area	Remarks
16	4–16	
17	4–16	
18	4–16	
19	4–16	
20	4–16	
21	4–16	
22	4–16	
23	4–16	
24	4–16	
25	4–16	
95/1	4–16	
2	4–16	
3	4–16	
4	4–16	
5	4–61	
6	4–16	
7	4–16	
8	4–16	
9	4–16	
10	4–16	
11	4–16	
12	4–16	
13	4–16	
14	4–16	
15	4–16	
16	4–16	
17	4–16	
18	4–16	
19	4–16	
20	4–16	
21	4–16	
22	4–16	
23	4–16	
24	4–16	
25	4–16	
96/1	4–16	
2	4–16	
3	4–16	
4	4–16	
5	4–16	
6	4–16	
7	4–16	
8	4–16	
9	4–16	
10	4–16	
11	4–16	
12	4–16	
96/13	4–16	
14	4–16	
15	4–16	
16	4–16	
17	4–16	
18	4–16	
19	4–16	

Khasra No.	Area	Remarks
20	4–16	
21	4–16	
22	4–16	
23	4–16	
24	4–16	
25	4–16	
97/1	4–16	
2	4–16	
3	4–16	
4	4–16	
5	4–16	
6	4–16	
7	4–16	
8	4–16	
9	4–16	
10	4–16	
11	4–16	
12	4–16	
13	4–16	
14	4–16	
15	4–16	
16	4–16	
17	4–16	
18	4–16	
19	4–16	
20	4–16	
21	4–16	
22	4–16	
23	4–16	
24	4–16	
25	4–16	
98/4	3–8	
5	4–16	
6	4–16	
7	2–18	
14	2–10	
15	4–16	
16	4–16	
17	2–5	
24	2–0	
25	4–16	
99/5	0–11	
100/1	0–8	
5	0–16	
101/1	2–6	
2	4–10	
3	4–16	
4	4–16	
5	4–16	
6	4–16	
7	3–4	
8	1–12	
102/1	4–16	
2	4–16	
3	4–16	

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Asstt. Controller (Admn.)
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Khasra No.	Area
4	4–16
5	4–16
6	4–16
7	4–16
8	4–16
9	4–16
10	4–16
11	1–8
12	2–10
13	3–12
14	4–8
15	5–6
	965 09
47/1	3–16
9	4–6
10	4–16
11	4–16
19	4–15
20	4–16
21	4–16
22	4–16
48/3	5–0
4	4–16
5	4–16
6	4–16
7	4–16
8	4–16
9	2–16
11	5–8
12	4–16
15	4–16
16	4–16
18	4–16
19	4–16
20	4–16
21	4–16
22	4–16
23	4–16
25	4–16
49/14	1–15
15	4–6
16	4–16
17	3–18
24	5–3
25	4–16
50/3	1–14
4	4–16
5	4–16
6	4–16
7	4–16

Khasra No.	Area
8	3–2
13	4–5
14	4–16
15	4–16
16	4–16
17	4–16
18	5–13
22	2–7
23	4–16
24	4–16
25	4–16
51/1	4–16
2	4–16
51/3	4–16
4	4–16
5	4–16
6	4–16
10	4–16
15	4–16
16	4–16
17	4–16
18	4–16
19	4–16
20	4–16
21	4–16
22	4–16
23	4–16
24	4–16
25	4–16
67/1	4–16
2/1	1–9
3	4–16
4	4–16
9/2	1–9
10	4–16
11	4–16
12/1	1–9
19/2	1–9
20	4–16
21	4–16
22/1	1–9
22/2	3–7
68/1	4–16
2	4–16
3	4–16
4	4–16
5	4–16
6	4–16
7	4–16
8	4–16
9	4–16
10	4–16
11	4–16
13	4–16
14	4–16

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Attested

Asstt. Controller (Admn
Deptt. of Publications
Civil Lines, Delhi-54

Khasra No.	Area	Remarks
15	4-16	
16	4-16	
17	4-16	
18	4-16	
68/21	4-16	
22	4-16	
23	4-16	
24	4-16	
25	4-16	
69/2	4-16	
3	4-16	
4	4-16	
5	4-16	
6	4-16	
7	4-16	
8	4-16	
9	4-16	
15	4-16	
16	4-16	
17	4-16	
18	4-16	
19	4-16	
20	2-06	
21	3-18	
22	4-16	
23	4-16	
24	4-16	
25	4-16	
77/1	4-16	
2	4-16	
3	4-16	
4	4-16	
5	4-16	
6	4-16	
7	4-16	
8	4-16	
9	4-16	
10	4-16	
11	4-16	
13	4-16	
14	4-16	
15	4-16	
16	4-16	
17	4-16	
18	4-16	
19	4-16	
77/20	4-16	
1	4-16	
2	4-16	
3	4-16	
	4-16	
	4-16	
1	4-16	
	4-16	

Khasra No.	Area	Remarks
3	4-16	
4	4-16	
5	4-16	
6	4-16	
7	4-16	
8	4-16	
11	4-16	
14	4-16	
15	4-16	
16	4-16	
20	4-16	
21	4-16	
25	4-16	
79/1	4-16	
10	4-16	
11	4-16	
20	4-16	
21	4-16	
92/1	4-16	
14	4-06	
15	4-16	
16	4-16	
17	3-12	
18	2-07	
23	3-17	
24	4-14	
25	4-16	
26	2-08	
27	0-16	
93/1	4-16	
2	4-16	
3	4-16	
4	4-16	
5	4-16	
93/6	4-16	
7	4-16	
8	4-16	
9	4-16	
10	4-16	
11	4-16	
12	4-16	
13	4-16	
14	4-16	
15	4-16	
16	4-16	
17	4-16	
18	4-16	
19	4-16	
20	4-16	
21	3-02	
22	4-04	
23	4-16	
24	4-16	
25	4-16	
94/1	4-16	

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Attested

Asstt. Controller (Admn.)

Khasra No.	Area	Remarks
2	4-16	
3	4-16	
4	4-16	
5	4-16	
6	4-16	
7	4-16	
8	4-16	
9	4-16	
10	4-16	
11	4-15	
12	4-16	
13	4-16	
14	4-16	
15	4-16	
16	4-16	
17	4-16	
18	4-16	
19	4-16	
20	4-16	
21	4-16	
22	4-16	
23	4-16	
24	4-16	
25	4-09	
	Grand Total	1014-4 965-9
	Grand Total	1979-13

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 4 अप्रैल, 1996.

संख्या फा. 6/15/85-न्याय-572.—गृह मंत्रालय, भारत सरकार की दिनांक 29 मई, 1970 की अधिसूचना संख्या 1/12/70-डी. एच. (एस) के अनुसार यथा संशोधित दिनांक 25 जुलाई, 1970 की अधिसूचना संख्या 1/2/70—डी. एच. (एस) के साथ पठित संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों और इस संबंध में सशक्त बनाने वाली सभी अन्य शक्तियों का प्रयोग करते हुए दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल दिल्ली उच्च न्यायालय की सिफारिशों के अनुसार दिल्ली न्यायिक सेवा नियमावली, 1970 में पुन: संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :—

दिल्ली न्यायिक सेवा नियमावली, 1970 के परिशिष्ट जहां तक वह दिल्ली न्यायिक सेवा में भर्ती करने के लिए प्रतियोगी परीक्षा के पाठ्य-विवरण से सम्बन्धित है, के खंड (3) के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा

"(3) प्रश्न पत्र (1) दीवानी कानून :—भारतीय संविदा अधिनियम, ... भारतीय वस्तु बिक्री अधिनियम, भारतीय भागीदारी अधिनियम, विशिष्ट सहायता अधिनियम, हिन्दू विधि मौहम्मडन विधि, दिल्ली किराया नियन्त्रण अधिनियम ए अपकृत विधि"

दिल्ली राष्ट्रीय राजधानी के उपराज्यपा
के आदेश से तथा उनके नाम प

जे. डी. कपूर, सचि

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIV AFFAIRS

NOTIFICATION

Delhi, the 4th April, 1996

No. F. 6/15/85-Judl.-(Vol.-I) 572 :—In exercise of th powers conferred by proviso to article 309 of the Constitutio read with the Government of India, Ministry of Hom Affairs, Notification No. 1/2/70—D.H.(S) dated the 29 May, 1970 as amended vide notification No. 1/2/70 DH(dated the 25th July, 1970 and all other powers enabli in that behalf, the Lt. Governor of the National Capit Territory of Delhi on the recommendations of the Hi Court of Delhi is pleased to make the following rules furth to amend the Delhi Judicial Service Rules 1970, namely :-

In the appendix to the Delhi Judicial Service Rules, 197 relating to syllabus for competitive examination for recru ment to the Delhi Judicial Service for clause (3), the followi shall be substituted namely. :—

"(3) Paper (1) Civil Law :

Indian Contract Act, Indian Sales of Goods Act, Indi Partnership Act, Specific Relief Act, Hindu La Mohammoden Law, Delhi Rent Control Act and Law Torts."

By Order and in the name of the
Lt. Governor of the National Capi
Territory of Delhi.

J.D. KAPOOR, Secy.

Attested

Asstt. Controller (Admn
Deptt. of Publication
Civil Lines, Delhi-54

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and Published by the Controller of Publications, Delhi-110054, 1996

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2-4-2004 06 NSERVATOR OF FORES TO 23361876 P.06

PART IV] DELHI GAZETTE : EXTRAORDINARY 3

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(12)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on	North by	Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road.
	South by	Crossing of Old G.T. Road and Rani Jhansi Marg. Old Subzi Mandi.
	East by	Mall Road, Rajpur Road, Behind MCD Office.
	West by	Ice Factory, Malka Ganj, Dhobighat, and University Road.
(Approximate area 87 hm.)		
II. Central Ridge in NCT of Delhi, surrounded on	North by	Link Road along Institutional area.
	South by	Dhaulakuan Military Farm, Sardar Patel Marg
	East by	Mandir Marg, Institutional area and Willingdon Crecent.
	West by	Inderpuri Road and Naraina Industrial area.
(Approximate area 864 hm.)		
III. South Central Ridge in NCT of Delhi, surrounded on	North by	Qutab Institutional area.
	South by	Vasant Kunj, Kishan Ganj.
	East by	Aurobindo Marg, Nazarika Bagh.
	West by	Jawahar Lal University Road, Vasant Kunj, Mehrouli.
(Approximately area 626 hm.)		
IV. Southern Ridge in NCT of Delhi	North by	Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatorni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins.
	South by	State of Haryana.

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West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फा.सं. 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उन्हें निबटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के
उपराज्यपाल के आदेश एवं नाम से,

जी.सी. जोशी, उप सचिव

No. F. 10(42)-I|PA|DCF|93|2018-23 (ii).—In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA|DCF|93|(I) dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor
National Capital Territory
of Delhi.

G. C. JOSHI, Dy. Sec.

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Reminder-VII
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 15189-95 **Dated:** 14/12/22

To,

1. The District Magistrate (South)
   Office of the District Magistrate (South)
   MB Road, Saket
   New Delhi- 110017.

2. The District Magistrate (South-East)
   Office of the District Magistrate (South-East)
   Old Gargi College Building, 24 National Park Rd,
   Lajpat Nagar IV, New Delhi, Delhi 110024.

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South & South-east District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1st February 2021, in this meeting it was decided that Sub-divisional Magistrates would complete all the tatimma proceedings in a time bound manner.

Also, in the fifth meeting of Oversight Committee held on 03.10.2022, directions were given to Revenue Department to expedite tatimma proceedings on forest land in time bound manner. Also, it was decided that Forest Department will bear all the expenses of ground verification of min khasra on forest land.

Hence, it is requested to expedite the tatimma proceedings on forest land so that the process of section 20 notifications under IFA, 1927 can be completed.

Yours faithfully,

14/12/22

Dy. Conservator of Forests
South Forest Division

O/C

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Copy to:

1. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

3. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

4. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

5. The Sub-Divisional Magistrate (Kalkaji), Old Gargi College Building,lajpat Nagar -IV New Delhi -110024, for kind information and necessary action.

14/DM

Dy. Conservator of Forests
South Forest Division

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Urgent Court Matter 170/C

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 12473-74 **Dated:** 18/10/22

To,

The District Magistrate (South-East)
Office of the District Magistrate (South-East)
Old Gargi College Building, 24 National Park Rd,
Lajpat Nagar IV, New Delhi, Delhi 110024.

Sub: Regarding to provide a suitable time to fix a meeting to discuss process of Tattima proceedings on min khasra of Forest Land village-wise in South-east District.

Sir,

Kind attention is drawn towards the meeting of Oversight Committee constituted on the directions of Hon'ble NGT in O.A. 58/2013 in the matter of Sonya Ghosh Vs GNCTD, under the chairmanship of DG (Forest) on 03.10.2022. During this meeting directions were given to Forest Department & Revenue Department to hold a joint meeting to prepare timeline of completion of tattima proceedings on forest land.

Hence, you are hereby requested to give a suitable time so that a meeting can be fixed to discuss status of tattima proceedings and to prepare a schedule to complete the same.

Yours faithfully,

18/10/22

Dy. Conservator of Forests
South Forest Division

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

18/10/22

Dy. Conservator of Forests
South Forest Division

q/c

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169/C

Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 12471-72 **Dated:** 18/10/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017.

Sub: Regarding to provide a suitable time to fix a meeting to discuss process of Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the meeting of Oversight Committee constituted on the directions of Hon'ble NGT in O.A. 58/2013 in the matter of Sonya Ghosh Vs GNCTD, under the chairmanship of DG (Forest) on 03.10.2022. During this meeting directions were given to Forest Department & Revenue Department to hold a joint meeting to prepare timeline of completion of tattima proceedings on forest land.

Hence, you are hereby requested to give a suitable time so that a meeting can be fixed to discuss status of tattima proceedings and to prepare a schedule to complete the same.

Yours faithfully,

18/10/22

Dy. Conservator of Forests
South Forest Division

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

18/10/22

Dy. Conservator of Forests
South Forest Division

o/c

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Reminder-V
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 12337-40 **Dated:** 14/10/22

To,

The District Magistrate (South-East)
Office of the District Magistrate (South-East)
Old Gargi College Building, 24 National Park Rd,
Lajpat Nagar IV, New Delhi, Delhi 110024.

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South & South-east District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1st February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Also, in the fifth meeting of oversight committee held on 03.10.2022, a decision was taken and directions were given to Revenue Department to expedite tatimma proceedings on forest land in time bound manner. Also, it was decided that Forest Department will bear all the expenses of ground verification of min khasra on forest land.

Hence, it is requested to expedite the tatimma proceedings on forest land so that the process of section 20 notifications can be move further.

Yours faithfully,

14/10/22

Dy. Conservator of Forests
South Forest Division

Enclosed as above: List of min khasras.

Copy to:

1. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

o/c.

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159/C

2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

3. The Sub-Divisional Magistrate (Kalkaji).

14/10/14

Dy. Conservator of Forests
South Forest Division

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158/C

List of Min khasras on forest land

SL. No.	Village	Khasra nos. on which Tattima proceeding is required	Area of consolidated forest land	Khasra nos. on which Tattima proceedings have started (Notices have been served by RD)	Khasra nos. on which Tattima proceedings have been completed	Khasra nos. on which Tattima proceedings have been completed but ground demarcation is required	Khasra nos. for which digitization is required
1	Pul Pehladpur	241/2/2	**0-12**	Yes	No	No	No
2	Tughlakabad	1555	3-0	Yes	No	No	No
		2307/1565	2-7	Yes	No	No	No
		2304/1565	1-19	Yes	No	No	No
		2218/1051	0-8	Yes	No	No	No
		2220/1051	2-9	Yes	No	No	No
		2222/1052	1-1	Yes	No	No	No
		2225/1053	0-14	Yes	No	No	No
		2226/1053	0-19	Yes	No	No	No
		2228/1053	0-9	Yes	No	No	No
		2071/1055	1-7	Yes	No	No	No
		2072/1055	0-3	Yes	No	No	No
		2073/1055	0-1	Yes	No	No	No
		2629/1953/1406	0-17	Yes	No	No	No
		2253/1509	0-4	Yes	No	No	No
		2254/1509	0-6	Yes	No	No	No
		2271/1518	1-2	Yes	No	No	No
		2162/1523	2-4	Yes	No	No	No
		2284/1544	1-1	Yes	No	No	No
		2696/1588	1-2	Yes	No	No	No
		2315/1597	2-19	Yes	No	No	No
		2317/1597	2-14	Yes	No	No	No
		2639/742	0-14	Yes	No	No	No
		2209/1046	31-19	Yes	No	No	No
		2178/1594	1-16	Yes	No	No	No
Total			**61- 15**				
Total forest area falling on Min khasras in South Forest Division			**62-07 Bigha- Biswa**				
In ha			**5.21 Ha**				

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15 D/C

Reminder-V
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 12335-39 **Dated:** 14/10/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017.

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South & South-east District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1st February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Also, in the fifth meeting of oversight committee held on 03.10.2022, a decision was taken and directions were given to Revenue Department to expedite tatimma proceedings on forest land in time bound manner. Also, it was decided that Forest Department will bear all the expenses of ground verification of min khasra on forest land.

Hence, it is requested to expedite the tatimma proceedings on forest land so that the process of section 20 notifications can be move further.

Yours faithfully,

14/10/22

Dy. Conservator of Forests
South Forest Division

Enclosed as above: List of min khasras.

Copy to:

1. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

D/C

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2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

3. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

4. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

7/11/01

Dy. Conservator of Forests
South Forest Division

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List of min khasras on forest land

SL. No.	Village	Khasra nos. on which Tattima proceeding is required	Area of consolidated forest land	Khasra nos. on which Tattima proceedings have started (Notices have been served by RD)	Khasra nos. on which Tattima proceedings have been completed	Khasra nos. on which Tattima proceedings have been completed but ground demarcation is required	Khasra nos. for which digitization is required
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Asola	121	13-17	Yes	No	No	No
		253	5-0	Yes	No	No	No
		803	5-8	Yes	No	No	No
		1007	2-0	Yes	No	No	No
		1134	13-13	No	No	No	No
		1246	37-2	Yes	No	No	No
		1876/1310	7-17	Yes	No	No	No
		1454	4-3	No	No	No	No
		1521	14-9	Yes	No	No	No
		1523	20-14	Yes	No	No	No
		1673	2-14	No	No	No	No
		1675	2-7	Yes	No	No	No
		1722	12-8	No	No	No	No
		1723	146-5	Yes	No	No	No
Total			**287 - 17**				
2	Bhatti	239	20-0	No	No	No	No
		295	1-0	Yes	No	No	No
		328	7-9	No	No	No	No
		378	18-7	Yes	No	No	No
		400	3-16	Yes	No	No	No
		427	6-5	Yes	No	No	No
		459	2-19	Yes	No	No	No
		460	16-0	Yes	No	No	No
		521	0-18	No	No	No	No
		526	16-0	No	No	No	No
		593	9-3	No	No	No	No
		708	117-10	Yes	No	No	No
		712	32-7	No	No	No	No
		730	0-2	Yes	No	No	No
		742	0-4	No	No	No	No
		743	0-2	No	No	No	No
		761	0-2	Yes	No	No	No
		764	23-8	No	No	No	No
		770	1-13	No	No	No	No
		774	35-7	Yes	No	No	No
		867	3-0	No	No	No	No

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		931	55-11	No	No	No	No
		954	8-8	Yes	No	No	No
		961	7-13	Yes	No	No	No
		963	2-8	No	No	No	No
		969	1-11	Yes	No	No	No
		1031	3-0	Yes	No	No	No
		1113	2-5	Yes	No	No	No
		1138/2	3-10	Yes	No	No	No
		2076/1276	0-18	Yes	No	No	No
		2078/1278	1-12	Yes	No	No	No
		1293	0-6	No	No	No	No
		1304	3-19	Yes	No	No	No
		1306	25-12	No	No	No	No
		1385	7-9	No	No	No	No
		1474	15-7	Yes	No	No	No
		1476	3-19	No	No	No	No
		1486	48-17	Yes	No	No	No
		1548	3-11	Yes	No	No	No
		1604	5-6	Yes	No	No	No
		1605/2	4-0	Yes	No	No	No
Total			**520 - 14**				
3	Chattarpur	28	4-7	No	No	No	No
		30	1-8	No	No	No	No
		115	2-1	No	No	No	No
		128	4-8	No	No	No	No
Total			**12 - 04**				
4	Devli	20//22	4-6	No	No	No	No
		61//24	0-6	No	No	No	No
		25	0-19	No	No	No	No
		63	96-8	No	No	No	No
		64	115-4	No	No	No	No
		76//12	0-4	No	No	No	No
		13	4-7	No	No	No	No
		19	4-8	No	No	No	No
		20	3-0	No	No	No	No
		46//4/2	4-13	No	No	No	No
		17	2-8	No	No	No	No
		53//7/3	0-4	No	No	No	No
Total			**236 - 07**				
5	Maidangarhi	523	12-2	No	No	No	No
		541	10-0	No	No	No	No
		908/547	11-8	No	No	No	No
		778/330	0-9	No	No	No	No
		1001/424	18-15	No	No	No	No
		569	18-0	No	No	No	No
		687/570	198-12	No	No	No	No
		572	126-5	No	No	No	No
		690/574	68-3	No	No	No	No
		591	13-14	No	No	No	No
		927/602	3-3	No	No	No	No
		936/760/613	1-11	No	No	No	No

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		662	92-14	No	No	No	No
Total			**578 - 16**				
6	Nebsarai	96	4-8	No	No	No	No
		170/2	1-1	No	No	No	No
		420	5-10	No	No	No	No
Total			**10- 19**				
7	Rajpur Khurd	172	1-00	No	No	No	No
		173	1-1	No	No	No	No
		174	1-0	No	No	No	No
Total			**3-1**				
	Sahoorpur	364	60-7	Yes	No	No	No
		488	120-0	Yes	No	No	No
Total			**180-7**				
8	Saidulajaib	157	12-7	No	No	No	No
		201	3-1	No	No	No	No
		296	2-0	No	No	No	No
Total			**17-8**				
9	Satbari	758	3-8	No	No	No	No
		1021	5-13	No	No	No	No
		1049	5-1	No	No	No	No
Total			**14- 02**				
10	Ayanagar	13	2-6	Yes	No	No	No
		34	4-6	Yes	No	No	No
		38	4-6	Yes	No	No	No
		43	3-19	Yes	No	No	No
		44	3-16	Yes	No	No	No
		49	3-16	Yes	No	No	No
		50	3-6	Yes	No	No	No
		67	4-16	No	No	No	No
		71	1-6	Yes	No	No	No
		72	2-6	Yes	No	No	No
		83	1-6	Yes	No	No	No
		97	1-10	Yes	No	No	No
		98	3-0	Yes	No	No	No
		111	3-0	Yes	No	No	No
		112	1-0	Yes	No	No	No
		113	3-0	Yes	No	No	No
		114	2-6	Yes	No	No	No
		777	0-16	No	No	No	No
		784	2-14	Yes	No	No	No
		873	1-0	Yes	No	No	No
		891	0-1	Yes	No	No	No
		892	2-0	Yes	No	No	No
		917	1-2	No	No	No	No
		927	1-12	No	No	No	No
		928	1-12	No	No	No	No
		929	1-12	No	No	No	No
		930	3-16	No	No	No	No
		1098	4-16	No	No	No	No
		1266	2-10	No	No	No	No
		204	4-12	No	No	No	No

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		1976	4-6	No	No	No	No
		2011	4-14	No	No	No	No
		2041	4-16	No	No	No	No
		2056	4-16	No	No	No	No
		2068	4-16	No	No	No	No
Total			**100-16**				
11	Dera Mandi	24//8	1-0	No	No	No	No
		10/1	1-0	Yes	No	No	No
		12	2-8	Yes	No	No	No
		20/1	2-11	Yes	No	No	No
		34//4	3-4	Yes	No	No	No
		37//2/1	1-5	No	No	No	No
		44//20	2-17	No	No	No	No
		56//3	1-6	Yes	No	No	No
		61//25	1-17	Yes	No	No	No
		102//25/2	2-9	Yes	No	No	No
		142//	99-16	No	No	No	No
		143//	116-16	No	No	No	No
		169//3	3-8	No	No	No	No
		7	4-4	No	No	No	No
		14	4-4	No	No	No	No
		17	4-4	No	No	No	No
		24	4-4	No	No	No	No
		170//	83-12	No	No	No	No
		180//	36-16	No	No	No	No
		181//	53-2	No	No	No	No
		182//	79-2	No	No	No	No
		195//	42-17	No	No	No	No
		196//	40-12	No	No	No	No
		203//	85-7	Yes	No	No	No
Total			**675 - 12**				
12	Jaunapur	29//13	0-2	No	No	No	No
		42//17	0-4	No	No	No	No
		45//21	0-5	No	No	No	No
		45//22	0-7	No	No	No	No
		46//11	0-13	No	No	No	No
		16	0-6	No	No	No	No
		18	0-1	No	No	No	No
		19	0-8	No	No	No	No
		20	0-18	No	No	No	No
		21	0-5	No	No	No	No
		22	0-7	No	No	No	No
		23	0-1	No	No	No	No
		47//6/1	0-17	No	No	No	No
		23	0-16	Yes	No	No	No
		53//9	2-8	Yes	No	No	No
		57//12		Yes	No	No	No
		74//1/1	2-10	No	No	No	No
		8/1/2	4-13	No	No	No	No
		9/2/2	3-0	No	No	No	No
		10/2	3-4	No	No	No	No

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	82//1	0-4	No	No	No	No
	10	0-4	No	No	No	No
	89//2	1-8	Yes	No	No	No
	131	96-11	Yes	No	No	No
	132	46-1	Yes	No	No	No
Total		**165 - 13**				
Total forest area falling on Min khasras in South Forest Division		**2803-06 Bigha Biswa**				
In ha		**234.54 Ha**				

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Reminder-III
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 1010-9 **Dated:** 29/8/22

To,

1. The District Magistrate (South)
   Office of the District Magistrate (South)
   MB Road, Saket
   New Delhi- 110017.

2. The District Magistrate (South-East)
   Office of the District Magistrate (South-East)
   Old Gargi College Building, 24 National Park Rd,
   Lajpat Nagar IV, New Delhi, Delhi 110024.

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South and South-east District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

In light of the above, it is requested to provide the details of min khasras on forest land in Southern Ridge where tatimma proceedings have been completed and also tatimma proceedings on remaining min khasras should be completed as early as possible.

Also, previously a letter dated 29/07/2021, reminder-I dated 23.08.2021 & reminder-II dated 04.02.2022 has been written in the same context, no response has been provided from your office.

Hence, it is requested to provide a village detailed list of khasras where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

29/8/22

o/c

Dy. Conservator of Forests
South Forest Division

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Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

7. The Sub-Divisional Magistrate (Kalkaji), Old Gargi College Building,lajpat Nagar -IV New Delhi -110024, for kind information and necessary action.

29/8/17

Dy. Conservator of Forests
South Forest Division

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GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 1025-10 **Dated:** 30/8/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra on Forest Land in village Asola.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

In light of the above, it is requested to provide the details of min khasras on forest land Southern Ridge where tatimma proceedings have been completed and also tatimma proceedings on remaining min khasras should be completed as early as possible.

A detailed list of min khasras in village Asola is listed below:

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)
1.	121	15-12	13-17
2.	253	13-0	5-0
3.	803	40-11	5-8
4.	1007	33-0	2-0
5.	1134	27-3	13-13
6.	1246	40-6	37-2
7.	1876/1310	12-19	7-17
8.	1454	23-3	4-3
9.	1521	21-8	14-9
10.	1523	30-14	20-14
11.	1673	25-14	2-14
12.	1675	25-7	2-7
13.	1722	21-8	12-8
14.	1723	176-5	146-5

o/c

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Hence, it is requested to provide details of khasras from above, where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

30/8/21

Dy. Conservator of Forests
South Forest Division

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

30/8/21

Dy. Conservator of Forests
South Forest Division

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Reminder-II
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 23587-93 **Dated:** 4/2/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Also, previously a letter dated 29/07/2021 and reminder dated 23.08.2021 has been written in the same context, no response has been provided from your office.

Hence, it is requested to provide a village detailed list of khasras where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

Dy. Conservator of Forests
South Forest Division

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

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3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

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3/5/2

Reminder-III
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 1010-9 **Dated:** 29/8/22

To,

1. The District Magistrate (South)
   Office of the District Magistrate (South)
   MB Road, Saket
   New Delhi- 110017.

2. The District Magistrate (South-East)
   Office of the District Magistrate (South-East)
   Old Gargi College Building, 24 National Park Rd,
   Lajpat Nagar IV, New Delhi, Delhi 110024.

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South and South-east District.

Sir,

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Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

In light of the above, it is requested to provide the details of min khasras on forest land in Southern Ridge where tatimma proceedings have been completed and also tatimma proceedings on remaining min khasras should be completed as early as possible.

Also, previously a letter dated 29/07/2021, reminder-I dated 23.08.2021 & reminder-II dated 04.02.2022 has been written in the same context, no response has been provided from your office.

Hence, it is requested to provide a village detailed list of khasras where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

29/8/22

o/c

Dy. Conservator of Forests
South Forest Division

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Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

7. The Sub-Divisional Magistrate (Kalkaji), Old Gargi College Building,lajpat Nagar -IV New Delhi -110024, for kind information and necessary action.

29/8/1

Dy. Conservator of Forests
South Forest Division

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GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 1021-16 **Dated:** 30/8/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road. Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra on Forest Land in village Bhatti.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

In light of the above, it is requested to provide the details of min khasras on forest land Southern Ridge where tatimma proceedings have been completed and also tatimma proceedings on remaining min khasras should be completed as early as possible.

A detailed list of min khasras in village Bhatti is listed below:

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)
1.	239	28-4	20-0
2.	295	12-17	1-0
3.	328	21-9	7-9
4.	378	23-17	18-7
5.	400	12-16	3-16
6.	427	21-6	6-5
7.	459	14-10	2-19
8.	460	94-0	16-0
9.	521	1-5	0-18
10.	526	42-15	16-0
11.	593	19-3	9-3
12.	708	137-5	117-10
13.	712	102-7	32-7
14.	730	5-17	0-2

o/c

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15.	742	0-14	0-4
16.	743	3-2	0-2
17.	761	6-1	0-2
18.	764	24-18	23-8
19.	770	2-13	1-13
20.	774	47-9	35-7
21.	867	4-18	3-0
22.	931	75-16	55-11
23.	954	16-16	8-8
24.	961	15-7	7-13
25.	963	12-16	2-8
26.	969	2-13	1-11
27.	1031	11-13	3-0
28.	1113	3-5	2-5
29.	1138/2	6-10	3-10
30.	2076/1276	3-2	0-18
31.	2078/1278	1-12	1-12
32.	1293	1-19	0-6
33.	1304	7-17	3-19
34.	1306	28-8	25-12
35.	1385	9-9	7-9
36.	1474	26-1	15-7
37.	1476	4-16	3-19
38.	1486	50-7	48-17
39.	1548	7-11	3-11
40.	1604	37-6	5-6
41.	1605/2	8-7	4-0

Hence, it is requested to provide details of khasras from above, where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

30/8/21

Dy. Conservator of Forests
South Forest Division

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

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4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

30/8/11

Dy. Conservator of Forests
South Forest Division

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370/C

Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 10205-10 **Dated:** 30/8/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra on Forest Land in village Asola.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

In light of the above, it is requested to provide the details of min khasras on forest land Southern Ridge where tatimma proceedings have been completed and also tatimma proceedings on remaining min khasras should be completed as early as possible.

A detailed list of min khasras in village Asola is listed below:

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)
1.	121	15-12	13-17
2.	253	13-0	5-0
3.	803	40-11	5-8
4.	1007	33-0	2-0
5.	1134	27-3	13-13
6.	1246	40-6	37-2
7.	1876/1310	12-19	7-17
8.	1454	23-3	4-3
9.	1521	21-8	14-9
10.	1523	30-14	20-14
11.	1673	25-14	2-14
12.	1675	25-7	2-7
13.	1722	21-8	12-8
14.	1723	176-5	146-5

o/c

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Hence, it is requested to provide details of khasras from above, where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

30/8/21

Dy. Conservator of Forests
South Forest Division

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

30/8/21

Dy. Conservator of Forests
South Forest Division

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247/C

Reminder-II
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 23587-93 Dated: 4/2/22

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Also, previously a letter dated 29/07/2021 and reminder dated 23.08.2021 has been written in the same context, no response has been provided from your office.

Hence, it is requested to provide a village detailed list of khasras where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

4/2

Dy. Conservator of Forests
South Forest Division

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

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3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

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295/C

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 23594-99 **Dated:** 4/2/22

To,

The District Magistrate (South-East)
Office of the District Magistrate (South-East)
Old Gargi College Building, 24 National Park Rd,
Lajpat Nagar IV, New Delhi, Delhi 110024.

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South-east District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Also, previously a letter dated 29/07/2021 and reminder dated 23.08.2021 has been written in the same context, no response has been provided from your office.

Hence, it is requested to provide a village detailed list of khasras where tatimma proceedings have been completed on ground/notices have been issued since 15.01.2021, so that the same may be conveyed to higher authority.

Yours faithfully,

4/2/22

Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

9C

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3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-Divisional Magistrate (Kalkaji), Old Gargi College Building,lajpat Nagar -IV New Delhi -110024, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

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Reminder-I
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 9127-33

To,

Dated: 23/08/2

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Hence, a Tehsil wise list of min khasras on Forest land in Southern Ridge is enclosed herewith this letter.

Also, previously a letter dated 29/07/2021 has been written in the same context, no response has been provided from your office. There are many complaints of encroachments in STF, CVC etc. on some khasras and fresh encroachments have been anticipated. Therefore, it is requested to take khasra 1722 and 1723 in village Asola on priority basis so that the Forest land can be protected.

Yours faithfully,

Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Saket

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)	Remarks, if any
		Asola		
1.	121	15-12	13-17	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	253	13-0	5-0	
3.	803	40-11	5-8	
4.	1007	33-0	2-0	
5.	1134	27-3	13-13	There are complaints in CVC. So,this khasra can be taken on prority basis.
6.	1246	40-6	37-2	
7.	1876/1310	12-19	7-17	
8.	1454	23-3	4-3	
9.	1521	21-8	14-9	There are complaints in STF. So,this khasra can be taken on prority basis.
10.	1523	30-14	20-14	
11.	1673	25-14	2-14	
12.	1675	25-7	2-7	
13.	1722	21-8	12-8	High Court Matter
14.	1723	176-5	146-5	High Court Matter
		Bhatti		
1.	239	28-4	20-0	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	295	12-17	1-0	
3.	328	21-9	7-9	
4.	378	23-17	18-7	There are complaints in STF. So,this khasra can be taken on prority basis.
5.	400	12-16	3-16	There are complaints in STF. So,this khasra can be taken on prority basis.
6.	427	21-6	6-5	There are complaints in STF. So,this khasra can be taken on prority basis.
7.	459	14-10	2-19	
8.	460	94-0	16-0	
9.	521	1-5	0-18	
10.	526	42-15	16-0	
11.	593	19-3	9-3	
12.	708	137-5	117-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
13.	712	102-7	32-7	There are complaints of encroachments. So,this khasra can be taken on prority basis.
14.	730	5-17	0-2	There are complaints of

				encroachments. So,this khasra can be taken on prority basis.
15.	742	0-14	0-4	There are complaints of encroachments. So,this khasra can be taken on prority basis.
16.	743	3-2	0-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
17.	761	6-1	0-2	
18.	764	24-18	23-8	
19.	770	2-13	1-13	
20.	774	47-9	35-7	
21.	867	4-18	3-0	
22.	931	75-16	55-11	
23.	954	16-16	8-8	
24.	961	15-7	7-13	
25.	963	12-16	2-8	
26.	969	2-13	1-11	
27.	1031	11-13	3-0	
28.	1113	3-5	2-5	
29.	1138/2	6-10	3-10	
30.	2076/1276	3-2	0-18	
31.	2078/1278	1-12	1-12	As per Revenue record (1-05) is private land but tatimma not available. Kindly Re-check area of khasra in Revenue Records.
32.	1293	1-19	0-6	As per Revenue record khasra no. 1293 (1-19) is private land but in the notification 1996 kh. No. 1293 is mentioned instead of 1294 (0-6)
33.	1304	7-17	3-19	
34.	1306	28-8	25-12	
35.	1385	9-9	7-9	
36.	1474	26-1	15-7	
37.	1476	4-16	3-19	
38.	1486	50-7	48-17	
39.	1548	7-11	3-11	
40.	1604	37-6	5-6	
41.	1605/2	8-7	4-0	
		Chhattarpur		
1.	28	4-16	4-7	
2.	30	3-8	1-8	
3.	115	2-10	2-1	
4.	128	7-8	4-8	
		Devli		
1.	20//22	4-16	4-6	There are complaints of encroachments. So,this khasra can

2.	61//24	5-2	0-6	be taken on prority basis.
3.	25	5-15	0-19	
4.	63	106-0	96-8	
5.	64	120-0	115-4	
6.	76//12	6-10	0-4	
7.	13	5-14	4-7	
8.	19	4-16	4-8	
9.	20	4-16	3-0	
10.	46//4/2	4-16	4-13	
11.	17	4-16	2-8	
12.	53//7/3	7-4	0-4	
		Maidangarhi		
	523	19-9	12-2	
	541	10-14	10-0	
	908/547	11-8	11-8	
	778/330	5-11	0-9	
	1001/424	36-19	18-15	
	569	111-12	18-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	687/570	236-18	198-12	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	572	254-5	126-5	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	690/574	218-5	68-3	
	591	15-4	13-14	
	927/602	4-6	3-3	
	936/760/613	17-18	1-11	
	662	119-14	92-14	
		Nebsarai		
	96	6-8	4-8	
	420	23-2	5-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
		Rajpur Khurd		
	172	1-10	1-00	
	173	5-17	1-1	
	174	2-7	1-0	
		Sahoorpur		
	364	98-7	60-7	
		Saidulajaib		
	157	15-5	12-7	
	201	6-14	3-1	There are complaints of encroachments. So,this khasra can be taken on prority basis.

	296	7-3	2-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
Satbari				
	758	3-11	3-8	
	1021	12-13	5-13	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	1049	44-1	5-1	There are complaints of encroachments. So,this khasra can be taken on prority basis.

1447

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 7593-99 **Dated:** 29/7/21

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Hence, a Tehsil wise list of min khasras on Forest land in Southern Ridge is enclosed herewith this letter.

Also, there are many complaints of encroachments in STF, CVC etc. on some khasras and fresh encroachments have been anticipated. Therfore, it is requested to take these khasras on priority basis so that the Forest land can be protected.

Yours faithfully,

Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Saket

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)	Remarks, if any
		Asola		
1.	121	15-12	13-17	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	253	13-0	5-0	
3.	803	40-11	5-8	
4.	1007	33-0	2-0	
5.	1134	27-3	13-13	There are complaints in CVC. So,this khasra can be taken on prority basis.
6.	1246	40-6	37-2	
7.	1876/1310	12-19	7-17	
8.	1454	23-3	4-3	
9.	1521	21-8	14-9	There are complaints in STF. So,this khasra can be taken on prority basis.
10.	1523	30-14	20-14	
11.	1673	25-14	2-14	
12.	1675	25-7	2-7	
13.	1722	21-8	12-8	There are complaints in CVC. So,this khasra can be taken on prority basis.
14.	1723	176-5	146-5	There are complaints in CVC. So,this khasra can be taken on prority basis.
		Bhatti		
1.	239	28-4	20-0	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	295	12-17	1-0	
3.	328	21-9	7-9	
4.	378	23-17	18-7	There are complaints in STF. So,this khasra can be taken on prority basis.
5.	400	12-16	3-16	There are complaints in STF. So,this khasra can be taken on prority basis.
6.	427	21-6	6-5	There are complaints in STF. So,this khasra can be taken on prority basis.
7.	459	14-10	2-19	
8.	460	94-0	16-0	
9.	521	1-5	0-18	
10.	526	42-15	16-0	
11.	593	19-3	9-3	
12.	708	137-5	117-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
13.	712	102-7	32-7	There are complaints of encroachments. So,this khasra can

14.	730	5-17	0-2	be taken on prority basis.
15.	742	0-14	0-4	There are complaints of encroachments. So,this khasra can be taken on prority basis.
16.	743	3-2	0-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
17.	761	6-1	0-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
18.	764	24-18	23-8	
19.	770	2-13	1-13	
20.	774	47-9	35-7	
21.	867	4-18	3-0	
22.	931	75-16	55-11	
23.	954	16-16	8-8	
24.	961	15-7	7-13	
25.	963	12-16	2-8	
26.	969	2-13	1-11	
27.	1031	11-13	3-0	
28.	1113	3-5	2-5	
29.	1138/2	6-10	3-10	
30.	2076/1276	3-2	0-18	
31.	2078/1278	1-12	1-12	As per Revenue record (1-05) is private land but tatimma not available. Kindly Re-check area of khasra in Revenue Records.
32.	1293	1-19	0-6	As per Revenue record khasra no. 1293 (1-19) is private land but in the notification 1996 kh. No. 1293 is mentioned instead of 1294 (0-6)
33.	1304	7-17	3-19	
34.	1306	28-8	25-12	
35.	1385	9-9	7-9	
36.	1474	26-1	15-7	
37.	1476	4-16	3-19	
38.	1486	50-7	48-17	
39.	1548	7-11	3-11	
40.	1604	37-6	5-6	
41.	1605/2	8-7	4-0	
Chhattarpur				
1.	28	4-16	4-7	
2.	30	3-8	1-8	
3.	115	2-10	2-1	
4.	128	7-8	4-8	
Devli				

1.	20//22	4-16	4-6	There are complaints of encroachments. So,this khasra can be taken on prority basis.
2.	61//24	5-2	0-6	
3.	25	5-15	0-19	
4.	63	106-0	96-8	
5.	64	120-0	115-4	
6.	76//12	6-10	0-4	
7.	13	5-14	4-7	
8.	19	4-16	4-8	
9.	20	4-16	3-0	
10.	46//4/2	4-16	4-13	
11.	17	4-16	2-8	
12.	53//7/3	7-4	0-4	
		Maidangarhi		
	523	19-9	12-2	
	541	10-14	10-0	
	908/547	11-8	11-8	
	778/330	5-11	0-9	
	1001/424	36-19	18-15	
	569	111-12	18-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	687/570	236-18	198-12	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	572	254-5	126-5	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	690/574	218-5	68-3	
	591	15-4	13-14	
	927/602	4-6	3-3	
	936/760/613	17-18	1-11	
	662	119-14	92-14	
		Nebsarai		
	96	6-8	4-8	
	420	23-2	5-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
		Rajpur Khurd		
	172	1-10	1-00	
	173	5-17	1-1	
	174	2-7	1-0	
		Sahoorpur		
	364	98-7	60-7	
		Saidulajaib		
	157	15-5	12-7	
	201	6-14	3-1	There are complaints of

				encroachments. So,this khasra can be taken on prority basis.
	296	7-3	2-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
Satbari				
	758	3-11	3-8	
	1021	12-13	5-13	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	1049	44-1	5-1	There are complaints of encroachments. So,this khasra can be taken on prority basis.

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Mehrauli

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)	Remarks, if any
Village- Ayanagar				
1.	13	2-8	2-6	
2.	34	4-16	4-6	
3.	38	4-16	4-6	
4.	43	4-9	3-19	
5.	44	4-16	3-16	
6.	49	4-16	3-16	
7.	50	4-16	3-6	
8.	67	5-19	4-16	
9.	71	4-16	1-6	
10.	72	4-16	2-6	
11.	83	4-16	1-6	
12.	97	4-16	1-10	
13.	98	4-16	3-0	
14.	111	4-16	3-0	
15.	112	4-16	1-0	
16.	113	4-16	3-0	
17.	114	4-16	2-6	
18.	777	4-10	0-16	
19.	784	4-19	2-14	
20.	873	4-16	1-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
21.	891	4-16	0-1	
22.	892	4-16	2-0	
23.	917	4-16	1-2	
24.	927	4-16	1-12	
25.	928	4-16	1-12	
26.	929	4-16	1-12	
27.	930	4-16	3-16	
28.	1098	4-18	4-16	No Ownership detail for the balance 02 biswa land available.
29.	1266	2-12	2-10	
30.	204	4-16	4-12	No Ownership detail for the balance area i.e., 04 biswa.
31.	1976	5-6	4-6	Ownership for the remaining land not available from the record
32.	2011	5-14	4-14	Ownership for the balance area not available
33.	2041	5-8	4-16	Ownership for the balance land not available

34.	2056	5-19	4-16	Ownership for the balance land not available
35.	2068	5-12	4-16	Ownership for the balance area of khasra not available
Village- Dera Mandi				
1.	24//8	4-16	1-0	
2.	10/1	3-4	1-0	
3.	12	4-16	2-8	
4.	20/1	3-16	2-11	
5.	34//4	4-16	3-4	There are complaints of encroachments. So,this khasra can be taken on prority basis.
6.	37//2/1	2-8	1-5	
7.	44//20	3-4	2-17	
8.	56//3	4-12	1-6	
9.	61//25	4-16	1-17	
10.	142//	119-19	99-16	
11.	143//	120-0	116-16	
12.	169//3	4-12	3-8	
13.	7	4-16	4-4	
14.	14	4-16	4-4	
15.	17	4-16	4-4	
16.	24	4-16	4-4	
17.	170//	120-0	83-12	There are complaints of encroachments. So,this khasra can be taken on prority basis.
18.	180//	120-0	36-16	There are complaints of encroachments. So,this khasra can be taken on prority basis.
19.	181//	120-0	53-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
20.	182//	119-2	79-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
21.	195//	88-8	42-17	There are complaints of encroachments. So,this khasra can be taken on prority basis.
22.	196//	87-0	40-12	
23.	203//	94-10	85-7	
Village- Jonapur				
1.	29//13	4-16	0-2	
2.	36//17	4-16	0-4	
3.	45//21	4-16	0-5	
4.	45//22	4-16	0-7	
5.	46//11	4-16	0-13	
6.	16	4-5	0-6	
7.	18	2-6	0-1	

8.	19	4-16	0-8	
9.	20	4-16	0-18	
10.	21	4-16	0-5	
11.	22	4-16	0-7	
12.	23	2-12	0-1	
13.	47//6/1	3-11	0-17	
14.	23	0-16	0-16	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
15.	74//1/1	2-10	2-10	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
16.	8/1/2	4-13	4-13	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
17.	9/2/2	3-0	3-0	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
18.	10/2	3-4	3-4	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
19.	82//1	4-13	0-4	
20.	10	4-10	0-4	
21.	89//2	4-16	1-8	

Reminder-I
Urgent Court Matter

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 9127-33

To,

Dated: 23/08/2

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Hence, a Tehsil wise list of min khasras on Forest land in Southern Ridge is enclosed herewith this letter.

Also, previously a letter dated 29/07/2021 has been written in the same context, no response has been provided from your office. There are many complaints of encroachments in STF, CVC etc. on some khasras and fresh encroachments have been anticipated. Therefore, it is requested to take khasra 1722 and 1723 in village Asola on priority basis so that the Forest land can be protected.

Yours faithfully,

Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Saket

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)	Remarks, if any
		Asola		
1.	121	15-12	13-17	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	253	13-0	5-0	
3.	803	40-11	5-8	
4.	1007	33-0	2-0	
5.	1134	27-3	13-13	There are complaints in CVC. So,this khasra can be taken on prority basis.
6.	1246	40-6	37-2	
7.	1876/1310	12-19	7-17	
8.	1454	23-3	4-3	
9.	1521	21-8	14-9	There are complaints in STF. So,this khasra can be taken on prority basis.
10.	1523	30-14	20-14	
11.	1673	25-14	2-14	
12.	1675	25-7	2-7	
13.	1722	21-8	12-8	High Court Matter
14.	1723	176-5	146-5	High Court Matter
		Bhatti		
1.	239	28-4	20-0	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	295	12-17	1-0	
3.	328	21-9	7-9	
4.	378	23-17	18-7	There are complaints in STF. So,this khasra can be taken on prority basis.
5.	400	12-16	3-16	There are complaints in STF. So,this khasra can be taken on prority basis.
6.	427	21-6	6-5	There are complaints in STF. So,this khasra can be taken on prority basis.
7.	459	14-10	2-19	
8.	460	94-0	16-0	
9.	521	1-5	0-18	
10.	526	42-15	16-0	
11.	593	19-3	9-3	
12.	708	137-5	117-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
13.	712	102-7	32-7	There are complaints of encroachments. So,this khasra can be taken on prority basis.
14.	730	5-17	0-2	There are complaints of

				encroachments. So,this khasra can be taken on prority basis.
15.	742	0-14	0-4	There are complaints of encroachments. So,this khasra can be taken on prority basis.
16.	743	3-2	0-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
17.	761	6-1	0-2	
18.	764	24-18	23-8	
19.	770	2-13	1-13	
20.	774	47-9	35-7	
21.	867	4-18	3-0	
22.	931	75-16	55-11	
23.	954	16-16	8-8	
24.	961	15-7	7-13	
25.	963	12-16	2-8	
26.	969	2-13	1-11	
27.	1031	11-13	3-0	
28.	1113	3-5	2-5	
29.	1138/2	6-10	3-10	
30.	2076/1276	3-2	0-18	
31.	2078/1278	1-12	1-12	As per Revenue record (1-05) is private land but tatimma not available. Kindly Re-check area of khasra in Revenue Records.
32.	1293	1-19	0-6	As per Revenue record khasra no. 1293 (1-19) is private land but in the notification 1996 kh. No. 1293 is mentioned instead of 1294 (0-6)
33.	1304	7-17	3-19	
34.	1306	28-8	25-12	
35.	1385	9-9	7-9	
36.	1474	26-1	15-7	
37.	1476	4-16	3-19	
38.	1486	50-7	48-17	
39.	1548	7-11	3-11	
40.	1604	37-6	5-6	
41.	1605/2	8-7	4-0	
		Chhattarpur		
1.	28	4-16	4-7	
2.	30	3-8	1-8	
3.	115	2-10	2-1	
4.	128	7-8	4-8	
		Devli		
1.	20//22	4-16	4-6	There are complaints of encroachments. So,this khasra can

2.	61//24	5-2	0-6	be taken on prority basis.
3.	25	5-15	0-19	
4.	63	106-0	96-8	
5.	64	120-0	115-4	
6.	76//12	6-10	0-4	
7.	13	5-14	4-7	
8.	19	4-16	4-8	
9.	20	4-16	3-0	
10.	46//4/2	4-16	4-13	
11.	17	4-16	2-8	
12.	53//7/3	7-4	0-4	
		Maidangarhi		
	523	19-9	12-2	
	541	10-14	10-0	
	908/547	11-8	11-8	
	778/330	5-11	0-9	
	1001/424	36-19	18-15	
	569	111-12	18-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	687/570	236-18	198-12	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	572	254-5	126-5	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	690/574	218-5	68-3	
	591	15-4	13-14	
	927/602	4-6	3-3	
	936/760/613	17-18	1-11	
	662	119-14	92-14	
		Nebsarai		
	96	6-8	4-8	
	420	23-2	5-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
		Rajpur Khurd		
	172	1-10	1-00	
	173	5-17	1-1	
	174	2-7	1-0	
		Sahoorpur		
	364	98-7	60-7	
		Saidulajaib		
	157	15-5	12-7	
	201	6-14	3-1	There are complaints of encroachments. So,this khasra can be taken on prority basis.

	296	7-3	2-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
Satbari				
	758	3-11	3-8	
	1021	12-13	5-13	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	1049	44-1	5-1	There are complaints of encroachments. So,this khasra can be taken on prority basis.

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 7593-99 **Dated:** 29/7/21

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road, Saket
New Delhi- 110017

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Hence, a Tehsil wise list of min khasras on Forest land in Southern Ridge is enclosed herewith this letter.

Also, there are many complaints of encroachments in STF, CVC etc. on some khasras and fresh encroachments have been anticipated. Therfore, it is requested to take these khasras on priority basis so that the Forest land can be protected.

Yours faithfully,

Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
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3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.

6. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building,Mehrauli, New Delhi-110030, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Saket

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)	Remarks, if any
		Asola		
1.	121	15-12	13-17	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	253	13-0	5-0	
3.	803	40-11	5-8	
4.	1007	33-0	2-0	
5.	1134	27-3	13-13	There are complaints in CVC. So,this khasra can be taken on prority basis.
6.	1246	40-6	37-2	
7.	1876/1310	12-19	7-17	
8.	1454	23-3	4-3	
9.	1521	21-8	14-9	There are complaints in STF. So,this khasra can be taken on prority basis.
10.	1523	30-14	20-14	
11.	1673	25-14	2-14	
12.	1675	25-7	2-7	
13.	1722	21-8	12-8	There are complaints in CVC. So,this khasra can be taken on prority basis.
14.	1723	176-5	146-5	There are complaints in CVC. So,this khasra can be taken on prority basis.
		Bhatti		
1.	239	28-4	20-0	There are complaints in CVC. So,this khasra can be taken on prority basis.
2.	295	12-17	1-0	
3.	328	21-9	7-9	
4.	378	23-17	18-7	There are complaints in STF. So,this khasra can be taken on prority basis.
5.	400	12-16	3-16	There are complaints in STF. So,this khasra can be taken on prority basis.
6.	427	21-6	6-5	There are complaints in STF. So,this khasra can be taken on prority basis.
7.	459	14-10	2-19	
8.	460	94-0	16-0	
9.	521	1-5	0-18	
10.	526	42-15	16-0	
11.	593	19-3	9-3	
12.	708	137-5	117-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
13.	712	102-7	32-7	There are complaints of encroachments. So,this khasra can

14.	730	5-17	0-2	be taken on prority basis.
15.	742	0-14	0-4	There are complaints of encroachments. So,this khasra can be taken on prority basis.
16.	743	3-2	0-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
17.	761	6-1	0-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
18.	764	24-18	23-8	
19.	770	2-13	1-13	
20.	774	47-9	35-7	
21.	867	4-18	3-0	
22.	931	75-16	55-11	
23.	954	16-16	8-8	
24.	961	15-7	7-13	
25.	963	12-16	2-8	
26.	969	2-13	1-11	
27.	1031	11-13	3-0	
28.	1113	3-5	2-5	
29.	1138/2	6-10	3-10	
30.	2076/1276	3-2	0-18	
31.	2078/1278	1-12	1-12	As per Revenue record (1-05) is private land but tatimma not available. Kindly Re-check area of khasra in Revenue Records.
32.	1293	1-19	0-6	As per Revenue record khasra no. 1293 (1-19) is private land but in the notification 1996 kh. No. 1293 is mentioned instead of 1294 (0-6)
33.	1304	7-17	3-19	
34.	1306	28-8	25-12	
35.	1385	9-9	7-9	
36.	1474	26-1	15-7	
37.	1476	4-16	3-19	
38.	1486	50-7	48-17	
39.	1548	7-11	3-11	
40.	1604	37-6	5-6	
41.	1605/2	8-7	4-0	
Chhattarpur				
1.	28	4-16	4-7	
2.	30	3-8	1-8	
3.	115	2-10	2-1	
4.	128	7-8	4-8	
Devli				

1.	20//22	4-16	4-6	There are complaints of encroachments. So,this khasra can be taken on prority basis.
2.	61//24	5-2	0-6	
3.	25	5-15	0-19	
4.	63	106-0	96-8	
5.	64	120-0	115-4	
6.	76//12	6-10	0-4	
7.	13	5-14	4-7	
8.	19	4-16	4-8	
9.	20	4-16	3-0	
10.	46//4/2	4-16	4-13	
11.	17	4-16	2-8	
12.	53//7/3	7-4	0-4	
		Maidangarhi		
	523	19-9	12-2	
	541	10-14	10-0	
	908/547	11-8	11-8	
	778/330	5-11	0-9	
	1001/424	36-19	18-15	
	569	111-12	18-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	687/570	236-18	198-12	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	572	254-5	126-5	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	690/574	218-5	68-3	
	591	15-4	13-14	
	927/602	4-6	3-3	
	936/760/613	17-18	1-11	
	662	119-14	92-14	
		Nebsarai		
	96	6-8	4-8	
	420	23-2	5-10	There are complaints of encroachments. So,this khasra can be taken on prority basis.
		Rajpur Khurd		
	172	1-10	1-00	
	173	5-17	1-1	
	174	2-7	1-0	
		Sahoorpur		
	364	98-7	60-7	
		Saidulajaib		
	157	15-5	12-7	
	201	6-14	3-1	There are complaints of

				encroachments. So,this khasra can be taken on prority basis.
	296	7-3	2-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
Satbari				
	758	3-11	3-8	
	1021	12-13	5-13	There are complaints of encroachments. So,this khasra can be taken on prority basis.
	1049	44-1	5-1	There are complaints of encroachments. So,this khasra can be taken on prority basis.

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Mehrauli

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)	Remarks, if any
Village- Ayanagar				
1.	13	2-8	2-6	
2.	34	4-16	4-6	
3.	38	4-16	4-6	
4.	43	4-9	3-19	
5.	44	4-16	3-16	
6.	49	4-16	3-16	
7.	50	4-16	3-6	
8.	67	5-19	4-16	
9.	71	4-16	1-6	
10.	72	4-16	2-6	
11.	83	4-16	1-6	
12.	97	4-16	1-10	
13.	98	4-16	3-0	
14.	111	4-16	3-0	
15.	112	4-16	1-0	
16.	113	4-16	3-0	
17.	114	4-16	2-6	
18.	777	4-10	0-16	
19.	784	4-19	2-14	
20.	873	4-16	1-0	There are complaints of encroachments. So,this khasra can be taken on prority basis.
21.	891	4-16	0-1	
22.	892	4-16	2-0	
23.	917	4-16	1-2	
24.	927	4-16	1-12	
25.	928	4-16	1-12	
26.	929	4-16	1-12	
27.	930	4-16	3-16	
28.	1098	4-18	4-16	No Ownership detail for the balance 02 biswa land available.
29.	1266	2-12	2-10	
30.	204	4-16	4-12	No Ownership detail for the balance area i.e., 04 biswa.
31.	1976	5-6	4-6	Ownership for the remaining land not available from the record
32.	2011	5-14	4-14	Ownership for the balance area not available
33.	2041	5-8	4-16	Ownership for the balance land not available

34.	2056	5-19	4-16	Ownership for the balance land not available
35.	2068	5-12	4-16	Ownership for the balance area of khasra not available
Village- Dera Mandi				
1.	24//8	4-16	1-0	
2.	10/1	3-4	1-0	
3.	12	4-16	2-8	
4.	20/1	3-16	2-11	
5.	34//4	4-16	3-4	There are complaints of encroachments. So,this khasra can be taken on prority basis.
6.	37//2/1	2-8	1-5	
7.	44//20	3-4	2-17	
8.	56//3	4-12	1-6	
9.	61//25	4-16	1-17	
10.	142//	119-19	99-16	
11.	143//	120-0	116-16	
12.	169//3	4-12	3-8	
13.	7	4-16	4-4	
14.	14	4-16	4-4	
15.	17	4-16	4-4	
16.	24	4-16	4-4	
17.	170//	120-0	83-12	There are complaints of encroachments. So,this khasra can be taken on prority basis.
18.	180//	120-0	36-16	There are complaints of encroachments. So,this khasra can be taken on prority basis.
19.	181//	120-0	53-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
20.	182//	119-2	79-2	There are complaints of encroachments. So,this khasra can be taken on prority basis.
21.	195//	88-8	42-17	There are complaints of encroachments. So,this khasra can be taken on prority basis.
22.	196//	87-0	40-12	
23.	203//	94-10	85-7	
Village- Jonapur				
1.	29//13	4-16	0-2	
2.	36//17	4-16	0-4	
3.	45//21	4-16	0-5	
4.	45//22	4-16	0-7	
5.	46//11	4-16	0-13	
6.	16	4-5	0-6	
7.	18	2-6	0-1	

8.	19	4-16	0-8	
9.	20	4-16	0-18	
10.	21	4-16	0-5	
11.	22	4-16	0-7	
12.	23	2-12	0-1	
13.	47//6/1	3-11	0-17	
14.	23	0-16	0-16	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
15.	74//1/1	2-10	2-10	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
16.	8/1/2	4-13	4-13	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
17.	9/2/2	3-0	3-0	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
18.	10/2	3-4	3-4	Total Area is equal to forest area but "tatimma is not available" mentioned in STF.
19.	82//1	4-13	0-4	
20.	10	4-10	0-4	
21.	89//2	4-16	1-8	

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 31/DCF(S)/Notification/IFA-Sec 20/2020-21/ 7600-05 **Dated:** 29/7/

To,

The District Magistrate (South-East)
Office of the District Magistrate (South-East)
Old Gargi College Building, 24 National Park Rd,
Lajpat Nagar IV, New Delhi, Delhi 110024.

Sub: Regarding the Tattima proceedings on min khasra of Forest Land village-wise in South-east District.

Sir,

Kind attention is drawn towards the Order of Hon'ble NGT dated 15.01.2021 in which there are clear directions to the Revenue Department to complete Tatimma Proceedings on Min khasras on Forest Land in Southern Ridge.

Also, kindly refer to minutes of the meeting held under the Chairmanship of Divisional Commissioner on 1 February 2021, in this meeting it was decided that Sub-divisional Magistrates have been directed to complete all the tatimma proceedings.

Hence, a Tehsil wise list of min khasras on Forest land in Southern Ridge is enclosed herewith this letter.

So, it is requested that kindly direct the officials of Revenue Department to demarcate the min khasra and provide Tattima so that the encroachments can be removed and Forest land may be protected.

Yours faithfully,

Dy. Conservator of Forests
South Forest Division

Encl. as above: List enclosed.

Copy to:

1. OSD to Chief Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.
2. PA to Principal Secretary, GNCTD, Delhi Secretariat, IP Estate, New Delhi-110002, for kind information.

3. The Principal Chief conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

4. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

5. The Sub-Divisional Magistrate (Kalkaji), Old Gargi College Building,lajpat Nagar -IV New Delhi -110024, for kind information and necessary action.

Dy. Conservator of Forests
South Forest Division

List of Min khasras under SFD for Tattima Proceedings in Tehsil- Kalkaji

SL. No.	Khasra No.	Total Area (in Bigha-Biswa)	Area of the consolidated Forest Land (in Bigha-Biswa)	Remarks, if any
Pul Pehladpur				
1.	241/2/2	2-15	0-12	
Tughlakabad				
2.	1555	5-1	3-0	

1595

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
1	7	4-16	4-16	1-08	UNAUTHORISED COLONY
2	8	4-16	4-16	2-15	UNAUTHORISED COLONY
3	15	4-16	4-16	2-08	UNAUTHORISED COLONY
4	16	4-16	4-16	2-10	UNAUTHORISED COLONY
5	24	4-16	4-16	2-10	UNAUTHORISED COLONY
6	25	4-16	4-16	2-12	UNAUTHORISED COLONY
7	26	6-8	6-08	6-08	UNAUTHORISED COLONY
8	27	6-18	6-18	2-12	UNAUTHORISED COLONY
9	28	4-16	4-16	4-16	UNAUTHORISED COLONY
10	29	2-17	2-17	2-17	UNAUTHORISED COLONY
11	30	5-0	5-00	5-00	UNAUTHORISED COLONY
12	31	3-5	3-05	3-05	UNAUTHORISED COLONY
13	32	4-16	4-16	4-16	UNAUTHORISED COLONY
14	33	4-16	4-16	4-16	UNAUTHORISED COLONY
15	34	4-06	4-06	4-06	UNAUTHORISED COLONY
16	36	4-16	4-16	4-16	UNAUTHORISED COLONY
17	37	4-16	4-16	4-16	UNAUTHORISED COLONY
18	39	4-16	4-16	4-16	UNAUTHORISED COLONY
19	40	4-16	4-16	4-16	UNAUTHORISED COLONY
20	41	4-16	4-16	0-10	UNAUTHORISED COLONY

1596

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
21	42	3-19	3-19	3-19	UNAUTHORISED COLONY
22	43	3-19	3-19	3-19	UNAUTHORISED COLONY
23	44	4-16	4-16	0-05	UNAUTHORISED COLONY
24	52	4-8	4-08	4-08	UNAUTHORISED COLONY
25	63/1	1-19	1-19	1-19	UNAUTHORISED COLONY
26	64	4-16	4-16	4-16	UNAUTHORISED COLONY
27	77	3-10	3-10	0-10	UNAUTHORISED COLONY
28	82	3-06	3-06	3-06	UNAUTHORISED COLONY
29	83	4-14	4-14	0-08	UNAUTHORISED COLONY
30	84	4-04	4-04	4-04	UNAUTHORISED COLONY
31	85	3-17	3-17	3-04	UNAUTHORISED COLONY
32	94/1	0-16	0-16	0-16	UNAUTHORISED COLONY
33	96	6-08	4-08	4-08	UNAUTHORISED COLONY
34	134	1-18	1-18	1-18	UNAUTHORISED COLONY
35	135	4-16	4-16	4-16	UNAUTHORISED COLONY
36	136	4-16	4-16	4-16	UNAUTHORISED COLONY
37	137	3-1	3-1	3-1	UNAUTHORISED COLONY
38	138	4-2	4-2	4-2	UNAUTHORISED COLONY
39	139	5-2	5-2	5-2	UNAUTHORISED COLONY
40	140	3-6	3-6	3-6	UNAUTHORISED COLONY

1597

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
41	170/2	1-08	1-01	1-01	UNAUTHORISED COLONY
42	173	0-14	0-14	0-14	UNAUTHORISED COLONY
43	263	1-00	1-00	1-00	UNAUTHORISED COLONY
44	311/3	0-17	0-17	0-17	UNAUTHORISED COLONY
45	362	0-14	0-14	0-14	UNAUTHORISED COLONY
46	435	15-05	15-05	8-00	UNAUTHORISED COLONY
47	436	1-09	1-09	1-09	UNAUTHORISED COLONY
48	437	3-18	3-18	3-18	UNAUTHORISED COLONY
49	439	4-03	4-03	4-03	UNAUTHORISED COLONY
50	440	5-10	5-10	5-10	UNAUTHORISED COLONY
51	441	2-9	2-09	2-09	UNAUTHORISED COLONY
52	443	1-16	1-16	1-16	UNAUTHORISED COLONY
53	444	1-18	1-18	1-18	UNAUTHORISED COLONY
54	445	3-01	3-01	3-01	UNAUTHORISED COLONY
55	446	5-4	5-4	5-4	UNAUTHORISED COLONY
56	447	6-10	6-10	6-10	UNAUTHORISED COLONY
57	448	3-07	3-07	3-07	UNAUTHORISED COLONY
58	449	4-16	4-16	4-16	UNAUTHORISED COLONY
59	450/1	4-03	4-03	4-03	UNAUTHORISED COLONY
60	450/2	3-16	3-16	3-16	UNAUTHORISED COLONY

1598

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
61	451	3-09	3-09	3-09	UNAUTHORISED COLONY
62	452	4-14	4-14	4-14	UNAUTHORISED COLONY
63	456	4-8	4-08	4-08	UNAUTHORISED COLONY
64	457	3-16	3-16	3-16	UNAUTHORISED COLONY
65	458	4-16	4-16	4-16	UNAUTHORISED COLONY
66	459	3-12	3-12	3-12	UNAUTHORISED COLONY
67	460	3-12	3-12	0-10	UNAUTHORISED COLONY
68	477	3-06	3-06	0-14	UNAUTHORISED COLONY
69	480	4-16	4-16	2-08	UNAUTHORISED COLONY
70	482	3-18	3-18	0-12	UNAUTHORISED COLONY
71	483	4-16	4-16	0-08	UNAUTHORISED COLONY
72	485	4-16	4-16	2-16	UNAUTHORISED COLONY
73	486	3-19	3-19	1-02	UNAUTHORISED COLONY
74	487	4-16	4-16	2-03	UNAUTHORISED COLONY
75	488	4-16	4-16	0-02	UNAUTHORISED COLONY
76	491	2-0	2-0	0-10	UNAUTHORISED COLONY
77	493	3-11	3-11	0-08	UNAUTHORISED COLONY
78	494	4-13	4-13	0-04	UNAUTHORISED COLONY
79	495	5-07	5-07	0-16	UNAUTHORISED COLONY
80	501	4-16	4-16	1-08	UNAUTHORISED COLONY

1599

R12

ENCROACHMENT IN THE FOREST AREA OF NEB SARAI

SNO.	Khasra No.	Khasra Area	Area of the Consolidated forest land	Encroachment Area	Remark
81	507	4-16	4-16	1-07	UNAUTHORISED COLONY
82	516	12-9	12-9	1-02	UNAUTHORISED COLONY
83	532	34-11	34-11	7-11	UNAUTHORISED COLONY
84	533	8-18	8-18	8-18	UNAUTHORISED COLONY
85	534	1-15	1-15	1-15	UNAUTHORISED COLONY
86	546	1-01	1-01	1-01	UNAUTHORISED COLONY
87	634	29-3	29-3	3-10	UNAUTHORISED COLONY
88	649	4-4	4-04	0-3	UNAUTHORISED COLONY
Total		**617-19**	**590-01**	**264-09**	